

**BEFORE THE NATIONAL GREEN  
TRIBUNAL(WZ) AT PUNE**

**ORI. APPLN NO** : **221/2024**

**APPLICANT** : Vanshakti (NGO) & Anr.

Vs.

**RESPONDENTS** : Dist. Collector Mumbai City  
and Ors.

**AFFIDAVIT IN REPLY ON BEHALF OF THE  
RESPONDENT NO.2**

I, Ashwani Kumar, the Deputy Salt Commissioner, aged 35 years, working as an Under Secretary, DPIIT, also holding additional charge as Deputy Salt Commissioner and having office at Udyog Bhavan, New Delhi- 110 011, for and on behalf of the Respondent No.2, do hereby state on solemn affirmation as under: -

1. That the instant application preferred by the Applicant NGO raising various issues regarding the Land owned by the Dy Commissioner of Salt (Salt Dept.) touches the very core aspect of the misuse of the Land leased to the Salt Pan Operator. Though



nothing is prayed against the Respondent No.2 and noting is averred against it, the Respondent No.2 would like to appraise this Hon'ble Tribunal about certain facts.

2. That salt pan land admeasuring about 84 acres, 28 gunthas and 00 anas named Dadkhudai Salt Works was leased to the predecessors of one Taher Chinoy for 21 years which expired on 30/04/1908. This Salt work has been in existence since prior to 1865.

3. The renewal of the lease was dispensed with in view of the GR No. 4917 of 1885 & the salt manufacturer was continued on the strength of the license till terminated in 1962 by the notification No. GSR 133 dated 27/02/1962 and thereafter in pursuant to the court Direction in Suit No. 4179 of 1962 filed by the salt manufacturers against the termination of license by the said notification. The said suit stood disposed of by the order dated 15/10/1996 restraining the Dept. from initiating any steps to implement the notification dated 27/01/1962 by way of the perpetual injunction. The first appeal



preferred by the Respondent was dismissed. The lands of this salt works are recorded in the name of Central Govt 'Salt Deptt' in the revenue Records.

4. It is submitted that after the de-licensing of the Salt Industry in the year 1996, the license rights held by the salt manufacturers in the public premises came to an end. They were required to execute lease with the Govt of India in respect of the public Premises to remain in the Lawful Possession. Despite the notices issued to them, the salt manufacturers did not execute any lease with the Govt of India and therefore they were issued notice under sub sec (1) & Clause (b)(ii) of sub sec (2) of Sec 4 of the Public Premises (Eviction of unauthorized occupants) Act, 1971 on 24/05/2013.

5. The Estate Officer after hearing the parties and after going through the evidence on 01/12/2016 ordered the persons who may be in the occupation of the land or any par thereof to vacate the land on before 20/12/2016.



6. It is submitted that the Salt manufacturers had assailed the order of the Estate Office before the Hon'ble Bombay High Court in WP No (OS). 3069 / 2016, wherein the Hon'ble High Court vide its order dated 15/12/2016 was pleased to grant the status-Quo on the matter. A copy of the order dated 15/12/16 is annexed hereto and marked as ANNEXURE-R2-1. It is further submitted that the Answering Respondent is fervently trying to vacate the status Quo granted by the Hon'ble High Court.

7. Be that as it may, the Answering Respondent in the month of Nov 2020 had received the information regarding the dumping of the C & D Waste on the Land of the owned by the Answering Respondent. Accordingly, the officer of the Answering Respondent had visited the Land and had found that plenty of the Debris was dumped on that Land. Consequently, he had lodged the complaint/FIR with the Wadala a Police Station Mumbai on 05/11/2020. A copy of the FIR dated 05/11/2020 is annexed hereto and marked as ANNEXURE-R2-2.



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8. Thereafter again on 30/11/2022 & 15/12/2022 the communication was sent to the Wadala Police Station informing about the same with a request to take the suitable action. A copy of the communications is annexed hereto and collectively marked as ANNEXURE-R2-3.

9. That on 11/04/2023, the Answering Respondent had issued one more communication to the Wadala Police Station informing the encroachment upon the Govt Land. A copy of the said communication is annexed hereto and marked as ANNEXURE-R2-4.

10. Further, the salt Pan operator had organized a wedding function on the Salt Dept. Land. This fact was brought on record to the Dy. Salt Commissioner, Mumbai vide letter dated 14/08/2023. A copy of the said letter is annexed hereto and marked as ANNEXURE-R2-5. The answering Respondent again had communicated to the Sr. Inspector of Police, Wadala regarding the misuse of the Dept. land for the purposes other than salt manufacturing, vide its



letter dated 27/10/2023. A copy of the said letter is annexed hereto and marked as ANNEXURE-R2-6.

11. That on 06/05/2024, again the Answering Respondent had communicated to the Sr. Inspector Wadala about the fresh encroachment by some people with someone Ganesh Khot & Ganesh Hiruvale and their threats to the officers of the Answering Respondent. A copy of the said letter is annexed hereto and marked as ANNEXURE-R2-7.

Further the dumping of the waste material was made known to the Municipal Corporation of Greater Mumbai vide letter dated 24/06/2024. A copy of the said letter is annexed hereto and marked as ANNEXURE-R2-8, So also to the Sr. Police Inspector, Wadala Police Station & Dy. Collector (Removal & Encroachment) Dharavi Division, Mumbai & The Assistant Commissioner MCGM, F-North Ward, Mumbai vide communication dated 02/08/2024, 27/09/2024, 12/11/2024 & 06/12/2024.

A copy of the said Communications is annexed



hereto and collectively marked as **ANNEXURE-R2-9.**

12. As there was no result against the complaints supra, the Answering Respondent, along with the Forest Officials, conducted a *Panchanama* on 14/01/2025, documenting the ongoing illegal activities. A copy of the said *Panchanama* is annexed hereto and marked as **ANNEXURE-R2-10.** Subsequently, on 23/01/2025, the Answering Respondent lodged a complaint with the Senior Inspector, Wadala Police Station, regarding the illegal dumping of waste materials, including construction and demolition (C&D) waste, and unauthorized parking, which pose a continuous threat to the mangroves and the surrounding environment. The police authorities were requested to take action against the miscreants. A copy of the said complaint is annexed hereto and marked as **ANNEXURE-R2-11.**

13. The Dist. Collector Mumbai was also informed about the encroachments and the dumping of the C



& D Waste, vide letter dated 27/03/2025. It was, through this letter, also informed to the District Collector that as the land is not in possession of the Answering Respondent, it cannot take any direct action and that leaves it with no resource but to repeatedly alert the concerned authorities and request their intervention. A copy of the said letter is annexed hereto and marked as ANNEXURE-R2-12.

14. That on 03/04/2025, the Office of the District Collector, Mumbai City convened a meeting of all concerned departments and directed them to take necessary action and to submit their reports to the Collector's office. In the said meeting, specific directions were issued to the Brihanmumbai Municipal Corporation (BMC), the Salt Department, and the Mangrove Cell to conduct a joint site inspection for assessing the quantity of debris present at the site and to initiate the process of debris removal without delay. The departments were further instructed to prepare and submit an Action



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Plan with the estimated cost of debris removal to the Mangrove Cell, Mumbai, with a copy to the District Collector's Office. In compliance, a joint site inspection was carried out on 04/04/2025, and on 22/04/2025, the Action Plan along with the associated cost estimates was duly submitted to the Additional Principal Chief Conservator of Forests & Head, Mangrove Cell, Mumbai, with a copy to the District Collector's Office. Immediate action for removal of the debris was also requested by the concerned authorities. A copy of the said communication is annexed hereto and marked as **ANNEXURE-R2-13.**

15. That thereafter, on 05/06/2025, the Answering Respondent once again addressed a letter to the District Collector, Mumbai City, urging the Collector to take lead action in the matter, considering his authority and responsibility to ensure the removal of illegal waste and encroachments from the Wadala Salt Factory land, protection of the mangrove ecosystem, and



compliance with the directions of the Hon'ble National Green Tribunal (NGT). The letter reiterated that the Salt Department is unable to undertake direct action due to lack of physical possession and jurisdictional limitations. A copy of the said letter is annexed hereto and marked as ANNEXURE-R2-14.

16. It is submitted that in dearth of any powers muchless coercive the Answering Respondent hardly can take any action against the salt pan operator as well as the encroachers. Though, it had time and again sought the intervention/assistance of the authorities namely the Police and Collector, it had been faced with the considerable non-co-operation.

17. The Answering Respondent further submits that it had also placed on record these facts through an affidavit before the Hon'ble Bombay High Court in WP No. 3069/2024. The copy of the affidavit dated 07/02/2025 is annexed hereto and marked as

ANNEXURE-R2-15.



18. Thus, it could be seen that, the answering Respondent is leaving no stone unturned to save the land and the mangroves and the surrounding ecosystem. The Salt pan operator after obtaining the status quo from the Hon'ble High Court, is taking the undue advantage of the same by allowing the truck parking, dumping of the C & D waste, arranging the marriage function etc. It is further submitted that the other Govt Authorities till today had acted naïve in the matter which encouraged the Salt Pan Operator to act in defiance of the Law, society and the Environment.

PUNE *Mumbai*

Dated : *3/12/2025*

FOR THE RESPONDENT NO.2

*[Signature]*  
 उप नमक आयुक्त  
 Deputy Salt Commissioner  
 मुंबई/Mumbai



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# V E R I F I C A T I O N

I, Ashwani Kumar, aged about 35 years, Deputy Salt Commissioner, presently working as an Under Secretary, DPIIT, also holding additional charge as Deputy Salt Commissioner and having my office at Udyog Bhavan, New Delhi- 110011, do hereby verify that the contents of the above Affidavit herewith are true and correct to the best of my knowledge, no part of it is false and nothing material has been concealed therefrom.

Solemnly affirmed at Mumbai)

On this <sup>3</sup> day of December (2025 )

Identified by me

*Ashwani Kumar*



Advocate for the Respondent No. 2

*Ashwani Kumar*  
 DEPONENT  
 उप नमक आयुक्त  
 Deputy Salt Commissioner  
 मुंबई/Mumbai  
**BEFORE ME**  
*P. S. GUJAR*  
 P. S. GUJAR  
 ADVOCATE & NOTARY  
 UNION OF INDIA  
 GREATER MUMBAI  
 REGD NO. 9125  
 EXP. DT. 21/10/2025



Sr. No. 1341 Reg. No. 02  
 Page No. 91 Dt. 31/12/2025

**BEFORE THE NATIONAL GREEN TRIBUNAL(WZ) AT  
PUNE**

**ORIGINAL APPLICATION NO. : 221/2024**

**APPLICANT : *Vanshakti (NGO) & Anr.***

Vs.

**RESPONDENTS : *District Collector Mumbai City and Ors.***

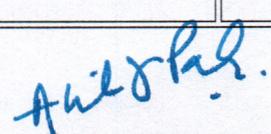
**LIST OF ANNEXURES**

Sr	ANNEX	Description of Document	Page Nos.
1.	R2-1	Copy of the Order dated 15.12.2016 passed by the Hon'ble Bombay High Court granting status-quo on WP (OS) 3069/2016.,	13- 15
2.	R2-2	Copy of the First Information Report (FIR) dated 05.11.2020 lodged with Wadala Police Station, Mumbai.	16-19
3.	R2-3	Copy of the communications sent to the Wadala Police Station dated 30.11.2022 and 15.12.2022 regarding the dumping of debris.	20-21
4.	R2-4	Copy of the communication dated 11.04.2023 to the Wadala Police Station informing the encroachment upon the Govt. Land.	22
5.	R2-5	Copy of the letter dated 14.08.2023 addressed to the Dy. Salt Commissioner, Mumbai, regarding the salt pan operator organizing a wedding function.	23 - 24
6.	R2-6	Copy of the letter dated 27.10.2023 to the Sr. Inspector of Police, Wadala regarding misuse of Department land.	25-29
7.	R2-7	Copy of the communication dated 06.05.2024 to the Sr. Inspector Wadala regarding fresh encroachment.	30

8.	<b>R2-8</b>	Copy of the letter dated 24.06.2024 to the Municipal Corporation of Greater Mumbai regarding the dumping of waste material.	31-
9.	<b>R2-9</b>	Copy of the communications (dated 02.08.2024, 27.09.2024, 12.11.2024 & 06.12.2024) to various authorities (including letters, endorsements, and photos)	32-44
10.	<b>R2-10</b>	Copy of the Panchanama dated 14.01.2025 documenting ongoing illegal activities (including Panchanama and related site photos),.	45- 65
11.	<b>R2-11</b>	Copy of the complaint dated 23.01.2025 lodged with the Senior Inspector, Wadala Police Station.,	66- 118
12.	<b>ANNEX URE-R2- 12</b>	Copy of the letter dated 27.03.2025 to the District Collector, Mumbai City, informing about encroachment and dumping of C & D Waste.	119 - 173
13.	<b>ANNEX URE-R2- 13</b>	Copy of the communication dated 22.04.2025 to the Additional Principal Chief Conservator of Forests & Mangrove Cell, regarding the estimated quantity for removal of C&D Waste., (Includes estimation report and related annexures/maps).	174- 292
14.	<b>ANNEX URE-R2- 14</b>	Copy of the letter dated 05.06.2025 addressed to the District Collector, Mumbai City, urging action for removal of illegal waste and encroachments from the Wadala Salt Factory land, protection of the mangrove ecosystem, and compliance with NGT directions, also reiterating the Salt Department's inability to take direct action due to lack of physical possession and jurisdictional limitations	293-352
15.	<b>ANNEX URE-R2- 15</b>	Copy of the affidavit dated 07.02.2025 placed before the Hon'ble Bombay High Court in WP No. 3069/2024	353- 400

PUNE

DATED :


  
COUNSEL FOR RESP NO. 2



ANNEXURE - R2-1

901 prwpl3341-16

FARAD CONTINUATION SHEET  
IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

WRIT PETITION (L) NO.3341 OF 2016

Office Notes, Office Memoranda of Coram, Appearances, court's orders or directions and Registrar's orders	Court's or Judge's orders
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Mr.F.E.De'Vitre, Sr.Counsel a/w Ms.Ankita Singhanian i/b M/s.Bachubhai Munim and Co. for the petitioner

Mr.S.R.Rajguru a/w Mr.Bharat Mehta for the respondent

**CORAM : K. K. TATED, J.**  
**DATE : DECEMBER 15, 2016**

**PC.:**

1 Not on board. At the request of Advocate for the petitioner, matter is taken on board for urgent orders.

2 Heard the learned counsel for the parties.

3 By this petition under Article 226 of the Constitution of India, the Petitioner challenges the order dated 1.12.2016 passed by Estate Officer, Office of the Deputy Salt Commissioner under section 5(1) of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 directing petitioner to hand over land admeasuring 84 acres



901 prwpl3341-16

22 gunthas situated at City Survey No.210 of Matunga, in the District of Mumbai City to the respondent Government of India.

4 The learned counsel for the respondent raised preliminary issue about maintainability of the Writ Petition. He submits that against the impugned order passed by the authority, substantive appeal is provided. Hence, Writ Petition is not maintainable and same is required to be dismissed. In support of this contention, he relies on the judgment of this court in the matter of *Edward alias Adward Paul Machado, Mumbai v. J.R.Aryan, Chairperson, Airport, New Delhi and others, 2016(3) ABR 309 paragraph 35.*

5 The learned Senior Counsel for the petitioner submits that this court in the matter of Sir N.P.Vakil Trust and anr. vs. Union of India and Ors., 2016 SCC Online Bom 4913 held that if jurisdiction of the authority itself is challenged then Writ Petition is maintainable. Considering these facts, following order is passed:

- a) Office is directed to place the matter on board on 16.1.2017.
- b) Petitioner to remove all office objections on or before 10.1.2017, failing which Writ Petition shall stand dismissed without referring back to the court.



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- c) Till next date, parties are directed to maintain status quo as of today.

JUDGE

## ANNEXURE - R2-2

FORM-1A

N.C.R.B.

IIF-1

पहिली खबर

0157614

## FIRST INFORMATION REPORT

फौजदारी प्रक्रिया संहितेच्या कलम १५४ अन्वये (Under Section 154 of Cr.P.C.)

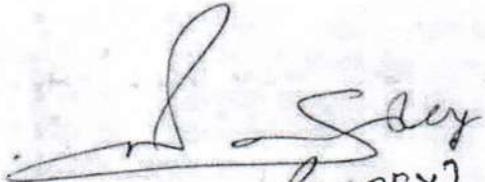
1. राज्य महाराष्ट्र, जिल्हा मुंबई, पोलीस ठाणे वडावाडी, पहिली खबर क्र. 265, वर्ष 2020, दिनांक 05.11.2020  
State District Police Station FIR No. Year Date
2. (i) अधिनियम Act 317 वि, कलमे Sections 447.  
(ii) अधिनियम Act  
(iii) इतर अधिनियम व कलमे Other Acts and Sections
3. (a) अपराधाची घटना : वार मंगळवार, तारीख पासून 15:00, 2020 ते 17:00, तारीख पर्यंत 05.11.2020, वेळ 17:00  
Occurrence of offence : Day Date from Time Date to Time  
वेळेचा अवधी (प्रहर) (योग्य ठिकाणी  अशी खूण करा) (Tick applicable portion).  
(1) 00.00 ते 03.00 (2) 03.00 ते 06.00 (3) 06.00 ते 09.00 (4) 09.00 ते 12.00 (5) 12.00 ते 15.00  
(6) 15.00 ते 18.00 (7) 18.00 ते 21.00 (8) 21.00 ते 24.00 (9) 06.00 ते 18.00 (5) 18.00 ते 06.00
- (b) पो. ठा. ला माहिती मिळाल्याची तारीख 05.11.2020, वेळ 17:00  
Information received at P. S. Date Time
- (c) गुन्हा दाखल झालेचा सर्वसाधारण स्टेशन डायरीचा नोंद क्र. 43/2020, तारीख 05.11.2020, वेळ 18:55  
General Diary Reference : Entry No. Date Time
4. माहितीचा प्रकार Type of Information : मखबरी लेखी / तोडी Written / Oral तीडी
5. गुन्हा घडल्याचे ठिकाण (a) पोलीस ठाण्यापासून अंतर व दिशा चौकी / बीट / दूरक्षेत्र नाव व क्र.  
Place of Occurrence : (a) Direction and distance from P. S. Chouki / Beat / P. Name and No.  
(b) गुन्हा घडल्याचे ठिकाणाचे नाव वडावाडी, ठिकाणाचे नंबर 10, गल्ली नं. 1, रस्त्याचे नाव वडावाडी  
Address of Occurrence Name No. if any Ward Name of road  
जवळचे ओळख चिन्ह / ठिकाण गाव पोस्ट तालुका जिल्हा राज्य  
Nearest identifiable place Village Post Taluka Dist. State  
(c) पोलीस ठाणेचे हद्दीबाहेर असल्यास त्या पो.स्ट. चे नाव तालुका जिल्हा राज्य  
In case, outside the limit of this Police Station Taluka Dist. State
6. तक्रारदार / खबर देणाराचे नाव व पत्ता Complainant / Informant : Permanent Address.  
(a) नाव सुरेश नाथ पंडे, (b) वडिलांचे / पतीचे नाव सुरेश पाल पंडे  
Name Father's / Husband's Name  
(c) जन्म तारीख व वय 55 वर्षे, (d) राष्ट्रीयत्व भारतीय, फोन नं. 94 269 673 22  
Date of Birth and Age Nationality Phone No.  
(e) पारपत्र क्रमांक दिव्याचा दिनांक दिव्याचे ठिकाण (f) व्यवसाय नोकरी  
Passport No. Date of Issue Place of Issue Occupation  
(g) धर्म Religion हिंदू जात Caste जनजात Sub-Caste  
(h) पत्ता गल्ली / सर्व्हे नं. घर / नाव नं. फोन / मो. नं. पॅन नं. वोटर्स नं.  
Address : Ward House/Name No. Phone/Mo. No. PAN No. Card No.  
रस्त्याचे नाव वडावाडी, तालुका वडावाडी, जिल्हा मुंबई, राज्य महाराष्ट्र  
Road Nearest identifiable place Village Post P. Stn.  
तालुका वडावाडी, जिल्हा मुंबई, राज्य महाराष्ट्र  
Taluka Dist. State Present Address
7. माहिती असलेल्या आरोपीचे संपूर्ण नाव व पत्ता (आवश्यक असल्यास स्वतंत्र कागद जोडावा.) (संशयिताचे वर्णन प्र. ख. रिपोर्टच्या फॉर्म 1-B वर वेगळ्या शिटवर घेऊन तपासिक अंमलदाराच्या प्रथम खबरीला व सं. अभियोक्ता यांच्या फाईलला जोडावे.)  
Details Name and Address of known Accused (Attach separate sheet, if necessary.) (If suspect particular of physical feature write on form 1-B of attach FIR 1-B to Case Diary.)  
शंभान इमन

श्री कुदेन्द्रनाथ पृथ्वी चाल पांडे वय 55 वर्षे थंबा नोकरी  
 श.क्र. क्र. 1204 विमालय छाया विडींग आनंदनगर डोंबिवळी  
 वेहल. यांचा स्वतंत्र काजदार मटाठिन टेकलिसीत ठेकेदार  
 जबाब ठीक खर गुन्व्याची प्रथम खर समजण्यात  
 येत आहे.

समष्टी

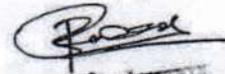
  
 (सुशिव इंगळे)

पोलिस उपनिरीक्षक  
 वडाळा पोलीस ठाणे मुंबई

  
 (C.S.N. LANDEY)

5.11.2020

खरा नवकल



ठाणे अंमलदार  
 वडाळा पोलीस ठाणे, मुंबई

जबाब

दि.०५/११/२०२०

श्री.सुरेन्द्र नाथ पृथ्वी पाल पांडे, वय ५५ वर्षे, धंदा नोकरी, रा.ठी बी/२०४ हिमालय छाया बिल्डिंग आनंद नगर, डांबोवली घेस्ट, मो.नं.९४२६९६७३२२.

मी वरील प्रमाणे असुन वर नमुद पत्त्यावर मागील ०२ महीण्यापासुन माझे कुटूंबासमवेत रहाण्यास आहे. मी सॉल्ट डिपार्टमेंट मध्ये डेप्युटी सुपरीटेंडंट ऑफ सॉल्ट या पदावर कार्यरत आहे. सध्या मी भांडुप येथे सुप्रीटेंडंट ऑफ साल्ट ऑफीस येथे कार्यरत आहे.

आमचे सॉल्ट डिपार्टमेंट चे कार्यक्षेत्रापैकी वडाळा विभागाचे अंतर्गत मिठागर संरक्षण/पहानी करण्याचे काम माझे कडे दि.१० डीसेंबर २०१८ पासुन देण्यात आले आहे.

दि.१५/०९/२०२० मध्ये आमचे कडे कार्यरत असणारे शिपाई प्रकाश वामन मिरकुटे हे वडाळा मिठागर कस्टम मैदानाचे बाजुस सर्वे नं.२१० दादखुदाई सॉल्ट वर्क या मिठागरात गस्त करीत असताना त्यांचे लक्षात आले की, मिठागरात डेब्रीज भरणी करण्यात आली आहे. सदरची बाब त्यांनी १५/०९/२०२० रोजी मला सांगितली त्यावेळी मी ही सदर परिसरात गस्त केली असता डेब्रीज पडलेले माझे निर्दर्शनास आले. त्यावेळी मी ही सदर बाबत चौकशी केली असता सदर जागेत कोण डेब्रीज टाकत आहे याची कोणतीही माहीती मला मिळाली नाही. त्यानंतर मी दि.०५.१०.२०२० रोजी वडाळा मिठागर कस्टम मैदानाचे बाजुस सर्वे नं.२१० दादखुदाई साल्ट वर्क येथे भेट दिली असता सदर मिठागराचे उघडया जागेत कोणी तरी अज्ञात इसमाने पुन्हा ४० ते ५० टूक डेब्रीज टाकल्याचे माझे लक्षात आले.

दि.०६/१०/२०२० रोजी सॉल्ट खात्याची मिटींग जिल्हाधिकारी कार्यालयात झाली त्यात मी वडाळा विभाग मिठागराचे जागेत डेब्रीज टाकल्या जात असल्याची माहीती जिल्हाधिकारी श्री.राजीव निवतकर यांना दिली. त्यानंतर त्यांनी आमचे म्हणणे ऐकुण वडाळा विभागाचे संरक्षित मिठागरात डेब्रीज टाकाणाऱ्या अज्ञात इसमांचे विरोधात गुन्हा दाखल करण्या संबधी आदेशित केले. व सदर बाबतचे आदेशाचे पत्र मला आज रोजी प्राप्त झाल्याने मी आज रोजी प्रत्यक्ष पोलीस ठाणेस हजर राहुन वडाळा मिठागर कस्टम मैदानाचे बाजुस सर्वे नं.२१० दादखुदाई सॉल्ट वर्क या संरक्षित मिठागर परिसरात उघडया जागेवर काही अज्ञात इसमांनी बेकायदेशिर रित्या प्रवेश करून डेब्रीज टाकले म्हणुन माझी त्यांचे विरोधात फिर्याद आहे.

माझा वरील जबाब मराठीत लिहला असुन तो मला मराठीत वाचुन हिंदीत समजावुन सांगितला असता तो माझे सांगणे प्रमाणे बरोबर व खरा आहे.

समक्ष,



(सुशिल इंगळे )

पोलीस उप निरीक्षक

वडाळा पोलीस ठाणे मुंबई



(S. N. PANDAY)

5.11.2020



-20-

ANNEXURE - R2-3

Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala  
Office at The Superintendent of Salt premises  
BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wdl/2021/266-268

Date: 30/11/2022

To,  
The Senior Inspector of Police  
Wadala Police Station,  
Wadala, Mumbai - 37

**Subject: Dumping of debris on government land in CS. No. 210 of Salt Pan Division (Dadkhudai Salt Works), Wadala(East), Mumbai by miscreants. Request to take action against the miscreants.**

Sir,

It is learnt from shri Ashwin Vijay Mokal, our watch & ward staff deployed for Wadala area, that a **truck/dumper no. MH01 CV9078** is caught by him red handed while dumping debris in the salt works area of CS.no. 210 in the evening of 29.11.2022 (around 7 pm) at Wadala and brought to the Wadala Police station for further action in the matter. Please find enclosed herewith a photograph revealing the caught dumper.

Here it may be noted that a **FIR no. 265/2020 dated 05.11.2020** (copy enclosed for ready reference) has already been lodged with Wadala police station against unknown persons for dumping debris in the area.

You are, therefore, requested to take suitable action against the truck owner & the driver involved in illegal debris dumping activity in salt pan area.

Enclosures - As above.

Yours faithfully,

(S N Pandey)  
Deputy Superintendent of Salt  
Wadala

**Copy submitted for kind information to**

- 1) The Deputy Salt Commissioner, Mumbai.
- 2) The Superintendent of Salt, Bhandup.

OK

**RECEIVED**

Sungale

WPC-140509

Dispatch Writer

Wadala Police Station, Mu



Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala  
Office at The Superintendent of Salt premises  
BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wdl/2021/283 - 286

Date: 15/12/2022

To,  
The Senior Inspector of Police  
Wadala Police Station,  
Wadala, Mumbai - 37

**Subject: Request to take action on the enclosed complaint - Reg.**

Sir,

Please find enclosed herewith a copy of online complaint dated 10.12.2022 made by shri D. Stalin, Director - Vanshakti regarding use of salt pan land for social purpose viz. wedding etc. From the letter it appears that the area described is salt pan land of **Messrs. Dad Khudai salt works (C.S.no. 210)** of Wadala. For dumping activity in the area a **FIR no. 265/2020 dated 05.11.2020** has already been lodged with you against unknown persons. For organizing wedding and other functions in the area no any permission is granted from the Salt department authorities. You are, therefore, requested to take suitable action in the matter against the persons involved.

Enclosures - As above.

Yours faithfully,

(S N Pandey)  
Deputy Superintendent of Salt  
Wadala

**Copy submitted for kind information to**

- 1) The Deputy Salt Commissioner, Mumbai with reference to his e mail dated 12.12.2022.
- 2) The Superintendent of Salt, Bhandup.
- 3) Messrs. Dadkhudai Salt Works, Wadala. Since the possession of the salt works is with them, they are requested to take necessary measures to stop misuse/ abuse of salt pan land falling under their jurisdiction.

**RECEIVED**

*Singh*

Dispatch Writer  
Wadala Police Station, Mur

-22-

ANNEXURE - R2-4

Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala  
Office at The Superintendent of Salt premises  
BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wdl/2023/72-74

Date-11/04/2023

To,  
The Senior Inspector of Police,  
Wadala Police Station,  
Wadala, Mumbai -37.

**Subject: Complaint for encroachment by the Encroachers over govt. land in CS no. 210 and salt pan road in Salt Pan division. - Reg.**

Sir,

Please find enclosed, herewith, forty <sup>four</sup> (44) no. of photographs revealing therein structures constructed over the central govt. land, falling in CS no. 210 and Salt Pan Road falling under Salt Pan division, illegally/ unauthorizedly. Few photographs are showing land fenced by Tin & Bamboo with intention to grab the land in future. During construction of the illegal structures our watch & ward staff posted at Wadala asked/ warned the encroachers not to do any unauthorized construction over govt. land but the concerned person/s did not heed them and carried out illegal construction on the pretext that "JO SABKA HOGA VO MERA BHI HOGA." Here it is to mention that people residing in the area are encroachers over government land and further extending their existing illegal structures or unauthorizedly occupying the land falling in front of their illegal structure on pretext to keep cleanliness or else.

It is tried to get the name of person/s concerned along with mobile number responsible for constructing illegal structure but they need further verification from the authority before action against them. The name is written on the photo showing the concerned structure. You are requested to take suitable action in the matter against the encroachers in order to prevent the govt. property.

Enclosures - As above.

Yours faithfully,

(S N Pandey)  
Deputy Superintendent of Salt  
Wadala

**Copy submitted to**

- 1) The Superintendent of Salt, Bhandup for information please.
- 2) The Deputy Salt Commissioner, Mumbai for information please.

RECEIVED

Dispatch Writer  
Wadala Police Station, Mur

o/c

ANNEXURE - R2-5

Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala

C. No. - 9(2) /L&B/Wdl/2023/229-30

Date: 14/08/2023

To,  
The Dy. Salt Commissioner  
Mumbai  
Madam,

Subject :- Complaint - Illegal Marriage functions on Govt. land bearing CTS  
No. 210 of Salt Pan Division under Wadala Salt Factory- Reg.  
Ref. :- Your letter C. No. D11030/Bldg./2005/II/2896, even No. 2894 dt. 21.06.2023

Please refer to the attachments sent with your above referred letter It is brought to your kind information that we are having report of organizing wedding function on Salt Department land. Mr. Mangesh Bichare might have given permission to them. Recently, may be due to monsoon, we have not noticed organizing of any wedding ceremony on the site, however decorating accessories along with one diesel Generator set is lying at the site. Notice was issued to the decorators and one police complain against him has been lodged. On another side of the salt works few persons are using land for commercial purposes and are indulged in trading of house constructing materials.

Verbally it was told to stop such activities but they did not pay heed to our instructions. We have planned to clear the premise during demolition drive. We have submitted our estimates to take demolition drive on M/s Dadkhudai Salt works bearing CTS No. 210. Once the estimate is sanctioned, we will make all possible efforts to remove the encroachments.

In our earlier letter even No. 133-34 dated 26.05.2023, wherein, Authority of Mr. Rajesh Saraiyya was questioned and it was requested to take all possible measures to detach his authorities from the salt works. Mr. Saraiyya with his caretaker (Mr. Mangesh) is acting like owner of the land. Immediate action should be taken against both of them.

A kind reference is invited to letter received from Advocate Shaunak Satpute & Co. dated 22.12.22 addressed to senior Inspector of police, Wadala and copy to us, wherein, it was requested to the Police not accept our complains against M/s Dadkhudai Salt works. As salt Department has no auythority overCTS no 210. Attachments to the letter states that the said piece of land is acquired by the Maharastra State through a panchnama on 30<sup>th</sup> April 1970 and the same was reported to the Dy. Salt commissioner, Mumbai by Land Survey officer vide his letter 3<sup>rd</sup> June 1970. (enclosed).

Sorry to state, we could not trace out any documents in our records countering their claims. A copy may kindly be provided to us because for want of such documents, in state offices, we are in very embarrassing position. I have been directed to file an FIR against the Mandap decorator vide your letter even No. 3621 dated 07.08.2023. At this juncture, we are in need of action taken report against the advocate who has forbade Police Department to entertain our letters related to M/s Dadkhudai Salt Works.

Further we are going <sup>to</sup> take demolition drive in the salt works whose possession is with State Government as per documents available. Let's assume that during demolition, there are huge damages to the property and may be a loss of life, and in that case someone approach to the court who will held be responsible? It may kindly be clarified.

Yours faithfully



Copy submitted to

1. The Superintendent of Salt, Bhandup

Please refer to the attachment with your letter even No 2894 dated 21.06.2023, wherein, authority of Mr. Saraiya is questioned. I am too questioning his authority and requesting to take action against him. However its objection over BEST for supplying electricity is right and genuine. Once electricity is supplied to the temple, entire area will be encroached upon by miscreants.

ANNEXURE - R2-6

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उप नमक आयुक्त कार्यालय, मुंबई  
Office Of The Deputy Salt Commissioner  
Mumbai

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27 OCT 2023

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तं. No.

Govt. of India  
Office of the Deputy Superintendent of Salt,  
S.M.Road, Wadala, Mumbai -- 400037.

C. No. - 9(4)/Land/ <sup>B14</sup> HMZ/2023/ Wdl/301  
To,  
The Senior Inspector of Police,  
Wadala Police Station,  
Wadala, Mumbai -37.

Date - 27.10.2023

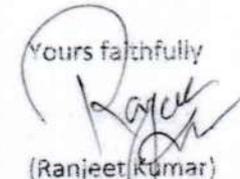
Sub. :- Misuse of salt department land for purposes other than salt Manufacturing - under  
CTS No. 210, Dadkhudai Salt Works, Salt Pan Division - Reg.

With respect to the above said subject it is informed that at present M/s Dadkhudai Salt works is under the possession of salt pan operator Mr. Chinoy and others. Lease of the land is expired decades back. Salt is not being produced in the salt works. Mr. Rajesh Saraiya, Power of attorney holder is misusing the Govt. Land for purposes other than salt production activities.

Earlier he has permitted Mr. Saddam to organize wedding ceremony on one portion of the land. Now he is using a part of the land for heavy vehicles parking. It was verbally requested to stop these activities but he is adamant on his stand and is not paying heeds to our instructions.

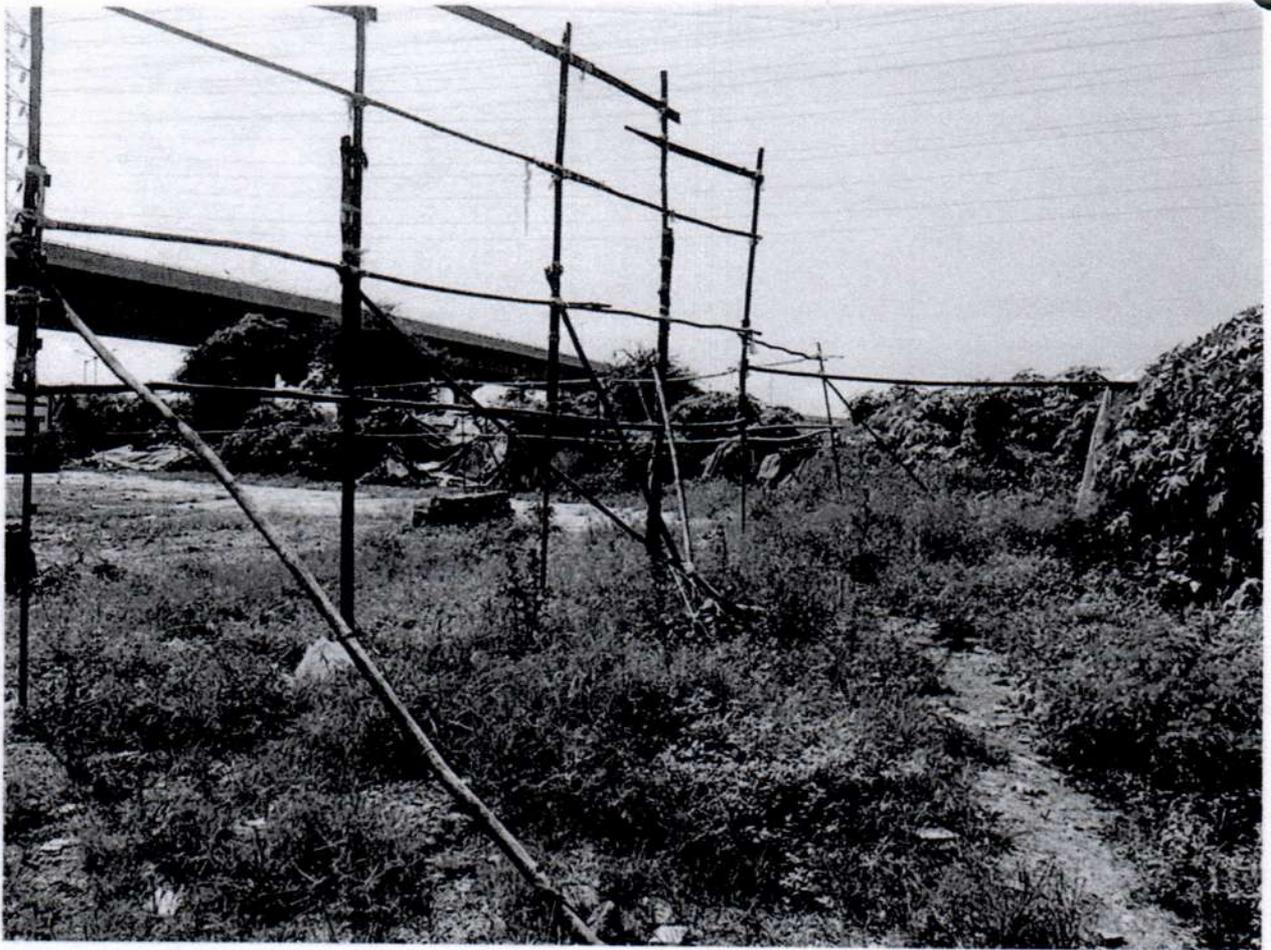
It is for your kind information and further course of action. The matter may kindly be looked into at your level and these activities be stopped immediately.

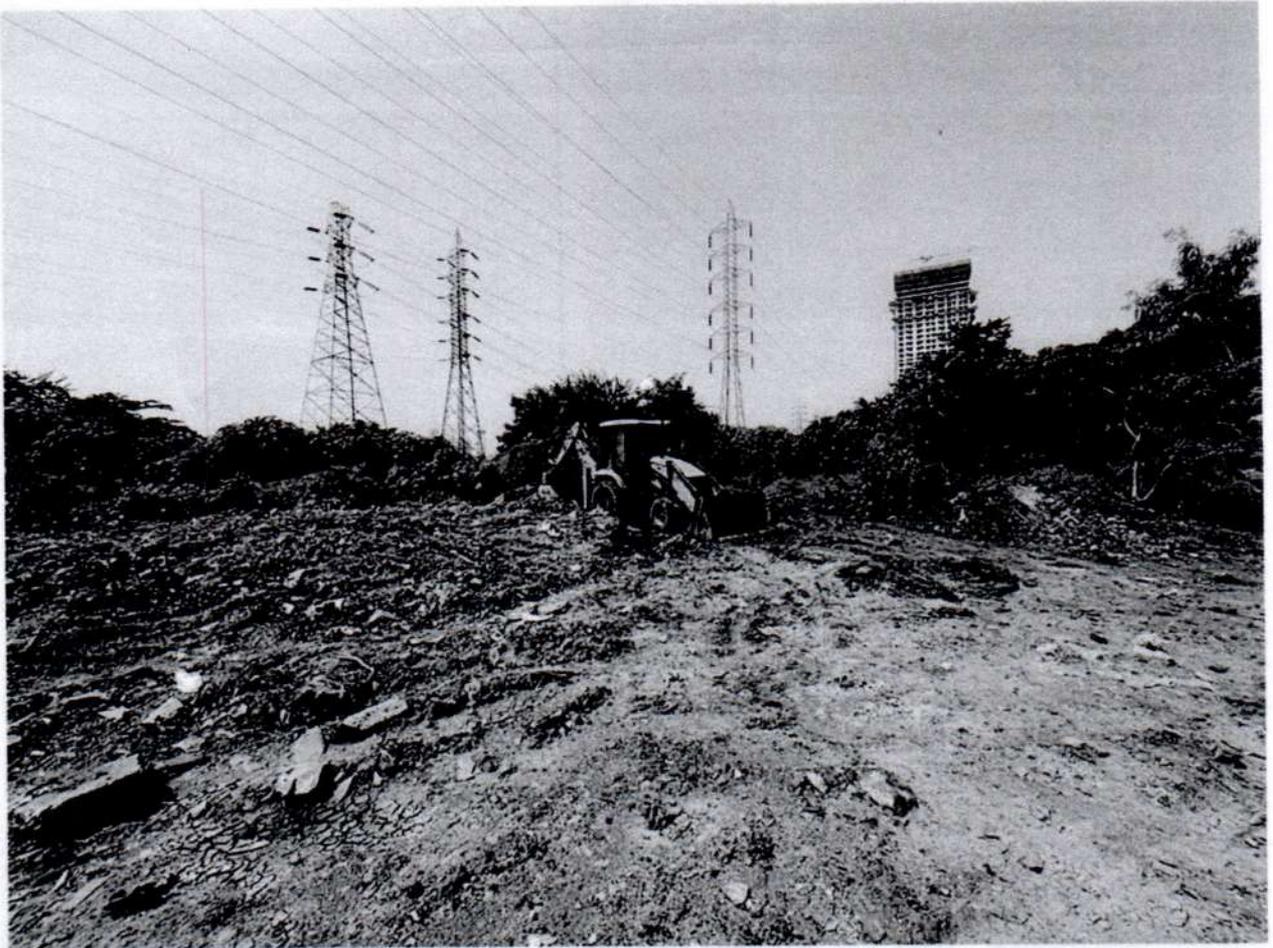
Yours faithfully

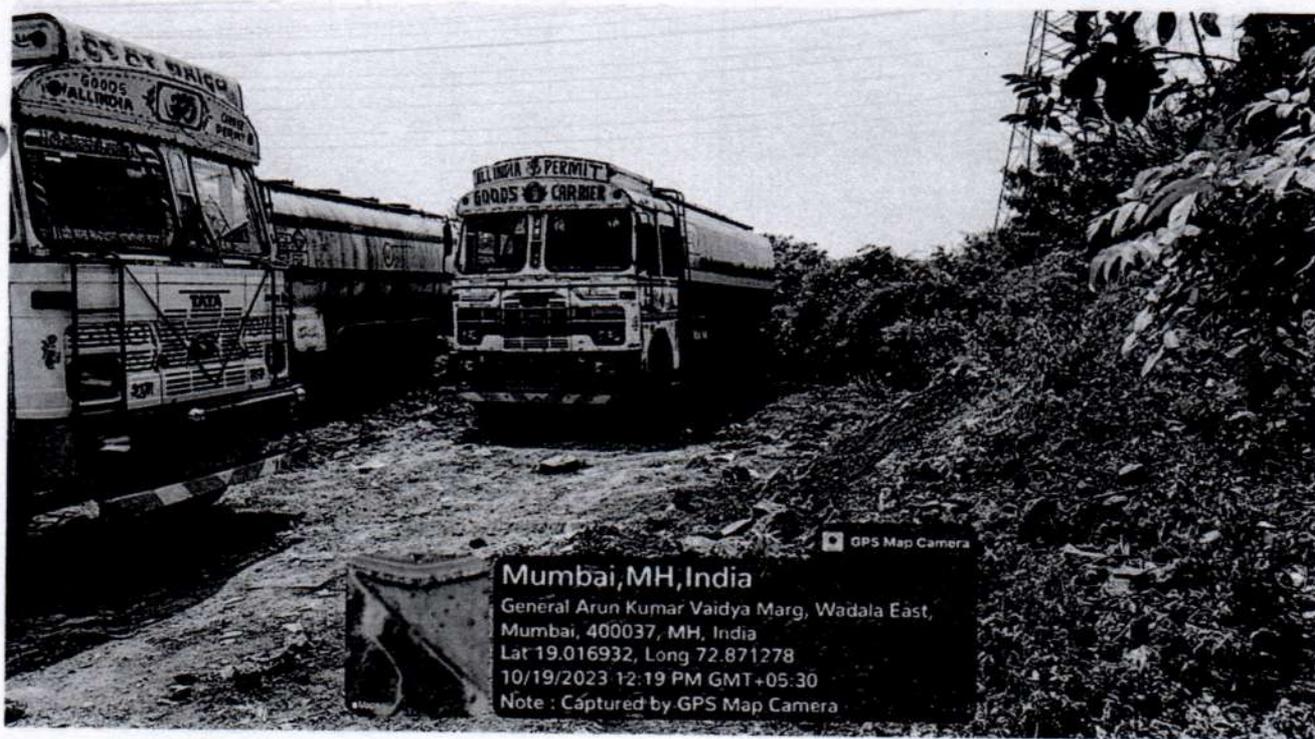
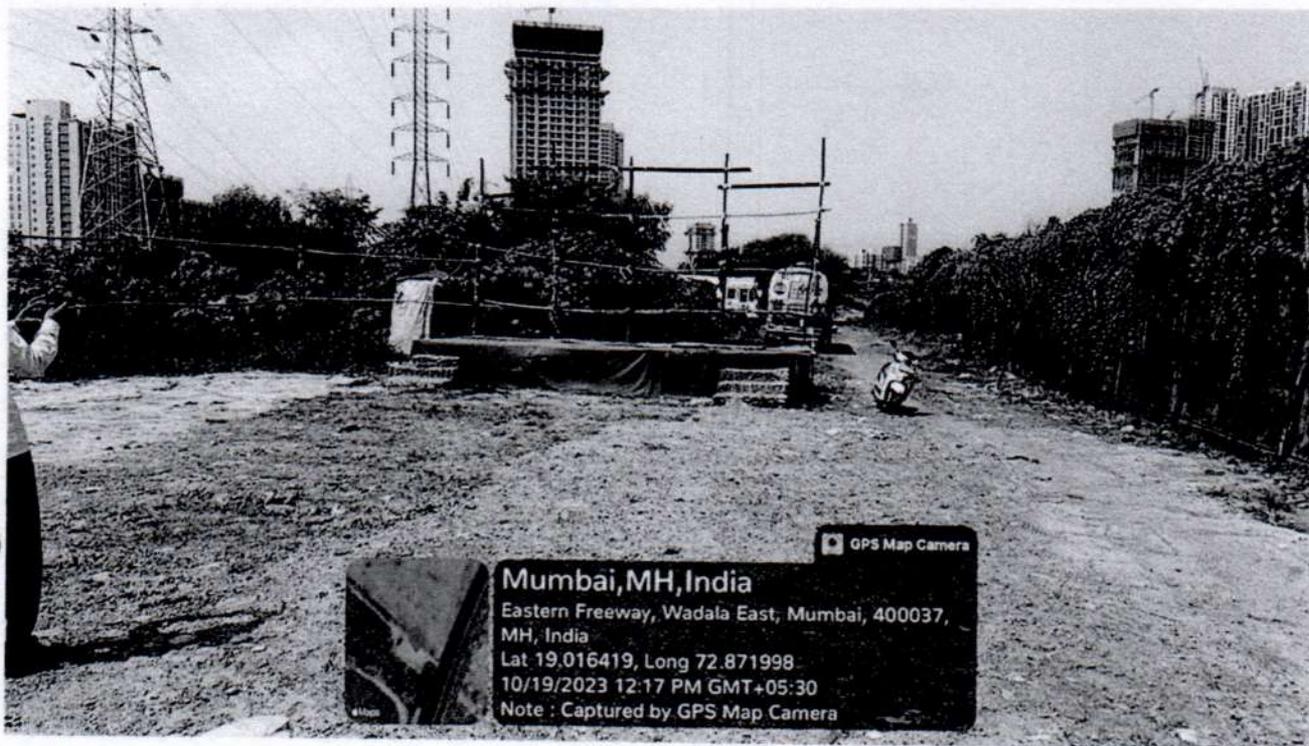
  
(Ranjeet Kumar)  
Dy. Supdt. Of Salt  
Wadala

Copy Submitted to

1. The Superintendent of Salt, Bhandup
- ✓ 2. The Dy. Salt commissioner, Mumbai
3. The Asstt. Municipal Commissioner, F/N ward

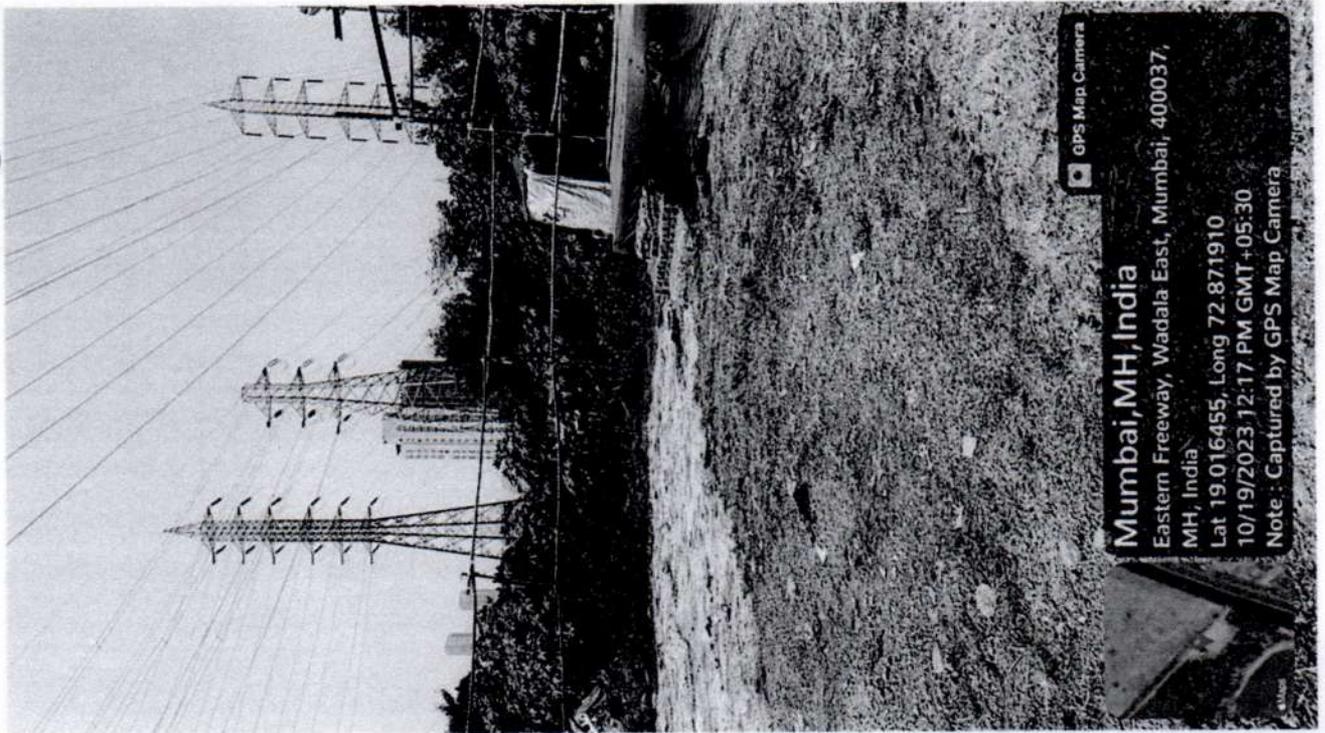








GPS Map Camera  
**Mumbai, MH, India**  
 Eastern Freeway, Wadala East, Mumbai, 400037,  
 MH, India  
 Lat 19.016566, Long 72.871723  
 10/19/2023 12:14 PM GMT +05:30  
 Note: Captured by GPS Map Camera



GPS Map Camera  
**Mumbai, MH, India**  
 Eastern Freeway, Wadala East, Mumbai, 400037,  
 MH, India  
 Lat 19.016455, Long 72.871910  
 10/19/2023 12:17 PM GMT +05:30  
 Note: Captured by GPS Map Camera

Government of India  
Dy. Superintendent of Salt Wadala  
C/o Office of Superintendent of salt  
Bhandup (E), Mumbai

C. No. 3(1)L&B/Wdl/2024/ 130

Date : 6-5-2024

To,

The Sr. Inspector of police  
Wadala police station

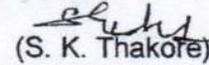
Subject:- Fresh encroachment on Salt Pan road - regd.

\*\*\*\*\*

Sir,

On 3<sup>rd</sup> & 4<sup>th</sup> of this month some people along with someone Ganesh Khot and Ganesh Hiruvale made encroachment on Salt Pan road's portion (Survey No. 6 Part) located near Kharganga Ganesh temple near Customs/CPWD campus wall on other side of free way passing near to Sy. No. 210 of Salt pan in Wadala. They tried to prepare sheds to keep their labourers. On intervention by our Ward & Watch staff Shri Ashwini Mokal, they threatened and abused him. This land is a part of Salt Pan Road which is in totality 7.24 Km long and moves through Wadala in form of branches. Width of this road is 52 feet but due to intense encroachments it became narrow at most of the places. This road is owned by the Salt Commissioner, Government of India. Therefore please take action against miscreants if they don't vacate the place.

Yours faithfully

  
(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

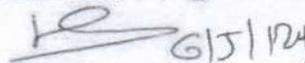
E-Mail : sanjaythakore.69@gov.in

Encl: 1 Map + Building register  
copy

Copy submitted to

1. The Superintendent of Salt, Bhandup
2. The Dy. Salt Commissioner, Mumbai
3. MCGM, F-North Ward. If encroachers do not remove their Machine & Material from site BMC may confiscate it as per rule and in consultation with police.

RECEIVED

 6/5/24

Dispatch Officer

Wadala Police Station, Mumbai

Government of India  
Dy. Superintendent of Salt Wadala  
C/o Office of Superintendent of salt  
Bhandup (E), Mumbai

C. No. 3(1)L&B/Wdl/2024/ 169-170

Date : 24-6-2024

To,

The Assistant Commissioner  
MCGM, F – North Ward  
Mumbai

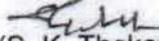
Subject:- Dumping of Earthen and waste material on Salt Pan land survey No. 210 known as Dadkhudai Salt works near Wadala freeway - regd.

\*\*\*\*\*

Sir,

It has been observed since 21-6-2024 that some un-known people dumping waste material on said salt land. This Salt works is lying fallow since long ago. Its ownership is sub judice and Hon'ble High Court, Mumbai has ordered status Quo on 15-12-2016. Please take appropriate action.

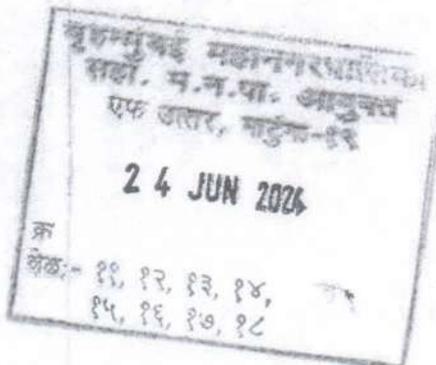
Yours faithfully

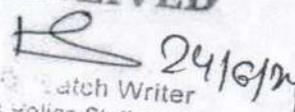
  
(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

Copy submitted to :-

1. The Under Secretary (Environment & CC Department), 15<sup>th</sup> floor New Administrative building, opp. Main Mantralay building, Mumbai – 400032
2. Sr. Police Inspector, Wadala.
3. Superintendent of Salt, Bhandup
4. The Dy. Salt Commissioner, Mumbai



RECEIVED  
  
Watch Writer  
Wadala Police Station, Mui

Government of India  
Dy. Superintendent of Salt Wadala  
C/o Office of Superintendent of salt  
Bhandup (E), Mumbai

C. No. 3(1)L&B/Wdl/2024/221

Date : 2-8-2024

To,

✓  
The Sr. Police Inspector,  
Wadala Police Station  
Mumbai

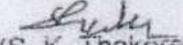
Subject:- Dumping of Earthen and waste material on Salt Pan land survey No. 210 known as Dadkhudai Salt works near Wadala freeway - regd.

\*\*\*\*\*

Sir,

It has been observed since 21-6-2024 that some un-known people dumping waste material on said salt land. This Salt works is lying fallow since long ago. Its ownership is sub judice and Hon'ble High Court, Mumbai has ordered status Quo on 15-12-2016. This happening is also concerned with environment and NGT laws. Please take appropriate action.

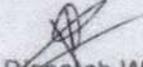
Yours faithfully

  
(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

Enclosure: Photo

**RECEIVED**

  
Dispatch Writer  
Wadala Police Station, Mur

Copy submitted to :-

1. The Superintendent of Salt, Bhandup
2. The Dy. Salt Commissioner, Mumbai

Government of India  
Office of Dy. Superintendent of Salt  
Wadala Salt factory c/o Bhandup Salt office

C. No. 3(1)L&B/Wd/2024/ 265-268 o/c

Date :27-9-2024

To,

The Dy. Collector (Encroachment & Removal)  
Dharavi Division, Mumbai

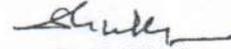
Subject:- Earth material dumping/transit on CTS 6 & 210 Salt Pan division, Mumbai  
- regd.

\*\*\*\*\*

Sir,

It has seen that some people are engaged in dumping/transit of debris and excavated earth material on CTS 6 which is a revenue land and shares boundary with CTS 210 (Dadkhudai Salt Pan land). This people are said to be under umbrella of MNS political party and stopping us coming there saying that this is not a Salt land. Previously they also started a work contract of MCGM regarding repairing of ball bearing of fly over of freeway. This place is near to Khargang Ganesh temple and freeway. Environmentalists have great concern about this as Mangroves and notified forest land is also there. Please look into this matter.

Yours faithfully



(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

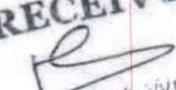
Copy submitted to:-

1. The Assistant Commissioner, MCGM, F-ward North,
2. The Superintendent of Salt, Bhandup.
3. The Dy. Salt Commissioner, Mumbai for information.
4. Police station Wadala

बृहन्मुंबई महानगरपालिका  
सहा. म.न.पा. आयुक्त  
एफ उत्तर, माडुंगा-१९

30 SEP 2024

क्र  
वेळ: ११, १२, १३, १४,  
१५, १६, १७, १८

RECEIVED  
  
Dispatch Writer  
Wadala Police Station, Mur



GOVERNMENT OF INDIA  
Office of the Deputy Salt Commissioner

Exchange Building, 4<sup>th</sup> floor, Sir Shivsagar Ramgulum Marg, Ballard Estate,  
MUMBAI - 400 001

Phone: 2082 5206, 2082 2192

E-mail: dsaltcom.mum@nic.in

विभागीय वन अधिकारी  
कांदळवन विभाग-उत्तर वोक  
यांचे कार्यालय

को- स्ट  
आवक क्र- 3460  
दिनांक- 12/11/2024

19/11/24

C. No. SCO-22014/(24)/2024-RO Mumbai/4343

Dt: -11-2024

To,  
The Assistant Commissioner  
F/North Ward,  
Matunga, Mumbai

वनपरिक्षेत्र अधिकारी  
मध्य मुंबई (कांदळवन) यांचे कार्यालय

आवक क्रमांक: 606  
दिनांक: 01/01/2025

कर्मचारी सही वनपरिक्षेत्र अधिकारी सही

Subject: Urgent Request for Intervention Regarding Land Encroachment in Wadala.

With reference to above cited subject, I would like to inform you of on ongoing legal matter regarding illegal encroachment and illegal activities on Salt land situated in CS No. 210 of salt Pan division, covering an area of 84 acres, 28 gunthas, and 00 annas.

This land originally owned by the Government of India through salt department was previously leased to salt manufactures Shri Tahir Chinoy and others. The leased expired on April 30, 1908, and was not renewed thereafter. Several show cause notices were issued to manufacturers, and ultimately eviction order under the Public Premises Act 1971 was issued by the estate officer on December 1, 2016. The salt manufacturer challenged this eviction order in WP (3069). The enforcement of the order has been stayed by the Hon'ble High Court, which has directed that Status quo be maintained. The land was in possession of salt manufacturers.

Currently, the matter is pending in court, However, during this prolonged period, power of attorney holder (caretaker) misusing the land and not maintaining status quo order. They have highly rented a portion of land for mandaps service where wedding functions is being organised. The issue of organizing wedding functions on government land has been raised in State

उप वनसंरक्षक कांदळवन कक्षा, मुंबई

आवक क्रमांक 392  
दिनांक 13/11/2024

प्रशासकीय अधिकारी उप वनसंरक्षक

Compliment  
Signature

Assembly. In respect to which earlier many police complains were made but no action was being taken. Furthermore, they have illegally and unauthorizedly utilized another portion of the land for parking heavy vehicles. Complaints have been lodged with the police regarding this issue as well, yet no action has been taken to rectify the situation.

Despite lodging repeated police complaints, no action has been taken. Day by day, the encroachers become more emboldened, which not only gives them more power but also undermines the rule of law and threatens the integrity of the land. This lack of intervention sends a concerning message that illegal activities can go unchallenged, further complicating efforts to restore the area and protect its ecological significance.

Closer to the salt works, some portions of the land are covered with mangrove forests in marshy areas, where encroachers have started dumping waste. They are also attempting to convert these protected areas for other uses, which is entirely against forest regulations and possess a significant threat to the local ecosystem. The destruction of mangroves not only harms biodiversity but also disrupts natural flood protection and contributes to soil erosion. This reckless activity undermines conservation efforts and endangers the livelihoods of local communities who depend on a healthy environment. Immediate intervention is essential to halt these violations and restore the ecological balance of the area.

Numerous complaints have been filed by the Salt Department and concerned NGOs, yet little action has been taken to address these encroachments. This situation not only violates legal mandates but also poses significant environmental risks. If no action is taken, it will result in considerable inconvenience to the public and lead to severe losses for the public exchequer. The continued neglect of this issue threatens the integrity of the land and undermines the efforts of those striving to protect our natural resources.

We kindly request your intervention to facilitate the removal of these encroachments and to uphold the law regarding public premises. Your support in this matter is crucial to restore the integrity of this Salt Pan land and ensuring compliance with existing legal orders.

Your prompt action on this matter is crucial to prevent further degradation of the salt pan lands. I urge you to take all necessary measures to protect these lands and uphold the regulations governing their use.

Movement and dumping of C & D waste is prohibited therefore MCGM should prevent its any use /dumping in the salt land possessor should not use land other than salt manufacturing.

Your prompt attention to this matter is earnestly requested.

Encl: As above

Your Faithfully,



Ranjeet Kumar  
Superintendent of Salt  
Regional office Mumbai

Copy to: -

1. MPCB (Maharashtra Pollution Control Board)
- ✓ 2. The Deputy Conservator of Forests (Mangrove Cell), 302, Wakefield house, near Britania Restaurant, Ballard Estate, Mumbai
3. The Deputy Commissioner Police Part Zone, Ballard Pier
4. The Superintendent of Salt, Bhandup
5. The Deputy Superintendent of Salt, Wadala

जा.क्र.अप्रमुवस/कक्ष-3/सवे/188/16-455/सन 2024-25.

बलार्ड ईस्टेट मुंबई - 400 001 दिनांक :- 13/12/2024.

प्रतिलिपी :- विभागीय वन अधिकारी, कांदळवन विभाग, उत्तर कोंकण यांना माहिती व आवश्यक कार्यवाहीसाठी रवाना.

(एन.सी.ढोले)

प्रशासकीय अधिकारी  
अपर प्रधान मुख्य वनसंरक्षक  
कांदळवन कक्ष, मुंबई यांचे कार्यालय

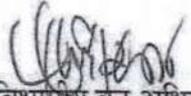
तात्काळ

जा.क्र.कक्ष-9/जमीन/2702 /सन 2024-25  
ठाणे- 400 602, दि.- 31 /12/2024

प्रति,

वनक्षेत्रपाल मध्य मुंबई, नवी मुंबई, पालघर कांदळवन विभाग उत्तर कोकण यांना माहितीसाठी व पुढील कार्यवाहीसाठी रवाना.

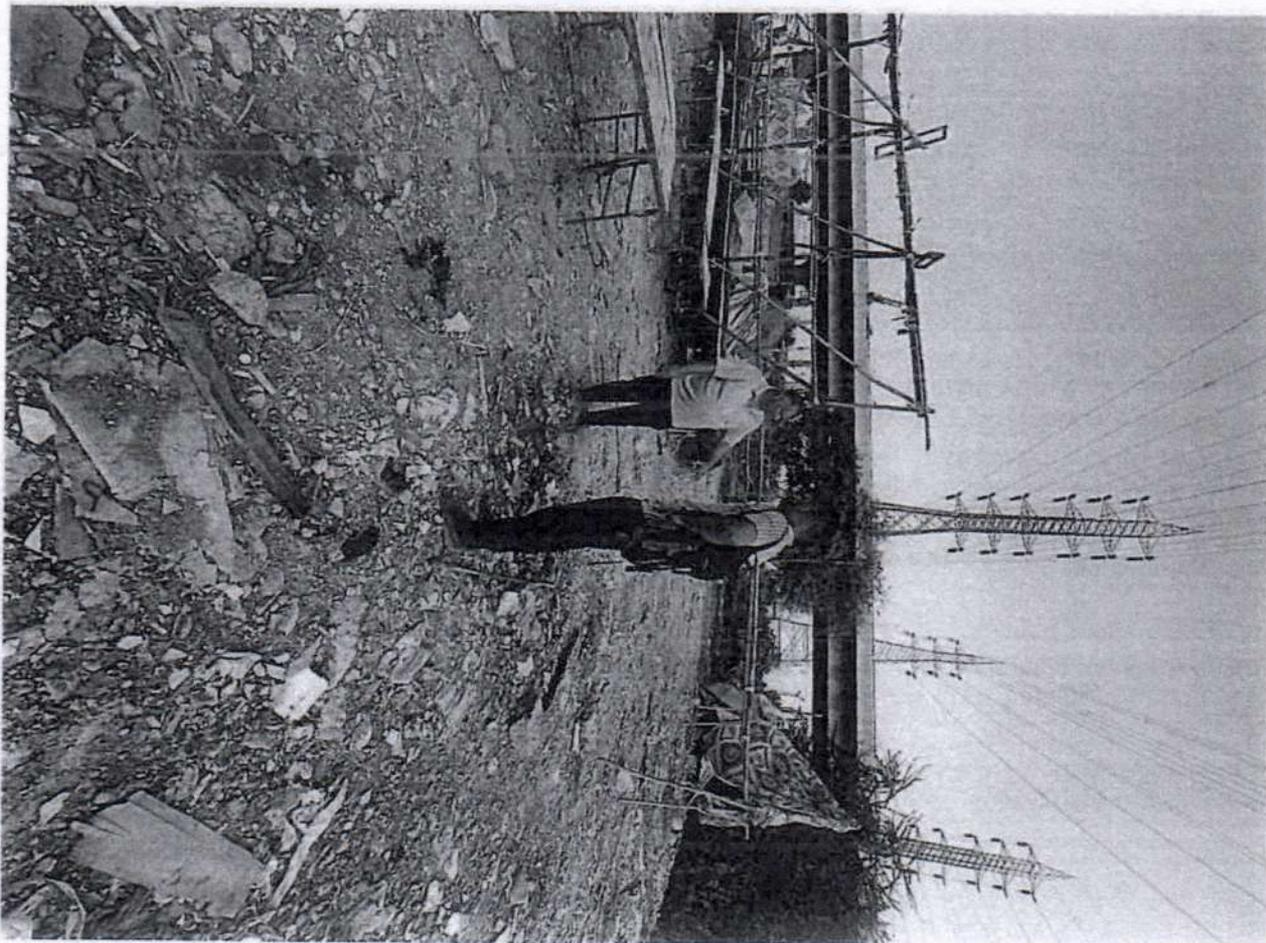
२/- त्यांनी सदर प्रकरणी पत्राचे अवलोकन करावे व तक्रारदारासह नमुद जागेची स्थळपाहणी करुन वस्तुस्थितीदर्शक सविस्तर अहवाल आपल्या अभिप्रायासह या कार्यालयास तात्काळ सादर करावा. जेणेकरुन सदर तक्रारीवर या कार्यालयामार्फत पुढील कार्यवाही करणेस सुलभ होईल.

  
विभागीय वन अधिकारी  
कांदळवन विभाग उत्तर कोकण

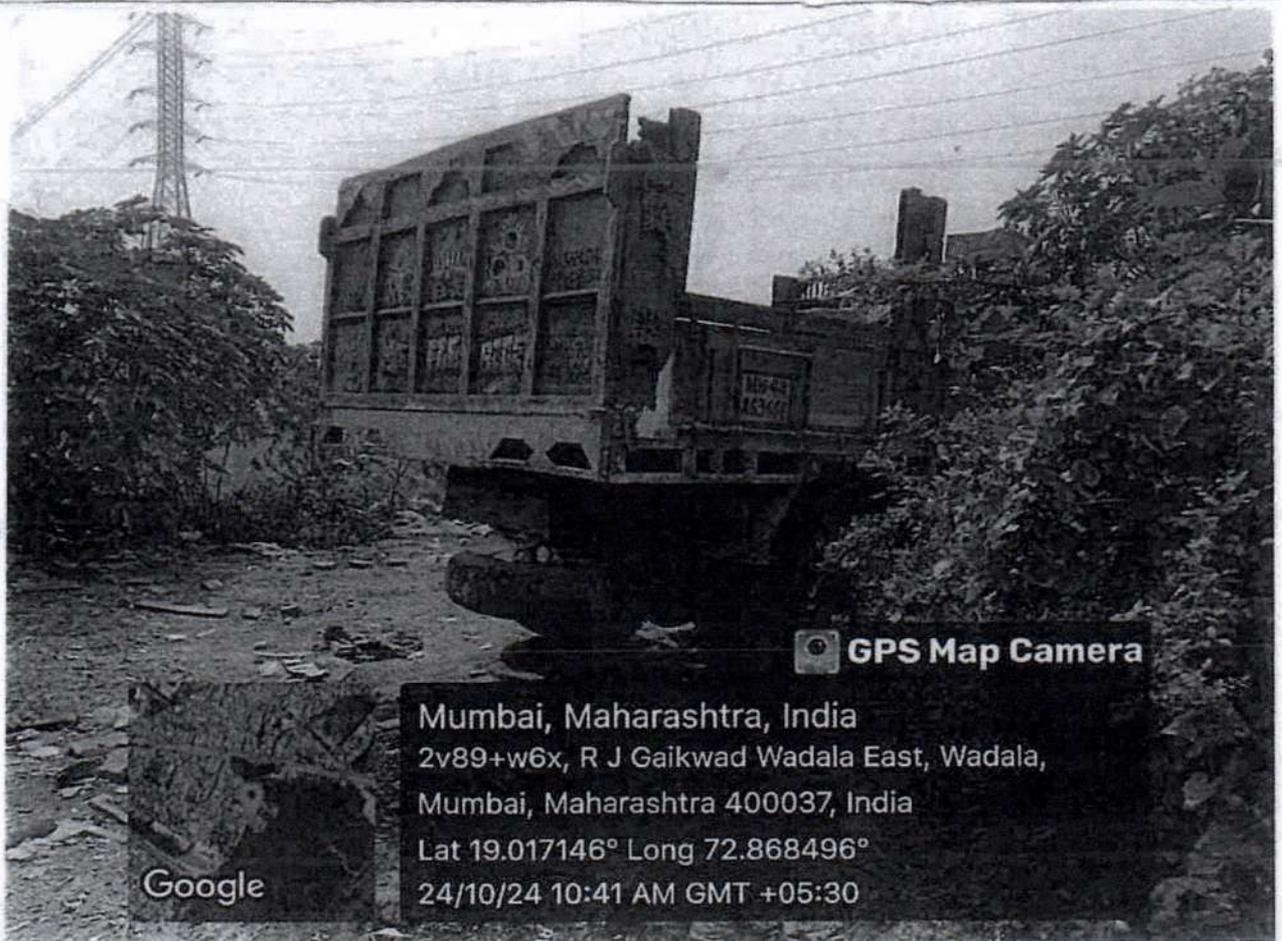
प्रत- सहाय्यक वनसंरक्षक, कांदळवन विभाग उत्तर कोकण यांना माहितीसाठी रवाना.

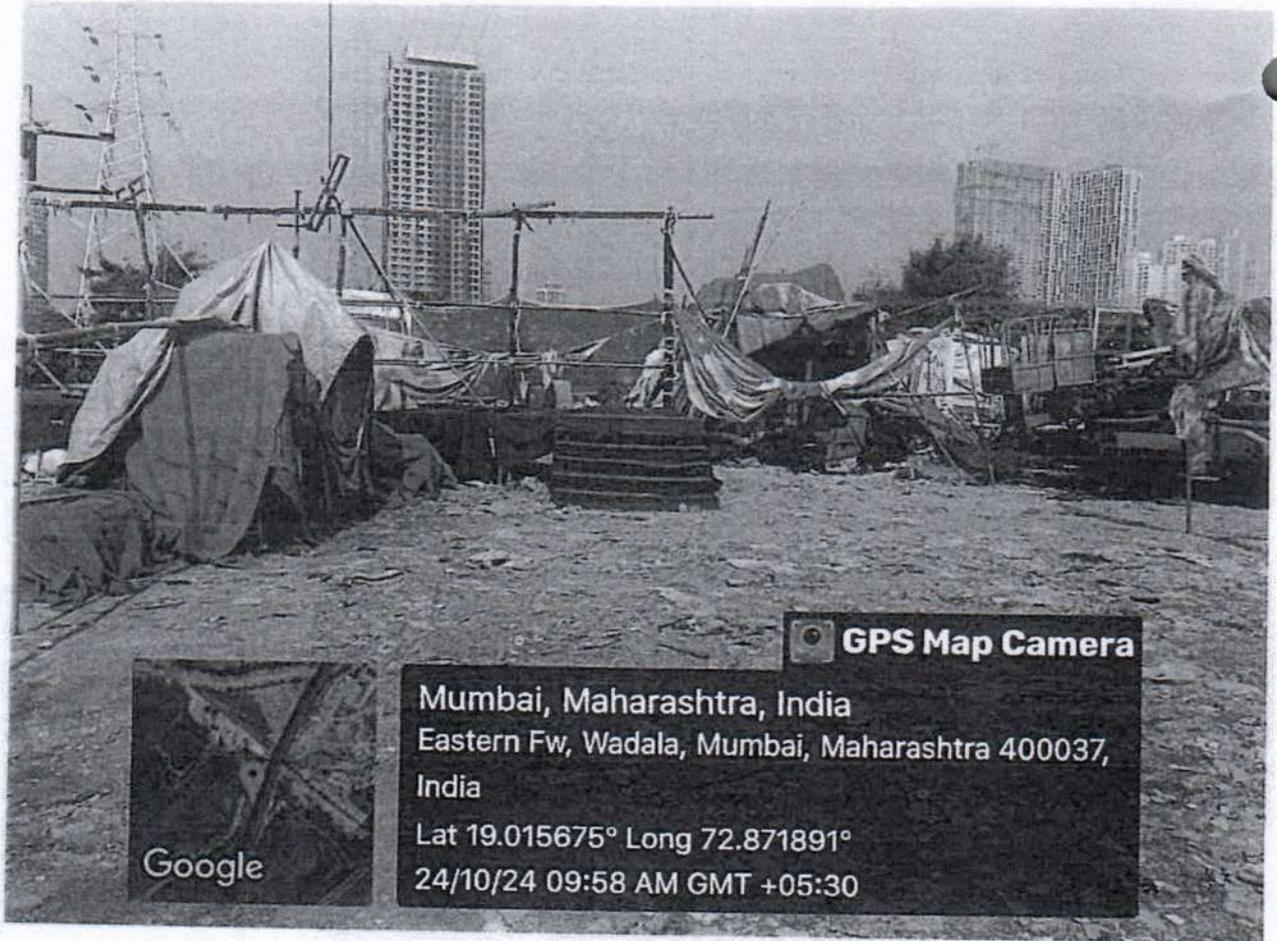


PLASTIC BAGS



CONCRETE



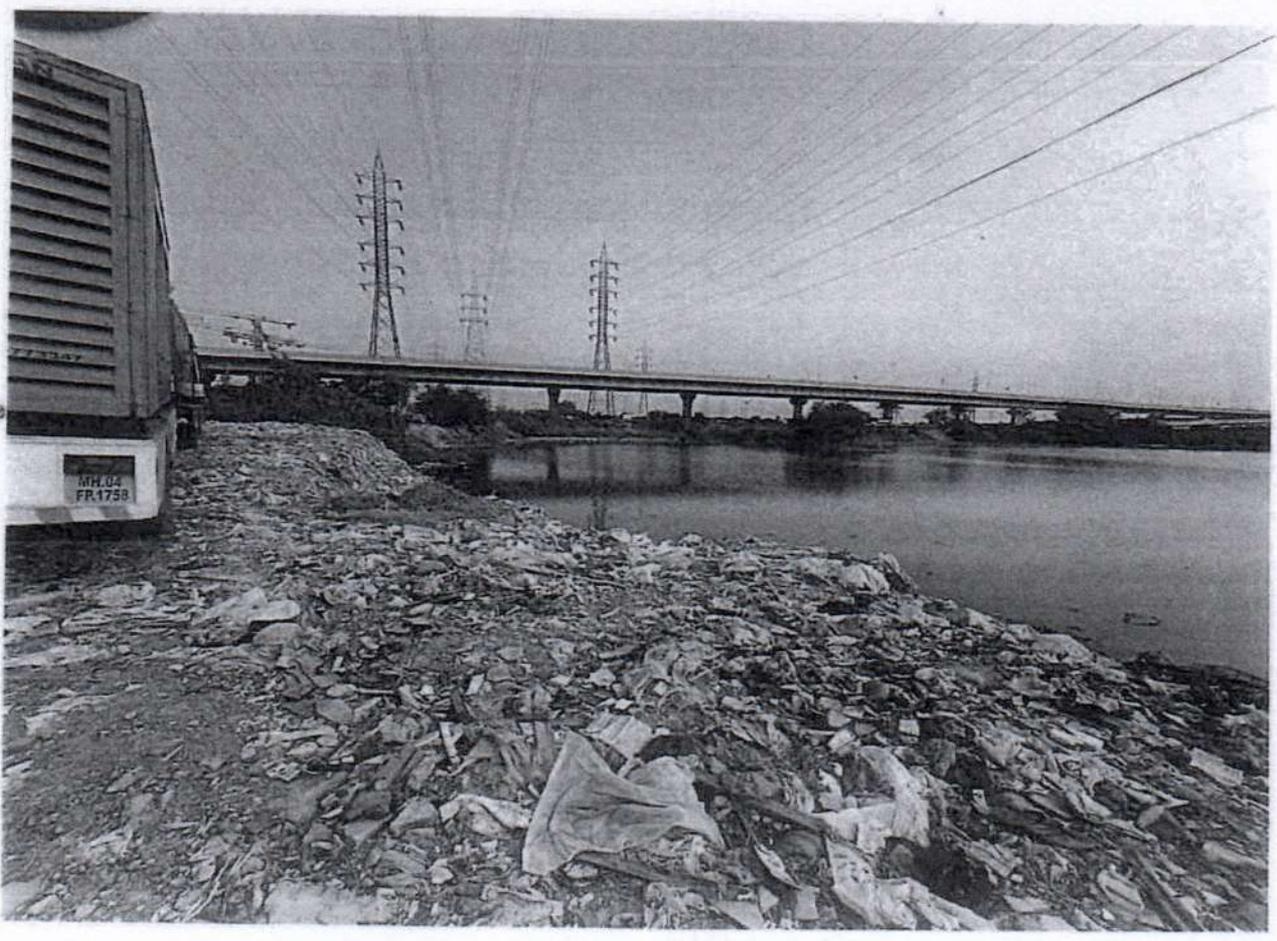


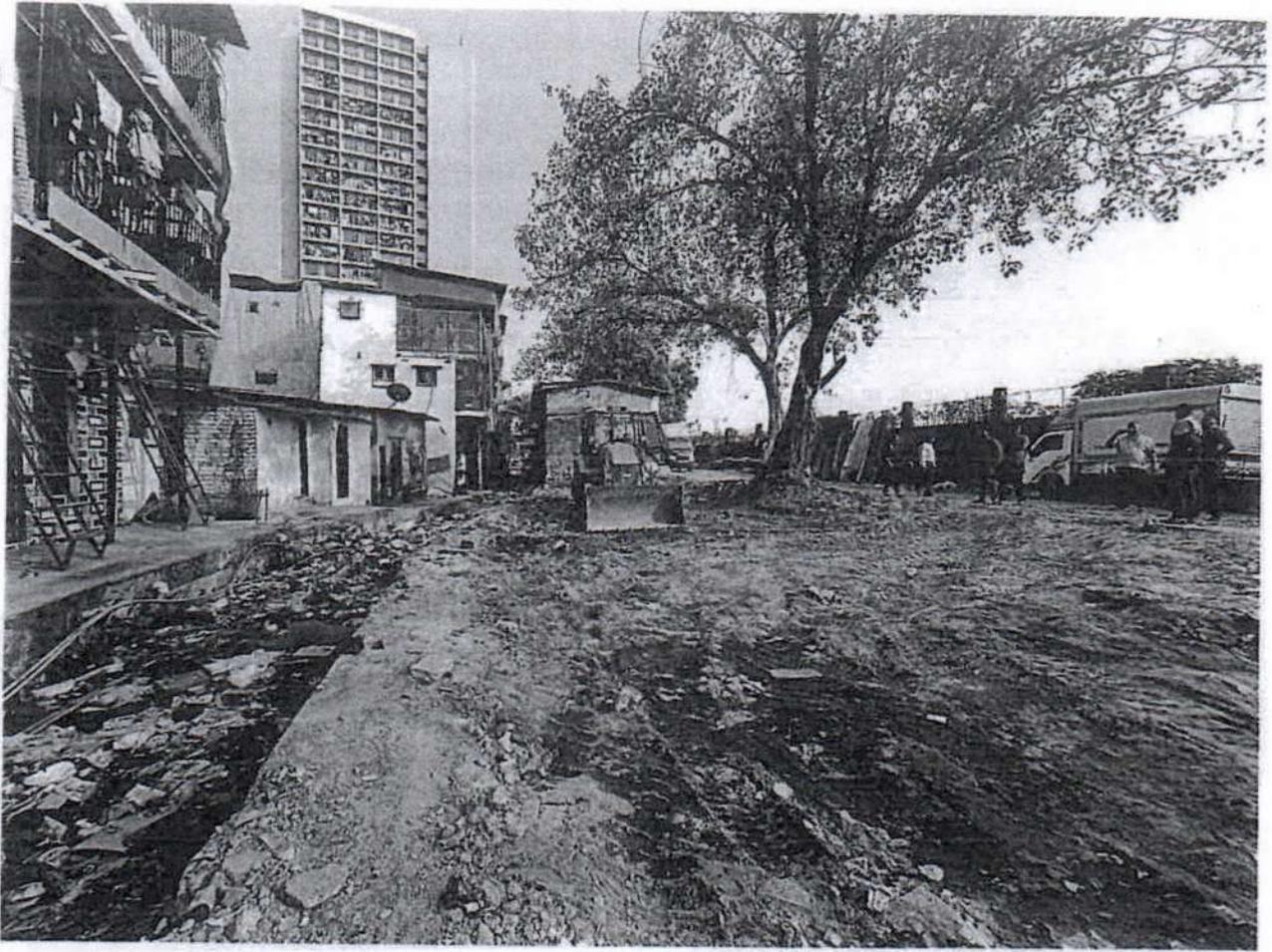
GPS Map Camera



Google

Mumbai, Maharashtra, India  
Eastern Fw, Wadala, Mumbai, Maharashtra 400037,  
India  
Lat 19.015675° Long 72.871891°  
24/10/24 09:58 AM GMT +05:30







Government of India  
Dy. Superintendent of Salt Wadala  
C/o Office of Superintendent of salt  
Bhandup (E), Mumbai

-42- 277

उप नमक आयुक्त कार्यालय, मुंबई Office of the Deputy Salt Commissioner Mumbai
L&B
6 DEC 2024
सं./No. SJ28

C. No. 3(1)L&B/Wdl/2024/ 390

Date : 06-12-2024

To,

The Assistant Commissioner  
MCGM, F – North Ward  
Mumbai

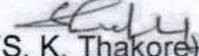
Subject:- Dumping of Earthen and waste material on Salt Pan land survey No. 210 known as Dadkhudai Salt works near Wadala freeway - regd.

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Sir,

At CTS 210 (Salt Pan Division) and Salt Pan road near Hanuman Mandir, In front of Anand Nagar someone Raju Ismyle Deshmukh and Salim Ismyle Deshmukh have dumped C & D waste. They are engaged in Coal trading and cement blocks trading there. Another person Dipak Misal is maintaining a Garage and parking there. All these are illegal possessions there. CTS 210 is eco-sensitive place and need to be conserved therefore please take action against them.

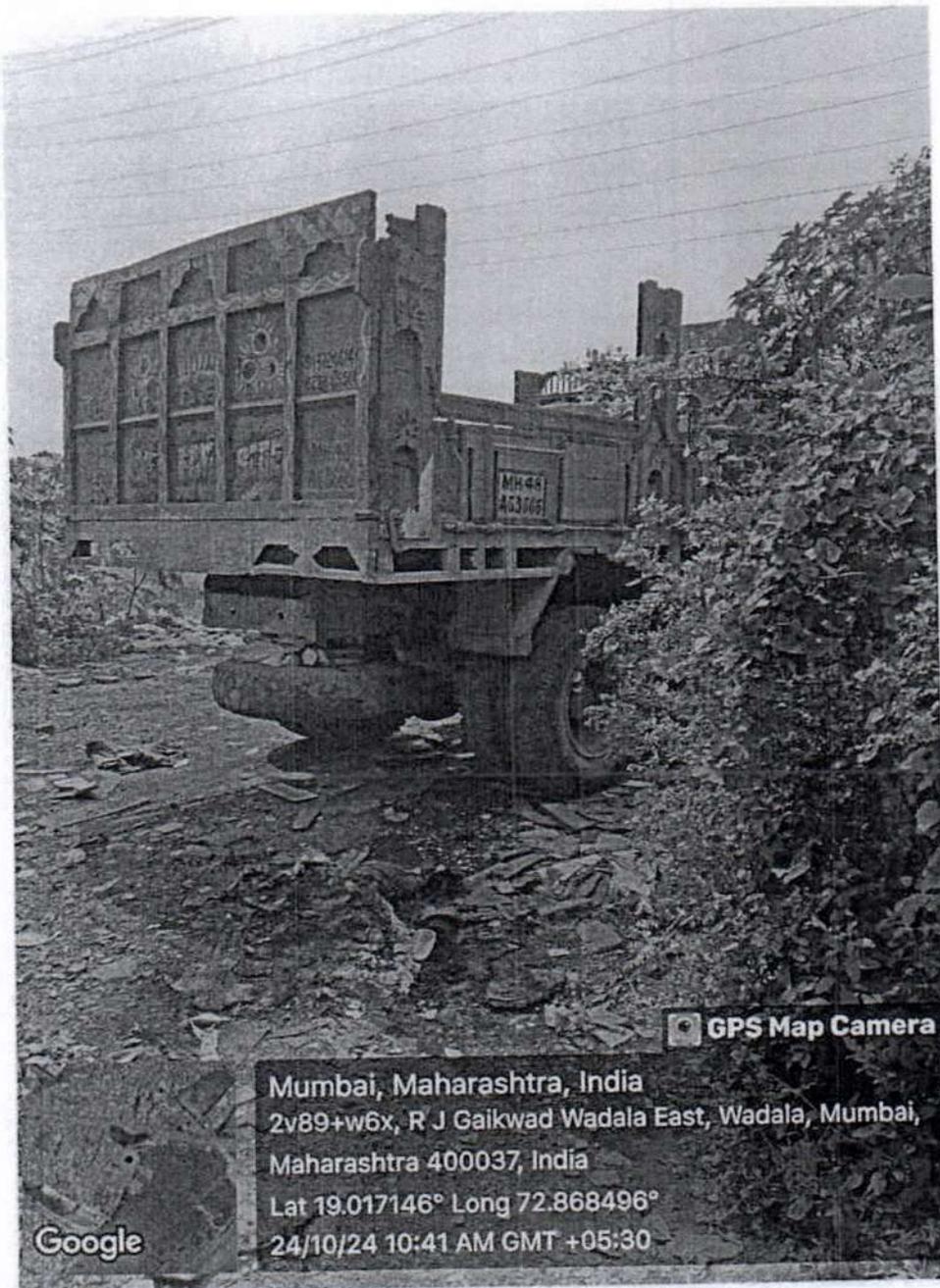
Yours faithfully

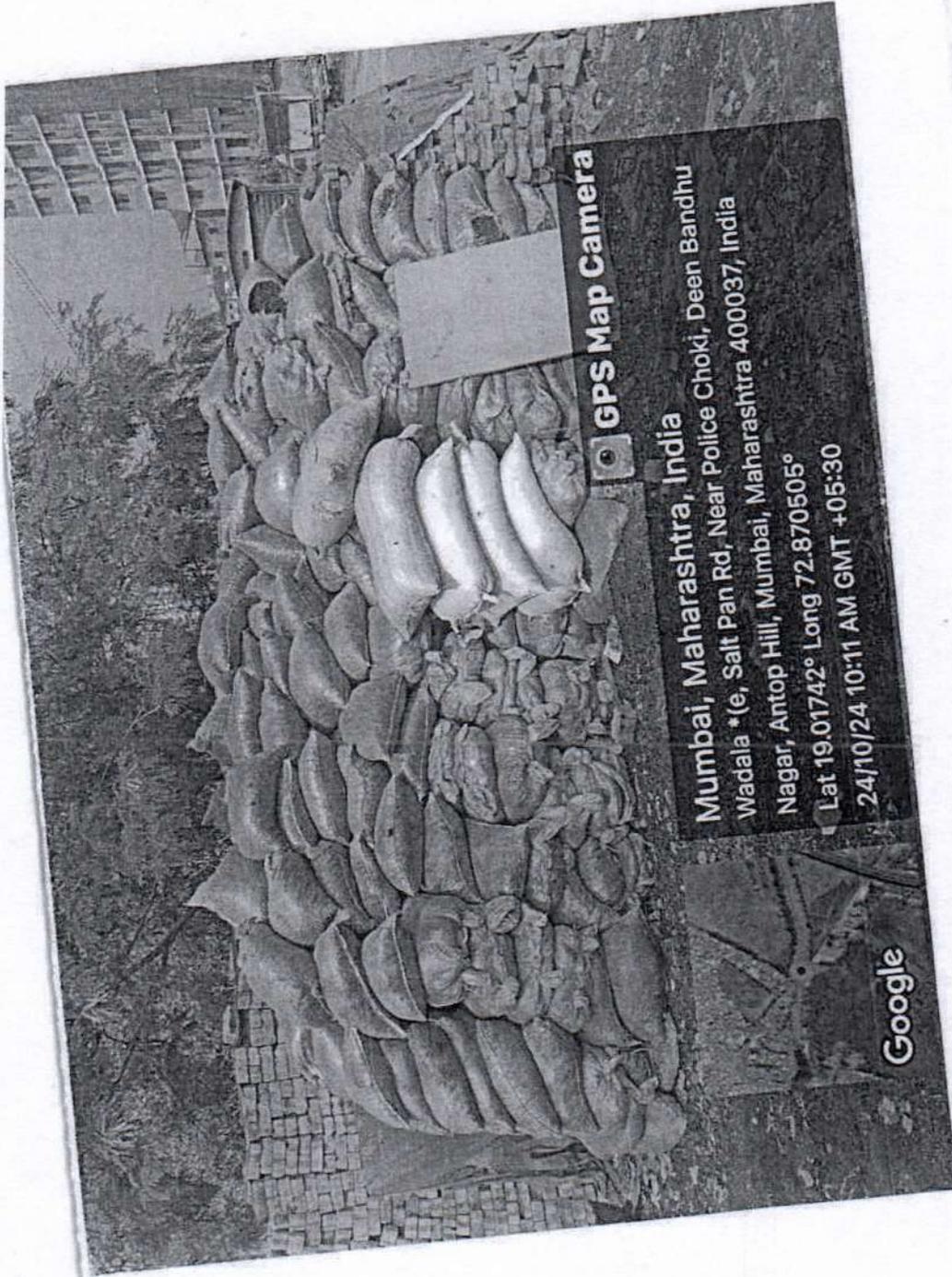
  
(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

Copy submitted to :-

1. The Under Secretary (Environment & CC Department), 15<sup>th</sup> floor New Administrative building, opp. Main Mantralay building, Mumbai – 400032
2. Sr. Police Inspector, Wadala.
3. Superintendent of Salt, Bhandup
4. The Dy. Salt Commissioner, Mumbai





GPS Map Camera

Mumbai, Maharashtra, India  
Wadala \*(e), Salt Pan Rd, Near Police Choki, Deen Bandhu  
Nagar, Antop Hill, Mumbai, Maharashtra 400037, India  
Lat 19.01742° Long 72.870505°  
24/10/24 10:11 AM GMT +05:30

Google





Photos Clicked on site  
During Panchnama

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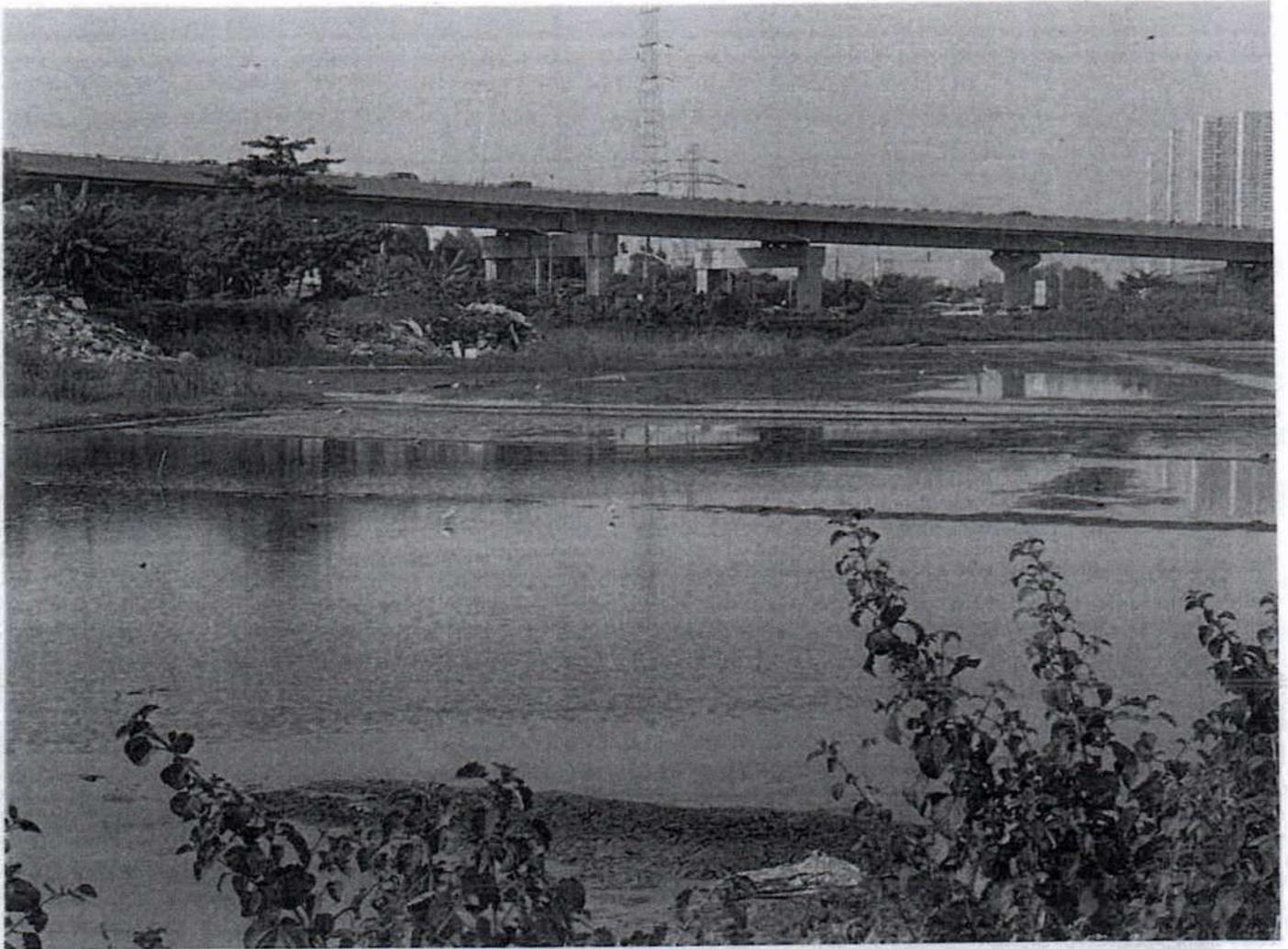


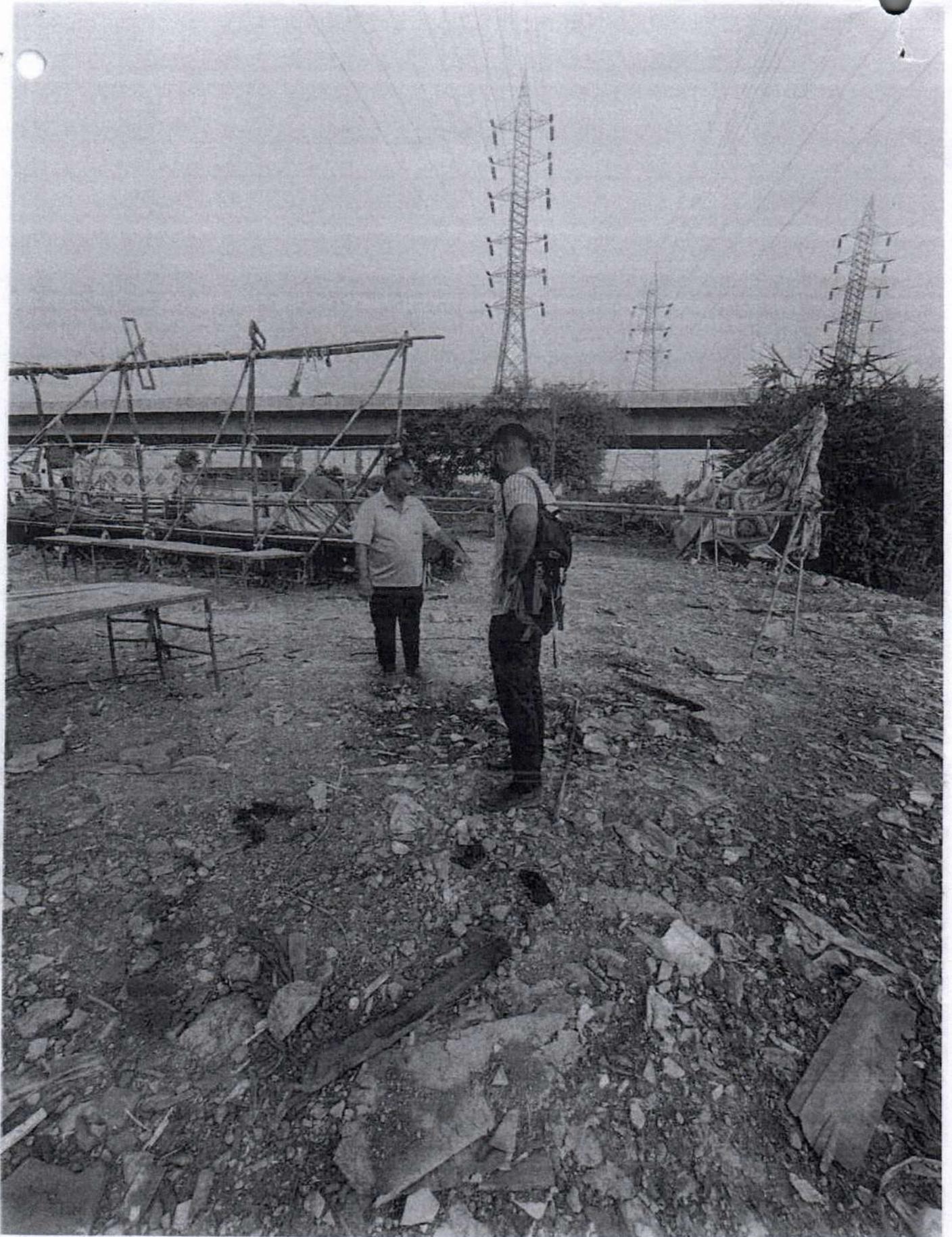
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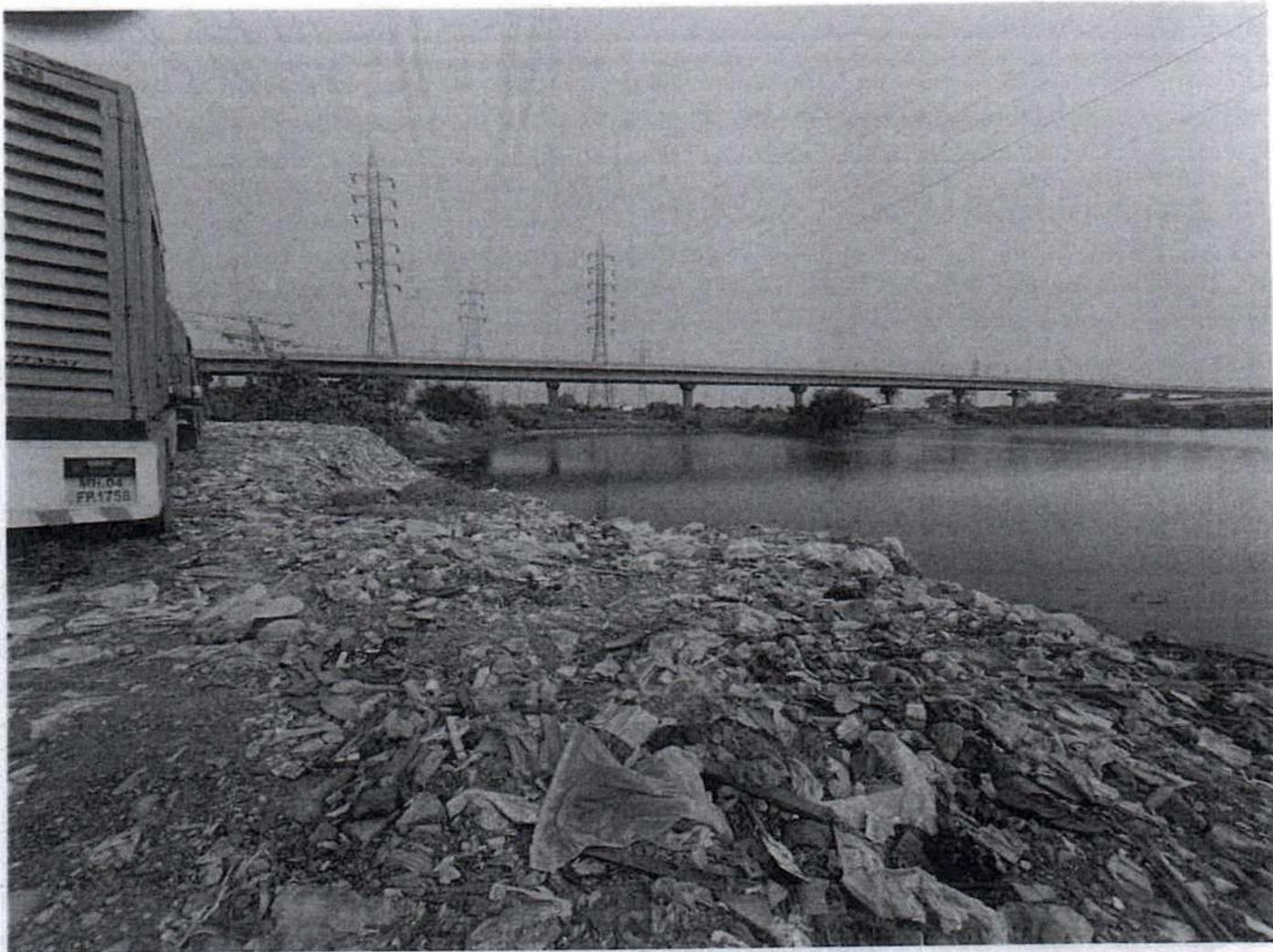


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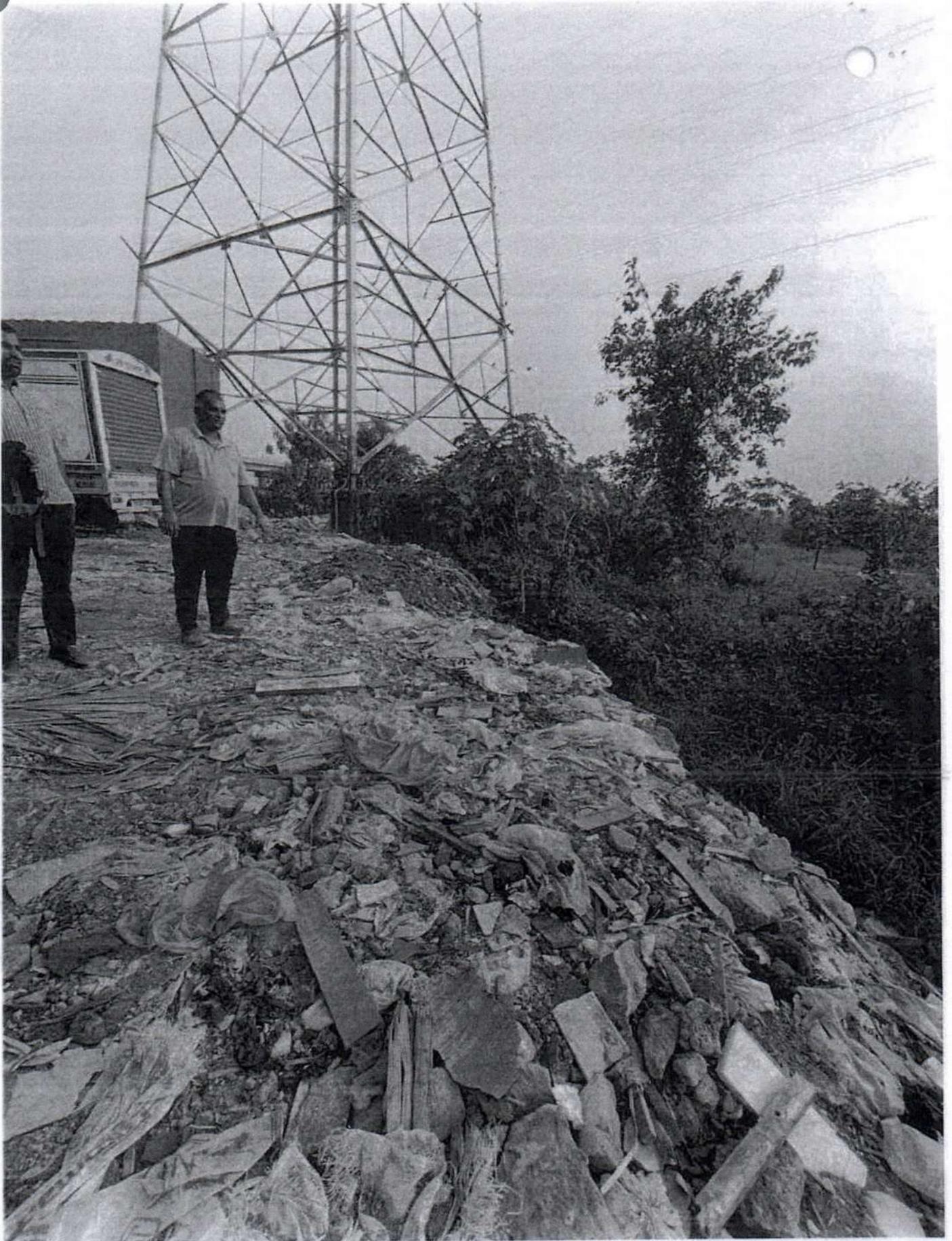




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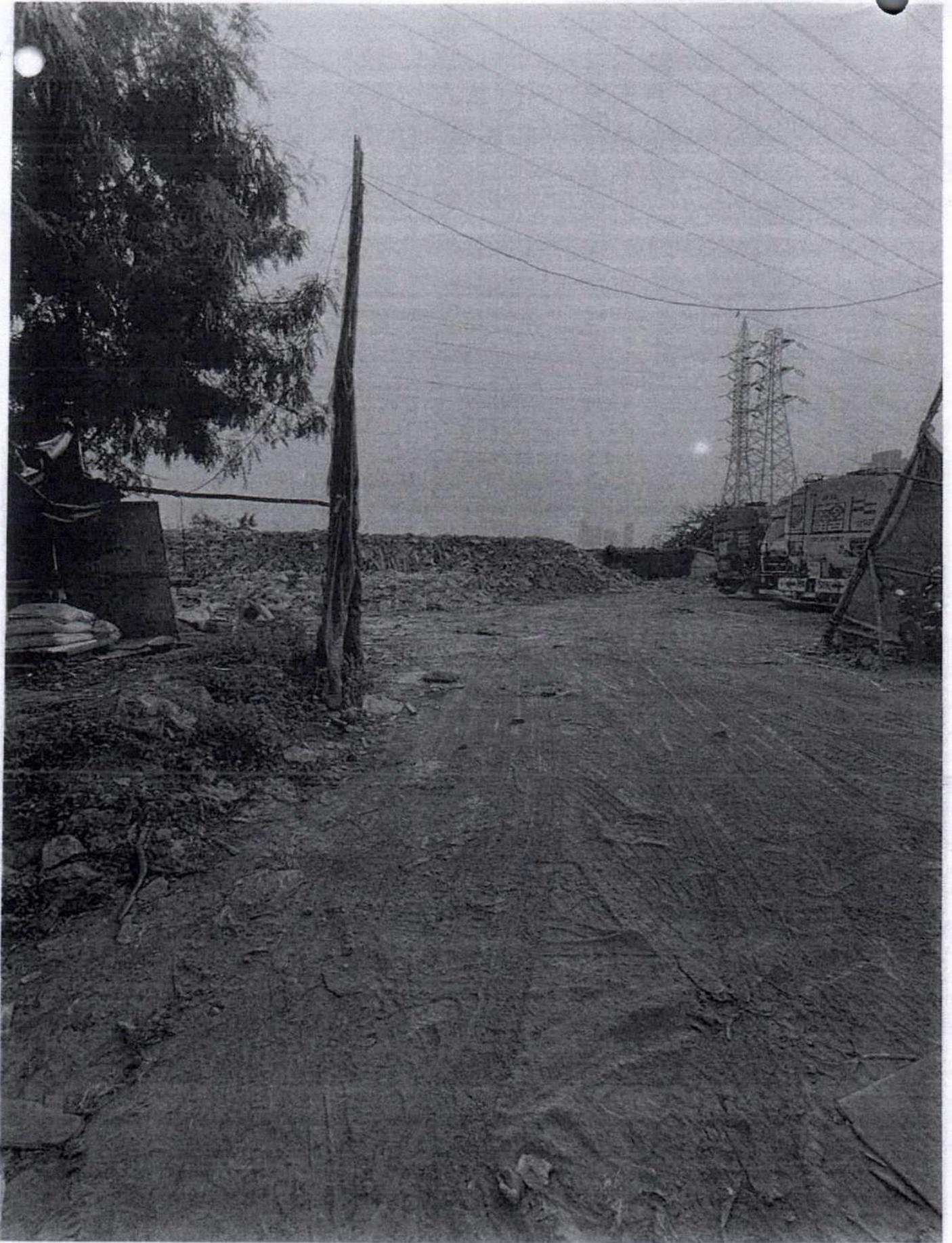




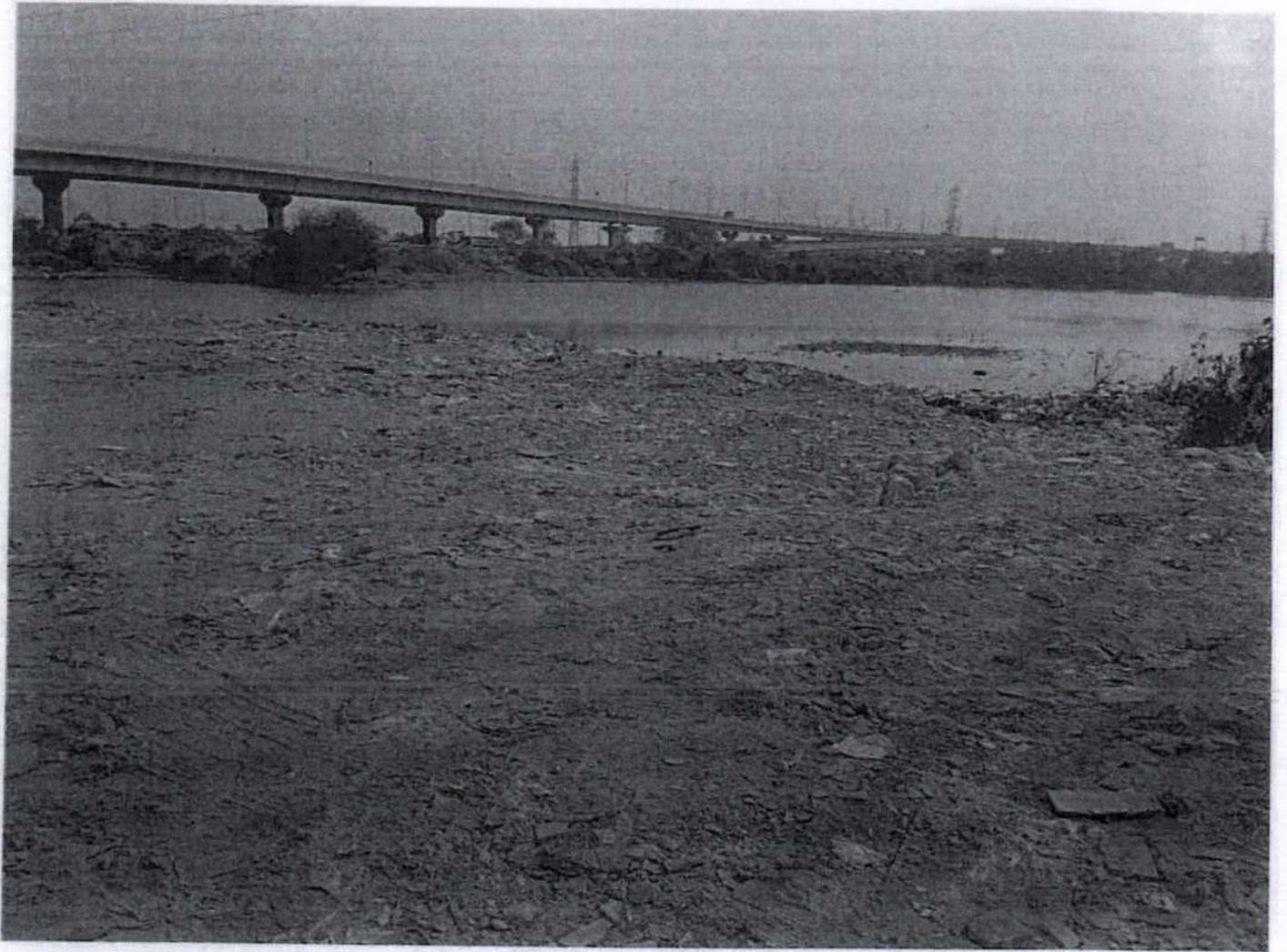








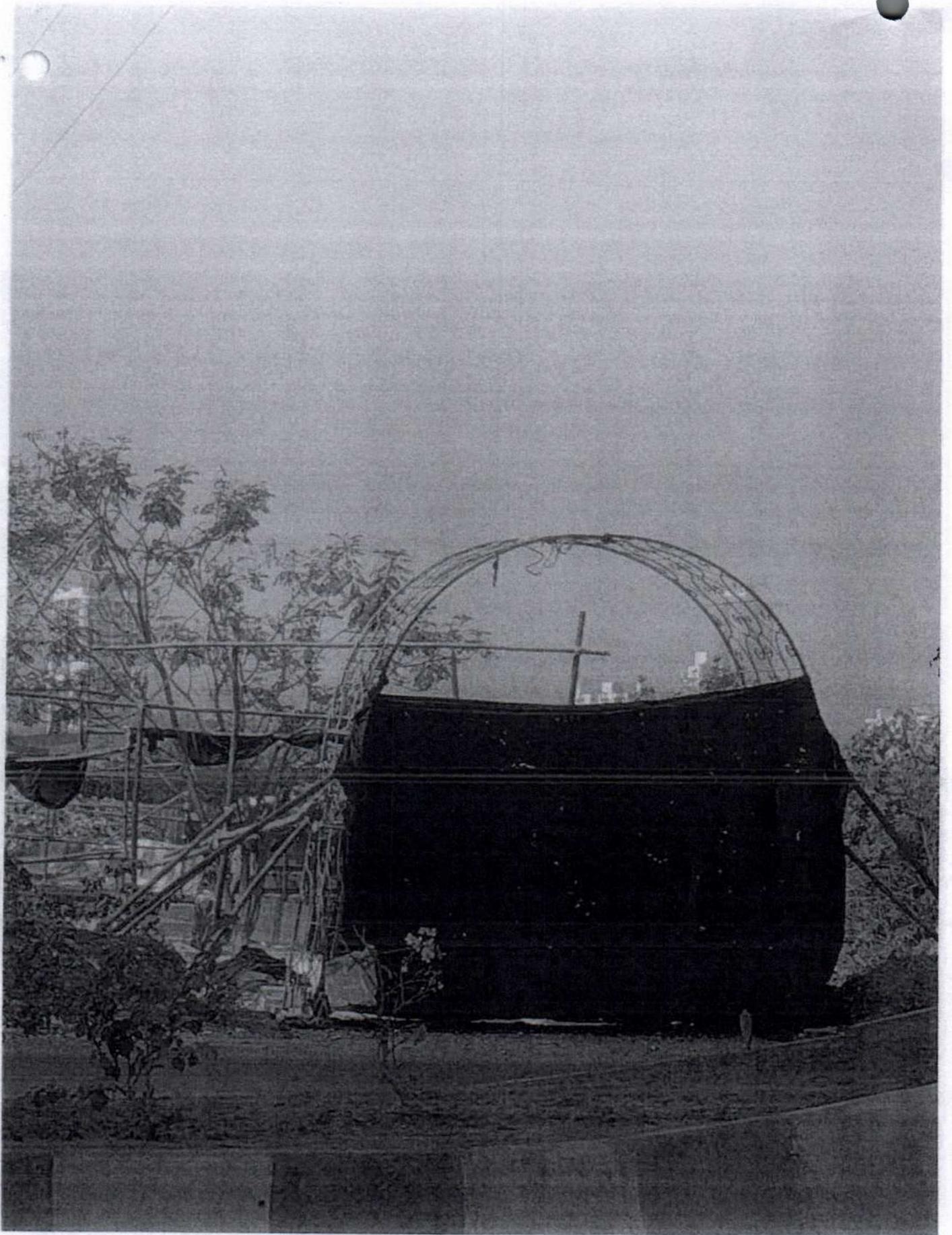


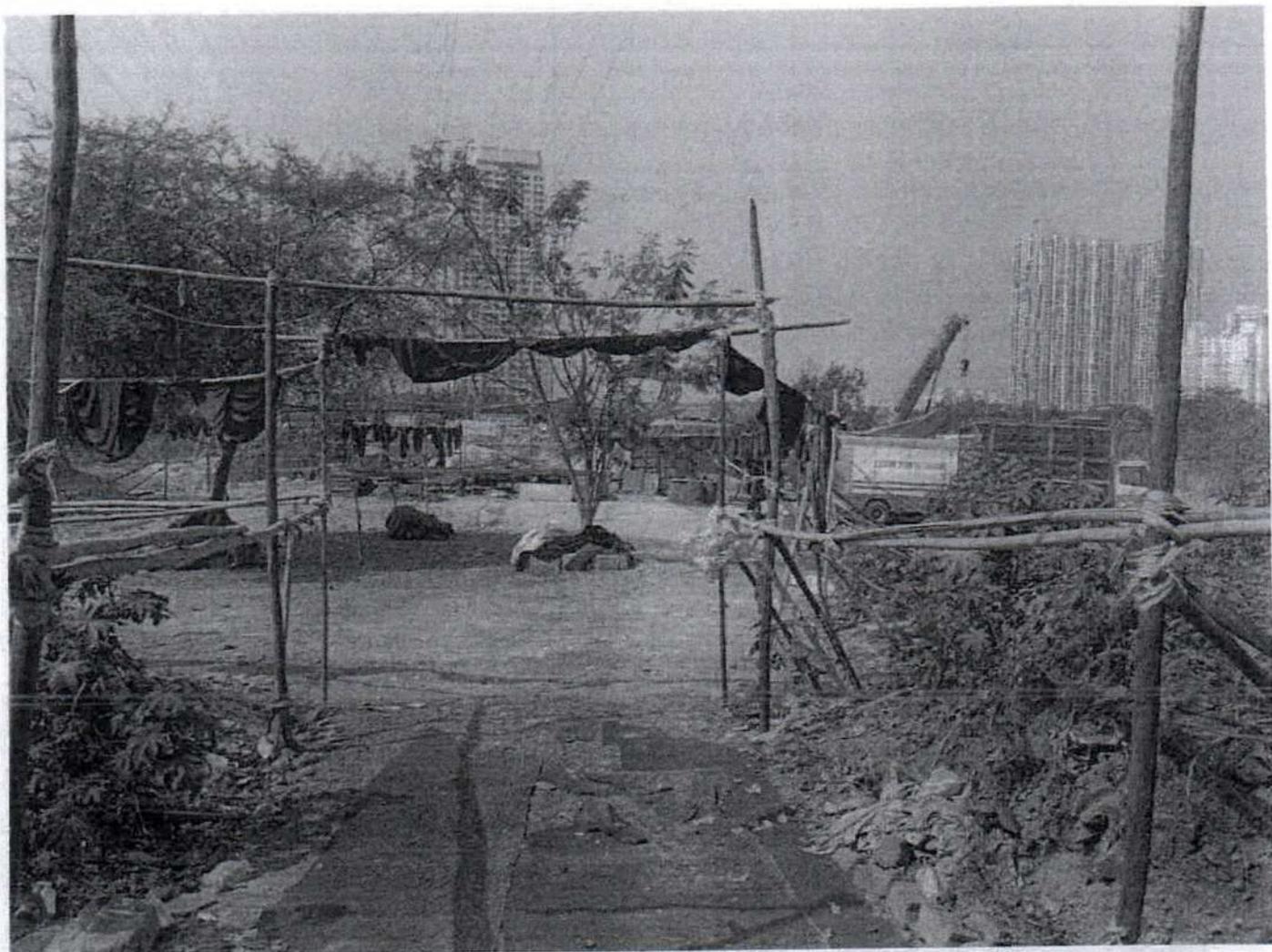














GOVERNMENT OF INDIA  
Office of the Superintendent of Salt  
Circle Office, Bhandup (E) MUMBAI - 400 042  
E-mail: supdtsalt-bnd@gov.in

SCO-22014/24/2024-Regional Office Mumbai / 82-88

Date: 23.01.2025

To  
The Senior Inspector of Police,  
Wadala Police Station,  
Wadala, Mumbai - 37

**Subject: Police Complaint for Encroachment on Govt. Land in CS No. 210 in Salt Pan Division (Dadkhudai Salt Works), Wadala (East), Mumbai.**

**Reference:**

1. FIR No. 0157614 dated 05.11.2020.
2. C. No. - 1(1) Admn/Wdl/2021/266-268 dated 30.11.2022.
3. C. No. - 1(1) Admn/Wdl/2021/283-286 dated 15.12.2022.
4. C. No. - 1(1) Admn/Wdl/2023/69-71 dated 11.04.2023.
5. C. No. - 3(1) Admn/Wdl/2024/130 dated 06.05.2024.
6. C. No. - 3(1) L&B/Wdl/2024/221 dated 02.08.2024.

Sir,

I am writing to address the matter regarding the filling, dumping, and encroachment activities occurring on the Salt Pan Land situated at C.S. No. 210, Salt Pan Division, Matunga, in the District of Mumbai City, specifically in relation to the Wadala Salt Factory, which is owned by the Government of India through the Salt Department.

The land in question, measuring 84 acres, 28 Gunthas and 00 Annas is currently part of the Dadkhudai Salt Works in Wadala, Mumbai. On 22.09.1891 a registered lease deed was executed for twenty-one years with effect from 01.05.1887 expiring on 30/04/1908 (Copy Enclosed). As per GR No. 4917 dated 1885 only licensing of Salt Works will serve the purpose and no need to execute any additional documents. The de-licensing of the salt industry in July 1996 resulted in the cessation of the salt manufacturers' licensing rights. After cessation of licensing rights, it was directed to execute lease deed. Despite notices issued for executing a new lease with the Government of India, the salt manufacturers, failed to comply. Consequently, notices under the Public Premises (Eviction of Unauthorized Occupants) Act, 1971, were issued on 24.05.2013, and the proceedings culminated in 2016 with the declaration of the salt manufacturers as unauthorized occupants.

In response to these actions, the salt manufacturers filed Writ Petition No. 3069/2016 in the Bombay High Court, which led to a stay order on eviction with directions to maintain a Status quo. The land was given under the possession of Salt Manufacturers. This petition has been pending for the last six years, preventing the execution of eviction orders.

During the pendency of the Writ Petition, it has also come to our notice that unauthorized encroachments have occurred, with debris being dumped on the subject land, and the alleged landholders allowing social functions, including weddings to take place. The situation has worsened with unauthorized parking, further encroachment, and the spreading of construction and demolition (C&D) waste on the salt pan land (Photos enclosed). This illegal activity is altering the land's natural state and poses a threat to the mangroves and the surrounding environment.

We have made several attempts to address these issues by writing to you, MCGM and other relevant authorities; however, we have faced considerable non-cooperation, and since the land is not currently in our possession, we are unable to take direct action. This leaves us with no recourse but to repeatedly alert the concerned authorities and request their intervention.

The occupants Mr. Taher Chinoy and Ors. through their representatives, Mr. Rajesh Sariya and his security in-charge, Mr. Mangesh Vichare, continue to flagrantly violate the status quo order, allowing to operate a marriage venue (creating third party right), allowing heavy vehicles to park, and profiting from these unlawful activities. They are also increasing area of parking ground slowly and consistently by dumping C&D waste on the marshy land endangering environment and nature of salt pan land. This is a blatant disregard for the law and must be addressed immediately.

On 6th January 2025, we received communications from the office of the District Collector, Mumbai City, regarding the illegal dumping and destruction of the natural wetland reserve forest plot at CS No. 210 and wanted a report of action taken by the Salt Department. In response, our office, along with the Forest Department, conducted a survey on 14th January 2025, and a "Panchnama" was signed (copy enclosed).

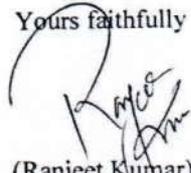
We are in the process of filing an Interim Application in Writ Petition No. 3069/2016 to request the Court to vacate the stay order, allowing us to take appropriate action against the unauthorized occupants.

In the meantime, we request to lodge a formal police complaint against ex-lessee Mr. Taher Chinoy and Ors. through their representatives, Mr. Rajesh Sariya, Mr. Mangesh Vichare, and all others involved in these illegal activities. The continued dumping of C&D waste and the unlawful use of the land for profit-making activities must be halted immediately. Additionally, we insist that any vehicles involved in the transport of C&D waste be seized, and the source of this waste be thoroughly investigated.

We expect prompt action from your end to address this serious breach of law. The land in question belongs to the Government of India, and its protection from illegal occupation and environmental degradation must be treated with utmost urgency. We look forward to your swift and decisive intervention in this matter.

Encl: As stated above and request letters issued to other authorities enclosed herewith.

Yours faithfully

  
(Ranjeet Kumar)  
Superintendent of Salt  
Circle Office, Bhandup

o/c

Copy to -

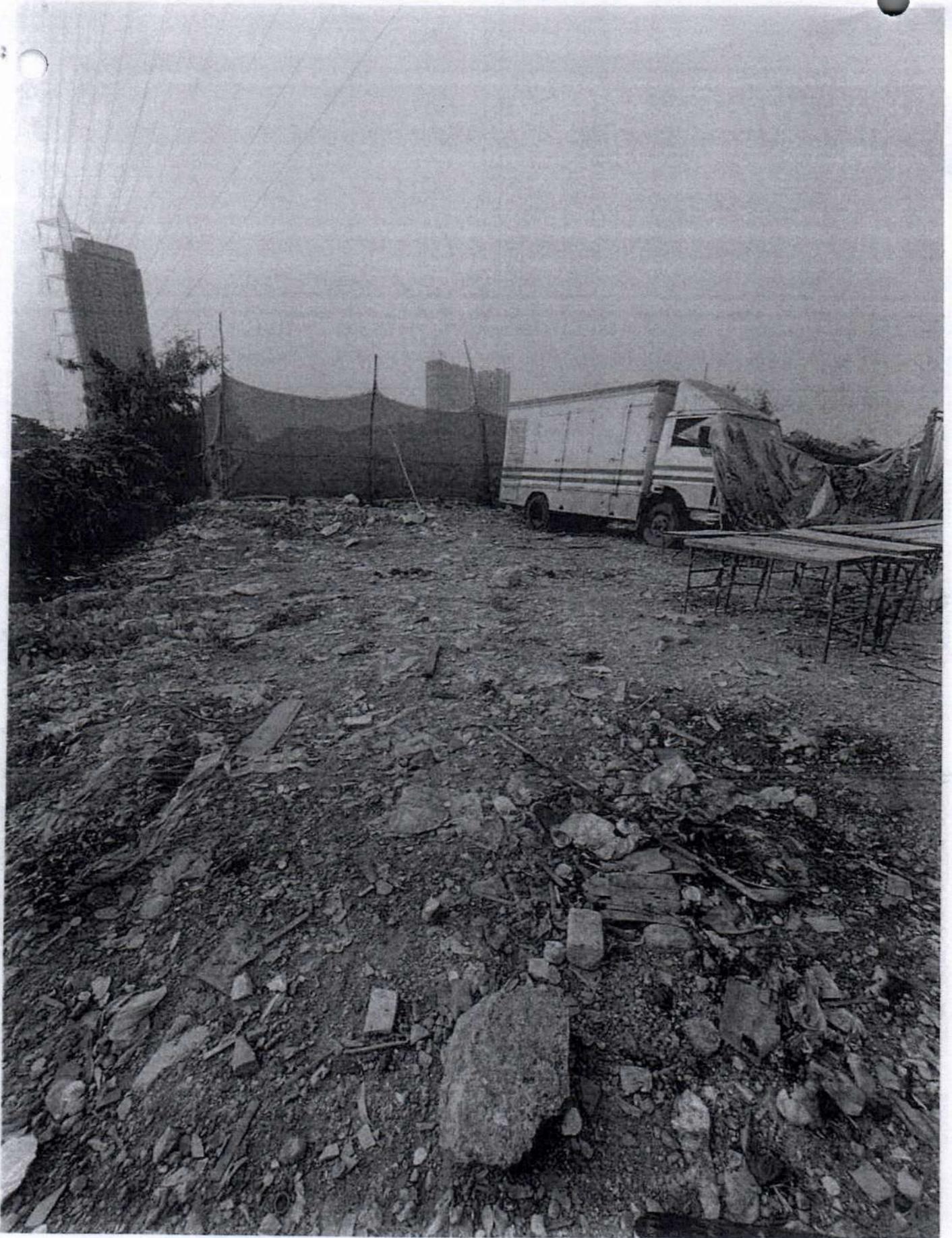
1. Assistant Municipal Commissioner, F/North Ward
2. District Collector, Mumbai City
3. Member Secretary, MCZMA
4. Maharashtra Pollution Control Board (MPCB)

Copy Submitted to -

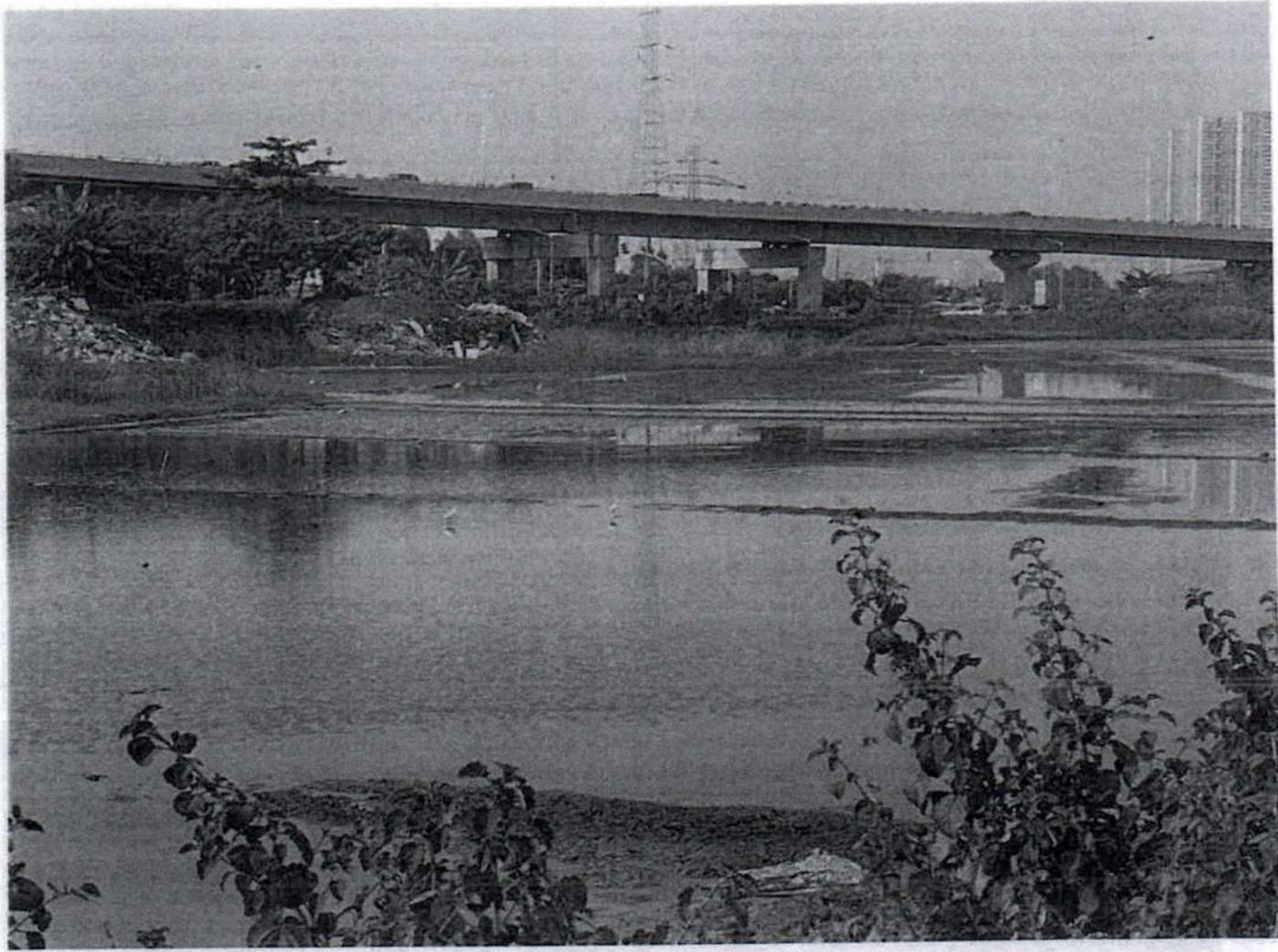
1. Dy. Salt Commissioner, Mumbai
2. The Salt Commissioner, Jaipur for information.

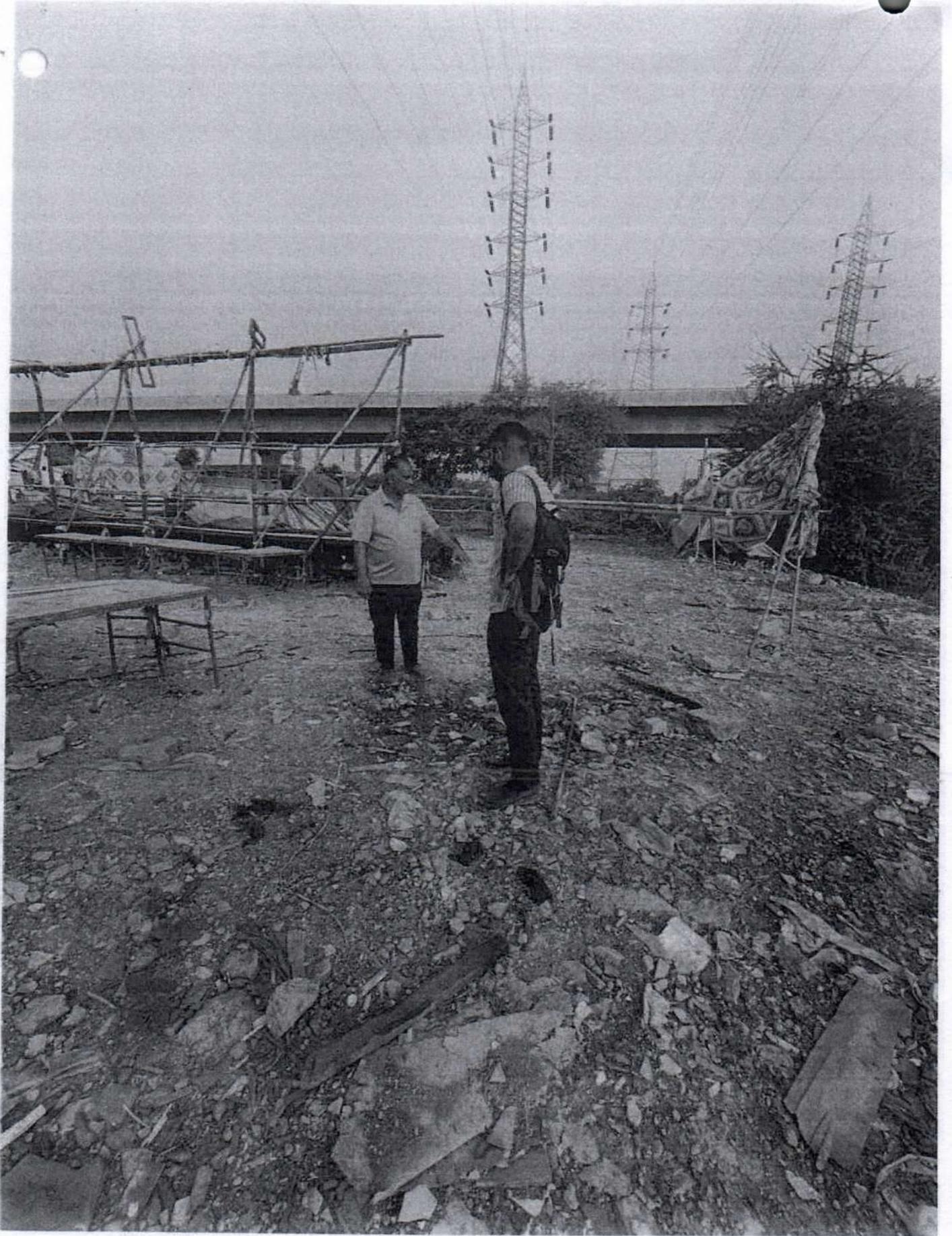




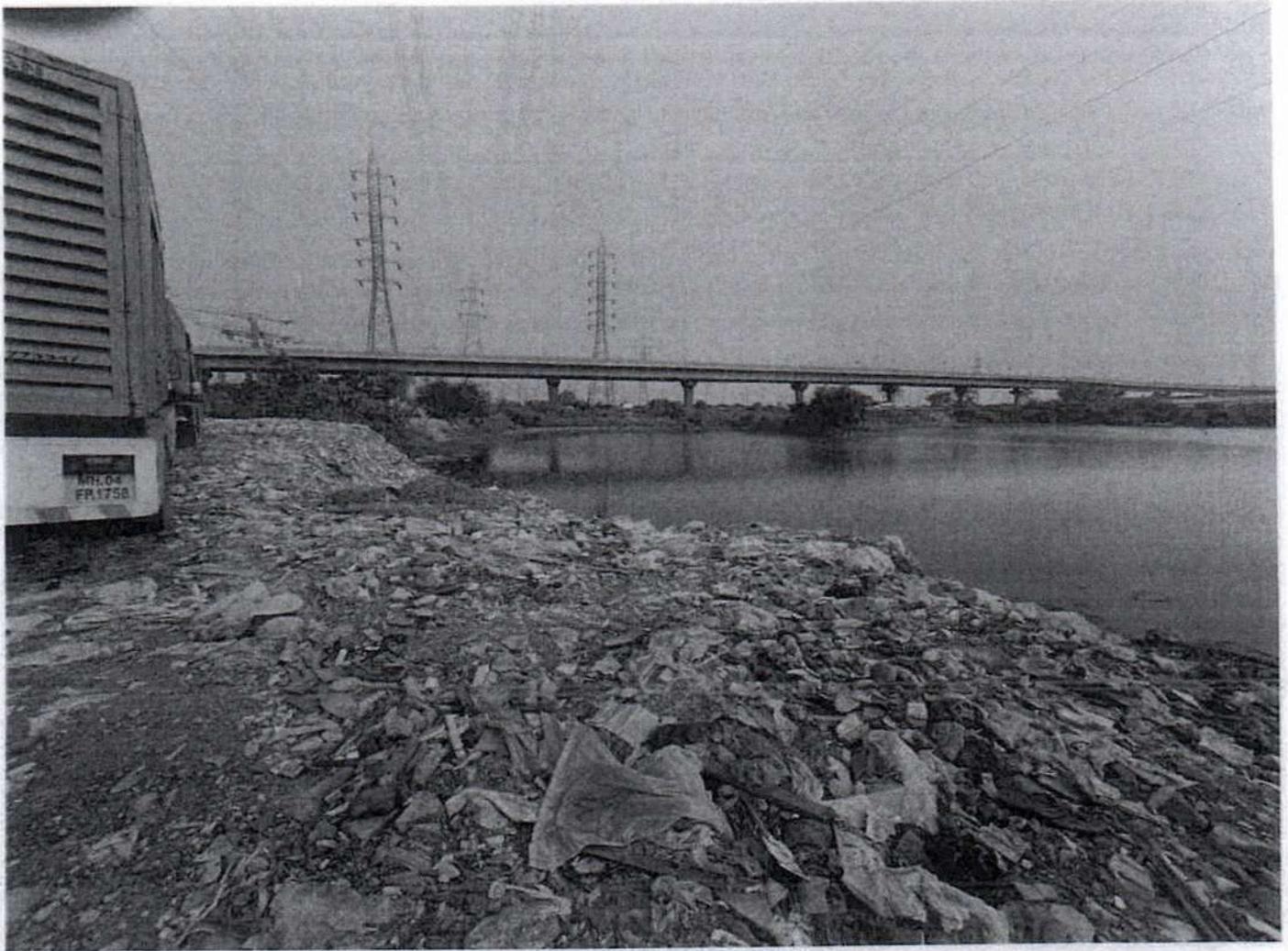


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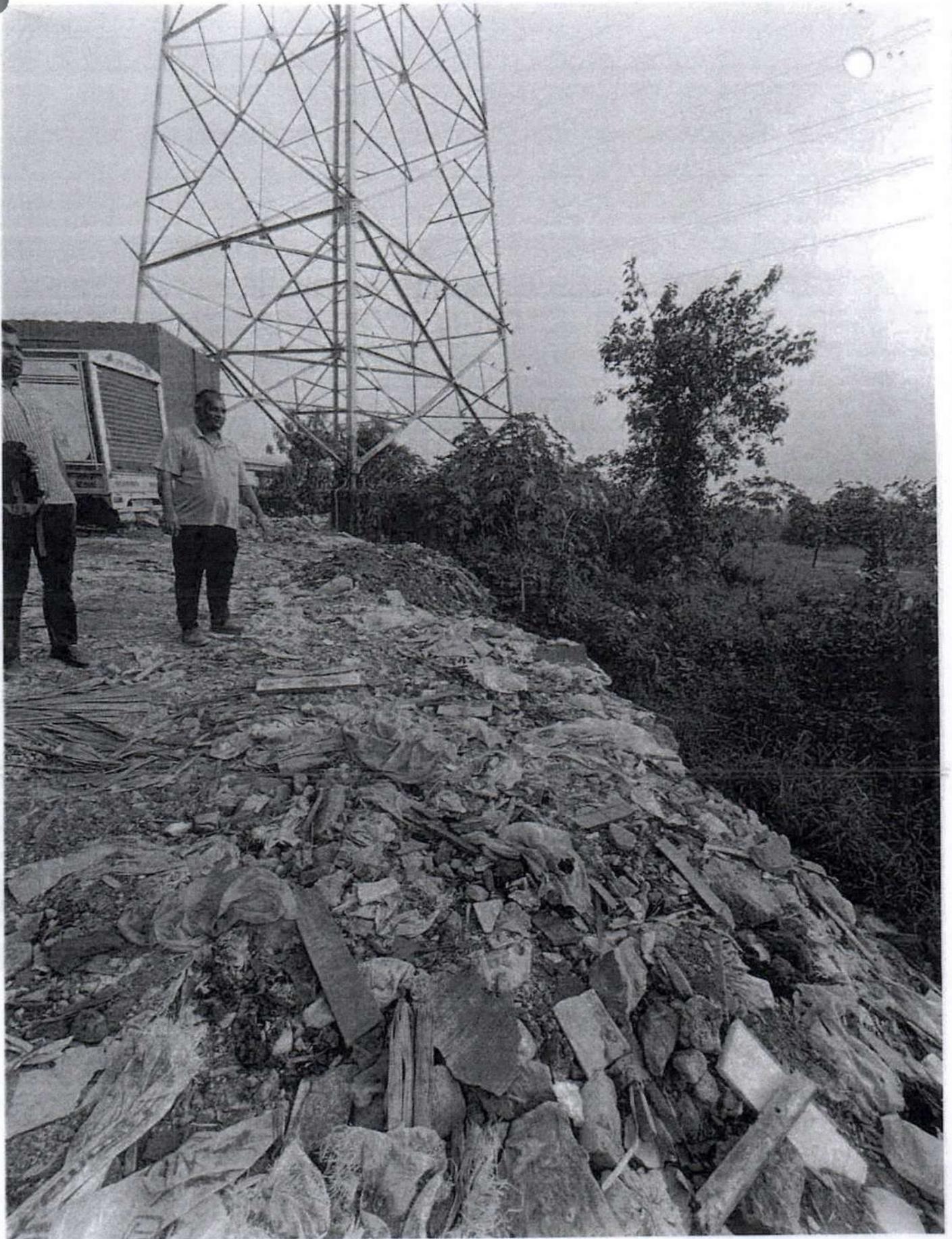


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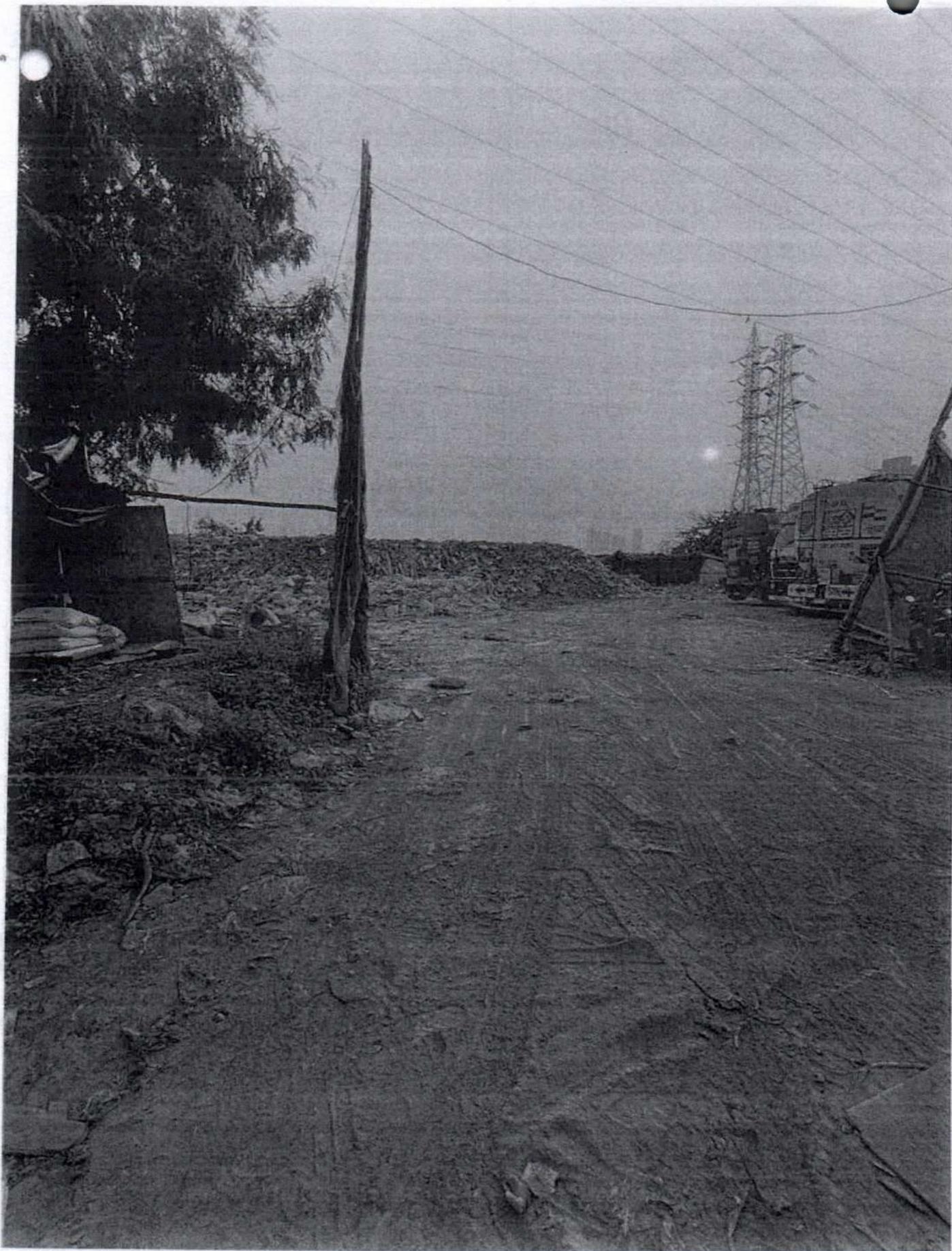
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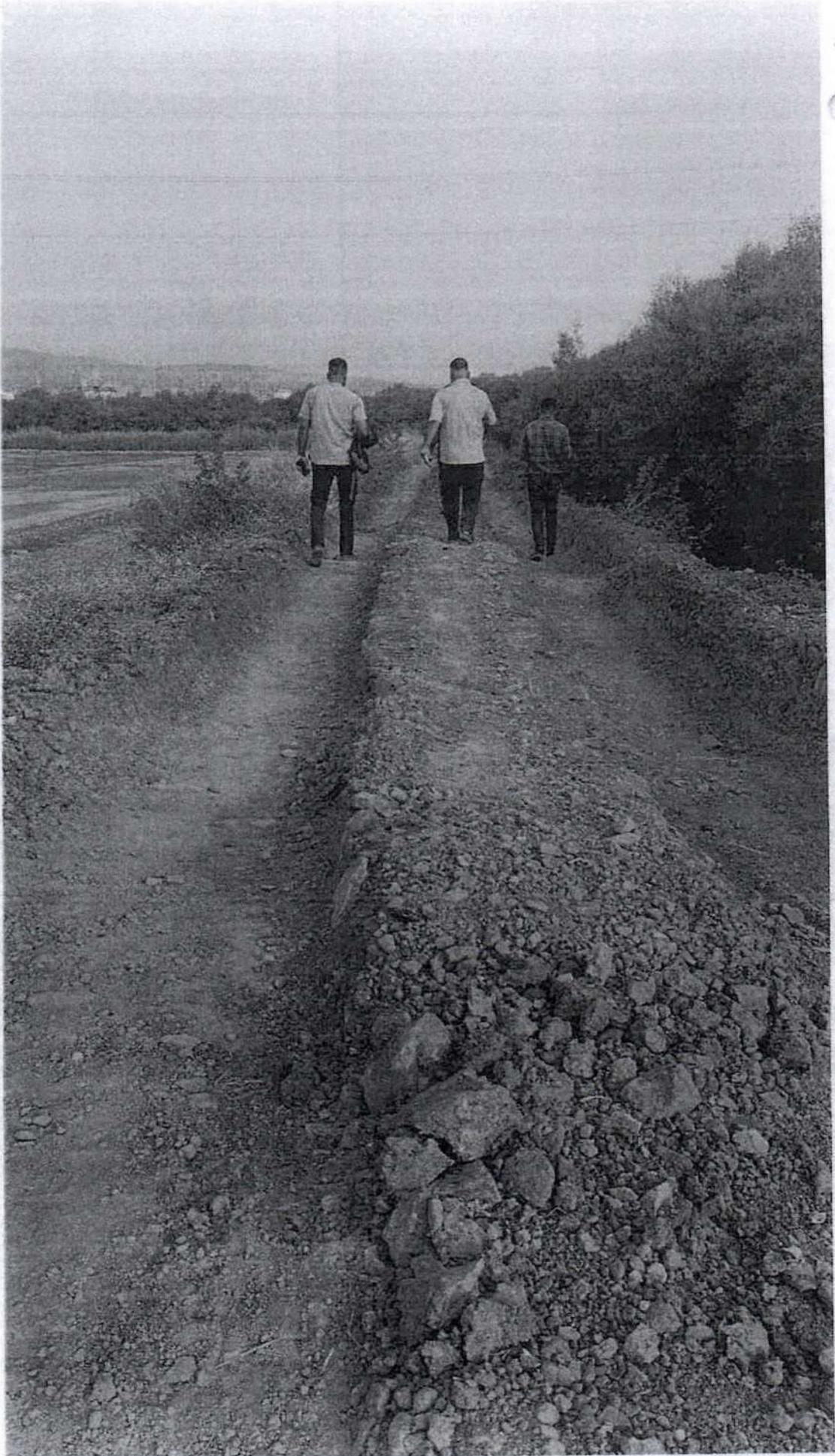


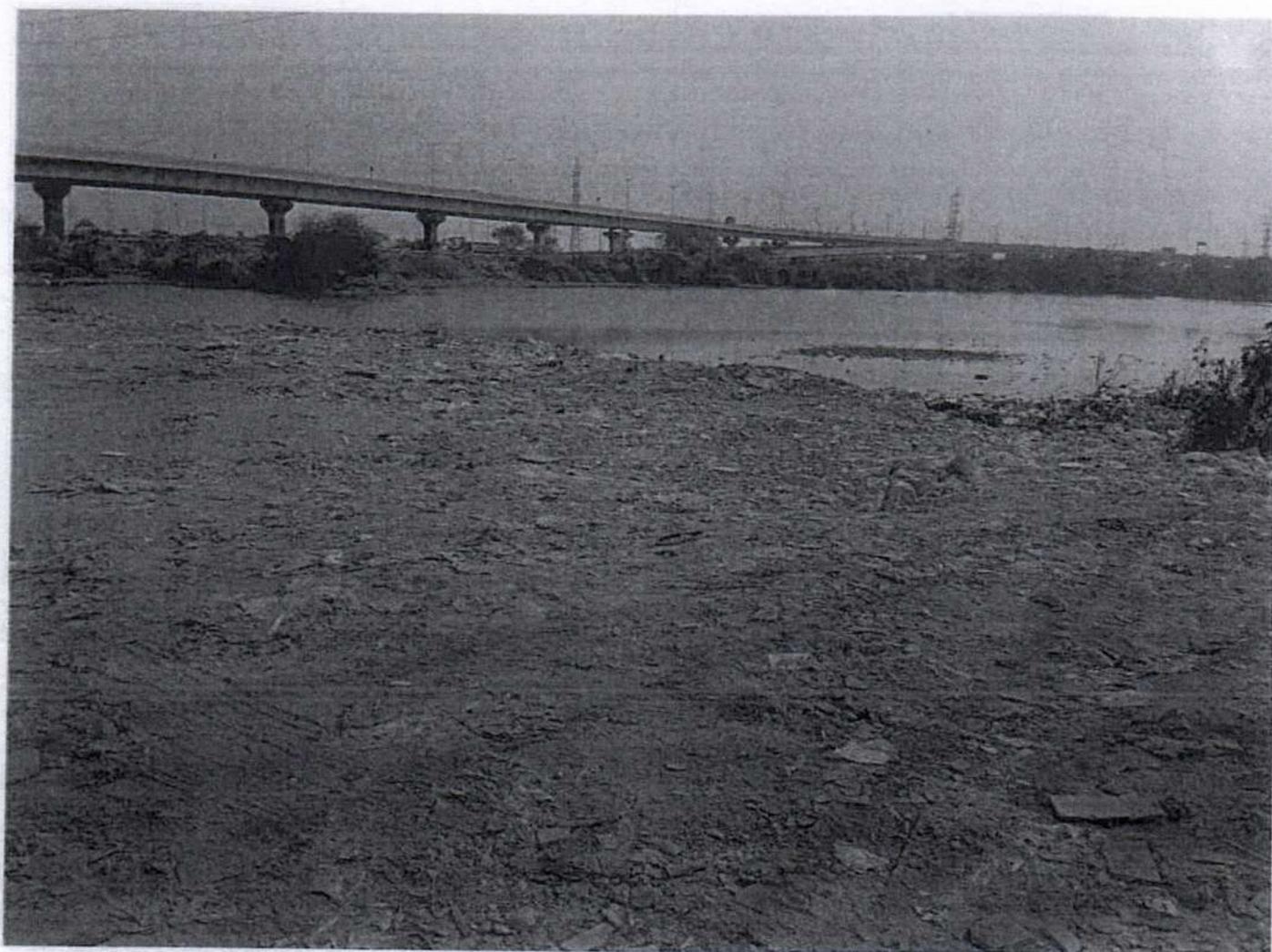








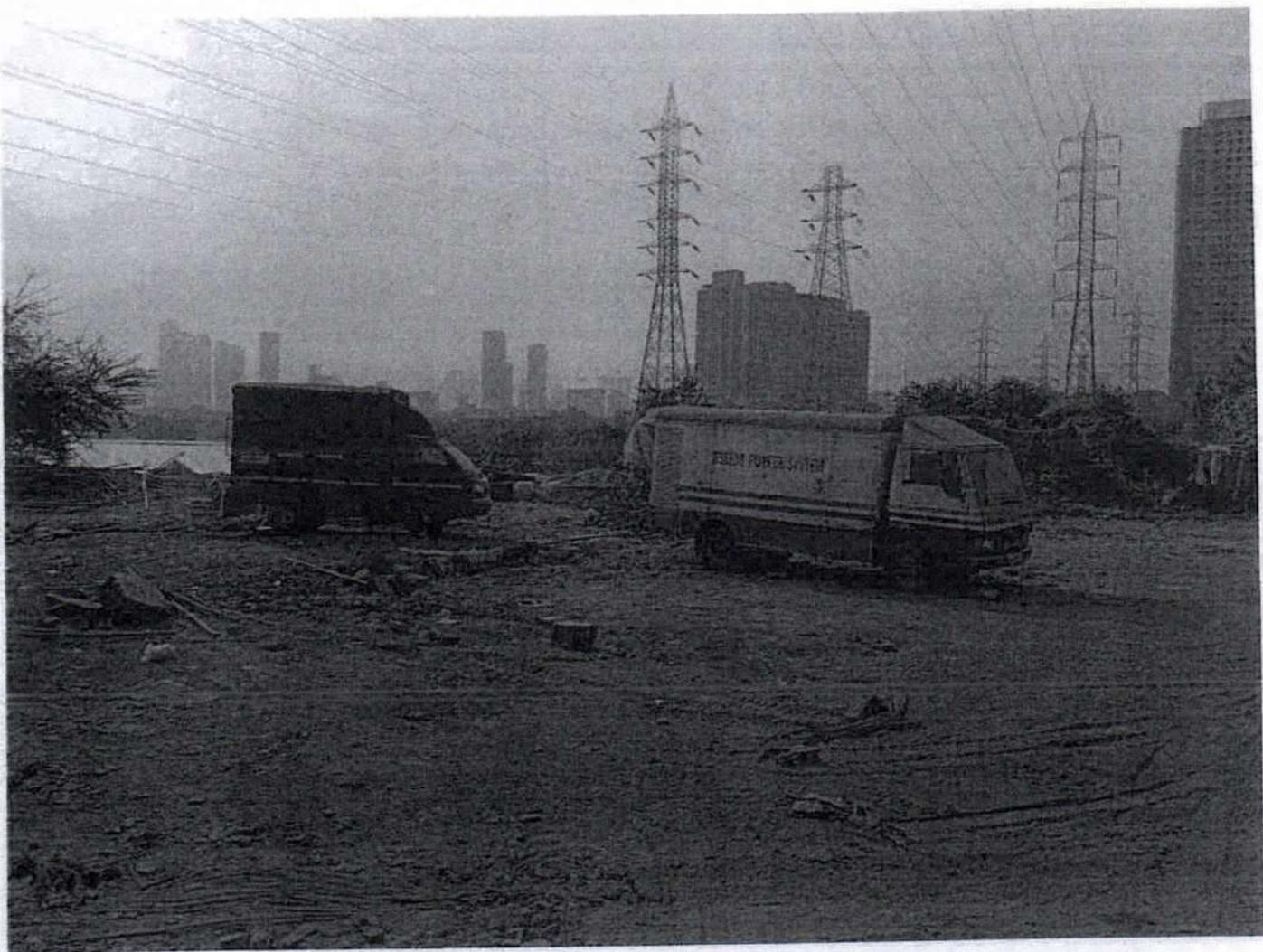


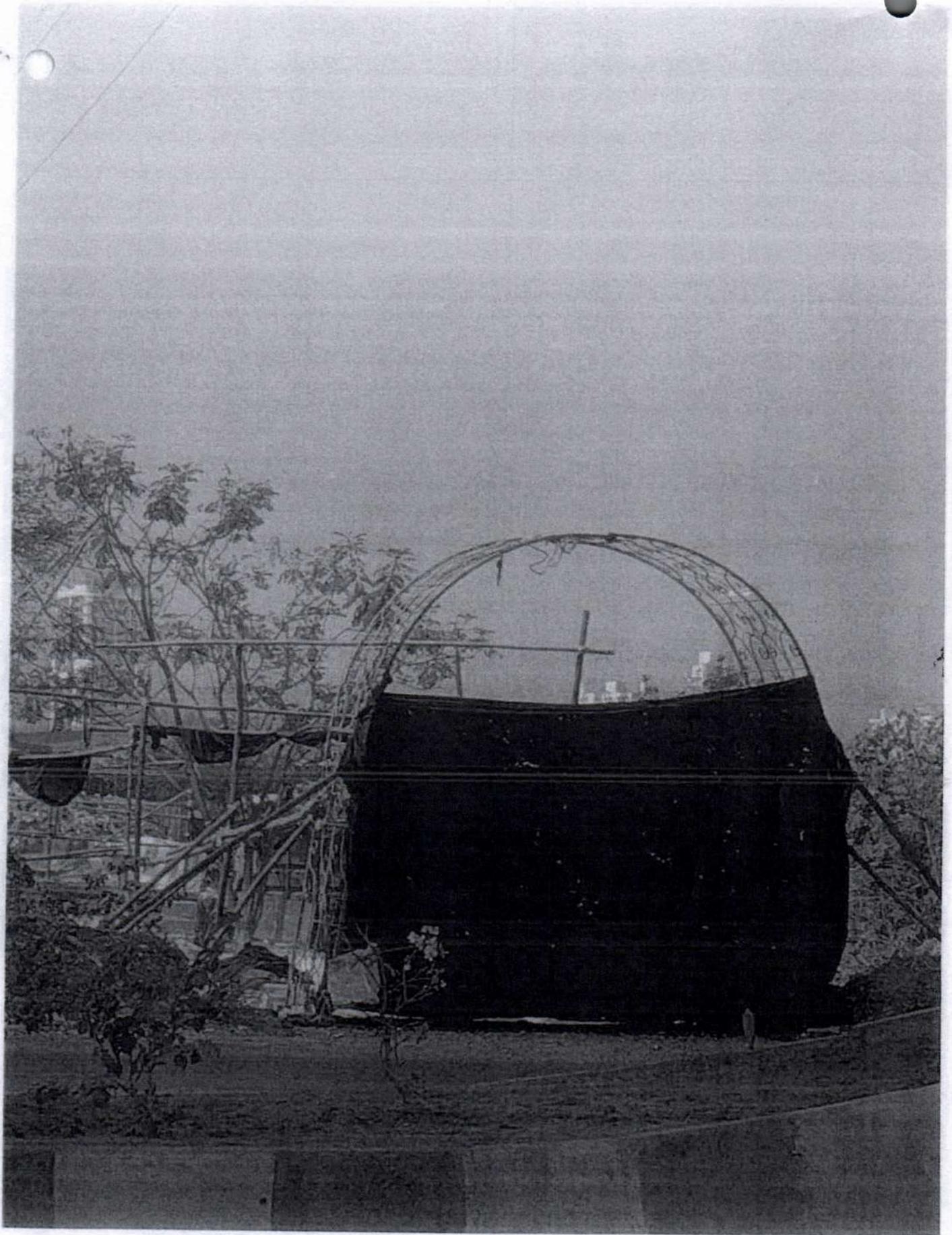






-83-





-85-





WVO 135

- 87 -



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2025/01/14 13:17



Annexure ©

From  
Mr. Stalin,  
2<sup>nd</sup> Floor, Nandkumar Pawar House,  
Opp. Jagannath Darshan, MD Keni Road,  
Nahur (E) Mumbai- 400 042  
Mo: 9820232302,  
Date: 14.01.2025.



To,  
The Divisional Commissioner,  
Konkan Division, Konkan Bhavan,  
CBD, Belapur, Navi-Mumbai- 400 614.

Sub: Destruction of Mangrove & dumping of mangrove in Salt Pan land at Wadala.

During the last meeting held at Konkan Bhavan, it was decided to lodge FIR against the Salt Department officer who are protecting the land mafia and help them for dumping of debris. Till date they yet to clear the debris issue in Salt pan land near Shantinagar Wadala and they simply told they have filed FIR against the Salt Manufacture for the dumping.

Principle Chief Conservator of Forest also threaten them if you have not removed the debris then Salt Department officer should be prosecuted. It seen that they are shameless officer, they have not complied the instructions.

And, again in another Salt pan land near proposed GST Bhavari there is dumping is going on systematic way. Till now he has dumped more 10 ten thousand truck and prepared land for heavy vehicle parking and this is going on with the help of Salt Officers.

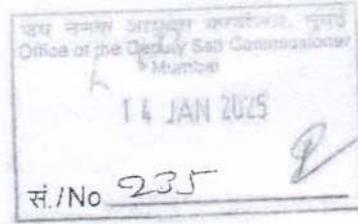
It is requested to bring this fact to the officer of Salt Department and also filed case against them.

Yours Sincerely,

*Stalin D*

Copy to: The deputy salt commissioner, Mumbai, Exchange Bldg, Ballard Estate,  
Mumbai  
2. The Police Commissioner, Mumbai Police for lodging FIR against debris  
mafia

Annexure (D)



From  
Lopes Fernandez,  
2709, Lotus Height, Bhakri Park,  
Near Bhaktipark Mororail Station,  
Wadala, Mumbai-400 037  
Email: jagrukindia.yahoo.co.  
Date: 13<sup>th</sup> Jan., 2025

To,

1. The Additional Principal Chief Conservator Of Forest,  
Revenue & Forest Deptt.,  
Mantralaya Mumbai,  
Madam Cama Rama Road,  
Mantralaya Mumbai- 400 032.
2. The Additional Chief Conservator of Forest & Mangrove Cell,  
Room No.302, 3<sup>rd</sup> Floor, Wilefiled House,  
Near Britannia Restaurant,  
Ballard Estate, Mumbai- 400 001.

Sub: Dumping of debris & destruction of Mangroves in Salt Pan at Wadala,  
dereliction duties of Salt Officer.

I have regretfully state that at Wadala Salt Pan land there is dumping of debris is going since last two-three years without any hesitation & fear of Salt Department Officer, Forest Officers & MCGM officer. There is nexus among the debris mafia & all officers. When I contacted MCGM and Police station Wadala they told Salt Pan land is owned by the Salt Department/Central Government. The officers of Salt Department are well aware about the dumping of debris in Salt Pan land but they keep silence because they are getting regularly haftas and it goes up to higher authority of their Department. During last two-three years they even hardly filed any complaint or filed FIR against the debris mafia. The Salt Department Officers are well aware who is doing this business but they keep silence. In addition dumping of debris there are several heavy vehicles are parked in the Salt Pan area and also the land mafia also installed marriage hall in the Salt Pan land and charging Rs. One lac per marriage. Under whose shelter this business is going on, enclosed photographs shows all bloody activities. Whether it is run on the instruction Honorable Minister Shri Piyush Goyal ji, who is Minister of Commerce & Industry under whom the Salt Department is come. So, it needs to enquired deeply and filed criminal cases

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against the officer who are involved this bloody business. The Salt Department officers should be kicked officer from the Government Services.

I humbly request you, please take up the matter with the Honorable Minister of Commerce & Industry for taking strict action on the Salt Department Officers who are involved in this bloody business.

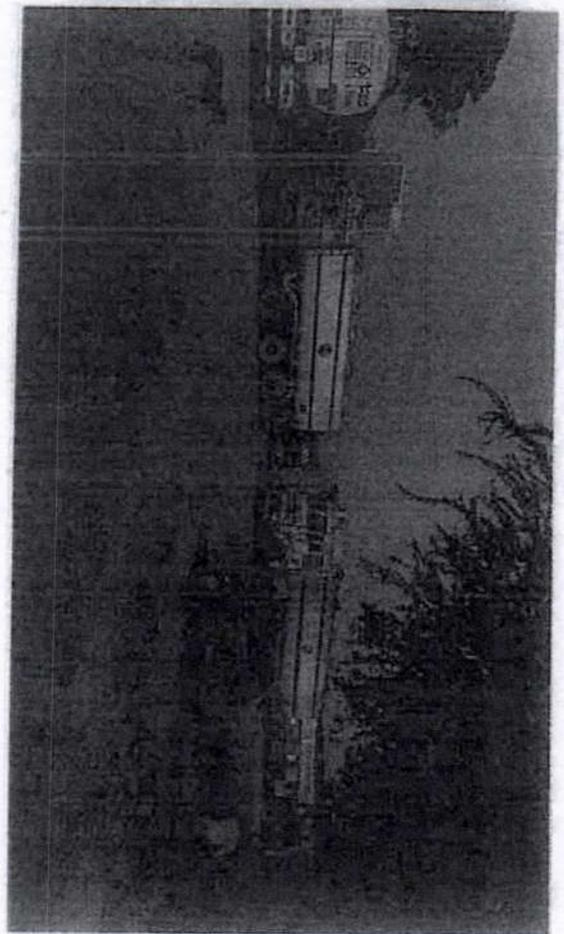
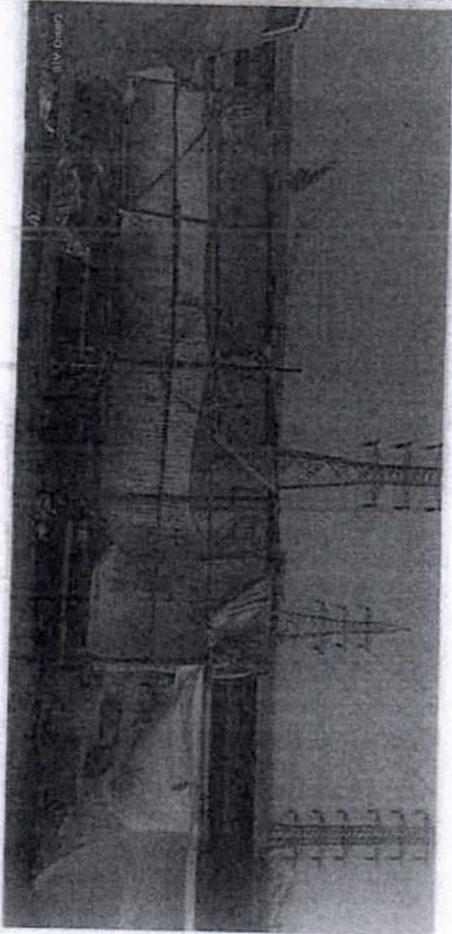
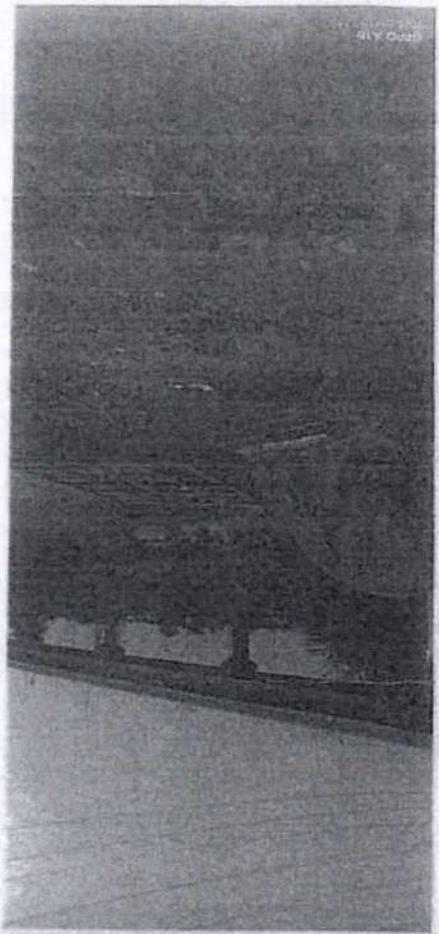
Yours Sincerely,

*Lopes*

(Lopes Fernandez)

Copy to:

- 1) The Minister of Commerce & Industry, New Delhi
- 2) Purna Joshi, Salt Commissioner, Ministry of commerce & Industry, New Delhi
- 3) The Police Commissioner, Mumbai Police for taking action against the Salt Department officer & filing criminal case against them.
- 4) Deputy Commissioner Salt, Ballard Estate, Near Hindustan Petrol Pump, Mumbai-400 001.
- 5) Salt office Bhandup. Under your nose the bloody business is going on & you simply keep silence, you have responsibility or not ?



Annexure (E)

## जिल्हाधिकारी व जिल्हादंडाधिकारी कार्यालय, मुंबई शहर

ओल्ड कस्टम हाऊस, शाहीद भगतसिंग मार्ग, फोर्ट, मुंबई - ४०० ००१

Fax 22661239, Tel. 22665233, Email : cts.rev.mumbai@ctmail.com

(भूमापन व भूमि अभिलेख शाखा)

## Important/Speed Post

क्र. सीएसएलआर/एसअॅन्डएलआर-१/टे-१/कांदळवन तक्रर/२०२४-२५

दि. २२/०१/२०२५, जा. क्र. १३९

प्रति,

१. उप आयुक्त मिठागरे,  
(Deputy Salt Commissioner)  
एक्सचेंज बिल्डिंग, ४ था मजला,  
सर शिवसागर रामगुलाम मार्ग,  
बेलाई इस्टेट, मुंबई - ४०० ००१

२. उपजिल्हाधिकारी (अति/निष्का),  
धारावी विभाग,  
मुंबई शहर

उप नमक आयुक्त कार्यालय, मुंबई  
Office of the Deputy Salt Commissioner  
Mumbai

06 JAN 2025

सं./No

125/2

विषय:- Last Complaint before filling legal case (wadala lake reclamation/  
land reclamation/illegal constructions)

संदर्भ:- श्री स्टॅलिन डी. यांचा दिनांक १६/०९/२०२४ रोजीचा मेल.

उपरोक्त विषयांस अनुसरून संदर्भाय मेल अन्वये श्री स्टॅलिन डी. यांनी wadala lake reclamation/ land reclamation/illegal constructions बाबत तक्रार केली आहे. सदर तक्रारीच्या अनुषंगाने दि. १९/१२/२०२४ रोजी या कार्यालयाकडील परिरक्षण भूमापक व वनविभागाचे प्रतिनिधी यांनी तक्रारदार श्री स्टॅलिन डी. यांच्या समवेत स्थळपाहणी केली असता, सदर जागा ही खारगेशा गणपती मंदिर समोर व कस्टम विभागाच्या भितीला लागून व वडाळा शिवडी मार्गाने बाजूस असून सदर जागी डेब्रिज टाकलेले होते. रस्त्याच्या व डेब्रिज टाकलेल्या जागेच्या मध्ये पत्र्याचे बांधकाम व पत्र्याचे शेड तुटलेल्या अवस्थेत दिसून आले. ते काढून टाकण्याचे काम चालू होते. तसेच, सदर जागी MCGM यांचे नाव असलेला पोर्टेबल कन्टेनर दिसून आला. याबाबत इकडील कार्याकडील अभिलेख पाहता, सदर जागा ही सॉल्ट पॅन विभागातील भूकर क्रमांक ६ पैकी मध्ये येत असल्याचे दिसून आले. तसेच, वडाळा शिवडी रोड, पश्चिमेस भूकर क्रमांक ६ (पै) चे क्षेत्र, उत्तरेस कस्टम विभागाच्या क्षेत्राची भिंत व दक्षिणेस भूकर क्रमांक २१० चे क्षेत्र येत असून सदर जागेवर अनधिकृतरीत्या तलावामध्ये भरणी केल्यामुळे तलाव कमी झालेला दिसून आले. तसेच तलावाच्या बाजूला भरणी करून रस्ता तयार केलेचे दिसून आले. सदर जागा ही भूकर क्रमांक ६ (पै) व २१० (पै) मध्ये येत असून सदरचे क्षेत्र हे वन विभागाच्या अखत्यारीत येत नसलेचे वन विभाग मुंबई, कांदळवन संबंधीत घटक मध्य मुंबईच्या कार्यालयीन प्रतिनिधी यांनी सांगितले.

त्यानुषंगाने प्रस्तुत प्रकरणी कळविण्यात येते की, सॉल्ट पॅन महसूल विभागातील भूकर क्रमांक २१० या मिळकत पत्रिकेमधील रकाना क्रमांक १७ मधील नोंदीचे अनुषंगाने सदर मिळकत मीठागर विभागाचे हितसंबंध असल्याचे दिसून येतात. सबब, भूकर क्रमांक ६ ही शासकीय असल्याने उपजिल्हाधिकारी (अति/निष्का), धारावी विभाग व भूकर क्रमांक २१० बाबत उप आयुक्त मिठागरे यांनी स्टॅलिन डी. यांच्या तक्रारीच्या अनुषंगाने तात्काळ पुढील योग्य ती कार्यवाही त्वरीत करून त्याबाबतचा स्वयंस्पष्ट अहवाल या कार्यालयास तात्काळ सादर करावा.

Shankar  
21/1/25

(संजय यादव)

जिल्हाधिकारी, मुंबई शहर

Annexure (E)

## जिल्हाधिकारी व जिल्हादंडाधिकारी कार्यालय, मुंबई शहर

ओल्ड कस्टम हाऊस, शहीद भगतसिंग मार्ग, फोर्ट, मुंबई - ४०० ००१

Fax 22661239, Tel. 22665233, Email scfs.res.mumbai@cityofmumbai.com

(भूमापन व भूमि अभिलेख शाखा)

Important / Speed Post

क्र. सीएसएलआर/एसअॅन्डएलआर-१/टे-१/कांदळवन तक्रार/२०२४-२५  
दि. २०/११/२०२५, जा. क्र. १४१

प्रति,

१. उप आयुक्त मिठागरे,  
(Deputy Salt Commissioner)  
एक्सचेंज बिल्डिंग, ४ था मजला,  
सर शिवसागर रामगुलाम मार्ग,  
बेलाई इस्टेट, मुंबई - ४०० ००१

२. उपजिल्हाधिकारी (अति/निष्का),  
घारावी विभाग,  
मुंबई शहर

उप नमक आयुक्त कार्यालय, मुंबई  
Office of the Deputy Salt Commissioner  
Mumbai

06 JAN 2025

सं./No 124/3/25

विषय:- Illegal dumping in and destruction of Natural Area  
Wetland Reserve Forest Plot CS No २१० of Salt Pan  
Division in MCGM F/North Ward at Wadala, adjoining  
the Eastern Freeway.

संदर्भ:- श्री. झोरु भाथेना यांचेकडील दि. २१/०४/२०२४ रोजीचे पत्र.

उपरोक्त विषयांस अनुसरून संदर्भीय पत्रान्वये श्री झोरु भाथेना यांनी सॉल्ट पॅन येथील भूकर क्रमांक २१० मध्ये अनधिकृत पणे भरणी होत असलेबाबत तक्रार केली आहे. सदर तक्रारीच्या अनुषंगाने दि. ०५/०७/२०२४ रोजी या कार्यालयाकडील परिरक्षण भूमापक व वनविभाग (कांदळवन) यांचेकडील वनपाल व वनरक्षक यांच्या समवेत स्थळपाहणी केली असता, सदर तक्रार अर्जात नमूद जागेवर अनधिकृतरित्या भरणी केल्याचे दिसून आले. सदर जागेच्या भूकर क्रमांकाची खात्री केली असता, सदर अनधिकृतरित्या भरणी केलेल्या जागेचा काही भाग भूकर क्रमांक ६(पै.) व काही भाग २१० (पै.) मध्ये येत असल्याचे आढळून आले. प्रत्यक्ष जागेवर वनविभाग यांचेकडील एस.आर.सॅग नकाशाचे आधारे केली असता, भूकर क्रमांक २१० व ६ मध्ये अधिसूचित कांदळवन क्षेत्राच्या हद्दीच्या बाहेरील भाग असल्याचे वनपाल व वनरक्षक यांनी सांगितले.

तसेच, तक्रार अर्जात नमूद २०२१ च्या गुगल इमेज मध्ये दाखविल्याप्रमाणे अनधिकृत भरणी केलेल्या जागेवर पार्किंगसाठीचा वापर करत असल्याचे व भूकर क्रमांक २१० वरील पाणथळ क्षेत्रात डंपिंग करत असल्याचे स्थळपाहणी वेळी आढळून आले. सदर अनधिकृत भरणी व डंपिंग बाबत उपस्थित व्यक्तीकडे चौकशी केली असता सदरचे काम श्री मंगेश विचारे यांचेमार्फत होत असल्याचे समजले.

त्याअनुषंगाने प्रस्तुत प्रकरणी कळविण्यात येते की, सॉल्ट पॅन महसूल विभागातील भूकर क्रमांक २१० वरील अनधिकृत भरावाबाबत मीठ विभागाकडून आणि भूकर क्रमांक ६ वरील अनधिकृत भरावाबाबत उपजिल्हाधिकारी (अति/निष्का) घारावी विभाग यांनी तक्रारदार श्री झोरु भाथेना यांच्या तक्रारीच्या अनुषंगाने तात्काळ पुढील योग्य ती कार्यवाही त्वरीत करून त्याबाबतचा स्वयंस्पष्ट अहवाल या कार्यालयास तात्काळ सादर करावा.

Shirley  
21/11/25

(संजय यादव)

जिल्हाधिकारी, मुंबई शहर

Annexure (G)

-95-

  
 Government of India  
 Office of Dy. Superintendent of Salt  
 Wadala Salt factory

C. No. 3(1)L&amp;B/Wdl/2024/ 363 - 367 o/c

Date : 27-12-2024

To,

The Manager  
M/s Maurer Sanfield

Subject:- Encroachments and Dumping of waste material on CTS 210 (Salt Pan Division)  
- Wadala Salt factory.

\*\*\*\*\*

Sir,

We have come to know that your company is the contract bearer of MCGM contract to repair bearings of flyover related to freeway in Wadala. Despite that we resisted and warned your sub-contractor that land you are occupying is either CTS 1/6 (Salt Pan division) belongs to salt commissioner and CTS 210 of same division is in possession of Ex salt manufacturer. Your sub-contractor Ganesh Hiwalkar who is MNS activist also has did not cared and created labour hutments on these survey number thereby not only encroaching upon but also damaging Mangroves. Now district collector has asked us to take action in this regard. It is expected from you to restore mangroves, remove C & D and do not occupy either of these two survey numbers.

Yours faithfully

  
(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

Copy submitted to :-

1. The Superintendent of Salt, Bhandup for information.
2. The Dy. Salt Commissioner
3. MCGM, F- North *Bhandup Salt Division*
4. Shri Ganesh Hiwalkar, for necessary action.



*kn*  
*Shri Ganesh Hiwalkar*  
*28/12/2024*

*Shri Ganesh Hiwalkar*  
*28/12/2024*  
*Mandawo*

Annexure (H)

-96-

331

Government of India  
Dy. Superintendent of Salt Wadala  
C/o Office of Superintendent of salt  
Bhandup (E), Mumbai

C. No. 3(1)L&B/Wdl/2024/ 32-740

o/c

Date : 06-12-2024

To,

The Assistant Commissioner  
MCGM, F – North Ward  
Mumbai

Subject:- Dumping of Earthen and waste material on Salt Pan land survey No. 210 known as Dadkhudai Salt works near Wadala freeway - regd.

\*\*\*\*\*

Sir,

At CTS 210 (Salt Pan Division) and Salt Pan road near Hanuman Mandir, In front of Anand Nagar someone Raju Ismyle Deshmukh and Salim Ismyle Deshmukh have dumped C & D waste. They are engaged in Coal trading and cement blocks trading there. Another person Dipak Misal is maintaining a Garage and parking there. All these are illegal possessions there. CTS 210 is eco-sensitive place and need to be conserved therefore please take action against them.

Yours faithfully .

(S. K. Thakore)

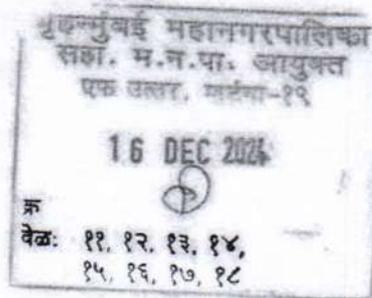
Dy. Superintendent of Salt  
Wadala Salt factory

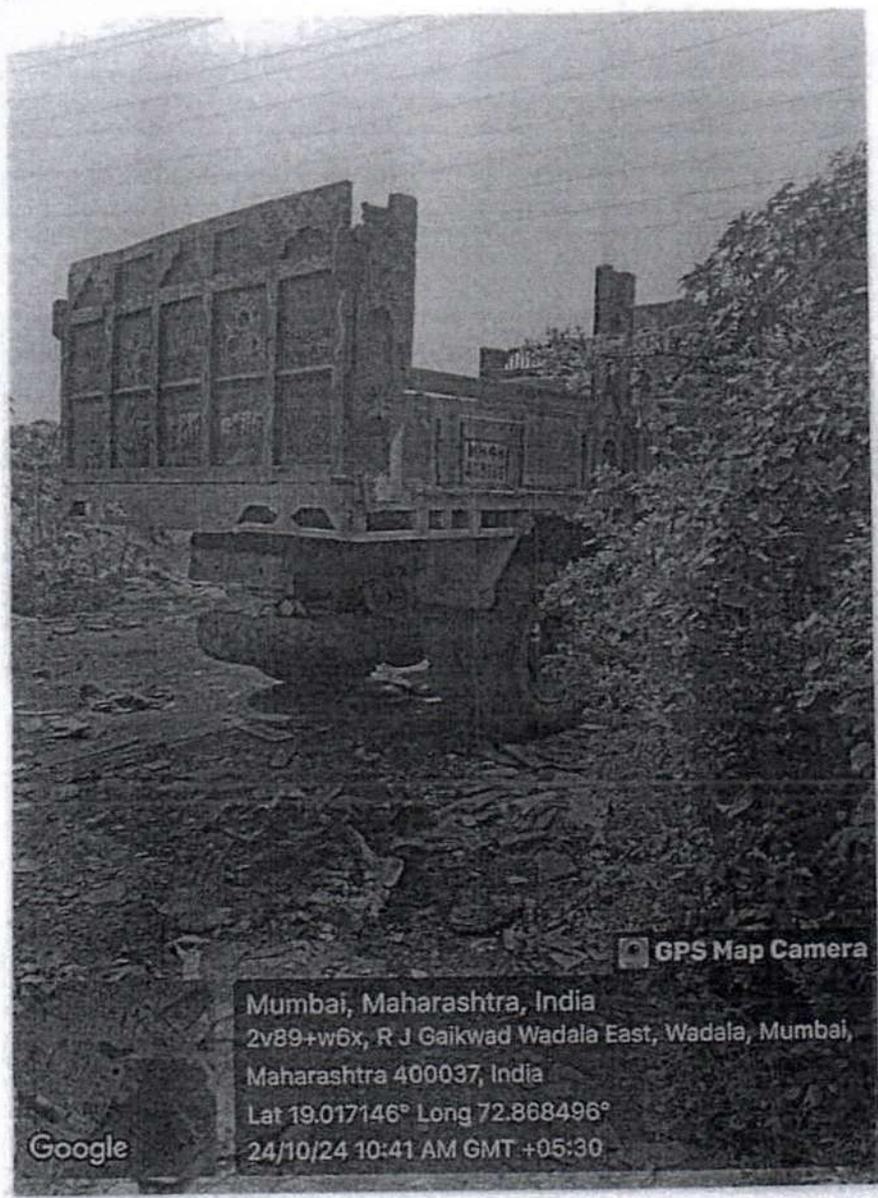
RECEIVED

Wadala Police Station, Mu

Copy submitted to :-

1. The Under Secretary (Environment & CC Department), 15<sup>th</sup> floor New Administrative building, opp. Main Mantralay building, Mumbai – 400032
2. Sr. Police Inspector, Wadala.
3. Superintendent of Salt, Bhandup
4. The Dy. Salt Commissioner, Mumbai





GPS Map Camera

Mumbai, Maharashtra, India  
2v89+w6x, R J Gaikwad Wadala East, Wadala, Mumbai,  
Maharashtra 400037, India  
Lat 19.017146° Long 72.868496°  
24/10/24 10:41 AM GMT +05:30

Google





GPS Map Camera

Mumbai, Maharashtra, India  
Wadala \* (e), Salt Pan Rd, Near Police Chokl, Deen Bandhu  
Nagar, Antop Hill, Mumbai, Maharashtra 400037, India  
Lat 19.01742° Long 72.870505°  
24/10/24 10:11 AM GMT +05:30

Google

Annexure I

340

विभागाध्यक्ष वन अधिकारी कांदळवन विभाग-उत्तर मोक वाचे कार्यालय	
आवक क्र.- 3060	दिनांक- 14/12/2024
[Signatures]	



GOVERNMENT OF INDIA  
**Office of the Deputy Salt Commissioner**  
 Exchange Building, 4<sup>th</sup> floor, Sir Shivsagar Ramgulam Marg, Ballard Estate,  
**MUMBAI - 400 001**  
 Phone: 2082 5206, 2082 2192  
 E-mail: dsaltcom.mum@nic.in

19/11/24  
 [Signature]  
 श्री जयराव  
 11/14

C. No. SCO-22014/(24)/2024-RO Mumbai/4343

Dt: 12-11-2024

To,  
 The Assistant Commissioner  
 F/North Ward,  
 Matunga, Mumbai

वनपरिक्षेत्र अधिकारी मध्य मुंबई (कांदळवन) वाचे कार्यालय	
आवक क्रमांक: 116	दिनांक: 01/11/2024
कर्मचारी सही वनपरिक्षेत्र अधिकारी सही	

Subject: Urgent Request for Intervention Regarding Land Encroachment in Wadala.

With reference to above cited subject, I would like to inform you of on ongoing legal matter regarding illegal encroachment and illegal activities on Salt land situated in CS No. 210 of salt Pan division, covering an area of 84 acres, 28 gunthas, and 00 annas.

This land originally owned by the Government of India through salt department was previously leased to salt manufactures Shri Tahir Chinoy and others. The leased expired on April 30, 1908, and was not renewed thereafter. Several show cause notices were issued to manufacturers, and ultimately eviction order under the Public Premises Act 1971 was issued by the estate officer on December 1, 2016. The salt manufacturer challenged this eviction order in WP (3069). The enforcement of the order has been stayed by the Hon'ble High Court, which has directed that Status quo be maintained..The land was in possession of salt manufacturers.

Currently, the matter is pending in court, However, during this prolonged period, power of attorney holder (caretaker) misusing the land and not maintaining status quo order. They have highly rented a portion of land for mandaps service where wedding functions is being organised. The issue of organizing wedding functions on government land has been raised in State

Compliment

उप वनसंरक्षक कांदळवन कक्ष, मुंबई	
आवक क्रमांक 392	दिनांक 13/11/2024
[Signature]	[Signature]
प्रशासकीय अधिकारी	उप वनसंरक्षक

Assembly. In respect to which earlier many police complains were made but no action was being taken. Furthermore, they have illegally and unauthorizedly utilized another portion of the land for parking heavy vehicles. Complaints have been lodged with the police regarding this issue as well, yet no action has been taken to rectify the situation.

Despite lodging repeated police complaints, no action has been taken. Day by day, the encroachers become more emboldened, which not only gives them more power but also undermines the rule of law and threatens the integrity of the land. This lack of intervention sends a concerning message that illegal activities can go unchallenged, further complicating efforts to restore the area and protect its ecological significance.

Closer to the salt works, some portions of the land are covered with mangrove forests in marshy areas, where encroachers have started dumping waste. They are also attempting to convert these protected areas for other uses, which is entirely against forest regulations and possess a significant threat to the local ecosystem. The destruction of mangroves not only harms biodiversity but also disrupts natural flood protection and contributes to soil erosion. This reckless activity undermines conservation efforts and endangers the livelihoods of local communities who depend on a healthy environment. Immediate intervention is essential to halt these violations and restore the ecological balance of the area.

Numerous complaints have been filed by the Salt Department and concerned NGOs, yet little action has been taken to address these encroachments. This situation not only violates legal mandates but also poses significant environmental risks. If no action is taken, it will result in considerable inconvenience to the public and lead to severe losses for the public exchequer. The continued neglect of this issue threatens the integrity of the land and undermines the efforts of those striving to protect our natural resources.

We kindly request your intervention to facilitate the removal of these encroachments and to uphold the law regarding public premises. Your support in this matter is crucial to restore the integrity of this Salt Pan land and ensuring compliance with existing legal orders.

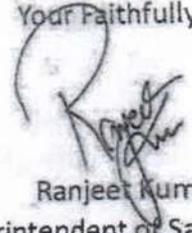
Your prompt action on this matter is crucial to prevent further degradation of the salt pan lands. I urge you to take all necessary measures to protect these lands and uphold the regulations governing their use.

Movement and dumping of C & D waste is prohibited therefore MCGM should prevent its any use /dumping in the salt land possessor should not use land other than salt manufacturing.

Your prompt attention to this matter is earnestly requested.

Encl: As above

Your Faithfully,



Ranjeet Kumar  
Superintendent of Salt  
Regional office Mumbai

Copy to: -

1. MPCB (Maharashtra Pollution Control Board)
2. The Deputy Conservator of Forests (Mangrove Cell), 302, Wakefield house, near Britania Restaurant, Ballard Estate, Mumbai
3. The Deputy Commissioner Police Part Zone, Ballard Pier
4. The Superintendent of Salt, Bhandup
5. The Deputy Superintendent of Salt, Wadala

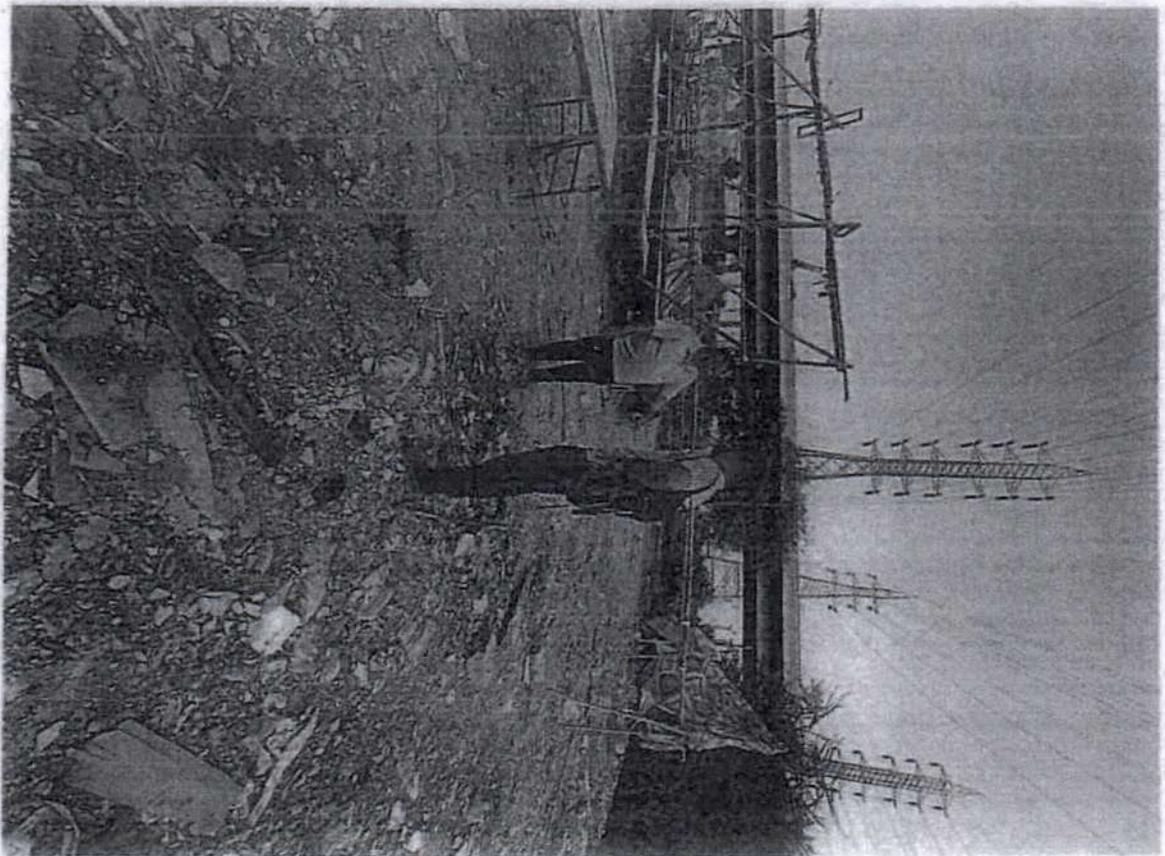
जा.क्र.अप्रमुवस/कक्ष-3/सवे/188/455/सन 2024-25.

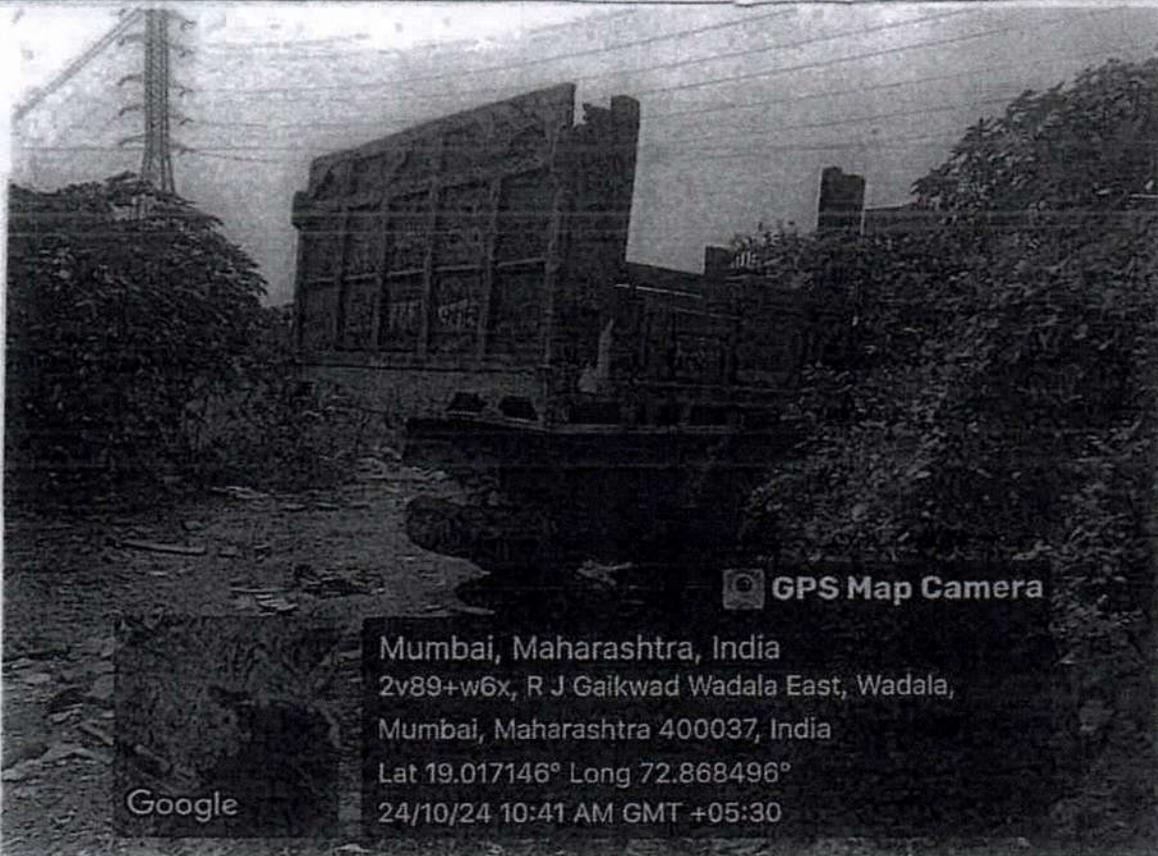
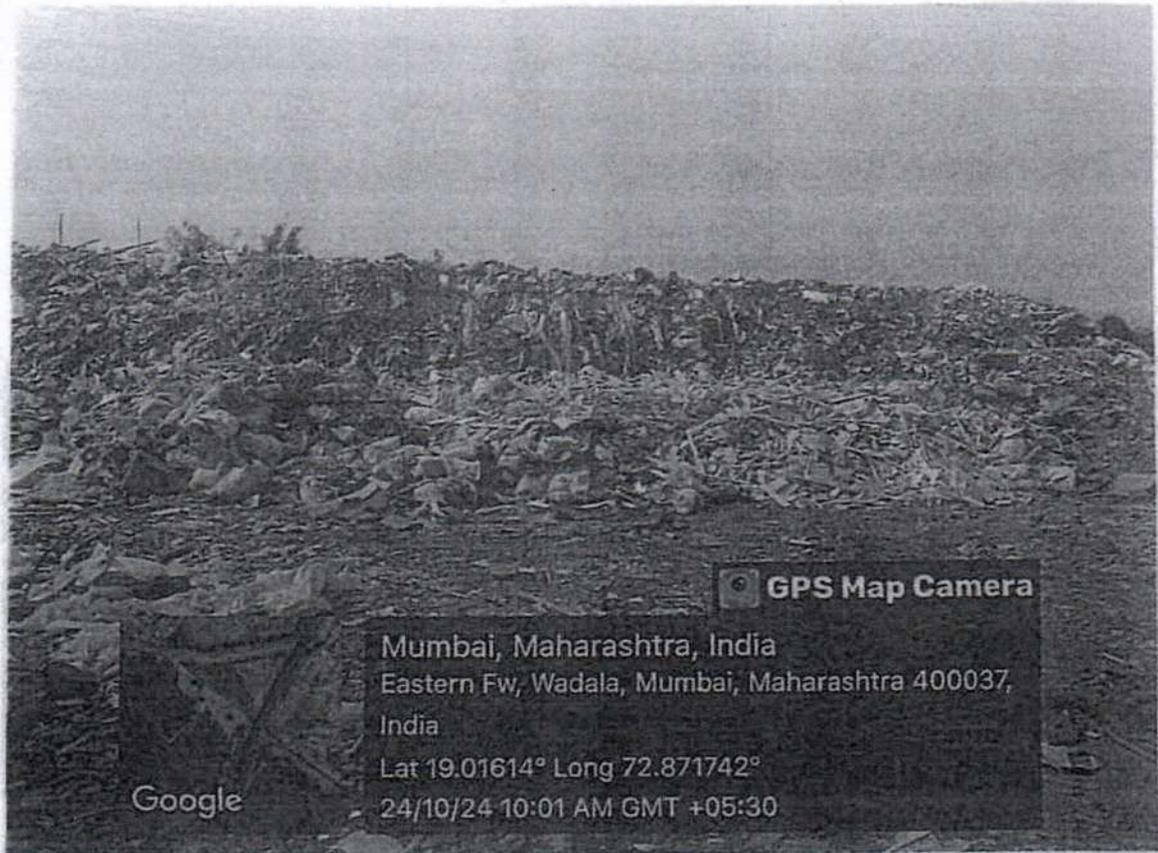
बलार्ड ईस्टेट मुंबई - 400 001 दिनांक :- 13/12/2024.

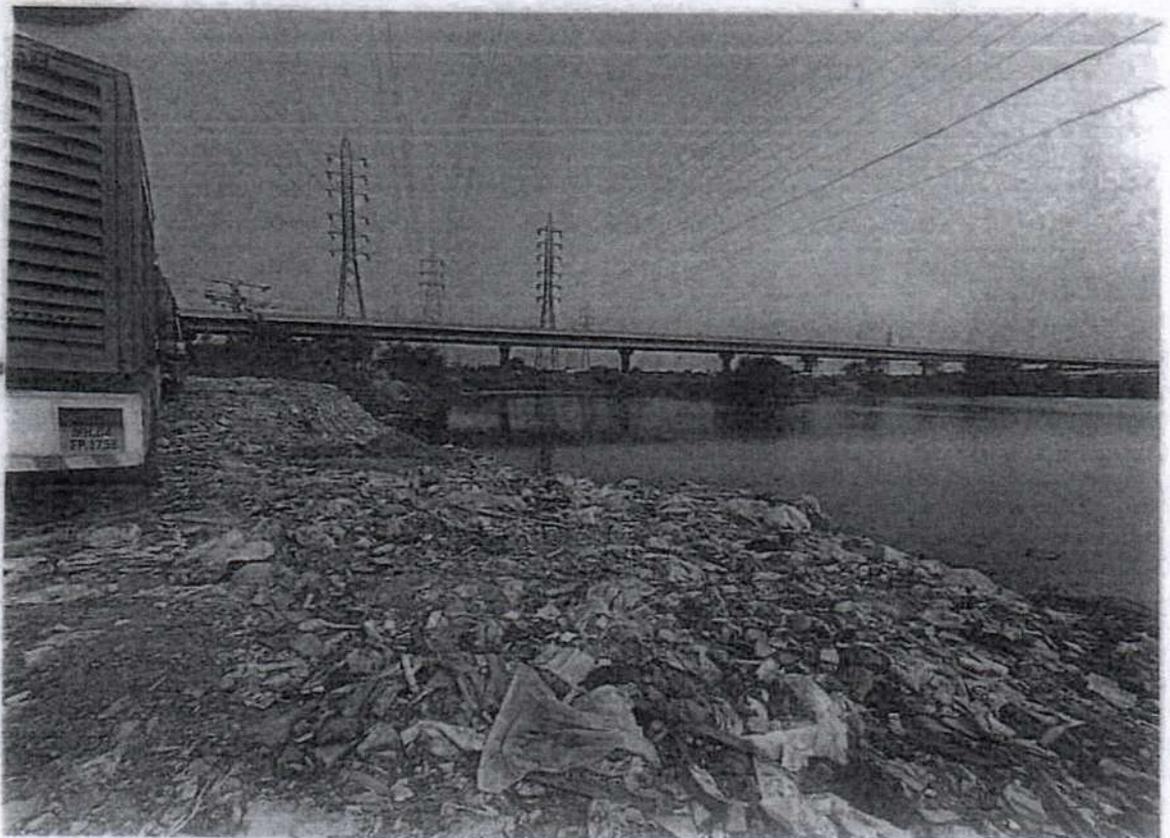
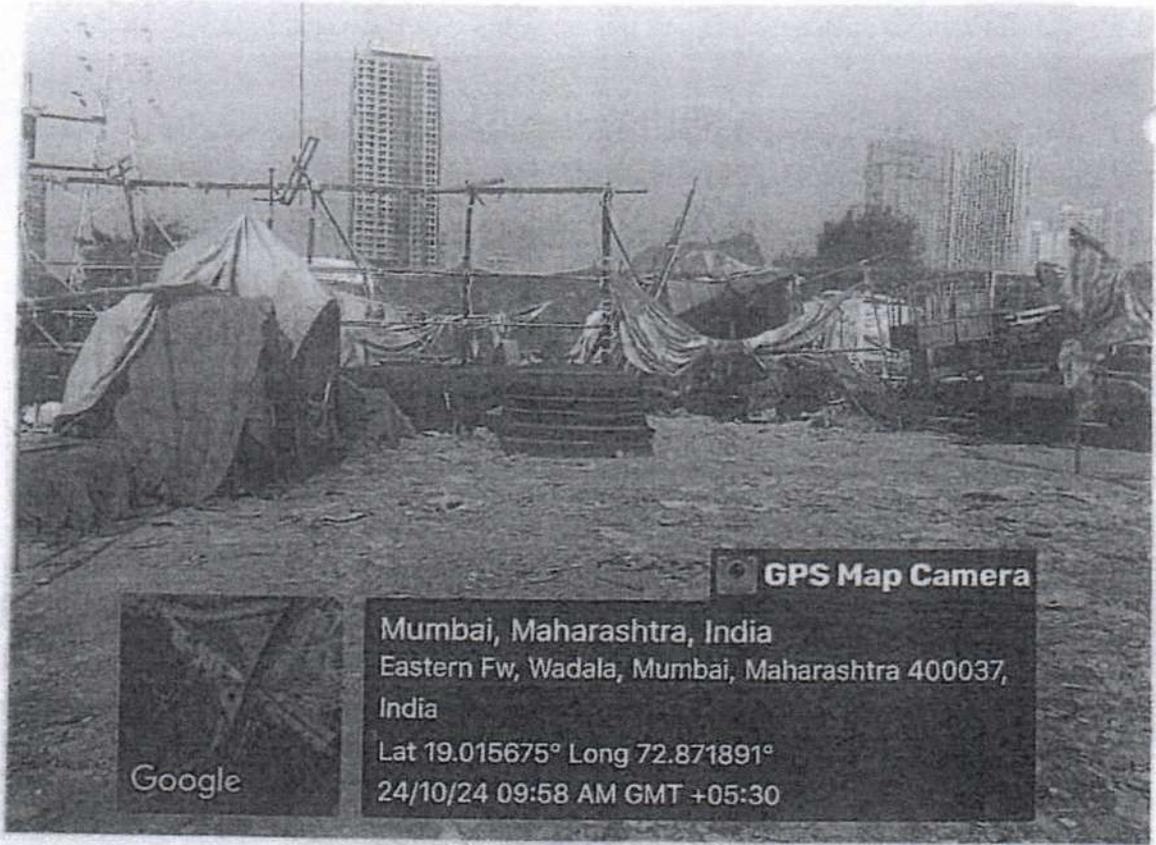
प्रतिलिपी :- विभागीय वन अधिकारी, कांदळवन विभाग, उत्तर कोंकण यांना माहिती व आवश्यक कार्यवाहीसाठी रवाना.

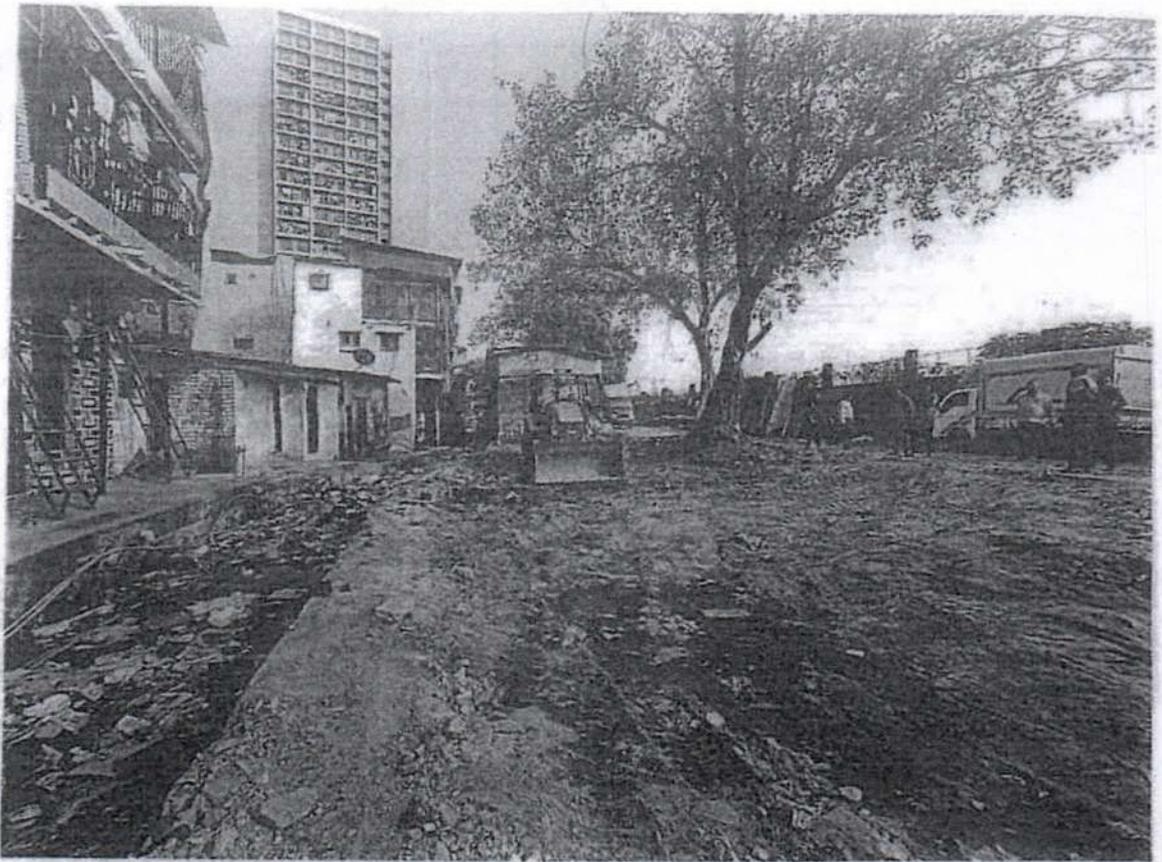
(एन.सी.ढोले)

प्रशासकीय अधिकारी  
अपर प्रधान मुख्य वनसंरक्षक  
कांदळवन कक्ष, मुंबई यांचे कार्यालय









Annexure (J)

Government of India  
Office of Dy. Superintendent of Salt  
Wadala Salt factory c/o Bhandup Salt office

C. N. (1)L&B/Wdl/2024/ 229 - 279

e/c

Date : 28-9-2024

To,

The Regional Transport officer  
Wadala, Mumbai

Subject:- Truck parking on CTS 6 & 210 Salt Pan division, Mumbai – regd.

\*\*\*\*\*

Sir,

It has been seen that an un-authorized truck parking is in operation on the said land near to wadala freeway. This is located on periphery of CTS 6 (Revenue land) and CTS 210 (Salt Pan) operated by unknown people. We have also referred this to court which is hearing ownership issue of this Salt pan. Environmentalists have serious concerns about this. Maharashtra government has also notified this land for forest reserves. Please take appropriate action.

Yours faithfully

(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory  
sanjaythakore.69@gov.in

Copy submitted to:-

1. The Superintendent of Salt, Custom road, Bhandup (E).
2. The Dy. Salt Commissioner, Exchange building, Bellard Estate, Mumbai.
3. Forest officer, Bhakti park, Wadala.
- ✓ 4. Police station Wadala

RECEIVED

*[Handwritten signature]*  
28/09/2024

Dispatch Writer

Wadala Police Station, Mu

Annexure (K)

Government of India  
Office of Dy. Superintendent of Salt  
Wadala Salt factory c/o Bhandup Salt office

C. No. 3(1)L&B/Wdl/2024/ 265-268 o/c

Date :27-9-2024

To,

The Dy. Collector (Encroachment & Removal)  
Dharavi Division, Mumbai

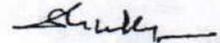
Subject:- Earth material dumping/transit on CTS 6 & 210 Salt Pan division, Mumbai  
- regd.

\*\*\*\*\*

Sir,

It has seen that some people are engaged in dumping/transit of debris and excavated earth material on CTS 6 which is a revenue land and shares boundary with CTS 210 (Dadkhudai Salt Pan land). This people are said to be under umbrella of MNS political party and stopping us coming there saying that this is not a Salt land. Previously they also started a work contract of MCGM regarding repairing of ball bearing of fly over of freeway. This place is near to Khargang Ganesh temple and freeway. Environmentalists have great concern about this as Mangroves and notified forest land is also there. Please look into this matter.

Yours faithfully

  
(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

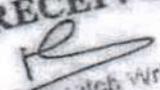
Copy submitted to:-

1. The Assistant Commissioner, MCGM, F-ward North,
2. The Superintendent of Salt, Bhandup.
3. The Dy. Salt Commissioner, Mumbai for information.
4. Police station Wadala

बृहन्मुंबई महानगरपालिका  
सहा. म.न.पा. आयुक्त  
एफ उत्तर, महुंगा-१९

30 SEP 2024

क्र  
वेळ: ११, १२, १३, १४,  
१५, १६, १७, १८

RECEIVED  
  
11/10/24  
Dispatch writer  
Wadala Police Station, Mur

Government of India  
Dy. Superintendent of Salt Wadala  
C/o Office of Superintendent of salt  
Bhandup (E), Mumbai

C. No. 3(1)L&amp;B/Wdl/2024/221

Date : 2-8-2024

To,

✓  
The Sr. Police Inspector,  
Wadala Police Station  
Mumbai

Subject:- Dumping of Earthen and waste material on Salt Pan land survey No. 210 known as Dadkhudai Salt works near Wadala freeway - regd.

\*\*\*\*\*

Sir,

It has been observed since 21-6-2024 that some un-known people dumping waste material on said salt land. This Salt works is lying fallow since long ago. Its ownership is sub judice and Hon'ble High Court, Mumbai has ordered status Quo on 15-12-2016. This happening is also concerned with environment and NGT laws. Please take appropriate action.

Yours faithfully

*S. K. Thakore*  
(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

Enclosure: Photo

**RECEIVED**

*[Signature]*  
Dispatch Writer  
Wadala Police Station, Mu

Copy submitted to :-

1. The Superintendent of Salt, Bhandup
2. The Dy. Salt Commissioner, Mumbai

Annexure (M)

- 109 -

Government of India  
Dy. Superintendent of Salt Wadala  
C/o Office of Superintendent of salt  
Bhandup (E), Mumbai

C. No. 3(1)L&amp;B/Wcd/2024/ 169-170

Date : 24-6-2024

To,

The Assistant Commissioner  
MCGM, F – North Ward  
Mumbai

Subject:- Dumping of Earthen and waste material on Salt Pan land survey No. 210 known as Dadkhudai Salt works near Wadala freeway - regd.

Sir,

It has been observed since 21-6-2024 that some un-known people dumping waste material on said salt land. This Salt works is lying fallow since long ago. Its ownership is sub judice and Hon'ble High Court, Mumbai has ordered status Quo on 15-12-2016. Please take appropriate action.

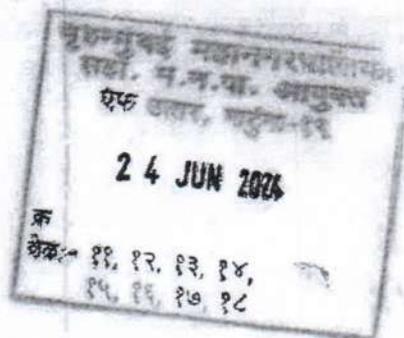
Yours faithfully

(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

Copy submitted to :-

1. The Under Secretary (Environment & CC Department), 15<sup>th</sup> floor New Administrative building, opp. Main Mantralay building, Mumbai – 400032
2. Sr. Police Inspector, Wadala.
3. Superintendent of Salt, Bhandup
4. The Dy. Salt Commissioner, Mumbai



RECEIVED

24/6/24  
Watch Writer  
Wadala Police Station, Mu

Annexure (N)

-110-

भारत सरकार  
कार्यालय उप नमक अधीक्षक वडाला  
द्वारा कार्यालय नमक अधीक्षक भांडुप

C. No. 3(1)L&amp;B/Wdl/2024/ 186 - 191 ०/८

दिनांक : 03-7-2024

प्रति,  
श्री रवि वर्मा  
निवासी, लाल बहादुर शास्त्री नगर  
कोरबा साल्ट, वडाला, मुंबई

विषय:- अनधिकृत बांधकाम बाबत

\*\*\*\*\*

महोदय,

आपके द्वारा पहले से ही निर्मित अनधिकृत आवास को और आगे बढ़ाया जा रहा है। कृपया इसे ध्वस्त कर पूर्व कि स्थिति बहाल करें। उपरोक्त भूमि वडाला साल्ट पेन पथ का हिस्सा है जो कि 92 फुट चौड़ी सड़क है।

*[Signature]*  
उप नमक अधीक्षक  
वडाला नमक क्षेत्र

प्रति सम्मिलित :

1. MCGM, F-ward North, नमक क्षेत्र एक राष्ट्रीय सम्पदा है जिसके संरक्षण में आपकी भूमिका महत्वपूर्ण है
2. वडाला पुलिस स्थानक
3. नमक अधीक्षक, भांडुप

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*[Signature]*  
Dispatch Writer  
Wadala Police Station, Mu

वृहन्मुंबई महानगरपालिका  
सहा. म.न.पा. आयुक्त  
सुभाष नगर, मुंबई-१९  
05 JUL 2024  
क्र.  
वेळ:- ११.११.२४.

Annexure ①

- 111 -

Government of India  
Dy. Superintendent of Salt Wadala  
C/o Office of Superintendent of salt  
Bhandup (E), Mumbai

C. No. 3(1)L&amp;B/Wdl/2024/ 136

Date : 6-5-2024

To,

The Sr. Inspector of police  
Wadala police station

Subject:- Fresh encroachment on Salt Pan road - regd.

\*\*\*\*\*

Sir,

On 3<sup>rd</sup> & 4<sup>th</sup> of this month some people along with someone Ganesh Khot and Ganesh Hiruvale made encroachment on Salt Pan road's portion (Survey No. 6 Part) located near Kharganga Ganesh temple near Customs/CPWD campus wall on other side of free way passing near to Sy. No. 210 of Salt pan in Wadala. They tried to prepare sheds to keep their labourers. On intervention by our Ward & Watch staff Shri Ashwini Mokal, they threatened and abused him. This land is a part of Salt Pan Road which is in totality 7.24 Km long and moves through Wadala in form of branches. Width of this road is 52 feet but due to intense encroachments it became narrow at most of the places. This road is owned by the Salt Commissioner, Government of India. Therefore please take action against miscreants if they don't vacate the place.

Yours faithfully

*(Signature)*  
(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

E-Mail : sanjaythakore.69@gov.in

Encl: Map + Building register  
copy

Copy submitted to

1. The Superintendent of Salt, Bhandup
2. The Dy. Salt Commissioner, Mumbai
3. MCGM, F-North Ward. If encroachers do not remove their Machine & Material from site BMC may confiscate it as per rule and in consultation with police.

RECEIVED

*(Signature)* 6/5/24  
Dispatch Officer  
Wadala Police Station, Mut

Annexure (P)



Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala  
Office at The Superintendent of Salt premises  
BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wdi/2023/72-74

Date-11/04/2023

To,  
The Senior Inspector of Police,  
Wadala Police Station,  
Wadala, Mumbai -37.

**Subject: Complaint for encroachment by the Encroachers over govt. land in CS no. 210 and salt pan road in Salt Pan division. - Reg.**

Sir,

Please find enclosed, herewith, <sup>four</sup> forty (44) no. of photographs revealing therein structures constructed over the central govt. land, falling in CS no. 210 and Salt Pan Road falling under Salt Pan division, illegally/ unauthorizedly. Few photographs are showing land fenced by Tin & Bamboo with intention to grab the land in future. During construction of the illegal structures our watch & ward staff posted at Wadala asked/ warned the encroachers not to do any unauthorized construction over govt. land but the concerned person/s did not heed them and carried out illegal construction on the pretext that "JO SABKA HOGA VO MERA BHI HOGA." Here it is to mention that people residing in the area are encroachers over government land and further extending their existing illegal structures or unauthorizedly occupying the land falling in front of their illegal structure on pretext to keep cleanliness or else.

It is tried to get the name of person/s concerned along with mobile number responsible for constructing illegal structure but they need further verification from the authority before action against them. The name is written on the photo showing the concerned structure. You are requested to take suitable action in the matter against the encroachers in order to prevent the govt. property.

Enclosures - As above.

Yours faithfully,

(S N Pandey)  
Deputy Superintendent of Salt  
Wadala

**Copy submitted to**

- 1) The Superintendent of Salt, Bhandup for information please.
- 2) The Deputy Salt Commissioner, Mumbai for information please.

RECEIVED  
11/04/2023

Dispatch Writer  
Wadala Police Station, Mur

olc

Annexure (Q)



Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala  
Office at The Superintendent of Salt premises  
BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wdl/2021/283 - 286

Date: 15/12/2022

To,  
The Senior Inspector of Police  
Wadala Police Station,  
Wadala, Mumbai - 37

**Subject: Request to take action on the enclosed complaint - Reg.**

Sir,

Please find enclosed herewith a copy of online complaint dated 10.12.2022 made by shri D. Stalin, Director - Vanshakti regarding use of salt pan land for social purpose viz. wedding etc. From the letter it appears that the area described is salt pan land of **Messrs. Dad Khudai salt works (C.S.no. 210)** of Wadala. For dumping activity in the area a **FIR no. 265/2020 dated 05.11.2020** has already been lodged with you against unknown persons. For organizing wedding and other functions in the area no any permission is granted from the Salt department authorities. You are, therefore, requested to take suitable action in the matter against the persons involved.

Enclosures - As above.

Yours faithfully,

(S N Pandey)  
Deputy Superintendent of Salt  
Wadala

**Copy submitted for kind information to**

- 1) The Deputy Salt Commissioner, Mumbai with reference to his e mail dated 12.12.2022.
- 2) The Superintendent of Salt, Bhandup.
- 3) Messrs. Dadkhudai Salt Works, Wadala. Since the possession of the salt works is with them, they are requested to take necessary measures to stop misuse/ abuse of salt pan land falling under their jurisdiction.

**RECEIVED**

*S. N. Pandey*

Dispatch Writer  
Wadala Police Station, Mu

Annexure (R)



Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala  
Office at The Superintendent of Salt premises  
BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wdl/2021/266-268

Date: 30/11/2022

To,  
The Senior Inspector of Police  
Wadala Police Station,  
Wadala, Mumbai - 37

**Subject: Dumping of debris on government land in CS. No. 210 of Salt Pan Division (Dadkhudai Salt Works), Wadala(East), Mumbai by miscreants. Request to take action against the miscreants.**

Sir,

It is learnt from shri Ashwin Vijay Mokal, our watch & ward staff deployed for Wadala area, that a **truck/dumper no. MH01 CV9078** is caught by him red handed while dumping debris in the salt works area of CS.no. 210 in the evening of 29.11.2022 (around 7 pm) at Wadala and brought to the Wadala Police station for further action in the matter. Please find enclosed herewith a photograph revealing the caught dumper.

Here it may be noted that a **FIR no. 265/2020 dated 05.11.2020** (copy enclosed for ready reference) has already been lodged with Wadala police station against unknown persons for dumping debris in the area.

You are, therefore, requested to take suitable action against the truck owner & the driver involved in illegal debris dumping activity in salt pan area.

Enclosures - As above.

Yours faithfully,

(S N Pandey)  
Deputy Superintendent of Salt  
Wadala

**Copy submitted for kind information to**

- 1) The Deputy Salt Commissioner, Mumbai.
- 2) The Superintendent of Salt, Bhandup.

ok

**RECEIVED**

*Singella*  
WPC-140509  
Dispatch Writer  
Wadala Police Station, Mu

Annexure (3)

FORM-1A

N.E.R.B.  
TIF-1

पहिली खबर

0157614

FIRST INFORMATION REPORT

फौजदारी प्रक्रिया संहितेच्या कलम 154 अन्वये (Police Station) (Date)

1. राज्य महाराष्ट्र जिल्हा मुंबई पोलीस ठाणे वडावाडी पहिली खबर क्र. 265 वर्ष 2020 दिनांक 05.11.2020  
State District Police Station FIR No. Year Date

2. (i) अधिनियम Act कलमे Sections 447  
(ii) अधिनियम Act कलमे Sections

(iii) इतर अधिनियम व कलमे Other Acts and Sections  
(a) अपराधाची घटना : वार मंगळवार 15.04.2020 ते सुरवात घडने  
Occurrence of offence : Day Date from Time Date to Time

वेळेचा अक्षी (प्रहर) (योग्य ठिकाणी / जरी खून करा) (Tick applicable portion).  
(1) 00.00 ते 03.00 (2) 03.00 ते 06.00 (3) 06.00 ते 09.00 (4) 09.00 ते 12.00 (5) 12.00 ते 15.00  
(6) 15.00 ते 18.00 (7) 18.00 ते 21.00 (8) 21.00 ते 24.00 (9) 06.00 ते 18.00 (5) 18.00 ते 06.00

(b) पो. वा. ला माहिती मिळाल्याची तारीख 05.11.2020 वेळ 17:00  
Information received at P. S. Date Time

(c) गुन्हा दाखल झालेला सर्वसाधारण स्टेशन डायरीचा नोंद क्र 43/2020 तारीख 05.11.2020 वेळ 18:55  
General Diary Reference : Entry No. Date Time

माहितीचा प्रकार Type of Information : शक्य लेखी / तोंडी Written / Oral ती

5. गुन्हा घडल्याचे ठिकाण (a) पोलीस ठाण्यापासून अंतर व दिशा चौकी / बीट / दुरकोत्र नाव व क्र.  
Place of Occurrence : (a) Direction and distance from P. S. Chouki / Beat / P. Name and No.

(b) गुन्हा घडल्याचे ठिकाणाचे नाव वडावाडी ठिकाणचे नंबर कलम 154 अन्वये  
Address of Occurrence Name No. if any Name of road

जवळचे ओळख दिवने / ठिकाण वडावाडी पोस्ट तालुका जिल्हा राज्य  
Nearest identifiable place Village Post Taluka Dist. State

(c) पोलीस ठाणेचे हद्दीबाहेर असल्यास त्या पो. स्ट. चे नाव तालुका जिल्हा राज्य  
In case, outside the limit of this Police Station Taluka Dist. State

6. तक्रारदार / खबर देणाऱ्याचे नाव व पत्ता Complainant / Informant : Permanent Address.  
(a) नाव सुरेश नाथ वडि (b) वडिलांचे / पत्नीचे नाव सुखीपाल पांडे  
Name Father's / Husband's Name

(c) जन्म तारीख व वय 55 वर्षे (d) राष्ट्रीयत्व भारतीय फोन नं. 9426967322  
Date of Birth and Age Nationality Phone No.

(e) पारपत्र क्रमांक दिव्याचा दिनांक दिव्याचे ठिकाण (f) व्यवसाय  
Passport No. Date of Issue Place of Issue Occupation

(g) धर्म Religion हिंदू जात Caste जनजात Sub-Caste फोन / मो. नं. पॅन नं. वोटर्स नं.  
Address Ward House/Name No. Phone/Mo. No. PAN No. Card No.

(h) पत्ता गल्ली / सर्व्हे नं. घर / नाव नं. फोन / मो. नं. पॅन नं. वोटर्स नं.  
Address Ward House/Name No. Phone/Mo. No. PAN No. Card No.

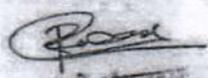
7. माहिती असलेल्या आरोपीचे संपूर्ण नाव व पत्ता (आवश्यक असल्यास स्वतंत्र कागद जोडावा.) (संशयिताचे वर्णन प्र. ख. रिपोर्टच्या फॉर्म 1-B वर  
वेगळ्या शिटवर घेऊन तपासक अंमलदाराच्या प्रथम खबरीला व स. अभियंता यांच्या फाईलला जोडावे.)  
Details Name and Address of Known Accused (Attach separate sheet, if necessary.) (if suspect particular of physical  
feature write on form 1-B of attach FIR to Case Diary)

श्री कुल्लुनाथ सुब्बाय्याय यांचे वय 55 वर्षे वया नोकरी  
 रा. क्र. 1/204 विनालय चाया बिळींग शानंदनगर डोंबिवळी  
 वेल्डिंग शांता स्वर्ना काजदावर मटाठिन टंकलिखित लिहिता  
 जबाब ठीक बहुर भुव्याची प्रथम खबर समजण्यात  
 येत आहे

समष्टी

  
 (सुबिशाल इंगळे)  
 पोळमि इपनिपिबळ  
 वडाका पोळमि ठाणे मुंबई

  
 (C.S.N. LANDEY)  
 5.11.2020

खरा नक्कल  
  
 ठाणे समलवार  
 वडाका पोळमि ठाणे मुंबई

जबाब

दि.०५/११/२०२०

श्री.सुरेन्द्र नाथ पृथ्वी पाल पांडे, वय ५५ वर्ष, धंदा नोकरी, रा.ठी बी/२०४ हिमालय  
ठाया विल्डींग आनंद नगर, डा.वावली वस्त, मा.नं.९४२६९.६७३२२.

मी वरील प्रमाणे असुन वर नमुद पत्त्यावर मागील ०२ महीण्यापासुन माझे कुटुंबासमवेत रहाण्यास आहे. मी सॉल्ट डिपार्टमेंट मध्ये डेप्युटी सुपरीटेंडंट ऑफ सॉल्ट या पदावर कार्यरत आहे. सध्या मी भांडुप येथे सुपरीटेंडंट ऑफ साल्ट ऑफीस येथे कार्यरत आहे.

आमचे सॉल्ट डिपार्टमेंट चे कार्यक्षेत्रापैकी वडाळा विभागाचे अंतर्गत मिठागर संरक्षण/पहानी करण्याचे काम माझे कडे दि.१० डीसेंबर २०१८ पासुन देण्यात आले आहे.

दि.१५/०९/२०२० मध्ये आमचे कडे कार्यरत असणारे शिपाई प्रकाश वामन मिरकुटे हे वडाळा मिठागर कस्टम मैदानाचे बाजुस सर्वे नं.२१० दादखुदाई सॉल्ट वर्क या मिठागरात गस्त करीत असताना त्यांचे लक्षात आले की, मिठागरात डेब्रीज भरणी करण्यात आली आहे. सदरची बाब त्यांनी १५/०९/२०२० रोजी मला सांगितली त्यावेळी मी ही सदर परिसरात गस्त केली असता डेब्रीज पडलेले माझे निर्देशनास आले. त्यावेळी मी ही सदर बाबत चौकशी केली असता सदर जागेत कोण डेब्रीज टाकत आहे याची कोणतीही माहीती मला मिळाली नाही. त्यानंतर मी दि.०५.१०.२०२० रोजी वडाळा मिठागर कस्टम मैदानाचे बाजुस सर्वे नं.२१० दादखुदाई साल्ट वर्क येथे भेट दिली असता सदर मिठागराचे उघडया जागेत कोणी तरी अज्ञात इसमाने पुन्हा ४० ते ५० ट्रक डेब्रीज टाकल्याचे माझे लक्षात आले.

दि.०६/१०/२०२० रोजी सॉल्ट खात्याची मिटींग जिल्हाधिकारी कार्यालयात झाली त्यात मी वडाळा विभाग मिठागराचे जागेत डेब्रीज टाकल्या जात असल्याची माहीती जिल्हाधिकारी श्री.राजीव निचतकर यांना दिली. त्यानंतर त्यांनी आमचे म्हणुन ऐकुण वडाळा विभागाचे संरक्षित मिठागरात डेब्रीज टाकाणाऱ्या अज्ञात इसमांचे विरोधात गुन्हा दाखल करण्या संबंधी आदेशित केले. व सदर बाबतचे आदेशाचे पत्र मला आज रोजी प्राप्त झाल्याने मी आज रोजी प्रत्यक्ष पोलीस ठाणेस हजर राहुन वडाळा मिठागर कस्टम मैदानाचे बाजुस सर्वे नं.२१० दादखुदाई सॉल्ट वर्क या संरक्षित मिठागर परिसरात उघडया जागेवर काही अज्ञात इसमांनी बेकायदेशिर रित्या प्रवेश करून डेब्रीज टाकले म्हणुन माझी त्यांचे विरोधात फिर्याद आहे.

माझा वरील जबाब मराठीत लिहला असुन तो मला मराठीत वाचुन हिंदीत समजावुन सांगितला असता तो माझे सांगणे प्रमाणे बरोबर व खरा आहे.

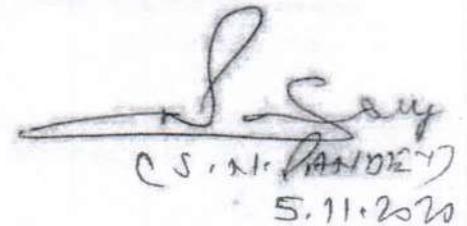
समक्ष



(सुशिल इंगळे )

पोलीस उप निरीक्षक

वडाळा पोलीस ठाणे मुंबई



(S. N. Patil)

5.11.2020

8. तक्रारदाराने / फिर्यादीने तक्रार करण्याकरिता झालेल्या विलंबाची कारणे  
Reasons for delay in reporting by the Complainant / Informant
9. चोरीस गेलेल्या/अंतर्भूत मालमत्तेचा तपशील (आवश्यकतेनुसार नमुना फॉर्म जोडावा) सविस्तर मजकूर पाठोमागे लिहावे  
Particulars of properties stolen and involved (Attach necessary Proforma) write down details on blank back page
10. (a) चोरीस गेलेल्या / अंतर्भूत मालमत्तेचे एकूण मूल्य  
Total Value of properties stolen / Involved  
(b) चोरीची मिळालेली मालमत्ता (Recovered Properties)
11. अकस्मात मृत्यू / अपघाती मृत्यू असल्यास त्याचा क्रमांक  
Unnatural / Accidental Death Case No., if any
12. प्रथम्या खबरीची थोडक्यात इकिगत (आवश्यक असल्यास स्वतंत्र कागद जोडावा) सविस्तर पाठोमागील कळवा घ्यावा  
First information brief contents (Attach separate sheet, if required) : Detail write down back blank page.

13. केलेली कार्यवाही - 1. बरील फिर्यादीवरून कॉलम नं. 2 मधील कलमाप्रमाणे गुन्हा दाखल करून तपासावर घेतला. तपास करण्याचे आदेश दिले त्या तपासिक अंमलदाराचे नाव व हुदा :  
थोकरिस उपनिरीक्षक, कुड्डिअल इंगळे

2. तपास नाकारण्यात आला त्याचे कारण,  
3. दुसऱ्या पोलीस ठाण्याकडे र्ग करण्यात आला. पोलीस स्टेशन, जिल्हा, राज्य

Action taken : Since the above information reveals Commission of offence (s) u/s as mentioned at Item No. 2:  
(1) Registered the case and took up the Investigation or Directed (Name of I.O.) Rank No.

to take up the Investigation or  
(2) Refused investigation due to (3) Transferred to P, S District on point of jurisdiction.

तक्रारदाराने / फिर्यादीने फिर्याद वाचून पाहिली. फिर्याद बरोबर लिहिली असल्याचे पाहून / वाचून / ऐकून बरोबर नोंदविली असल्याचे त्याने मान्य केले व त्याची एक प्रत त्यास विनामूल्य देण्यात आली.

F.I.R. read over to the Complainant / Informant, admitted to be correctly recorded and a copy given to the Complainant / Informant, free of cost. (R.O.A.C.)

14. तक्रारदाराची सही व अंगठा  
Signature and Thumb impression of the Complainant / Informant.  
5.11.2020

पोलीस ठाणे प्रमारी अधिकार्याची सही  
Signature of Officer in-charge, Police Station  
संपूर्ण नाव Name कुड्डिअल इंगळे  
पदनाम Rank थोकरिस उपनिरीक्षक  
तपासिक अं चा कोड क्र.  
Posting वडाड, जे.व्हाणे मुंबई  
Code No. of, O.

15. 1. न्यायालयास सादर केल्याची तारीख  
1. Date and time of submitted to the Court

प्रत, 2. फिर्यादी, 3. पोलीस अधीक्षक (संगणक), 4. तपासिक अंमलदार, 5. स्थळ प्रत,  
Copy to 2. Complainant, 3. Supdt. of Police, 4. Inv. Officer, 5. Office Copy  
Attachment to item 7 of First Information Report

तपास अंमलदार  
थोकरिस पोलीस ठाणे, मुंबई



GOVERNMENT OF INDIA  
Office of the Deputy Salt Commissioner  
Exchange Building, 4<sup>th</sup> floor, Sir Shivsagar Ramgulum Marg, Ballard Estate,  
MUMBAI - 400 001  
Phone: 2082 5206, 2082 2192  
E-mail: dsaltcom.mum@nic.in

SCO-22014/24/2024-Regional Office Mumbai / 1384-1385

Dated: 27.03.2025

To  
District Collector, Mumbai  
Old Custom House,  
Shaheed Bhagat Singh Marg,  
Fort, Mumbai - 400001

**Subject: Response to Complaints and Request for Action Regarding Unauthorized Dumping and Encroachment on Land Survey No. 210 (Wadala Salt Factory).**

**Reference:**

1. CSLR/S&LR-1/TE-1/Kandalwan Complaint/2024-25, dated 02/01/2025
2. CSLR/S&LR-1/TE-1/Kandalwan Complaint/2024-25, dated 02/01/2025

Sir,

I am writing to address the matters raised in your letters referenced above regarding the unauthorized filling, dumping, and encroachment activities occurring on the land situated at C.S. No. 210, Matunga, in the District of Mumbai City, specifically in relation to the Wadala Salt Factory, which is owned by the Government of India through the Salt Department.

The land in question, measuring 84 acres and 28 gunthas, is currently part of the Dadkhudai Salt Works in Wadala, Mumbai, and was previously leased for 21 years to salt manufacturers, with the last lease expiring on 30/04/1908. The de-licensing of the salt industry in July 1996 resulted in the cessation of the salt manufacturers' license rights. Despite notices issued for executing a new lease with the Government of India, the salt manufacturers, failed to comply. Consequently, notices under the Public Premises (Eviction of Unauthorized Occupants) Act, 1971, were issued on 24.05.2013, and the proceedings culminated in 2016 with the declaration of the salt manufacturers as unauthorized occupants.

In response to these actions, the salt manufacturers filed Writ Petition No. 3069/2016 in the Bombay High Court, which led to a stay order on eviction and status quo being maintained. This petition has been pending for the last six years, preventing the execution of eviction orders.

During the pendency of the Writ Petition, it has also come to our notice that unauthorized encroachments have occurred, with debris being dumped on the subject land, and the alleged landholders allowing social functions, including weddings, to take place. The situation has worsened with unauthorized parking, further encroachment, and the spreading of construction and demolition (C&D) waste on the salt pan land. This illegal activity is altering the land's natural state and poses a threat to the mangroves and the surrounding environment.

We have made several attempts to address these issues by writing to MCGM and other relevant authorities; however, we have faced considerable non-cooperation, and since the land is not currently in our possession, we are unable to take direct action. This leaves us with no recourse but to repeatedly alert the concerned authorities and request their intervention.

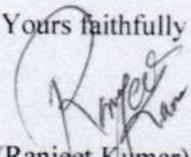
Given the urgency of the situation, a team from the Salt Department, along with officials from the Forest Department, visited the site on 14.01.2025. A Panchanama was conducted (Copy enclosed) by the Forest Officials documenting the unauthorized activities taking place on the land. Following this, we promptly submitted a letter dated 23.01.2024 to the Senior Police Inspector at Wadala Police Station (Copy enclosed), requesting the registration of a Police Complaint regarding the encroachment of Government land in Survey No. 210, within the Dadkhudai Salt Works area. A copy of this letter was also provided to your office. However, despite the passage of time, no action has been taken by the Wadala Police.

In light of this inaction, we kindly seek your immediate intervention and support in ensuring that appropriate steps are taken to address the encroachment and the unlawful dumping of waste. We are in the process of filing an Interim Application in the pending Writ Petition No. 3069/2016, requesting that the Court directs the Petitioners to take all necessary measures to prevent further encroachments, or alternatively, to vacate the stay order and allow for the eviction of unauthorized occupants. We are fully committed to cooperating with the relevant authorities to safeguard the land and prevent further illegal activities.

Additionally, we request that your office take prompt and decisive action in addressing the complaints filed by Shri Zoru Bhatena and Shri Stalin D., and issue any necessary directives to resolve this issue effectively. Your assistance in this matter will be greatly appreciated.

We look forward to your swift response and hope for a coordinated effort with the relevant authorities to protect this crucial land from further harm.

Encl: as stated above.

o/c  
Yours faithfully  
  
(Ranjeet Kumar)  
Superintendent of Salt  
Regional Office, Mumbai

Copy Submitted to -  
SCO, Jaipur

Exhibit-A



GOVERNMENT OF INDIA  
Office of the Superintendent of Salt  
Circle Office, Bhandup (E) MUMBAI - 400 042  
E-mail: supdtsalt-bnd@gov.in

SCO-22014/24/2024-Regional Office Mumbai / 82-88 Date: 23.01.2025

To  
The Senior Inspector of Police,  
Wadala Police Station,  
Wadala, Mumbai - 37

Subject: Police Complaint for Encroachment on Govt. Land in CS No. 210 in Salt Pan Division (Dadkhudai Salt Works), Wadala (East), Mumbai.

Reference:

1. FIR No. 0157614 dated 05.11.2020.
2. C. No. - 1(1) Admn/Wdl/2021/266-268 dated 30.11.2022.
3. C. No. - 1(1) Admn/Wdl/2021/283-286 dated 15.12.2022.
4. C. No. - 1(1) Admn/Wdl/2023/69-71 dated 11.04.2023.
5. C. No. - 3(1) Admn/Wdl/2024/130 dated 06.05.2024.
6. C. No. - 3(1) L&B/Wdl/2024/221 dated 02.08.2024.

Sir,

I am writing to address the matter regarding the filling, dumping, and encroachment activities occurring on the Salt Pan Land situated at C.S. No. 210, Salt Pan Division, Matunga, in the District of Mumbai City, specifically in relation to the Wadala Salt Factory, which is owned by the Government of India through the Salt Department.

The land in question, measuring 84 acres, 28 Gunthas and 00 Annas is currently part of the Dadkhudai Salt Works in Wadala, Mumbai. On 22.09.1891 a registered lease deed was executed for twenty-one years with effect from 01.05.1887 expiring on 30/04/1908 (Copy Enclosed). As per GR No. 4917 dated 1885 only licensing of Salt Works will serve the purpose and no need to execute any additional documents. The de-licensing of the salt industry in July 1996 resulted in the cessation of the salt manufacturers' licensing rights. After cessation of licensing rights, it was directed to execute lease deed. Despite notices issued for executing a new lease with the Government of India, the salt manufacturers, failed to comply. Consequently, notices under the Public Premises (Eviction of Unauthorized Occupants) Act, 1971, were issued on 24.05.2013, and the proceedings culminated in 2016 with the declaration of the salt manufacturers as unauthorized occupants.

In response to these actions, the salt manufacturers filed Writ Petition No. 3069/2016 in the Bombay High Court, which led to a stay order on eviction with directions to maintain a Status quo. The land was given under the possession of Salt Manufacturers. This petition has been pending for the last six years, preventing the execution of eviction orders.

During the pendency of the Writ Petition, it has also come to our notice that unauthorized encroachments have occurred, with debris being dumped on the subject land, and the alleged landholders allowing social functions, including weddings to take place. The situation has worsened with unauthorized parking, further encroachment, and the spreading of construction and demolition (C&D) waste on the salt pan land (Photos enclosed). This illegal activity is altering the land's natural state and poses a threat to the mangroves and the surrounding environment.

**RECEIVED**

Dispatch Writer  
Wadala Police Station, Mumbai.

*date 23/01/2025*

बुहनुंबई महानगरपालिका  
सहा. म.न.पा. अखत्येता  
एक उत्तर, नं. १२

24 JAN 2025

क्र. ११, १२, १३, १४,  
१५, १६, १७, १८

We have made several attempts to address these issues by writing to you, MCGM and other relevant authorities; however, we have faced considerable non-cooperation, and since the land is not currently in our possession, we are unable to take direct action. This leaves us with no recourse but to repeatedly alert the concerned authorities and request their intervention.

The occupants Mr. Taher Chinoy and Ors. through their representatives, Mr. Rajesh Sariya and his security in-charge, Mr. Mangesh Vichare, continue to flagrantly violate the status quo order, allowing to operate a marriage venue (creating third party right), allowing heavy vehicles to park, and profiting from these unlawful activities. They are also increasing area of parking ground slowly and consistently by dumping C&D waste on the marshy land endangering environment and nature of salt pan land. This is a blatant disregard for the law and must be addressed immediately.

On 6th January 2025, we received communications from the office of the District Collector, Mumbai City, regarding the illegal dumping and destruction of the natural wetland reserve forest plot at CS No. 210 and wanted a report of action taken by the Salt Department. In response, our office, along with the Forest Department, conducted a survey on 14th January 2025, and a "Panchnama" was signed (copy enclosed).

We are in the process of filing an Interim Application in Writ Petition No. 3069/2016 to request the Court to vacate the stay order, allowing us to take appropriate action against the unauthorized occupants.

In the meantime, we request to lodge a formal police complaint against ex-lessee Mr. Taher Chinoy and Ors. through their representatives, Mr. Rajesh Sariya, Mr. Mangesh Vichare, and all others involved in these illegal activities. The continued dumping of C&D waste and the unlawful use of the land for profit-making activities must be halted immediately. Additionally, we insist that any vehicles involved in the transport of C&D waste be seized, and the source of this waste be thoroughly investigated.

We expect prompt action from your end to address this serious breach of law. The land in question belongs to the Government of India, and its protection from illegal occupation and environmental degradation must be treated with utmost urgency. We look forward to your swift and decisive intervention in this matter.

Encl: As stated above and request letters issued to other authorities enclosed herewith.

Yours faithfully

(Ranjeet Kumar)  
Superintendent of Salt  
Circle Office, Bhandup

o/c

Copy to -

1. Assistant Municipal Commissioner, F/North Ward
2. District Collector, Mumbai City
3. Member Secretary, MCZMA
4. Maharashtra Pollution Control Board (MPCB)

Copy Submitted to -

1. Dy. Salt Commissioner, Mumbai
2. The Salt Commissioner, Jaipur for information.

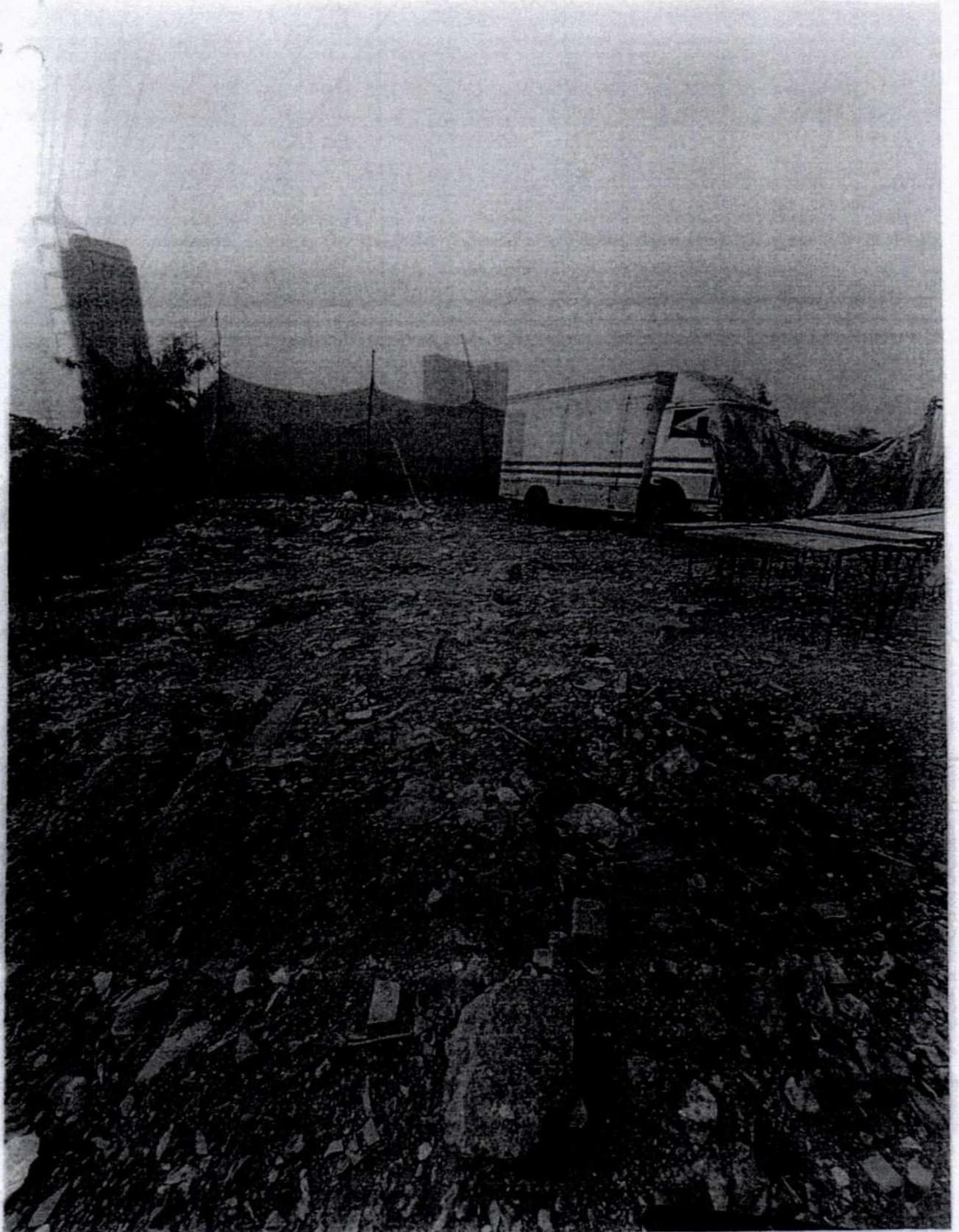




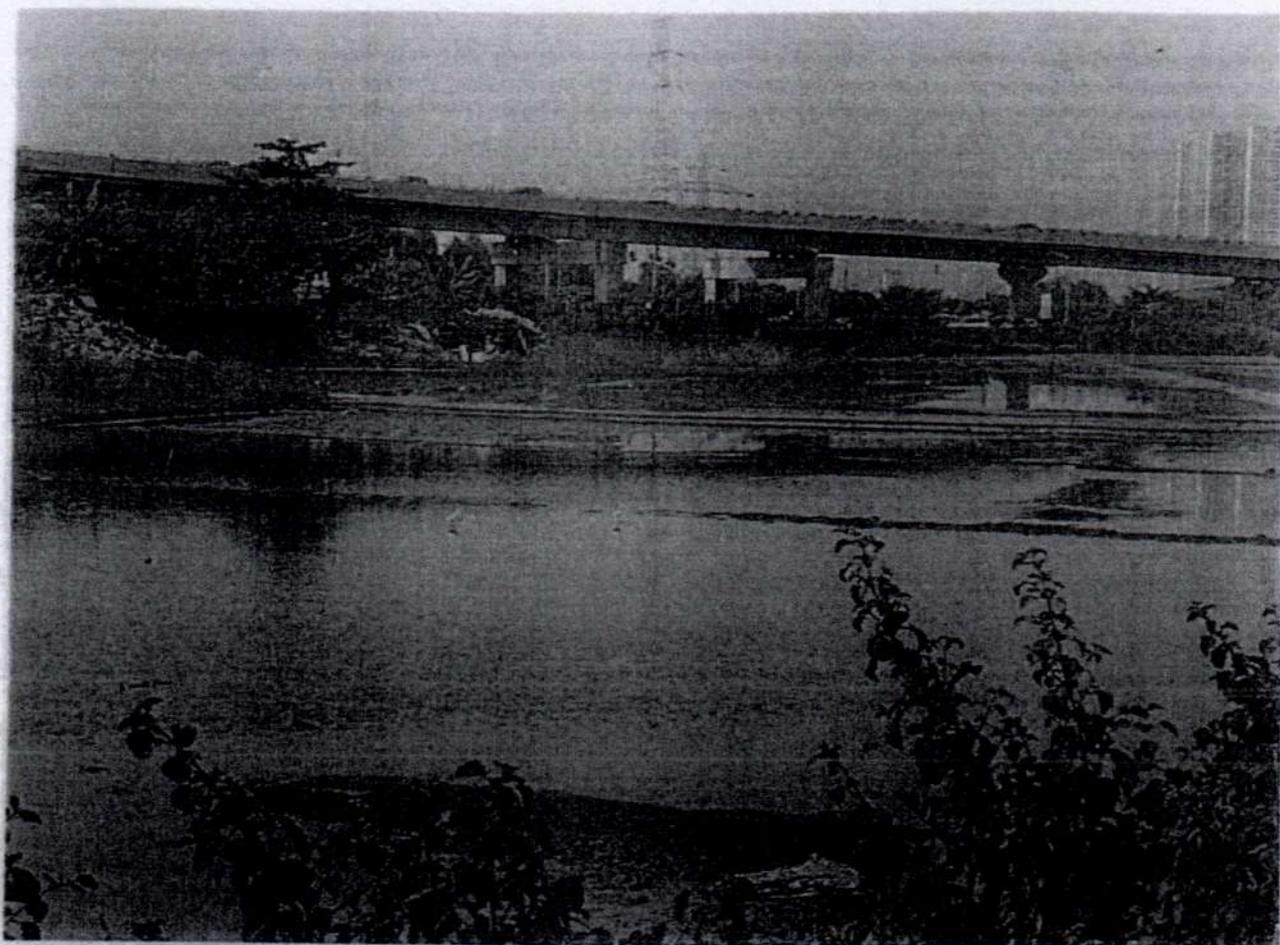
Exhibit-C

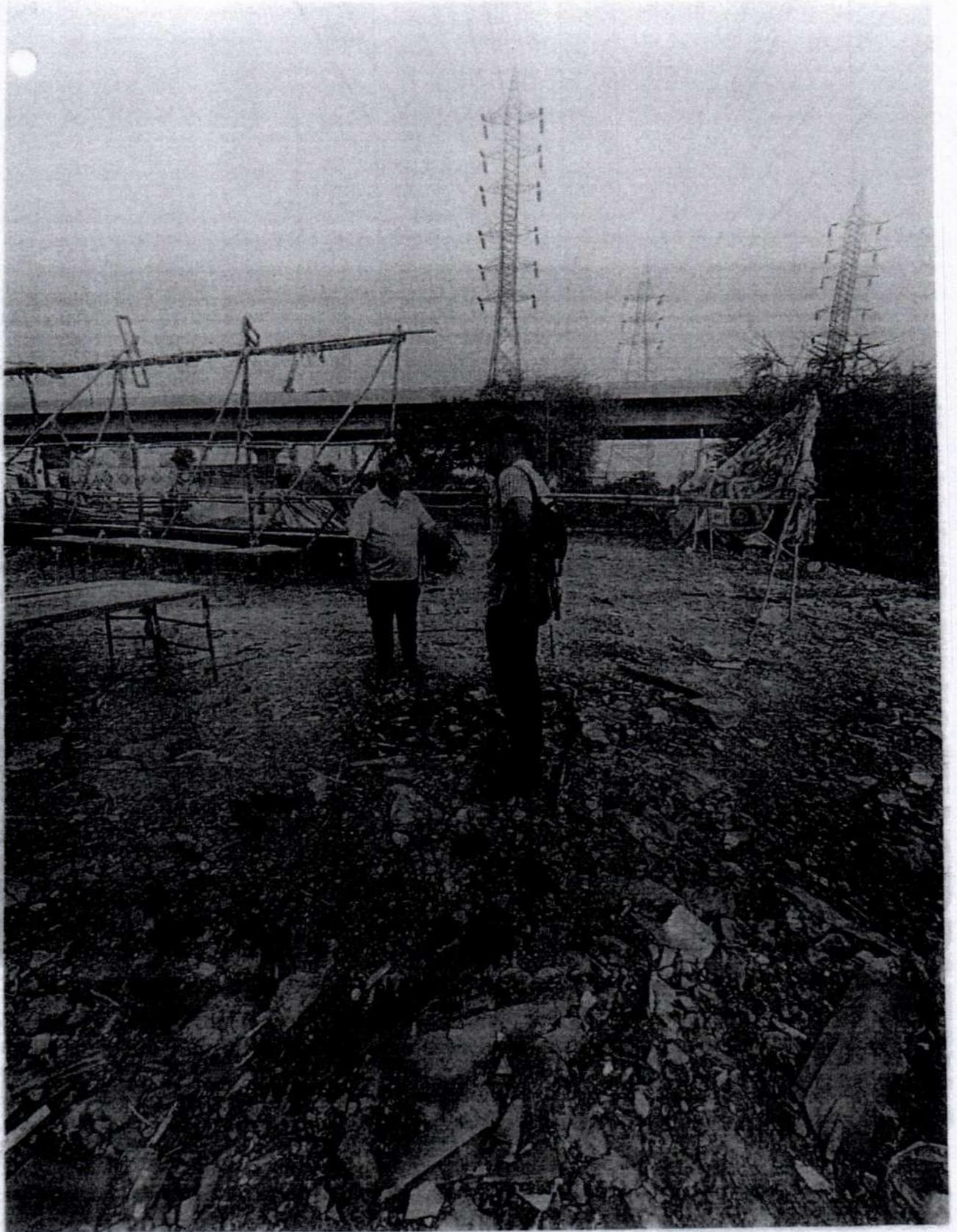
Annexure (B)

-125-



-126-



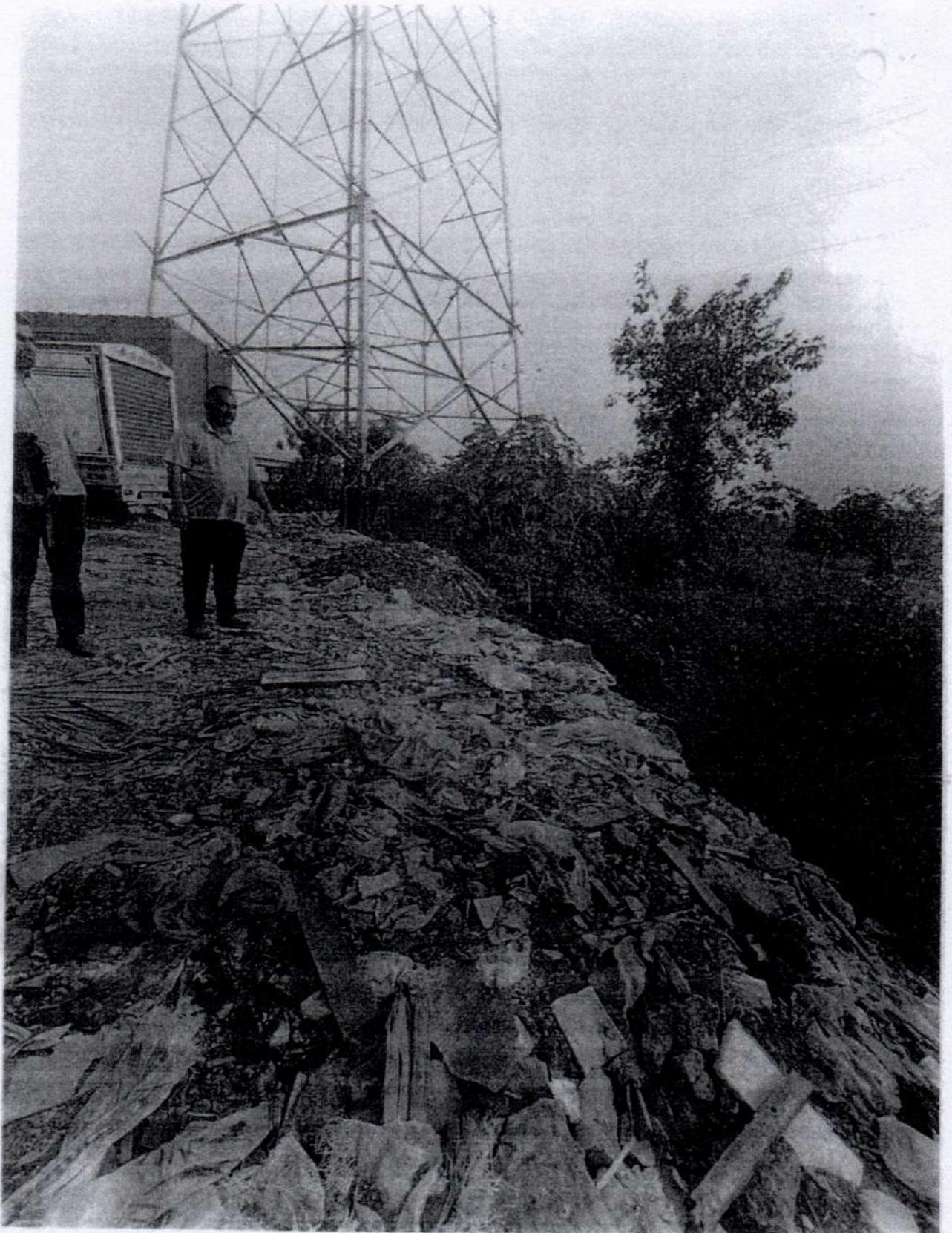


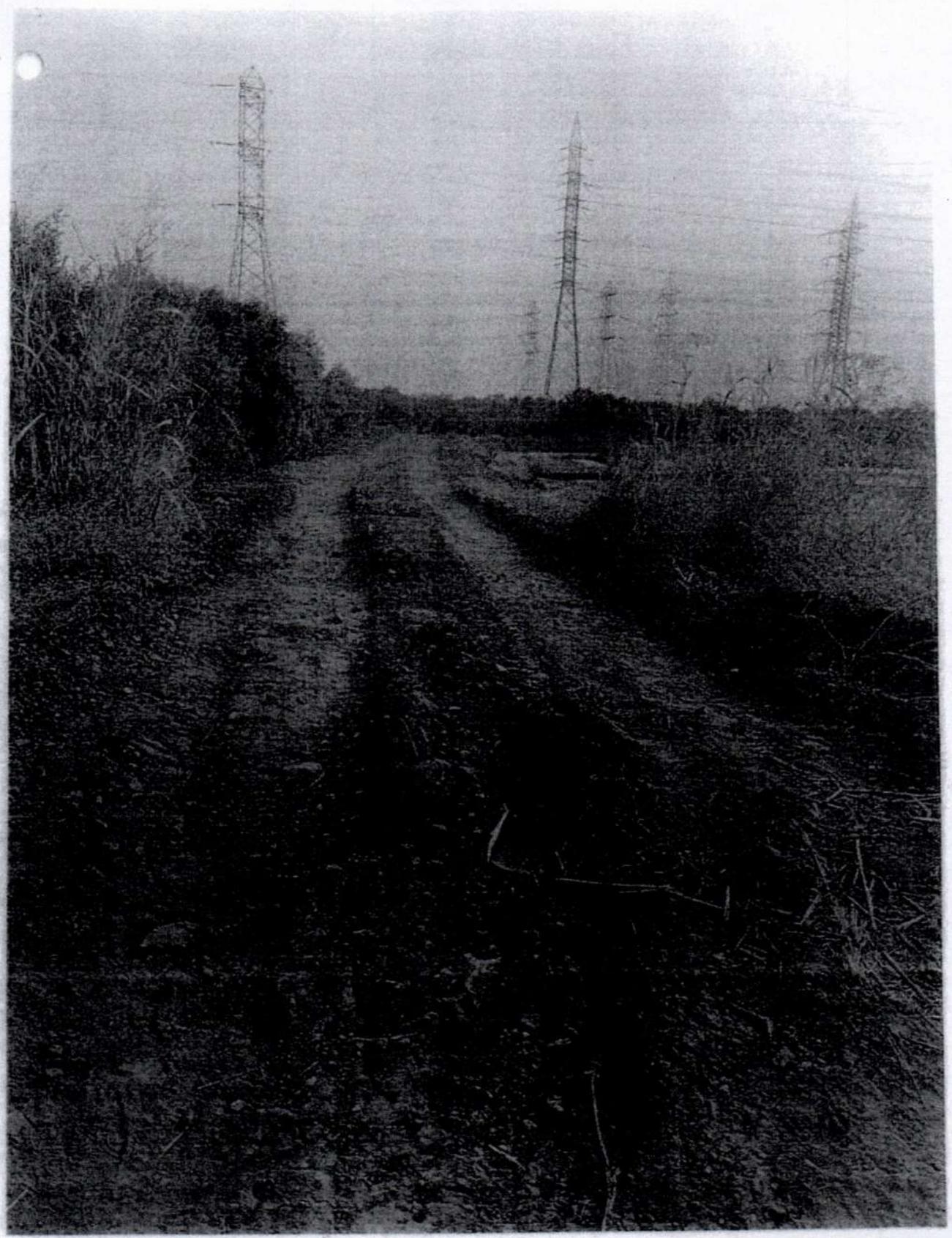
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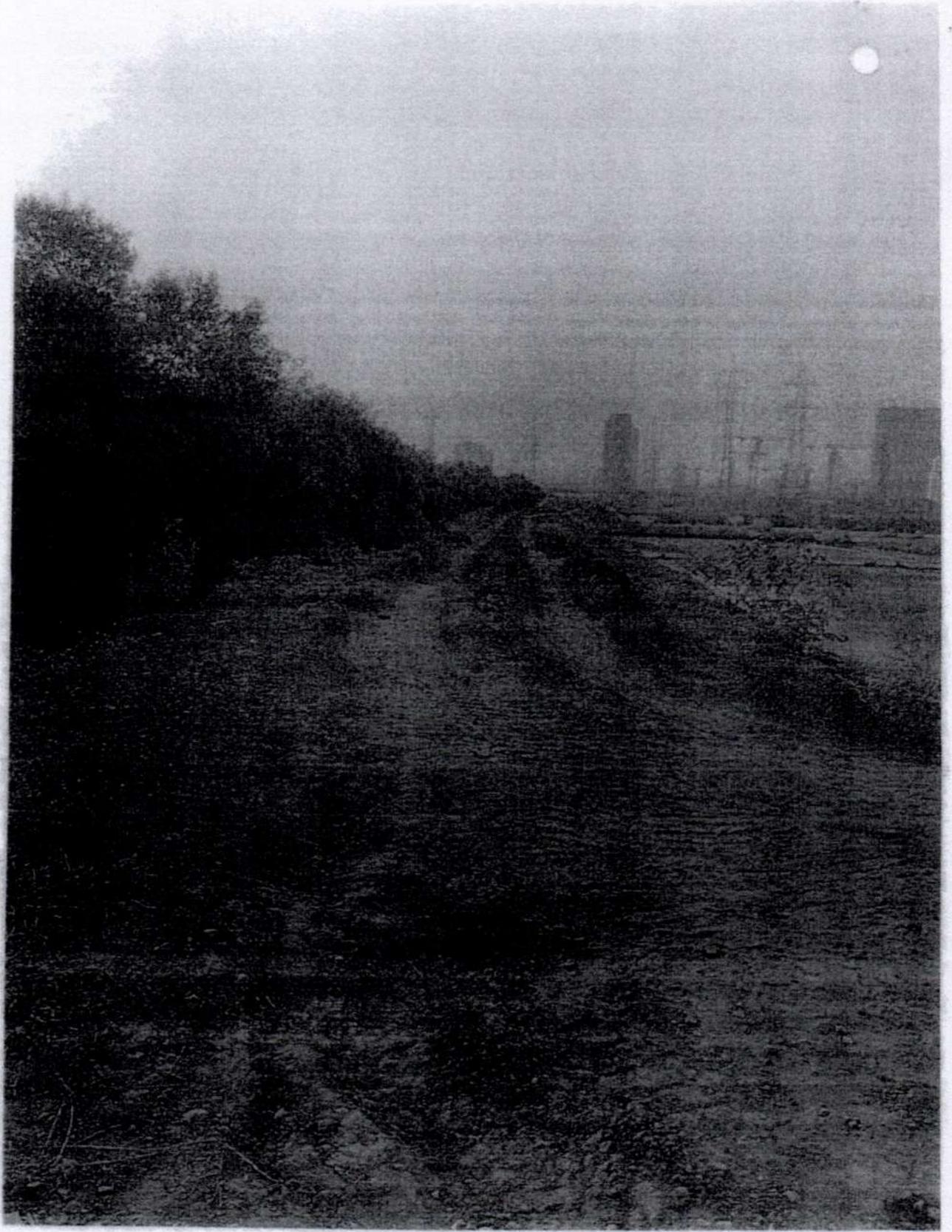


-129-

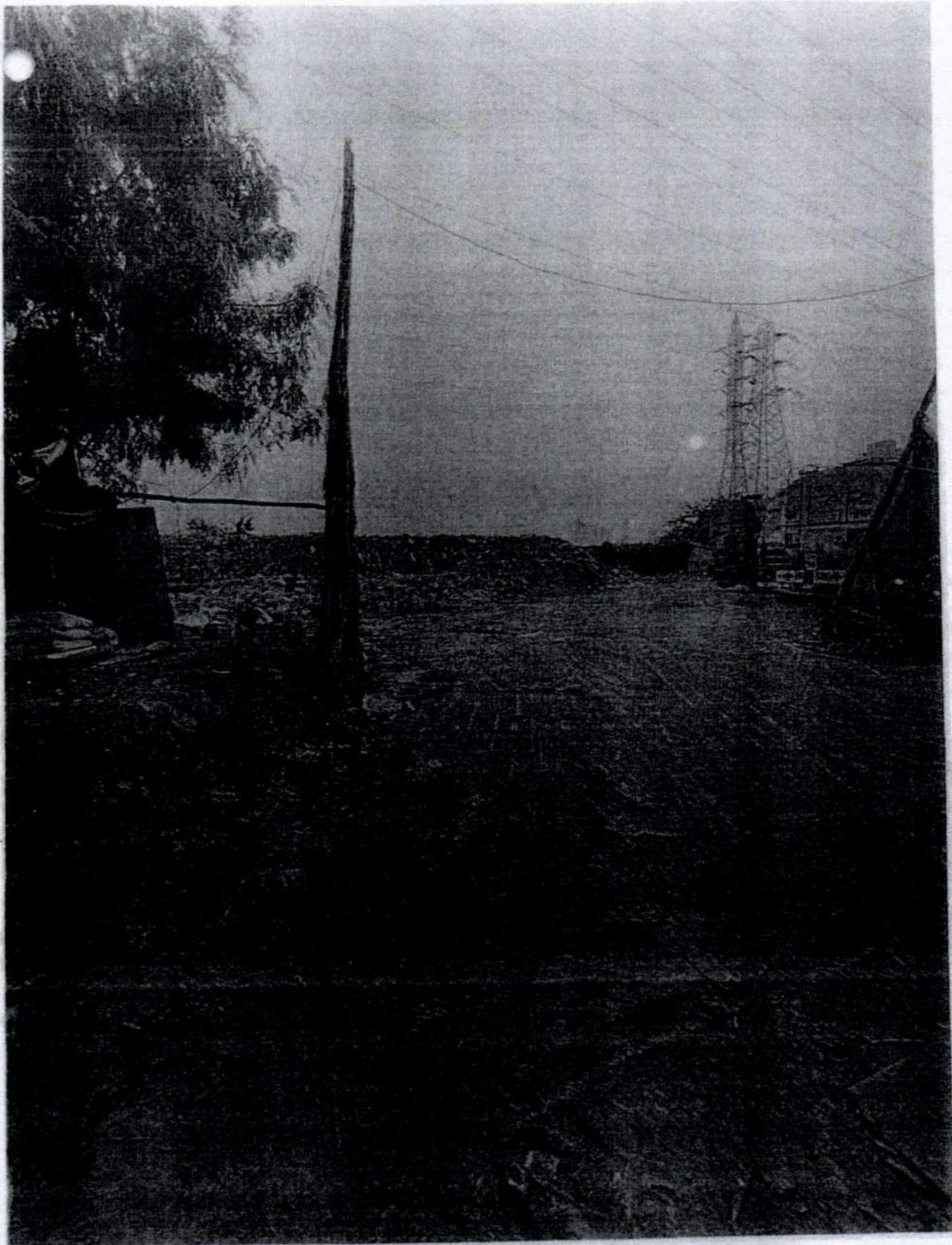






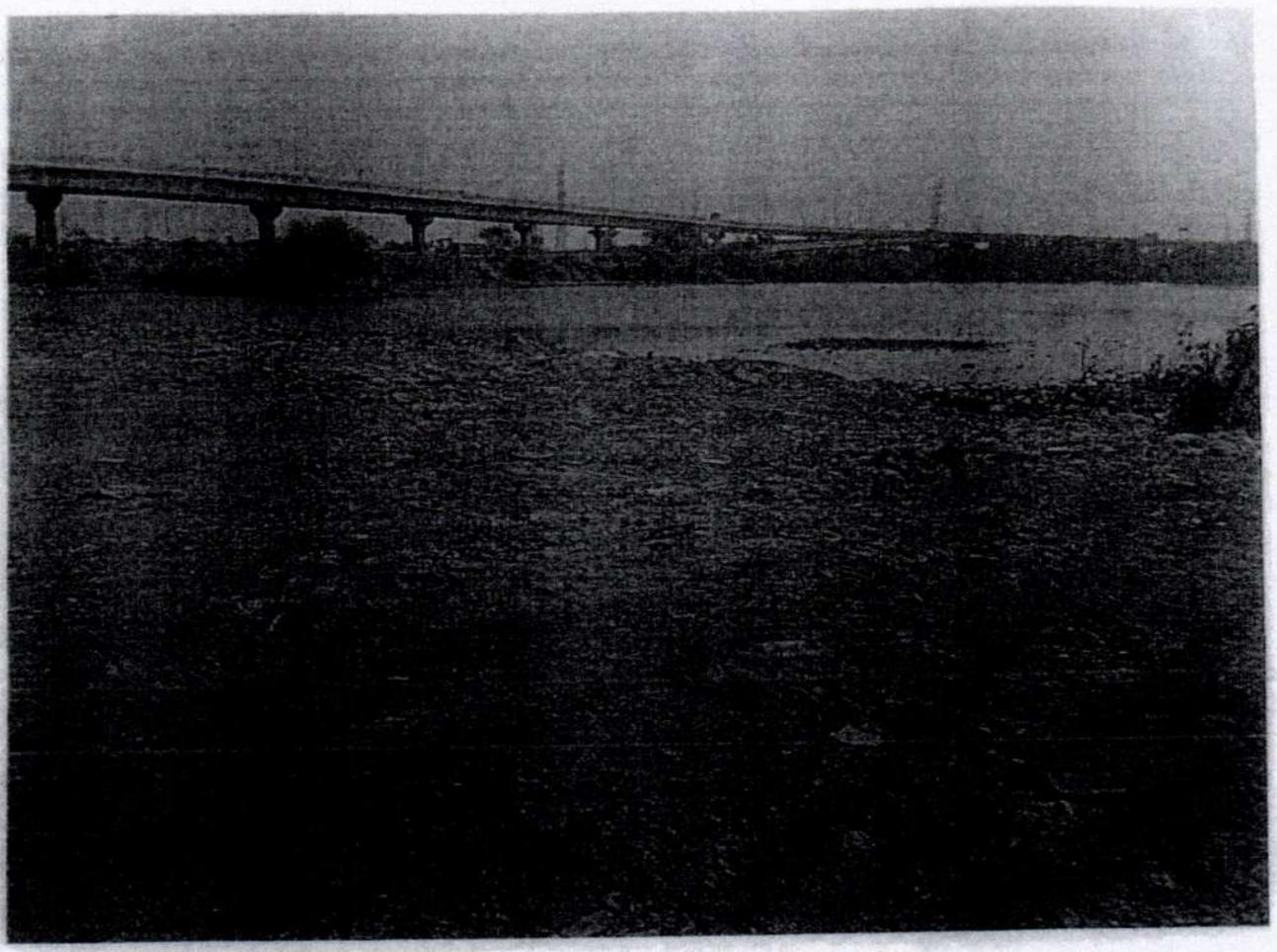


- 133 -



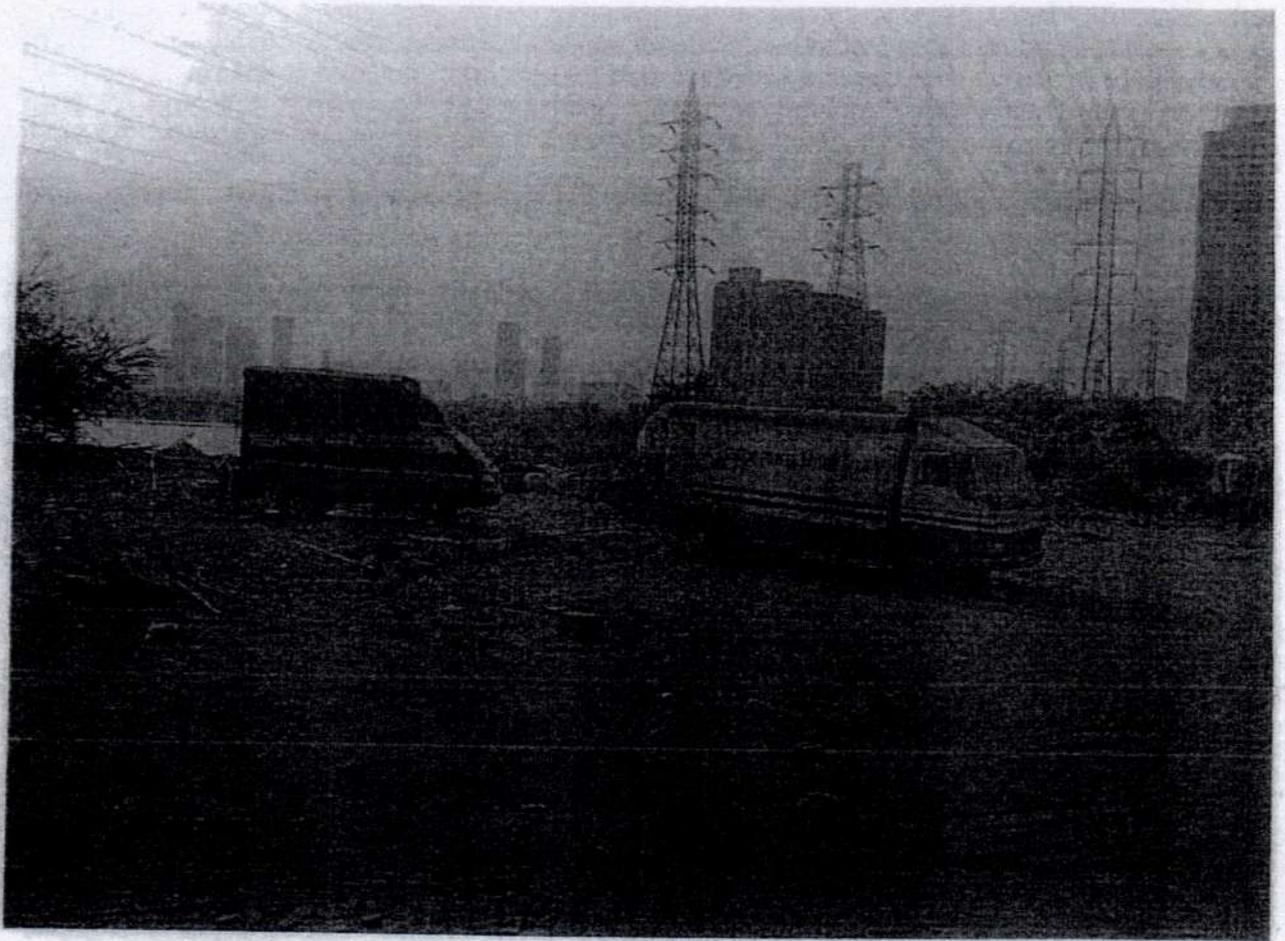


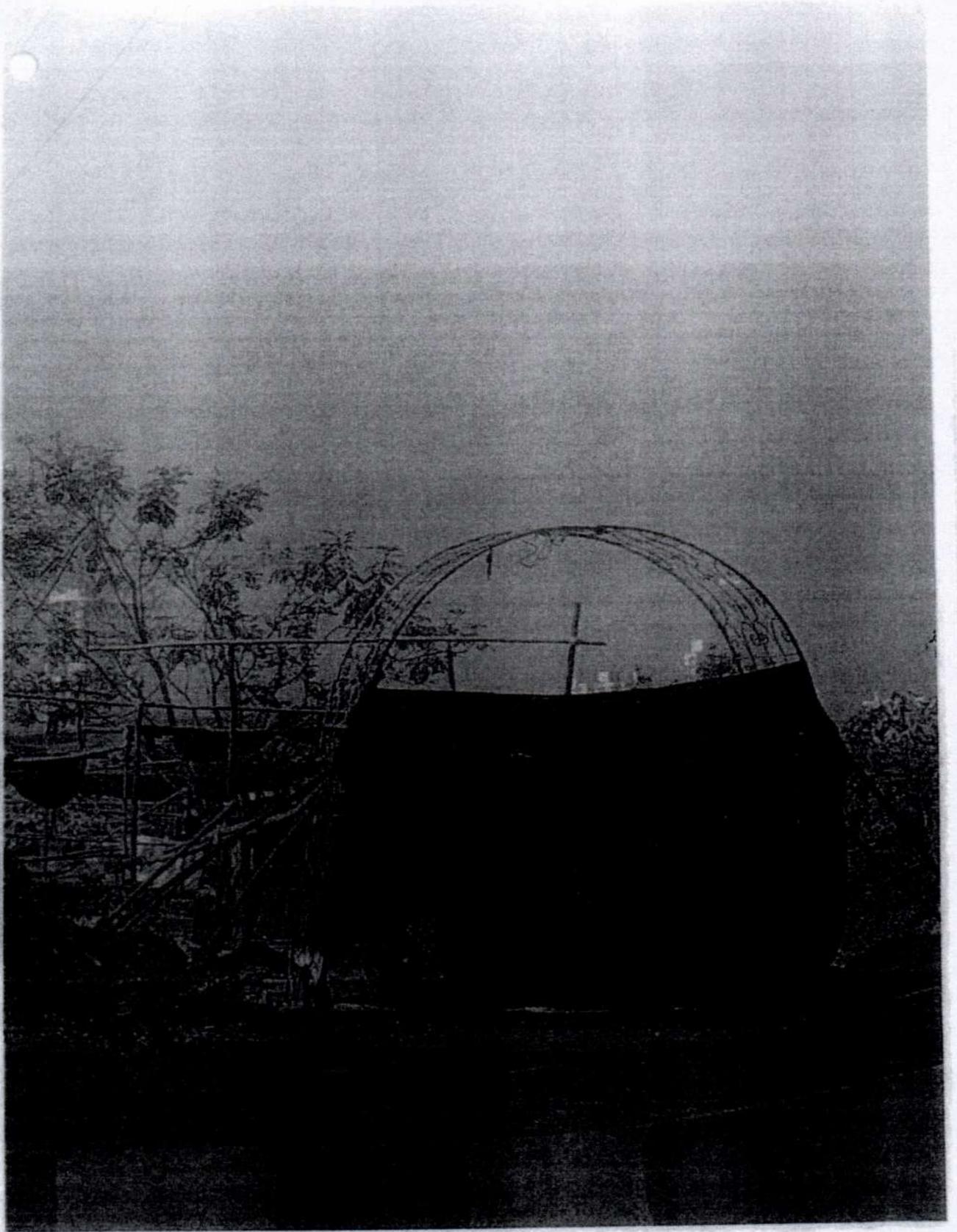
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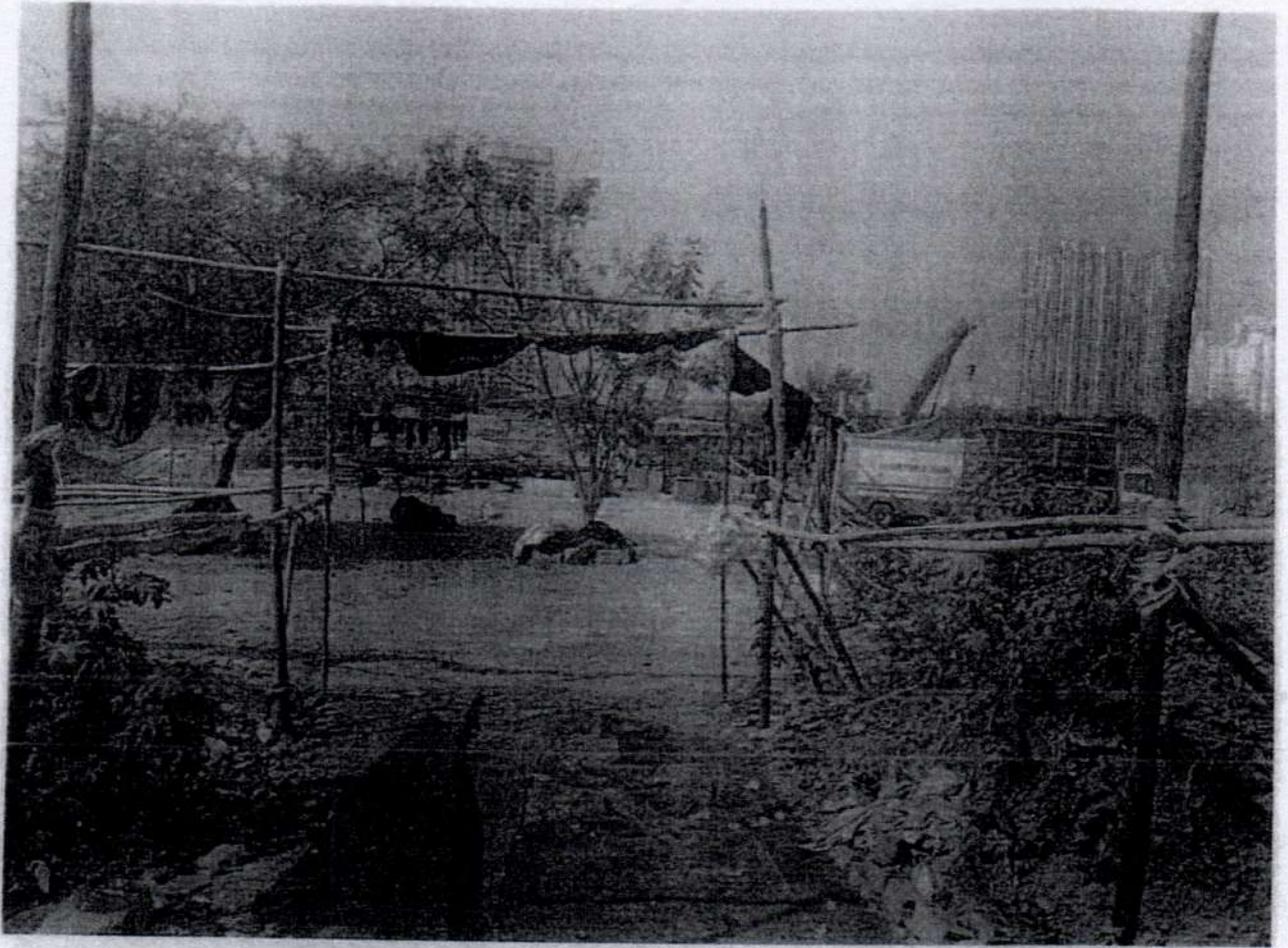


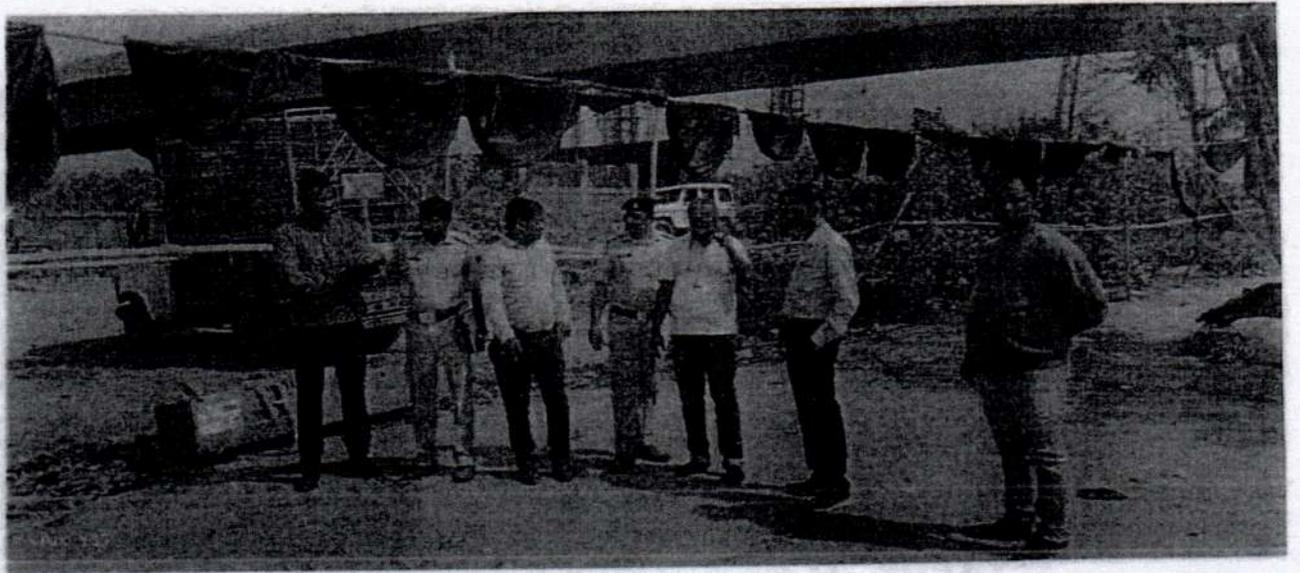












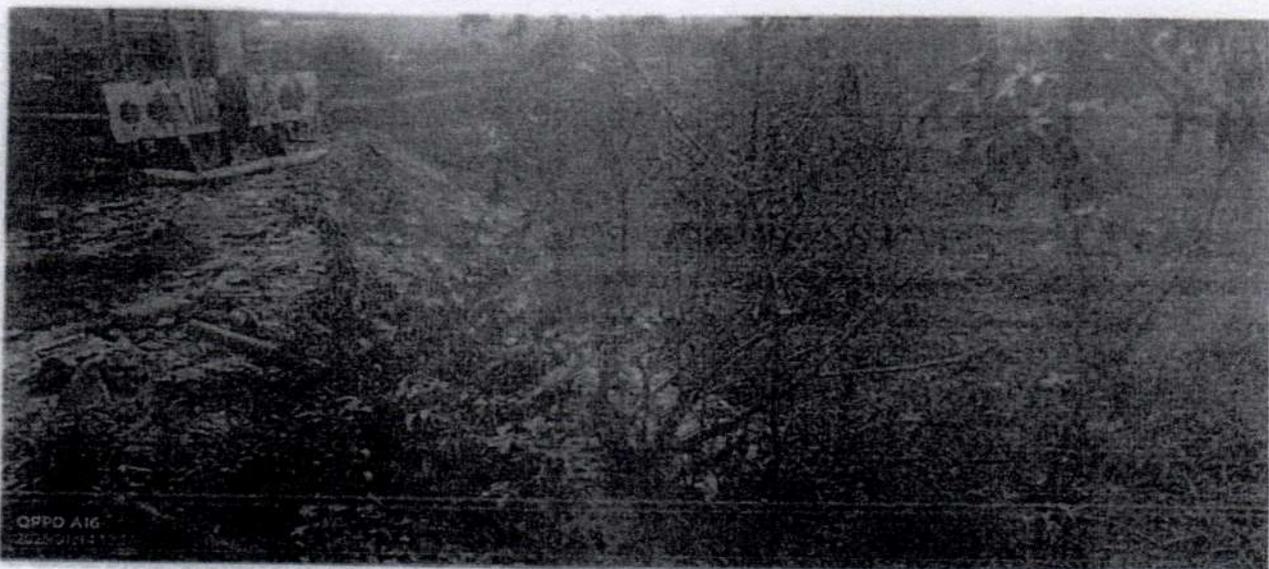
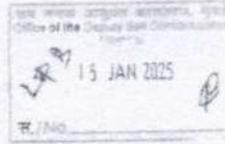




Exhibit-D

Annexure ©

From  
Mr. Stalin,  
2<sup>nd</sup> Floor, Nandkumar Pawar House,  
Opp. Jagannath Darshan, MD Keni Road,  
Nahur (E) Mumbai- 400 042  
Mob: 9820232302,  
Date: 14.01.2025.



To,  
The Divisional Commissioner,  
Konkan Division, Konkan Bhavan,  
CBD, Belapur, Navi-Mumbai- 400 614.

Sub: Destruction of Mangrove & dumping of mangrove in Salt Pan land at Wadala.

During the last meeting held at Konkan Bhavan, it was decided to lodge FIR against the Salt Department officer who are protecting the land mafia and help them for dumping of debris. Till date they yet to clear the debris issue in Salt pan land near Shantinagar Wadala and they simply told they have filed FIR against the Salt Manufacture for the dumping.

Principle Chief Conservator of Forest also threaten them if you have not removed the debris then Salt Department officer should be prosecuted. It seen that they are shameless officer, they have not complied the instructions.

And, again in another Salt pan land near proposed GST Bhavan there is dumping is going on systematic way. Till now he has dumped more 10 ten thousand truck and prepared land for heavy vehicle parking and this is going on with the help of Salt Officers.

It is requested to bring this fact to the officer of Salt Department and also filed case against them.

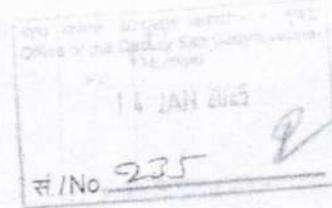
Yours Sincerely,

*Stalin D*

Copy to: The deputy salt commissioner, Mumbai, Exchange Bldg, Ballard Estate, Mumbai  
2. The Police Commissioner, Mumbai Police for lodging FIR against debris mafia

Exhibit - D

Annexure (D)



From  
Lopes Fernandez,  
2709, Lotus Height, Bhakri Park,  
Near Bhaktipark Mororali Station,  
Wadala, Mumbai-400 037  
Email: jagrukindia.yahoo.co.  
Date: 13<sup>th</sup> Jan., 2025

To,

1. The Additional Principal Chief Conservator Of Forest,  
Revenue & Forest Deptt.,  
Mantralaya Mumbai,  
Madam Cama Rama Road,  
Mantralaya Mumbai- 400 032.
2. The Additional Chief Conservator of Forest & Mangrove Cell,  
Room No.302, 3<sup>rd</sup> Floor, Wilefilled House,  
Near Britannia Restaurant,  
Ballard Estate, Mumbai- 400 001.

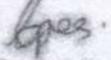
Sub: Dumping of debris & destruction of Mangroves in Salt Pan at Wadala,  
dereliction duties of Salt Officer.

I have regreffully state that at Wadala Salt Pan land there is dumping of debris is going since last two-three years without any hesitation & fear of Salt Department Officer, Forest Officers & MCGM officer. There is nexus among the debris mafia & all officers. When I contacted MCGM and Police station Wadala they told Salt Pan land is owned by the Salt Department/Central Government. The officers of Salt Department are well aware about the dumping of debris in Salt Pan land but they keep silence because they are getting regularly haffas and it goes up to higher authority of their Department. During last two-three years they even hardly filed any complaint or filed FIR against the debris mafia. The Salt Department Officers are well aware who is doing this business but they keep silence. In addition dumping of debris there are several heavy vehicles are parked in the Salt Pan area and also the land mafia also installed marriage hall in the Salt Pan land and charging Rs. One lac per marriage. Under whose shelter this business is going on, enclosed photographs shows all bloody activities. Whether it is run on the instruction Honorable Minister Shri Plysush Goyal ji, who is Minister of Commerce & Industry under whom the Salt Department is come. So, it needs to enquired deepily and filed criminal cases

against the officer who are involved this bloody business. The Salt Department officers should be kicked officer from the Government Services.

I humbly request you, please take up the matter with the Honorable Minister of Commerce & Industry for taking strict action on the Salt Department Officers who are involved in this bloody business.

Yours Sincerely,

  
(Lopes Fernandez)

Copy to:

- 1) The Minister of Commerce & Industry, New Delhi
- 2) Prerna Joshi, Salt Commissioner, Ministry of commerce & Industry, New Delhi
- 3) The Police Commissioner, Mumbai Police for taking action against the Salt Department officer & filing criminal case against them.
- 4)  Deputy Commissioner Salt, Ballard Estate, Near Hindustan Petrol Pump, Mumbai-400 001.
- 5) Salt office Bhandup. Under your nose the bloody business is going on & you simply keep silence, you have responsibility or not ?

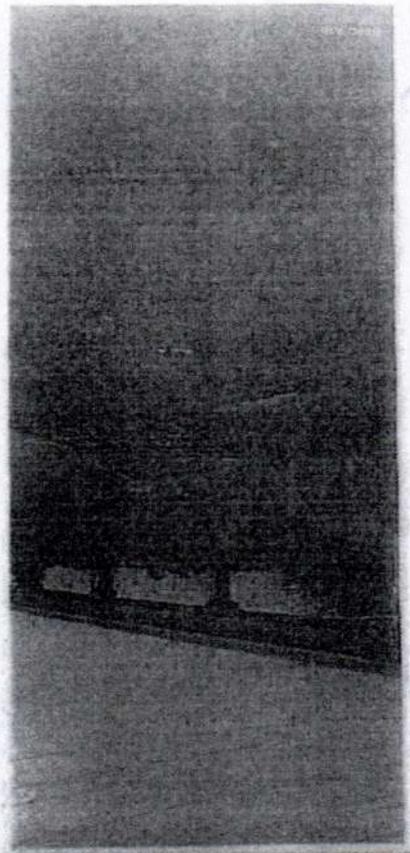
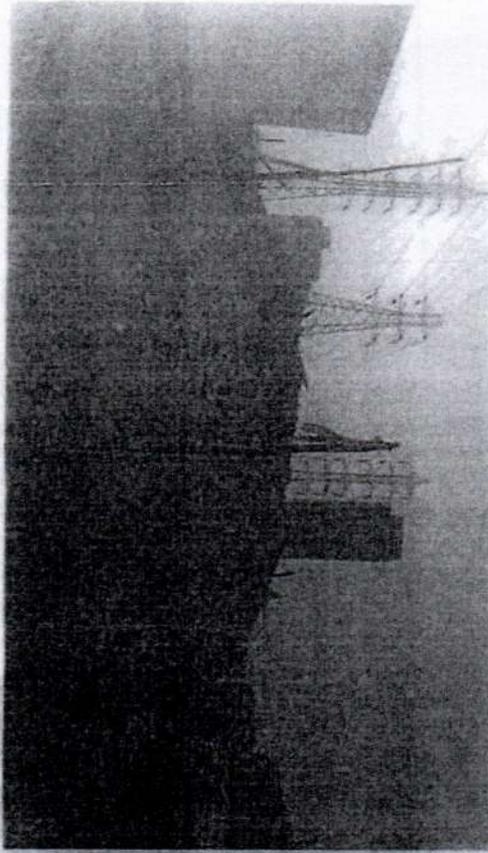


Exhibit-F

Annexure (E)

## जिल्हाधिकारी व जिल्हादंडाधिकारी कार्यालय, मुंबई शहर

ऑल्ट कस्टम हाऊस, शाहीद भगतसिंग मार्ग, फोर्ट, मुंबई - ४०० ००१

Fax 22661239, Tel. 22665233, Email [rev.mumbai@vsnl.com](mailto:rev.mumbai@vsnl.com)

(भूसापन व भूमि अभिलेख शाखा)

Important/Speed Post

क्र. सीएसएलआर/एसअॅन्डएलआर-१/टे.१/कांदळवन तक्रार/२०२४-२५

दि. २६/०१/२०२५, जा. क्र. १३९

प्रति,

✓ उप आयुक्त मिठागरे,  
(Deputy Salt Commissioner)  
एक्सचेंज बिल्डिंग, ४ था मजला,  
सर शिवसागर रामगुलाम मार्ग,  
वेलाड इस्टेट, मुंबई - ४०० ००१

र. उपजिल्हाधिकारी (अति/निष्का),  
धारावी विभाग,  
मुंबई शहर

उप नमक आयुक्त कार्यालय मुंबई  
Office of the Deputy Salt Commissioner  
Mumbai

06 JAN 2025

सं./No. 125/2

विषय:- Last Complaint before filling legal case (wadala lake reclamation/  
land reclamation/illegal constructions)

संदर्भ:- श्री स्टॅलिन डी. यांचा दिनांक १६/०१/२०२४ रोजीचा मेल.

उपरोक्त विषयास अनुसरून संदर्भाय मेल अन्वये श्री स्टॅलिन डी. यांनी wadala lake reclamation/ land reclamation/illegal constructions बाबत तक्रार केली आहे. सदर तक्रारीच्या अनुषंगाने दि. १९/१२/२०२४ रोजी या कार्यालयाकडील परिरक्षण भूसापक व वनविभागाचे प्रतिनिधी यांनी तक्रारदार श्री स्टॅलिन डी. यांच्या समवेत स्थळपाहणी केली असता, सदर जागा ही खारगेशा गणपती मंदिर समोर व कस्टम विभागाच्या भिंतीला लागून व वडाळा शिवडी मार्गाने बाजूस असून सदर जागी डेब्रिज टाकलेले होते. रस्त्याच्या व डेब्रिज टाकलेल्या जागेच्या मध्ये पत्र्याचे बांधकाम व पत्र्याचे शेड तुटलेल्या अवस्थेत दिसून आले. ते काढून टाकण्याचे काम चालू होते. तसेच, सदर जागी MCGM यांचे नाव असलेला पोर्टेबल कन्टेनर दिसून आला. याबाबत इकडील कार्याकडील अभिलेख पाहता, सदर जागा ही सॉल्ट पॅन विभागातील भूकर क्रमांक ६ पैकी मध्ये येत असल्याचे दिसून आले. तसेच, वडाळा शिवडी रोड, पश्चिमेस भूकर क्रमांक ६ (पै) चे क्षेत्र, उत्तरेस कस्टम विभागाच्या क्षेत्राची भित व दक्षिणेस भूकर क्रमांक २१० चे क्षेत्र येत असून सदर जागेवर अनधिकृतरीत्या तलावामध्ये भरणी केल्यामुळे तलाव कमी झालेला दिसून आले. तसेच तलावाच्या बाजूला भरणी करून रस्ता तयार केलेचे दिसून आले. सदर जागा ही भूकर क्रमांक ६ (पै) व २१० (पै) मध्ये येत असून सदरचे क्षेत्र हे वन विभागाच्या अखत्यारीत येत नसलेचे वन विभाग मुंबई, कांदळवन संबंधीत घटक मध्य मुंबईच्या कार्यालयीन प्रतिनिधी यांनी सांगितले.

त्याअनुषंगाने प्रस्तुत प्रकरणी कळविण्यात येते की, सॉल्ट पॅन महसूल विभागातील भूकर क्रमांक २१० या मिळकत पत्रिकेमधील रकाना क्रमांक १७ मधील नोंदीचे अनुषंगाने सदर मिळकत मीठागर विभागाचे हितसंबंध असल्याचे दिसून येतात. सबब, भूकर क्रमांक ६ ही शासकीय असल्याने उपजिल्हाधिकारी (अति/निष्का), धारावी विभाग व भूकर क्रमांक २१० बाबत उप आयुक्त मिठागरे यांनी स्टॅलिन डी. यांच्या तक्रारीच्या अनुषंगाने तात्काळ पुढील योग्य ती कार्यवाही त्वरीत करून त्याबाबतचा स्वयंस्पष्ट अहवाल या कार्यालयास तात्काळ सादर करावा.

*(संजय यादव)*  
21/1/25  
जिल्हाधिकारी, मुंबई शहर

Exhibit - G1

Annexure (E)

## जिल्हाधिकारी व जिल्हादंडाधिकारी कार्यालय, मुंबई शहर

ओल्ड कस्टम हाऊस, शहीद भगतसिंग मार्ग, फोर्ट, मुंबई - ४०० ००१

Fax 22661239, Tel. 22662133, Email [officeofthedeputycommissioner@maharashtra.gov.in](mailto:officeofthedeputycommissioner@maharashtra.gov.in)  
(भूमापन व भूमि अधिलेख शाखा)

Important / Speed Post

क्र. सीएसएलआर/एसएनडएलआर-१/टे-१/कांदळवन तक्रार/२०२४-२५  
दि. २०/१२/२०२५, जा. क्र. १४१

प्रति,

उप आयुक्त मिठागरे,  
(Deputy Salt Commissioner)  
एक्सचेंज बिल्डिंग, ४ था मजला,  
सर शिवसागर रामगुलाम मार्ग,  
बेलाई इस्टेट, मुंबई - ४०० ००१

२. उपजिल्हाधिकारी (अति/निष्का),  
धारावी विभाग,  
मुंबई शहर

उप नयक आयुक्त कार्यालय, मुंबई  
Office of the Deputy Salt Commissioner  
Mumbai

06 JAN 2025

सं./No 124/3/25

विषय:- Illegal dumping in and destruction of Natural Area  
Wetland Reserve Forest Plot CS No २१० of Salt Pan  
Division in MCGM F/North Ward at Wadala, adjoining  
the Eastern Freeway.

संदर्भ:- श्री. झोरु भाथेना यांचेकडील दि. २९/०४/२०२४ रोजीचे पत्र.

उपरोक्त विषयास अनुसरून संदर्भाय पत्रान्वये श्री झोरु भाथेना यांनी सॉल्ट पॅन येथील भूकर क्रमांक २१० मध्ये अनधिकृत पणे भरणी होत असलेबाबत तक्रार केली आहे. सदर तक्रारीच्या अनुषंगाने दि. ०५/०७/२०२४ रोजी या कार्यालयाकडील परिरक्षण भूमापक व वनविभाग (कांदळवन) यांचेकडील वनपाल व वनरक्षक यांच्या समवेत स्थळपाहणी केली असता, सदर तक्रार अर्जात नमूद जागेवर अनधिकृतरीत्या भरणी केलेल्या जागेचा काही भाग भूकर क्रमांक ६(पै.) व काही भाग २१० (पै.) मध्ये येत असल्याचे आढळून आले. प्रत्यक्ष जागेवर वनविभाग यांचेकडील एस.आर.सिंग नकाराचे आधारे केली असता, भूकर क्रमांक २१० व ६ मध्ये अधिसूचित कांदळवन क्षेत्राच्या हद्दीच्या बाहेरील भाग असल्याचे वनपाल व वनरक्षक यांनी सांगितले.

तसेच, तक्रार अर्जात नमूद २०२१ च्या गुगल इमेज मध्ये दाखविल्याप्रमाणे अनधिकृत भरणी केलेल्या जागेवर पार्किंगसाठीचा वापर करत असल्याचे व भूकर क्रमांक २१० वरील पाणथळ क्षेत्रात डंपिंग करत असल्याचे स्थळपाहणी वेळी आढळून आले. सदर अनधिकृत भरणी व डंपिंग बाबत उपस्थित व्यक्तीकडे चौकशी केली असता सदरचे काम श्री मंगेश विचारे यांचेमार्फत होत असल्याचे समजले.

त्याअनुषंगाने प्रस्तुत प्रकरणी कळविण्यात येते की, सॉल्ट पॅन महसूल विभागातील भूकर क्रमांक २१० वरील अनधिकृत भराबाबत मीठ विभागाकडून आणि भूकर क्रमांक ६ वरील अनधिकृत भराबाबत उपजिल्हाधिकारी (अति/निष्का) धारावी विभाग यांनी तक्रारदार श्री झोरु भाथेना यांच्या तक्रारीच्या अनुषंगाने तात्काळ पुढील योग्य ती कार्यवाही त्वरीत करून त्याबाबतचा स्वयंस्पष्ट अहवाल या कार्यालयास तात्काळ सादर करावा.

*(संजय यादव)*  
21/1/25

(संजय यादव)  
जिल्हाधिकारी, मुंबई शहर

Exhibit - H  
Annexure (B)

Government of India  
Office of Dy. Superintendent of Salt  
Wadala Salt factory

C. No. 3(1)L&B/Wdl/2024/ 363 - 367 o/c

Date : 27-12-2024

To,  
The Manager  
M/s Maurer Sanfield

Subject:- Encroachments and Dumping of waste material on CTS 210 (Salt Pan Division)  
- Wadala Salt factory.

Sir,

We have come to know that your company is the contract bearer of MCGM contract to repair bearings of flyover related to freeway in Wadala. Despite that we resisted and warned your sub-contractor that land you are occupying is either CTS 1/6 (Salt Pan division) belongs to salt commissioner and CTS 210 of same division is in possession of Ex salt manufacturer. Your sub-contractor Ganesh Hiwalkar who is MNS activist also has did not cared and created labour hutments on these survey number thereby not only encroaching upon but also damaging Mangroves. Now district collector has asked us to take action in this regard. It is expected from you to restore mangroves, remove C & D and do not occupy either of these two survey numbers.

Yours faithfully  
*S. K. Thakore*  
(S. K. Thakore)  
Dy. Superintendent of Salt  
Wadala Salt factory

Copy submitted to :-

1. The Superintendent of Salt, Bhandup for information.
2. The Dy. Salt Commissioner
3. MCGM, F- North *for info Department*
4. Shri Ganesh Hiwalkar, for necessary action.

*for*  
*Ganesh Hiwalkar*  
*28/12/2024*  
*Shri*  
*Ganesh Hiwalkar*  
*28/12/2024*  
*Mandawa*



Exhibit - I

Annexure (H)

Government of India  
Dy. Superintendent of Salt Wadala  
C/o Office of Superintendent of salt  
Bhandup (E), Mumbai

C. No. 3(1)L&B/Wdl/2024/ 334-740 o/c

Date : 06-12-2024

To,

The Assistant Commissioner  
MCGM, F - North Ward  
Mumbai

Subject:- Dumping of Earthen and waste material on Salt Pan land survey No. 210 known as Dadkhudai Salt works near Wadala freeway - regd.

Sir,

At CTS 210 (Salt Pan Division) and Salt Pan road near Hanuman Mandir, In front of Anand Nagar someone Raju Ismyle Deshmukh and Salim Ismyle Deshmukh have dumped C & D waste. They are engaged in Coal trading and cement blocks trading there. Another person Dipak Misal is maintaining a Garage and parking there. All these are illegal possessions there. CTS 210 is eco-sensitive place and need to be conserved therefore please take action against them.

Yours faithfully

(S. K. Thakore)  
Dy. Superintendent of Salt  
Wadala Salt factory

RECEIVED

Wadala Police Station, Mu

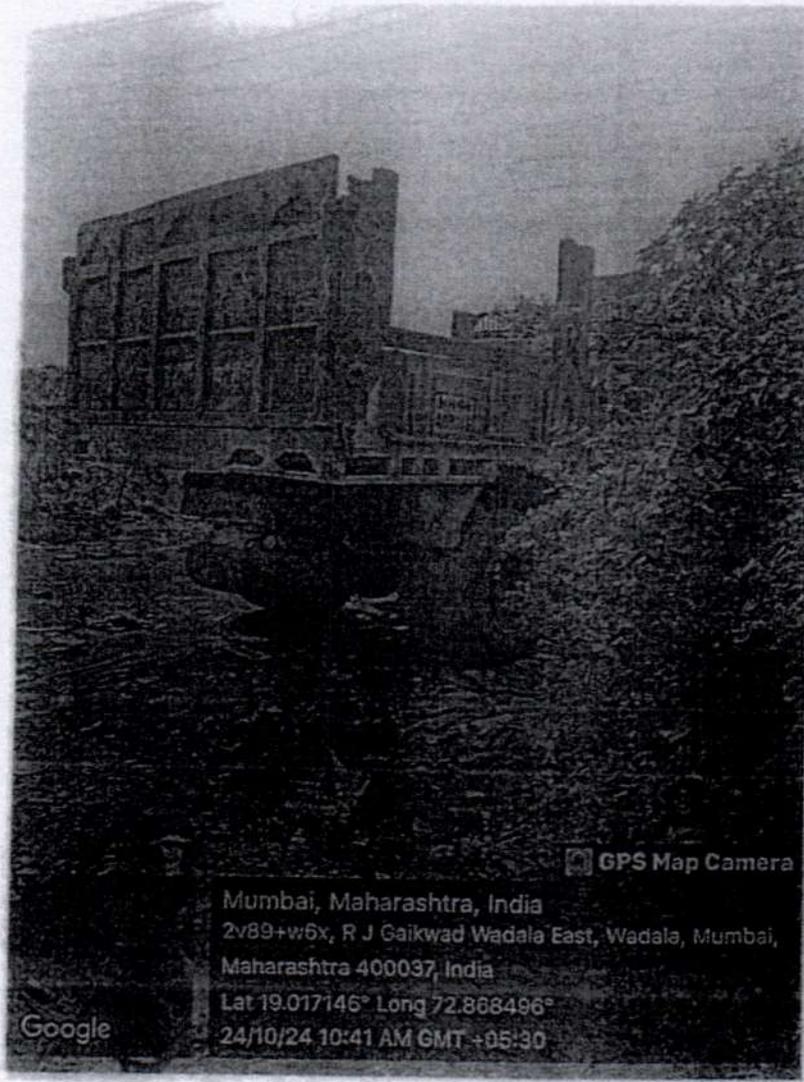
Copy submitted to :-

1. The Under Secretary (Environment & CC Department), 15<sup>th</sup> floor New Administrative building, opp. Main Mantralay building, Mumbai - 400032
2. Sr. Police Inspector, Wadala.
3. Superintendent of Salt, Bhandup
4. The Dy. Salt Commissioner, Mumbai

दुधनुवई महानगरपालिका  
सहा. म.न.पा. आयुक्त  
एक वलर, बरंडा-२२

16 DEC 2024

क्र. ११, १२, १३, १४,  
१५, १६, १७, १८



GPS Map Camera

Mumbai, Maharashtra, India  
2v89+w6x, R J Gaikwad Wadala East, Wadala, Mumbai,  
Maharashtra 400037, India  
Lat 19.017146° Long 72.868496°  
24/10/24 10:41 AM GMT +05:30

Google





GPS Map Camera

Mumbai, Maharashtra, India  
Wadala \* (e, Salt Pan Rd, Near Police Choki, Deen Bandhu  
Nagar, Antop Hill, Mumbai, Maharashtra 400037, India  
Lat 19.01742° Long 72.870505°  
24/10/24 10:11 AM GMT +05:30

Google



Exhibit-J

Annexure I

340

आवक क्र. 3086
दिनांक 13/11/2024



GOVERNMENT OF INDIA  
 Office of the Deputy Salt Commissioner  
 Exchange Building, 4<sup>th</sup> floor, Sir Shivsagar Ramgulam Marg, Ballard Estate,  
 MUMBAI - 400 001  
 Phone: 2082 5206, 2082 2192  
 E-mail: dsaitcom.mum@nic.in

13/11/24  
 3086  
 13/11/24

C. No. SCO-22014/(24)/2024-RO Mumbai/4343

Dr: -11-2024

To,  
 The Assistant Commissioner  
 F/North Ward,  
 Matunga, Mumbai

वनसंरक्षक अधिकारी
मध्य मंडळ (कादकवन) बांधे कार्यालय
आवक क्रमांक: 392
दिनांक: 01/11/2024
कर्मचारी शही वनपरिक्षेत्र अधिकारी शही

Subject: Urgent Request for Intervention Regarding Land Encroachment in Wadala.

With reference to above cited subject, I would like to inform you of on ongoing legal matter regarding illegal encroachment and illegal activities on Salt land situated in CS No. 210 of salt Pan division, covering an area of 84 acres, 28 gunthas, and 00 annas.

This land originally owned by the Government of India through salt department was previously leased to salt manufactures Shri Tahir Chinoy and others. The leased expired on April 30, 1908, and was not renewed thereafter. Several show cause notices were issued to manufacturers, and ultimately eviction order under the Public Premises Act 1971 was issued by the estate officer on December 1, 2016. The salt manufacturer challenged this eviction order in WP (3069). The enforcement of the order has been stayed by the Hon'ble High Court, which has directed that Status quo be maintained. The land was in possession of salt manufacturers.

Currently, the matter is pending in court. However, during this prolonged period, power of attorney holder (caretaker) misusing the land and not maintaining status quo order. They have highly rented a portion of land for mandaps service where wedding functions is being organised. The issue of organizing wedding functions on government land has been raised in State

Compliment

उप वनसंरक्षक कार्यालय काठ, मुंबई
आवक क्रमांक 392
दिनांक 13/11/2024
आवक अधिकारी उप वनसंरक्षक

Assembly. In respect to which earlier many police complains were made but no action was being taken. Furthermore, they have illegally and unauthorizedly utilized another portion of the land for parking heavy vehicles. Complaints have been lodged with the police regarding this issue as well, yet no action has been taken to rectify the situation.

Despite lodging repeated police complaints, no action has been taken. Day by day, the encroachers become more emboldened, which not only gives them more power but also undermines the rule of law and threatens the integrity of the land. This lack of intervention sends a concerning message that illegal activities can go unchallenged, further complicating efforts to restore the area and protect its ecological significance.

Closer to the salt works, some portions of the land are covered with mangrove forests in marshy areas, where encroachers have started dumping waste. They are also attempting to convert these protected areas for other uses, which is entirely against forest regulations and possess a significant threat to the local ecosystem. The destruction of mangroves not only harms biodiversity but also disrupts natural flood protection and contributes to soil erosion. This reckless activity undermines conservation efforts and endangers the livelihoods of local communities who depend on a healthy environment. Immediate intervention is essential to halt these violations and restore the ecological balance of the area.

Numerous complaints have been filed by the Salt Department and concerned NGOs, yet little action has been taken to address these encroachments. This situation not only violates legal mandates but also poses significant environmental risks. If no action is taken, it will result in considerable inconvenience to the public and lead to severe losses for the public exchequer. The continued neglect of this issue threatens the integrity of the land and undermines the efforts of those striving to protect our natural resources.

We kindly request your intervention to facilitate the removal of these encroachments and to uphold the law regarding public premises. Your support in this matter is crucial to restore the integrity of this Salt Pan land and ensuring compliance with existing legal orders.

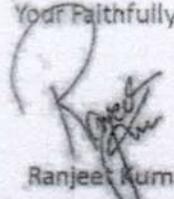
Your prompt action on this matter is crucial to prevent further degradation of the salt pan lands. I urge you to take all necessary measures to protect these lands and uphold the regulations governing their use.

Movement and dumping of C & D waste is prohibited therefore MCGM should prevent its any use /dumping in the salt land possessor should not use land other than salt manufacturing.

Your prompt attention to this matter is earnestly requested.

Encl: As above

Your Faithfully,



Ranjeev Kumar  
Superintendent of Salt  
Regional office Mumbai

Copy to: -

1. MPCB (Maharashtra Pollution Control Board)
2. The Deputy Conservator of Forests (Mangrove Cell), 302, Wakefield house, near Britania Restaurant, Ballard Estate, Mumbai
3. The Deputy Commissioner Police Part Zone, Ballard Pier
4. The Superintendent of Salt, Bhandup
5. The Deputy Superintendent of Salt, Wadala

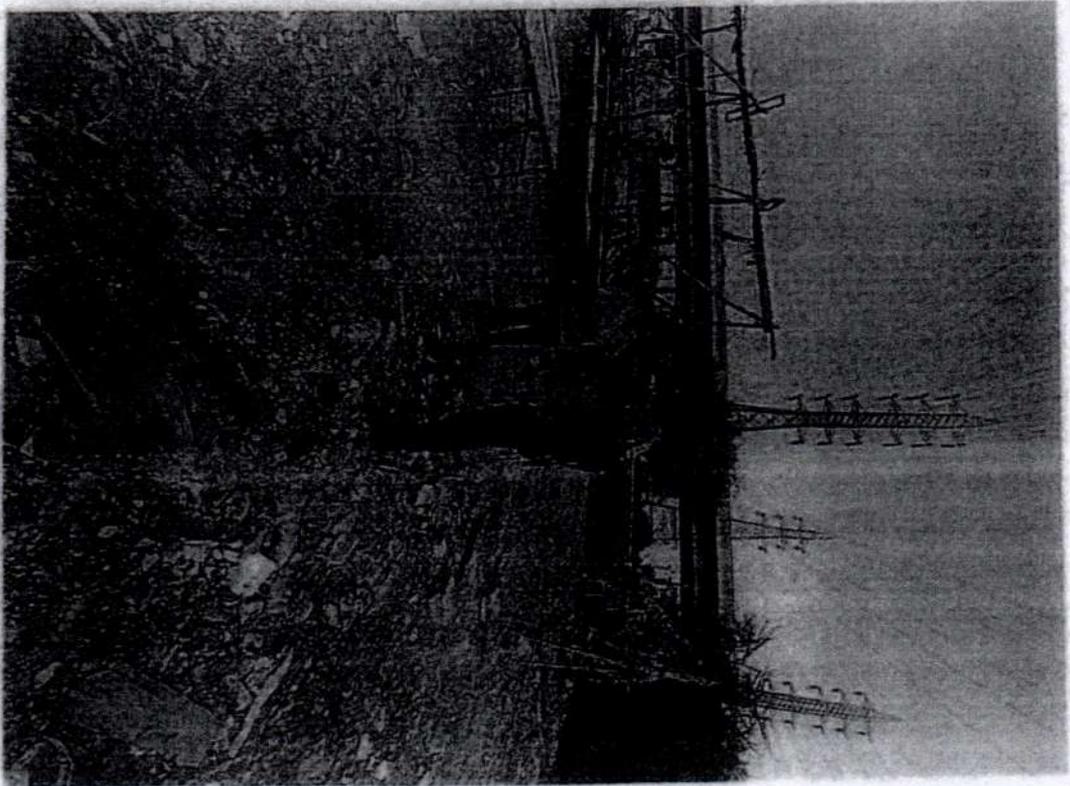
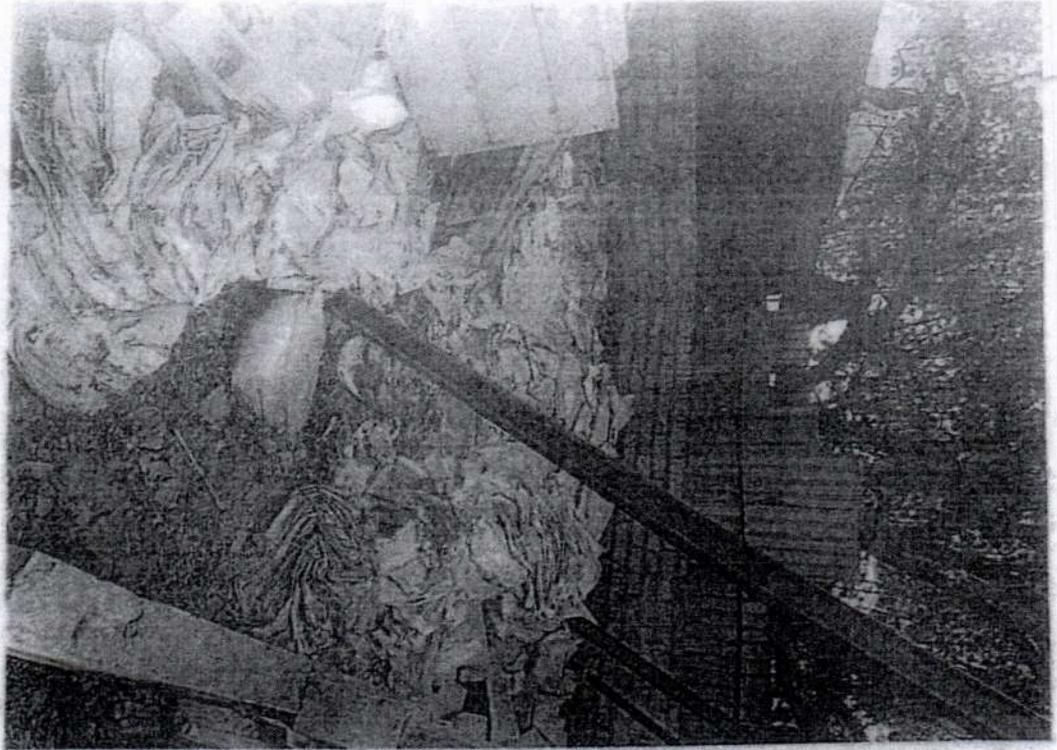
जा.क्र.अप्रमुवस/कक्ष-3/सवे/188 | 455 /सन 2024-25.

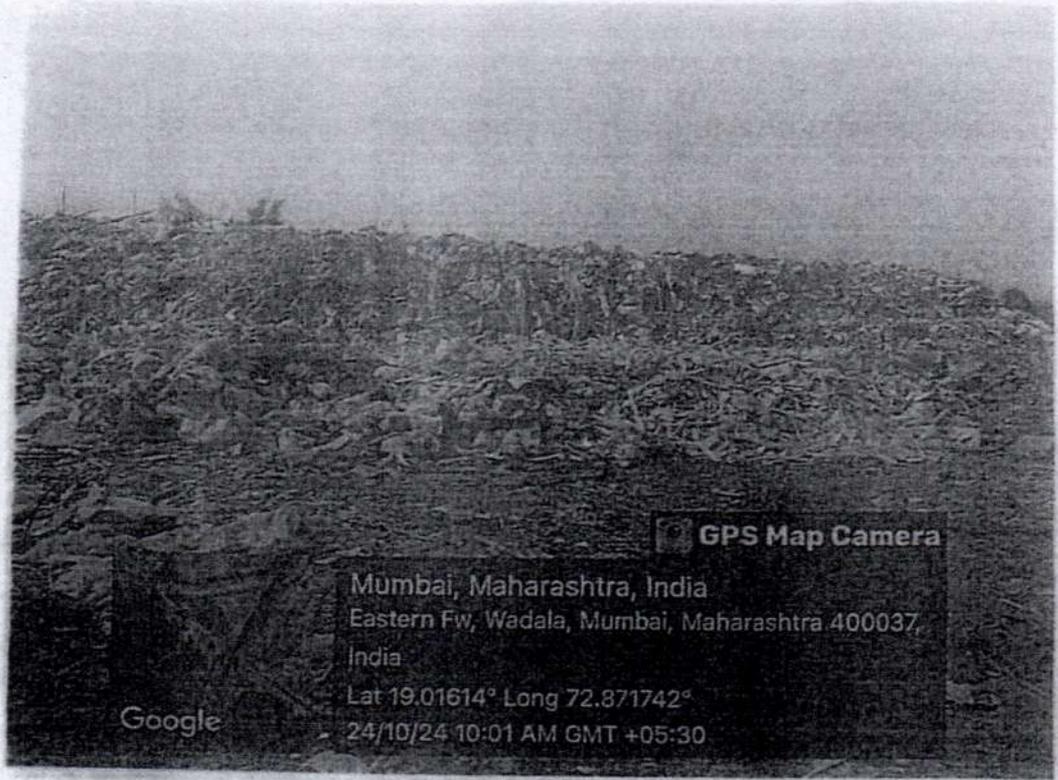
बलाई ईस्टेट मुंबई - 400 001 दिनांक :- 13/12/2024.

प्रतिलिपि :- विभागीय वन अधिकारी, कांदळवन विभाग, उत्तर कॉकण यांना माहिती व आवश्यक कार्यवाहीसाठी रवाना.

(एन.सो.बोले)

प्रशासकीय अधिकारी  
अपर प्रधान मुख्य वनसंरक्षक  
कांदळवन कक्ष, मुंबई यांचे कार्यालय

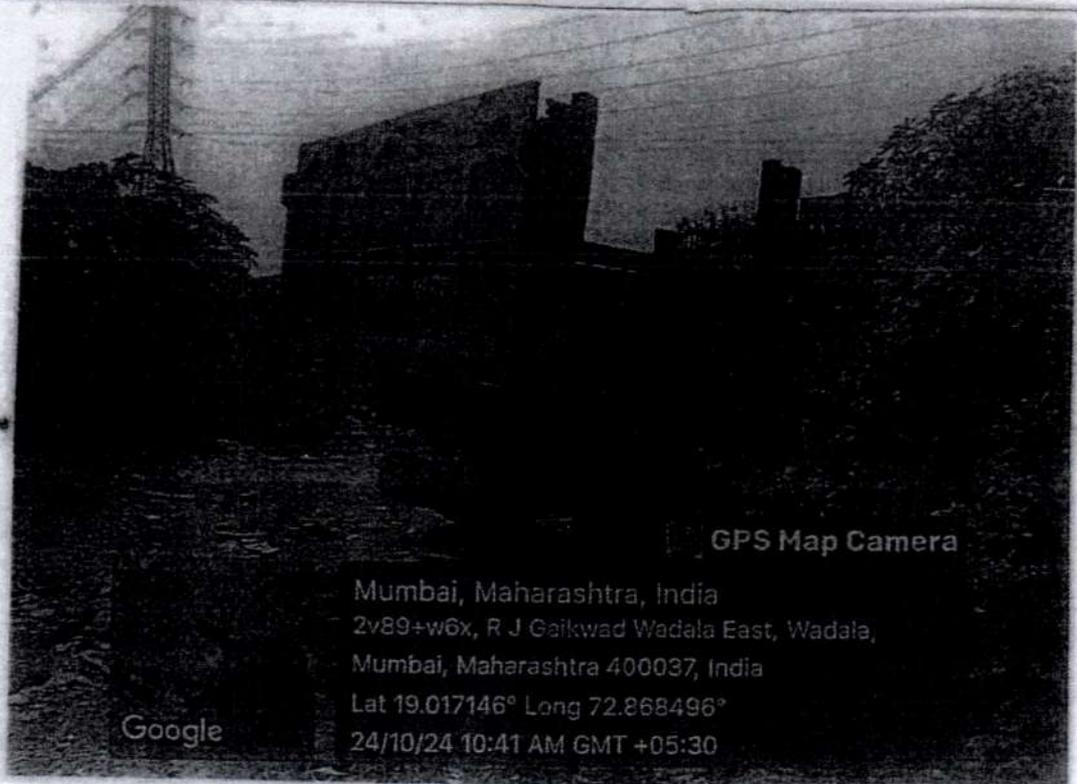




GPS Map Camera

Mumbai, Maharashtra, India  
Eastern Fw, Wadala, Mumbai, Maharashtra 400037,  
India  
Lat 19.01614° Long 72.871742°  
24/10/24 10:01 AM GMT +05:30

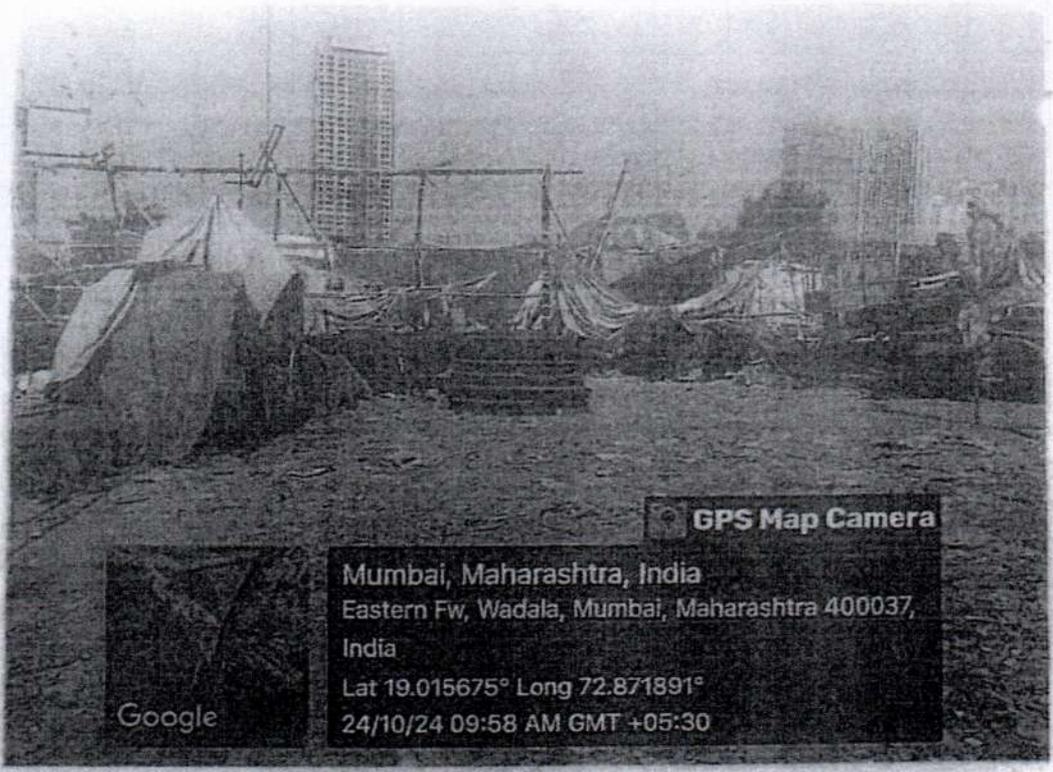
Google



GPS Map Camera

Mumbai, Maharashtra, India  
2v89+w6x, R J Gaikwad Wadala East, Wadala,  
Mumbai, Maharashtra 400037, India  
Lat 19.017146° Long 72.868496°  
24/10/24 10:41 AM GMT +05:30

Google



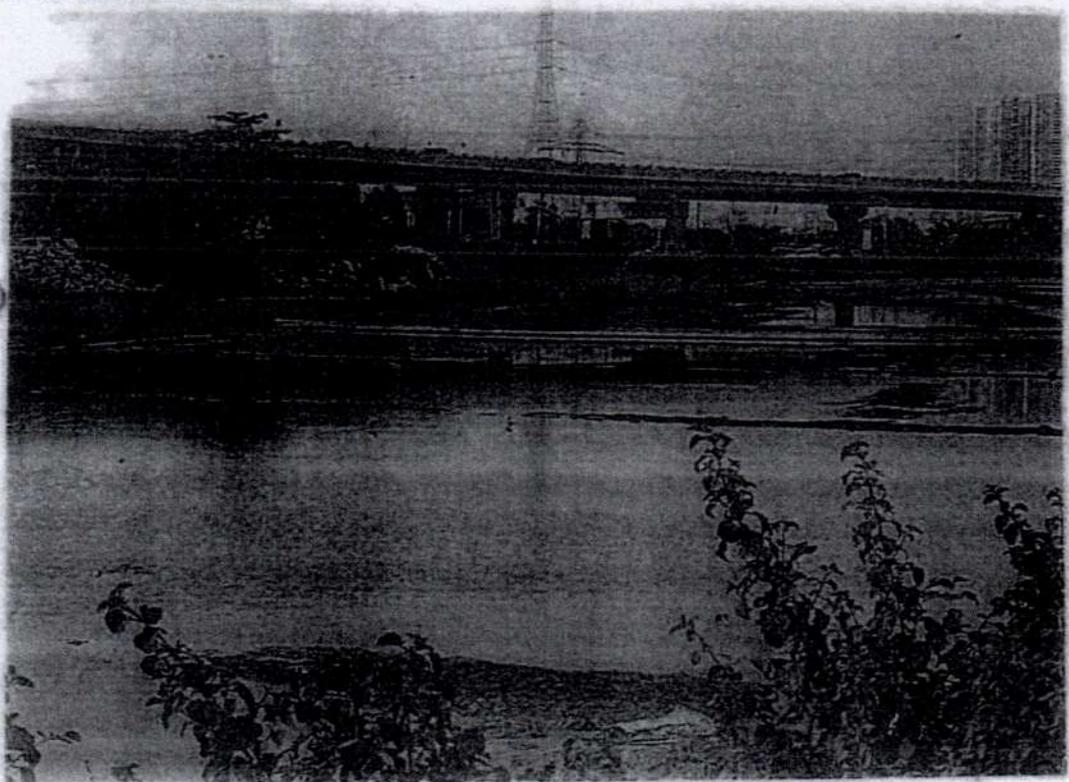


Exhibit - K

Annexure (J)

Government of India  
Office of Dy. Superintendent of Salt  
Wadala Salt factory c/o Bhandup Salt office

C. N. (1)L&amp;BWd/2024/ 269 - 273 e/c

Date : 28-9-2024

To,

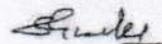
The Regional Transport officer  
Wadala, Mumbai

Subject:- Truck parking on CTS 6 &amp; 210 Salt Pan division, Mumbai – regd.

Sir,

It has been seen that an un-authorized truck parking is in operation on the said land near to wadala freeway. This is located on periphery of CTS 6 (Revenue land) and CTS 210 (Salt Pan) operated by unknown people. We have also referred this to court which is hearing ownership issue of this Salt pan. Environmentalists have serious concerns about this. Maharashtra government has also notified this land for forest reserves. Please take appropriate action.

Yours faithfully



(S. K. Thakore)  
Dy. Superintendent of Salt  
Wadala Salt factory  
sanjaythakore.69@gov.in

Copy submitted to:-

1. The Superintendent of Salt, Custom road, Bhandup (E).
2. The Dy. Salt Commissioner, Exchange building, Bellard Estate, Mumbai.
3. Forest officer, Bhakti park, Wadala.
- ✓ 4. Police station Wadala

RECEIVED

Dispatch Writer  
Wadala Police Station, Mui

Exhibit-L

Annexure (K)

Government of India  
Office of Dy. Superintendent of Salt  
Wadala Salt factory c/o Bhandup Salt office

C. No. 3(1)L&B/WdV/2024/ 265-268 o/c

Date: 27-9-2024

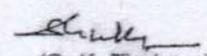
To,  
The Dy. Collector (Encroachment & Removal)  
Dharavi Division, Mumbai

Subject:- Earth material dumping/transit on CTS 6 & 210 Salt Pan division, Mumbai  
- regd.

Sir,

It has seen that some people are engaged in dumping/transit of debris and excavated earth material on CTS 6 which is a revenue land and shares boundary with CTS 210 (Dadkhudai Salt Pan land). This people are said to be under umbrella of MNS political party and stopping us coming there saying that this is not a Salt land. Previously they also started a work contract of MCGM regarding repairing of ball bearing of fly over of freeway. This place is near to Khargang Ganesh temple and freeway. Environmentalists have great concern about this as Mangroves and notified forest land is also there. Please look into this matter.

Yours faithfully

  
(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

Copy submitted to:-

1. The Assistant Commissioner, MCGM, F-ward North,
2. The Superintendent of Salt, Bhandup.
3. The Dy. Salt Commissioner, Mumbai for information.
4. Police station Wadala

बृहन्मुंबई महानगरपालिका  
सहा. स.न.पा. आयुक्त  
एफ उत्तर, महुंगा-१२  
30 SEP 2024  
वेळ: ११, १२, १३, १४,  
१५, १६, १७, १८

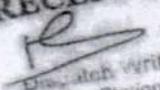
RECEIVED  
  
Dispatch Writer  
Wadala Police Station, Mu

Exhibit - M

Annexure (L)

Government of India  
Dy. Superintendent of Salt Wadala  
C/o Office of Superintendent of salt  
Bhandup (E), Mumbai

C. No. 3(1)L&B/Wdl/2024/ 221

Date : 2-8-2024

To,  
✓ The Sr. Police Inspector,  
Wadala Police Station  
Mumbai

Subject:- Dumping of Earthen and waste material on Salt Pan land survey No. 210 known as Dadkhudai Salt works near Wadala freeway - regd.

Sir,

It has been observed since 21-6-2024 that some un-known people dumping waste material on said salt land. This Salt works is lying fallow since long ago. Its ownership is sub judice and Hon'ble High Court, Mumbai has ordered status Quo on 15-12-2016. This happening is also concerned with environment and NGT laws. Please take appropriate action.

Enclosure: Photo

Yours faithfully  
*S. K. Thakore*  
(S. K. Thakore)  
Dy. Superintendent of Salt  
Wadala Salt factory

**RECEIVED**

*[Signature]*  
Despatch Writer  
Wadala Police Station, Mu

Copy submitted to :-

- 1. The Superintendent of Salt, Bhandup
- 2. The Dy. Salt Commissioner, Mumbai

Exhibit-N

Annexure (M)

Government of India  
Dy. Superintendent of Salt Wadala  
C/o Office of Superintendent of salt  
Bhandup (E), Mumbai

C. No 3(1)T&B/MWd/2024/ 169-170

Date : 24-6-2024

To,  
The Assistant Commissioner  
MCGM, F - North Ward  
Mumbai

Subject- Dumping of Earthen and waste material on Salt Pan land survey No. 210 known as Dadkhudai Salt works near Wadala freeway - regd.

Sir,

It has been observed since 21-6-2024 that some un-known people dumping waste material on said salt land. This Salt works is lying fallow since long ago. Its ownership is sub Judice and Hon'ble High Court, Mumbai has ordered status Quo on 15-12-2016. Please take appropriate action.

Yours faithfully  
*(Signature)*  
(S. K. Thakore)  
Dy. Superintendent of Salt  
Wadala Salt factory

Copy submitted to :-

1. The Under Secretary (Environment & CC Department), 15<sup>th</sup> floor New Administrative building, opp. Main Mantralay building, Mumbai - 400032
2. Sr. Police Inspector, Wadala.
3. Superintendent of Salt, Bhandup
4. The Dy. Salt Commissioner, Mumbai

मुंबई नगरपालिका  
सहा. प.म.प. कार्यालय  
एच. वडाला, मुंबई-४०००३२  
**24 JUN 2024**  
फ  
वेळ: ११.१२.१३.१४,  
१५.१६.१७.१८

**RECEIVED**  
*(Signature)* 24/6/24  
Watch Writer  
Wadala Police Station, Mut

Exhibit-0

Annexure (N)

भारत सरकार  
कार्यालय उप नमक अधीक्षक वडाला  
द्वारा कार्यालय नमक अधीक्षक भांडुप

C. No. 3(1)L&amp;B/Wdl/2024/ 186 - 191 0/2

दिनांक : 03-7-2024

प्रति,  
श्री रवि वर्मा  
निवासी, लाल बहादुर शास्त्री नगर  
कोरबा साल्ट, वडाला, मुंबई

विषय:- अनधिकृत बांधकाम बाबत

\*\*\*\*\*

महोदय,

आपके द्वारा पहले से ही निर्मित अनधिकृत आवास को और आगे बढ़ाया जा रहा है। कृपया इसे ध्वस्त कर पूर्व कि स्थिति बहाल करें। उपरोक्त भूमि वडाला साल्ट पेन पथ का हिस्सा है जो कि 42 फुट चौड़ी सड़क है।

*(Signature)*  
उप नमक अधीक्षक  
वडाला नमक क्षेत्र

प्रति सम्मिलित :

1. MCGM, F-ward North, नमक क्षेत्र एक राष्ट्रीय सम्पदा है जिसके संरक्षण में आपकी भूमिका महत्वपूर्ण है
2. वडाला पुलिस स्थानक
3. नमक अधीक्षक, भांडुप

**RECEIVED**  
*(Signature)*  
Dispaten Writer  
Wadala Police Station, Mu

वृहन्मुंबई महानगरपालिका  
सहा. म.न.पा. आयुक्त  
एच. जलार, वडाला-१९  
05 JUL 2024  
क्र. ११  
वेळ - ११

Exhibit-P

Annexure 0

Government of India  
Dy. Superintendent of Salt Wadala  
C/o Office of Superintendent of salt  
Bhandup (E), Mumbai

C. No. 3(1)L&B/Wdl/2024/ 130

Date : 6-5-2024

To,

The Sr. Inspector of police  
Wadala police station

Subject:- Fresh encroachment on Salt Pan road - regd.

Sir,

On 3<sup>rd</sup> & 4<sup>th</sup> of this month some people along with someone Ganesh Khot and Ganesh Hiruvale made encroachment on Salt Pan road's portion (Survey No. 6 Part) located near Kharganga Ganesh temple near Customs/CPWD campus wall on other side of free way passing near to Sy. No. 210 of Salt pan in Wadala. They tried to prepare sheds to keep their labourers. On intervention by our Ward & Watch staff Shri Ashwini Mokal, they threatened and abused him. This land is a part of Salt Pan Road which is in totality 7.24 Km long and moves through Wadala in form of branches. Width of this road is 52 feet but due to intense encroachments it became narrow at most of the places. This road is owned by the Salt Commissioner, Government of India. Therefore please take action against miscreants if they don't vacate the place.

Yours faithfully

*(Signature)*  
(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory  
E-Mail : sanjaythakore.69@gov.in

Encl: Map + Building register  
copy

Copy submitted to

1. The Superintendent of Salt, Bhandup
2. The Dy. Salt Commissioner, Mumbai
3. MCGM, F-North Ward. If encroachers do not remove their Machine & Material from site BMC may confiscate it as per rule and in consultation with police.

RECEIVED

*(Signature)* 6/5/24  
Dispart. Officer  
Wadala Police Station, Mur

Annexure (P)

  
 Government of India,  
 Office of the Deputy Superintendent of Salt  
 Wadala  
 Office at The Superintendent of Salt premises  
 BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wdl/2023/72-74

Date-11/04/2023

To,  
 The Senior Inspector of Police,  
 Wadala Police Station,  
 Wadala, Mumbai -37.

**Subject: Complaint for encroachment by the Encroachers over govt. land in CS no. 210 and salt pan road in Salt Pan division. - Reg.**

Sir,

Please find enclosed, herewith, forty <sup>four</sup> (44) no. of photographs revealing therein structures constructed over the central govt. land, falling in CS no. 210 and Salt Pan Road falling under Salt Pan division, illegally/ unauthorizedly. Few photographs are showing land fenced by Tin & Bamboo with intention to grab the land in future. During construction of the illegal structures our watch & ward staff posted at Wadala asked/ warned the encroachers not to do any unauthorized construction over govt. land but the concerned person/s did not heed them and carried out illegal construction on the pretext that "JO SABKA HOGA VO MERA BHI HOGA." Here it is to mention that people residing in the area are encroachers over government land and further extending their existing illegal structures or unauthorizedly occupying the land falling in front of their illegal structure on pretext to keep cleanliness or else.

It is tried to get the name of person/s concerned along with mobile number responsible for constructing illegal structure but they need further verification from the authority before action against them. The name is written on the photo showing the concerned structure. You are requested to take suitable action in the matter against the encroachers in order to prevent the govt. property.

Enclosures - As above.

Yours faithfully,

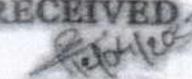


(S N Pandey)  
 Deputy Superintendent of Salt  
 Wadala

**Copy submitted to**

- 1) The Superintendent of Salt, Bhandup for information please.
- 2) The Deputy Salt Commissioner, Mumbai for information please.

RECEIVED

  
 Dispatch Writer  
 Wadala Police Station, Mur

ok

Annexure (Q)

Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala  
Office at The Superintendent of Salt premises  
BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wdl/2021/283 - 286

Date: 15/12/2022

To,  
The Senior Inspector of Police  
Wadala Police Station,  
Wadala, Mumbai - 37

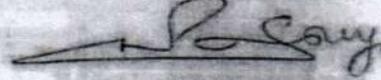
**Subject: Request to take action on the enclosed complaint - Reg.**

Sir,

Please find enclosed herewith a copy of online complaint dated 10.12.2022 made by shri D. Stalin, Director - Vanshakti regarding use of salt pan land for social purpose viz. wedding etc. From the letter it appears that the area described is salt pan land of **Messrs. Dad Khudai salt works (C.S.no. 210)** of Wadala. For dumping activity in the area a **FIR no. 265/2020 dated 05.11.2020** has already been lodged with you against unknown persons. For organizing wedding and other functions in the area no any permission is granted from the Salt department authorities. You are, therefore, requested to take suitable action in the matter against the persons involved.

Enclosures - As above.

Yours faithfully,



(S N Pandey)  
Deputy Superintendent of Salt  
Wadala

**Copy submitted for kind information to**

- 1) The Deputy Salt Commissioner, Mumbai with reference to his e mail dated 12.12.2022.
- 2) The Superintendent of Salt, Bhandup.
- 3) Messrs. Dadkhudai Salt Works, Wadala. Since the possession of the salt works is with them, they are requested to take necessary measures to stop misuse/ abuse of salt pan land falling under their jurisdiction.

**RECEIVED**

Dispatch Writer  
Wadala Police Station, Muz

Exhibit - S

Annexure (R)

  
 Government of India,  
 Office of the Deputy Superintendent of Salt  
 Wadala  
 Office at The Superintendent of Salt premises  
 BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wdl/2021/266-268

Date: 30/11/2022

To,  
 The Senior Inspector of Police  
 Wadala Police Station,  
 Wadala, Mumbai - 37

**Subject: Dumping of debris on government land in CS. No. 210 of Salt Pan Division (Dadkhudai Salt Works), Wadala(East), Mumbai by miscreants. Request to take action against the miscreants.**

Sir,

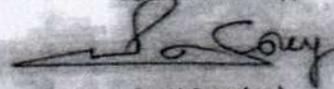
It is learnt from shri Ashwin Vijay Mokai, our watch & ward staff deployed for Wadala area, that a **truck/dumper no. MH01 CV9078** is caught by him red handed while dumping debris in the salt works area of CS.no. 210 in the evening of 29.11.2022 (around 7 pm) at Wadala and brought to the Wadala Police station for further action in the matter. Please find enclosed herewith a photograph revealing the caught dumper.

Here it may be noted that a **FIR no. 265/2020 dated 05.11.2020** (copy enclosed for ready reference) has already been lodged with Wadala police station against unknown persons for dumping debris in the area.

You are, therefore, requested to take suitable action against the truck owner & the driver involved in illegal debris dumping activity in salt pan area.

Enclosures - As above.

Yours faithfully,



(S N Pandey)  
 Deputy Superintendent of Salt  
 Wadala

**Copy submitted for kind information to**

- 1) The Deputy Salt Commissioner, Mumbai.
- 2) The Superintendent of Salt, Bhandup.

ok

**RECEIVED**  
 Shingale  
 WPS-140509  
 Dispatch Writer  
 Wadala Police Station, Mu

Exhibit - T  
Annexure (3)

FORM-LA

NRB  
TIP-1

पहिली खबर  
FIRST INFORMATION REPORT

0157614

1. राज्य महाराष्ट्र जिल्हा मुंबई पोलीस ठाणे ठाणे पहिली खबर क्र. 265, वं 2020  
State District Police Station FIR No. Year Date

2. (i) अधिनियम Act 447 कलमे Sections 447  
(ii) अधिनियम Act कलमे Sections  
(iii) इतर अधिनियम व कलमे Other Acts and Sections

3. (a) अपराधाची घटना : काल दिनांक 15/04/2020 ते 15/04/2020  
Occurrence of offence : Day Date from Time Date to Time

वेळेचा अंश (घंटा) (योग्य ठिकाणी)  अशी खून करा (Tick applicable portion)  
(1) 00.00 ते 03.00 (2) 03.00 ते 06.00 (3) 06.00 ते 09.00 (4) 09.00 ते 12.00 (5) 12.00 ते 15.00  
(6) 15.00 ते 18.00 (7) 18.00 ते 21.00 (8) 21.00 ते 24.00 (9) 08.00 ते 18.00 (5) 18.00 ते 03.00

(b) मा. वा. सा. माहिती मिळाल्याची तारीख 05/11/2020 वेळ 17:00  
Information received at P. S. Date Time

(c) मुलाचा बायल झालेला सर्वसाधारण स्टेशन डायरीचा नोंद क्र. 43/2020 तारीख 05/11/2020 वेळ 18:55  
General Diary Reference : Entry No. Date Time

माहितीचा प्रकार Type of Information जाली लेखी / बोलित / वाचनी  
Written / Oral

5. मुलाचा घडल्याचे ठिकाण (a) पोलीस ठाण्यापासून अंतर व दिशा  
Place of Occurrence : (a) Direction and distance from P. S. Chouki / Beat / P. Name and No.

(b) मुलाचा घडल्याचे ठिकाणचे नाव जाली पोलीस ठाणे  
Address of Occurrence Name No. if any Name of road

जवळचे ओळखीचे ठिकाण / ठिकाण गाव पोस्ट तालुका जिल्हा राज्य  
Nearest identifiable place Village Post Taluka Dist. State

(c) पोलीस ठाणेचे हद्दीबाहेर असल्यास त्या पो. स्ट. चे नाव तालुका जिल्हा राज्य  
In case, outside the limit of this Police Station Taluka Dist. State

6. तक्रारदार / खबर देणाराचे नाव व पत्ता Complainant / Informant Permanent Address

(a) नाव सुधीर नाथ राठोडे (b) बाबलाचे / बतीचे नाव सुधीर नाथ राठोडे  
Name Father's / Husband's Name

(c) जन्म तारीख व वय 66 वर्षे (d) राष्ट्रियता भारतिय मोन नं 9426967322  
Date of Birth and Age Nationality Phone No.

(e) पारपत्र क्रमांक दिव्याचा दिनांक दिव्याचे ठिकाण  
Passport No. Date of Issue Place of Issue Occupation

(g) धर्म Religion हिंदू जात Caste जनजात Sub-Caste

(h) पत्ता गल्ली / सडें नं घर / नाथ नं फोन / मो. नं पिन नं पोस्ट नं  
Address Ward House/Name No. Phone/Mo. No. PAN No. Card No.

रस्त्याचे नाव 4/204 जवळचे ठिकाण 4/204 जवळचे ठिकाण 4/204  
Road Nearest identifiable place Village Post P. Stn.

तालुका जिल्हा राज्य सध्याचा पत्ता  
Taluka Dist. State Present Address

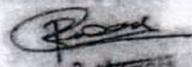
7. माहिती असलेल्या आरोपांचे संपूर्ण नाव व पत्ता (आयतक असल्यास स्वतंत्र कागद जोडावा.) (संशयिताचे वर्णन प्र. ख. रिपोर्टच्या फॉर्म 1-B वर देण्या शिवाय घटक तपसिक असल्यास प्रथम खबरीला व सं. अभियोक्ता यांच्या फाईलला जोडावे.)  
Details Name and Address of Known Accused (Attach separate sheet, if necessary.) (If suspect particular of physical feature write on form 1-B of attach FIR to B. Case Diary)

की कुरबानाथ सुक्की पाल पीडे वय 55 व्षी वय नोव्षी  
रा डी के / 204 विमलय हाया बिडींग नानंदनगर डोबिवली  
वेह हाचो इवतें कोगदावर मदातिन एकलिवीन कोवता  
जबाव हीन सहर मुख्याची प्रथम खबर लसतकान  
केन आहे

समष्टी

  
(सुशिल इंगळे)  
पोलिसि इपनिविशक  
वडाका पोलीस ठाणे मुंबई

  
(S.N. PANDEY)  
5.11.2020

खरी नवकल  
  
रानी वसंतदास  
मवाका पोलीस ठाणे मुंबई

श्री सुरेंद्र नाथ पुष्पी पाल पाडे, वय ५५ वर्ष, थडा मोकरो, रा.डो बी/१०३ हिमालय  
रक्षा स्थल, अन्तर्गत नगर, झापोवले संघ, ना नं २४२६९६७३२२.

मी वरील प्रमाणे असुन वर नमुद पत्त्यावर मागील ०२ महीण्यापासुन माझे कुटुंबासमवेत रहाण्यास आहे. मी सॉल्ट डिपार्टमेंट मध्ये डेप्युटी सुपरिटेन्डंट ऑफ सॉल्ट या पदावर कार्यरत आहे. सध्या मी भाडुप येथे सुपरिटेन्डंट ऑफ सॉल्ट ऑफिस येथे कार्यरत आहे.

आमचे सॉल्ट डिपार्टमेंट चे कार्यक्षेत्रापैकी वडाळा विभागाचे अंतर्गत मिठागर संरक्षण/पहानी करण्याचे काम माझे कडे दि.१० डीसेंबर २०१८ पासुन देण्यात आले आहे.

दि.१५/०९/२०२० मध्ये आमचे कडे कार्यरत असणारे शिपाई प्रकाश वामन मिरकुटे हे वडाळा मिठागर कस्टम मैदानाचे बाजुस सर्वे नं.२१० दादखुदाई सॉल्ट वर्क या मिठागरात गस्त करीत असताना त्यांचे लक्षात आले की, मिठागरात डेब्रीज भरणी करण्यात आली आहे. सदरची बाब त्यांनी १५/०९/२०२० रोजी मला सांगितली त्यावेळी मी ही सदर परिसरात गस्त केली असता डेब्रीज पडलेले माझे निर्देशनास आले. त्यावेळी मी ही सदर बाबत चौकशी केली असता सदर जागेत कोण डेब्रीज टाकत आहे याची कोणतीही माहिती मला मिळाली नाही. त्यानंतर मी दि.०५.१०.२०२० रोजी वडाळा मिठागर कस्टम मैदानाचे बाजुस सर्वे नं.२१० दादखुदाई सॉल्ट वर्क येथे भेट दिली असता सदर मिठागराचे उघडया जागेत कोणी तरी अज्ञात इसमाने पुन्हा ४० ते ५० टक डेब्रीज टाकल्याचे माझे लक्षात आले.

दि.०६/१०/२०२० रोजी सॉल्ट खात्याची मिटींग जिल्हाधिकारी कार्यालयात झाली त्यात मी वडाळा विभाग मिठागराचे जागेत डेब्रीज टाकल्या जात असल्याची माहिती जिल्हाधिकारी श्री.राजीव निवतकर यांना दिली. त्यानंतर त्यांनी आमचे म्हणणे ऐकुण वडाळा विभागाचे संरक्षित मिठागरात डेब्रीज टाकणाऱ्या अज्ञात इसमाचे विरोधात गुन्हा दाखल करण्या संबंधी आदेशित केले. व सदर बाबतचे आदेशाचे पत्र मला आज रोजी प्राप्त झाल्याने मी आज रोजी प्रत्यक्ष पोलीस ठाणेस हजर राहुन वडाळा मिठागर कस्टम मैदानाचे बाजुस सर्वे नं.२१० दादखुदाई सॉल्ट वर्क या संरक्षित मिठागर परिसरात उघडया जागेवर काही अज्ञात इसमांनी बेकायदेशिर रित्या प्रवेश करुन डेब्रीज टाकले म्हणुन माही त्यांचे विरोधात फिर्याद आहे.

माझा वरील जबाब मराठीत लिहला असुन तो मला मराठीत वाचुन हिंदीत समजावुन सांगितला असता तो माझे सांगणे प्रमाणे बरोबर व खरा आहे.

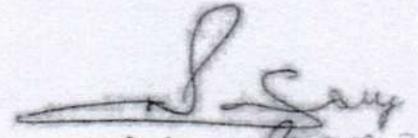
समक्ष.



(सुशिल इंगळे)

पोलीस उप निरीक्षक

वडाळा पोलीस ठाणे मुंबई



(S. S. Sanyal)

5.11.2020





GOVERNMENT OF INDIA  
Office of the Deputy Salt Commissioner  
Exchange Building, 4<sup>th</sup> floor, Sir Shivsagar Ramgulam Marg, Ballard Estate,  
MUMBAI - 400 001  
Phone: 2082 5206, 2082 2192  
E-mail: dsaltcom.mum@nic.in

SCO-22014/8/2025-Regional Office Mumbai/1738

Date:22.04.2025

To  
The Additional Principal Chief Conservator of Forests  
& Mangroove Cell Head Mumbai.

Subject: Submission of Estimated Quantity for Removal of Construction & Demolition Waste from Survey No. 210, Wadala Salt Factory, Mumbai and Request for Immediate Action.

Sir/Madam,

With reference to the joint site inspection conducted on 04.04.2025 by the Office of the District Collector, Mumbai City, in coordination with the Brihanmumbai Municipal Corporation (BMC), the Salt Department, and your esteemed office, as per the decisions taken during the meeting held on 03.04.2025 regarding Original Application No. 221/2024 filed before the Hon'ble National Green Tribunal, the undersigned hereby submits the following information along with an associated action plan for your kind consideration and necessary action.

During the site inspection, three locations were excavated to determine the depth of Construction and Demolition (C&D) waste deposited at the site. These excavations were carried out on Survey Numbers 6 and 210, which fall within the salt pan land under the jurisdiction of the Wadala Salt Factory.

At Survey No. 210, the depth of C&D waste was measured at approximately 2.80 meters. This survey number covers an area of 4,095.91 square meters, as per official mapping records. Based on the measured depth and area, the approximate volume of C&D waste at the location has been estimated to be 11,469 cubic meters. Accordingly, the total quantity of mixed C&D debris lying at Survey No. 210 is assessed to be approximately 21,790 metric tonnes (MT).

It is evident from the inspection that a substantial amount of C&D waste has been illegally dumped at the site in question. The detailed inspection report, including the methodology used for estimations, is enclosed herewith as **Annexure 1**.

It is also brought to your attention that the land in question, measuring 84 acres and 28 gunthas, is part of the Dadkhudai Salt Works in Wadala, Mumbai, which is Government of India property. However, its ownership is under legal dispute pending adjudication in Writ Petition No. 3069 of 2016 before the Hon'ble Bombay High Court.

The land was formerly leased to salt manufacturers for a 21-year term, which expired on 30.04.1908. Post de-licensing of the salt industry in 1996, notices for lease renewal were issued but not complied with. Consequently, eviction proceedings were initiated in May 2013 under

the Public Premises (Eviction of Unauthorized Occupants) Act, 1971, resulting in the declaration of the salt manufacturers as unauthorized occupants in 2016.

Challenging the same, the salt manufacturers filed Writ Petition No. 3069/2016, which led to a stay on eviction and an order to maintain status quo (enclosed as **Annexure 2**). This petition has remained pending for over six years, effectively preventing the Salt Department from taking physical possession of the land.

During the pendency of the matter, repeated incidents of unauthorized dumping of C&D waste on the land have been observed. This is being carried out, as per our records, mostly during odd hours by alleged landholders/salt manufacturers – Shri Taher Chinoy and Others, represented by their Power of Attorney holder Shri Rajesh Sariya and their manager Shri Mangesh Vichare & others.

Moreover, unauthorized activities including encroachments, social functions (such as weddings), and illegal heavy vehicles parking have become rampant on the land, causing extensive environmental degradation, especially affecting the nearby mangrove ecosystem, which is of critical ecological importance.

Despite submitting multiple complaints to relevant authorities, including the filing of an FIR in 2020 (**Annexure 3**) and repeated representations to the Municipal Corporation of Greater Mumbai (MCGM) and the Office of District Collector (**Annexure 4**), no significant action has been taken. The Salt Department is unable to act directly due to lack of physical possession of the land, leaving us with only repeated written recourses.

A Panchanama was conducted on January 14, 2025, by the Salt Department along with Forest Officials, documenting the illegalities (**Annexure 5**). A formal request for registration of a police complaint was submitted on January 23, 2025, to the Senior Police Inspector, Wadala Police Station, but no action has been taken thus far (**Annexure 6**).

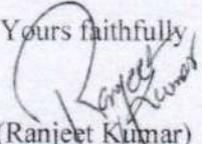
An Interim Application (L) No. 14483 of 2024 has also been filed in the aforementioned Writ Petition (**Annexure 7**) seeking directions from the Hon'ble Court to either prevent further encroachments and dumping or to vacate the stay order to allow eviction of unauthorized occupants.

We wish to reaffirm our commitment to support all concerned agencies in restoring the land to its natural state. However, enforcement of the C&D Waste Management Rules, 2016 (**Annexure 8**) lies under the jurisdiction of the MCGM and relevant state authorities. As per MCGM's circular dated 24.05.2019 (**Annexure 9**), permission from the original landowner is mandatory for any dumping of C&D waste. The Salt Department has never granted any such permission for disposal of waste on salt pan lands.

The unauthorized dumping is in violation of MCGM regulations, C&D Waste Management Rules, 2016, and the Hon'ble Supreme Court's Order dated 15.03.2018 in SLP (Civil) No. D23708/2017 (**Annexure 10**). Copies of relevant MCGM circulars governing C&D waste movement are also enclosed (**Annexure 11**).

In view of the above, it is respectfully submitted that, since the Salt Department, not being in physical possession of the said land, cannot be held responsible for the removal of the construction and demolition waste dumped thereon. It is, therefore, earnestly requested that the

concerned authorities may issue necessary directions to the alleged landholders/salt manufacturers to immediately remove the debris at their own cost. In the event of non-compliance, appropriate legal and penal action may kindly be initiated against the violators in accordance with the applicable laws and regulations.

Yours faithfully  
  
(Ranjeet Kumar)  
Superintendent of Salt  
Regional Office, Mumbai

**Enclosures: -**  
As above.

**Copy submitted to: -**

- ✓ 1. The Salt Commissioner, Jaipur for information.
2. The Office of District Collector, Mumbai City
3. Municipal Corporation of Greater Mumbai (MCGM),

**Copy to: -**

1. The Superintendent of Salt, Bhandup.
2. The Deputy Superintendent of Salt, Wadala.
3. Land & Building Section, Regional Office, Mumbai.

Annexure - I

**NOTE**

**Date: 15.04.2025**

**Submitted to Deputy Salt Commissioner, Mumbai  
Visit Report: Salt Pan Land Under Wadala Salt Factory**

Date of Visit: 04.04.2025

Visited by:

- Shri Prafull Kumar Singh, Superintendent of Salt, Mumbai
- Shri Pranav Kumar Priyanshu, YP Civil, RO Mumbai
- Officials from Brihanmumbai Municipal Corporation
- Officials from Collectorate, Mumbai.



With reference O.A. No. 221/2024 filed in National Green Tribunal, Pune in this regard a meeting was conducted in Collectorate, Mumbai dated 03.04.2025. (Copy Encl.)

In connection to the meeting dated 03.04.2025 collector Mumbai vide his letter 03.04.25 communicated for conduction of inspection of the site comprising Survey CTS No 06 and 210(salt Pan Land) under Wadala Salt Factory on 04.04.2025. The officials as above visited the site to assess the quantity of Construction and demolition(C&D) waste that has been dumped on above mentioned site.

During the Inspection, three locations were excavated to measure the Depth of the C&D waste. The measurements were taken at survey numbers 6 and 210 a salt pan land under Wadala salt factory.

The assessment found that the point dug in survey no 210 having approximate depth of 2.80 meters of C&D waste materials. Specifically, for Survey No. 210, which covers an area of 4,095.91 Square meters (as per map). On the basis of area of CTS 210 and depth of excavated pit the approximate Volume of C&D waste is estimated to be 11,469 cubic meters.

As per affidavit filed by Maharashtra Pollution Control Borad (MPCB) before Hon'ble National Green Tribunal Western Zone Bench, Pune Original Application No. 33/2024 dated 07/04/2025 (Copy Enclosed) indicated in point 4(b) the average bulk density of C&D waste arrived 1900kg/m3. Applying this bulk density for C&D Waste, the total quantum of mixed C&D waste lying on the site of the Survey no. 210 is to be estimate 21790 MT (approx.).

The Copy of area taken for survey no 210 is enclosed herewith.

This is for your kind information and further course of action.

*Pranav Kumar Priyanshu*  
15-04-2025  
**Pranav Kumar Priyanshu**  
**YP Civil, Regional Office**  
**Mumbai**

*Prafull Kumar Singh*  
15/4  
**Prafull Kumar Singh**  
**SoS, Regional office,**  
**Mumbai**

## जिल्हाधिकारी व जिल्हादंडाधिकारी कार्यालय, मुंबई शहर

ओल्ड कस्टम हाऊस, शाहीद जगन्नाथ मार्ग, फोर्ट, मुंबई - ४०० ००१

Fix 22661239, Tel. 22665733, E-mail: cfo/res.mumbai@nic.gov.in

(भ्रमापन व भूमि अभिलेख शाखा)

क्रमांक - सोपसापलआर/एसअंडापलआर-१ व २/२-१/२०२४ (A) २२१/२०२४/२०२४

दिनांक - ३/०४/२०२५, जा. क्र. ४११

प्रति,

१. मा. अतिरीक्त आयुक्त (शहर), बृहन्मुंबई महानगरपालिका, मुंबई, २ रा मजला, बृहन्मुंबई महानगरपालिका मुख्यालय, महानगरपालिकामार्ग, मुंबई ४०० ००१
२. विभागीय वन अधिकारी, कांदळवन विभाग -- उत्तर कोकण यांचे कार्यालय, अभिमान II, पाचव्या मजला, तीन हात नाका, नौपाडा ठाणे (पश्चिम), मुंबई ४०० ६०२
३. पोलीस उप आयुक्त, (अभियान) पोलीस आयुक्त बृहन्मुंबई यांचे कार्यालय, डी.एन.रोड, फोर्ट, मुंबई ४०० ००१
४. उपआयुक्त मिठागरे, (Deputy Salt Commissioner), एक्सचेंज बिल्डिंग, ४ था मजला, सर शिवसागर राम गुलाम मार्ग, बेलॉर्ड इस्टेट, मुंबई ४०० ००१.
५. उपजिल्हाधिकारी (अति/निष्का), धारावी विभाग, मुंबई शहर
६. वरिष्ठ पोलीस निरीक्षक, वडाळा पोलीस ठाणे, मुंबई

विषय: Original Application No. 221/2024

Vanshakti & Anr.

V/s.

Dist. Collector, Mumbai City & Ors.

संदर्भ: या कार्यालयाचे जा. क्र. ६५५, दि. २६/०३/२०२५ रोजीचे पत्र.

महोदय,

उपरोक्त विषयास अनुसरून वनशक्ती व इतर तर्फे स्टॅलिन डी. यांनी वडाळा येथे अनधिकृतपणे भरणी होत असल्याने Registrar, National Green Tribunal, Pune येथे O.A.No. २२१/२०२४ दाखल केले आहे. सदर Original Application No. २२१/२०२४ च्या अनुषंगाने या कार्यालयाने अहवाल National Green Tribunal, Pune येथे अहवाल दाखल केला होता. त्या अनुषंगाने संदर्भीय पत्रान्वये दि. ०३/०४/२०२५ रोजी दुपारी १२.०० वाजता जिल्हाधिकारी, मुंबई शहर यांचे कार्यालयाने दालनात बैठक आयोजित करणेत आली होती. सदरच्या बैठकीदरम्यान सॉल्ट पॅन महसूल विभागातील ६ व २१० मधील होणा-या डेब्रिजच्या भरणीबाबत सविस्तर चर्चा करण्यात आली असून सदर डेब्रिज उचलणेची कार्यवाही बृहन्मुंबई महानगरपालिका यांचे मार्फत त्वरीत करणेत यावी.

सदर बैठकीदरम्यान O.A.No. २२१/२०२४ मध्ये नमूद जागेची मीठागर विभाग, महसूल विभाग, बृहन्मुंबई महानगरपालिका व कांदळवन कक्ष यांची संयुक्त स्थळपाहणी दि. ०४/०४/२०२५ रोजी सकाळी ११.०० वाजता आयोजित करणेत आली आहे. सदर संयुक्त स्थळपाहणीचे अनुषंगाने केलेल्या कार्यवाहीचा अहवाल या कार्यालयास तात्काळ सादर करावा. जेणेकरून सदरचा अहवाल National Green Tribunal, Pune येथे सादर करणे सोईचे होईल.

आपली विश्वासू,

  
(आंचल गोयल)  
जिल्हाधिकारी, मुंबई शहर

प्रत:- श्री. स्टॅलिन डी. नंदकुमार पवार हाऊस, २ रा मजला, जगन्नाथ दर्शनसमोर, एम.डी.के.नी मार्ग, भांडुप गाव (पू.), मुंबई - ४०० ०४२ यांना माहितीसाठी.

उप नमक आयुक्त कार्यालय मुंबई  
Office of the Deputy Salt Commissioner  
Mumbai

07 APR 2025

1773

स.नं.

## जिल्हाधिकारी व जिल्हादंडाधिकारी कार्यालय, मुंबई शहर

ऑल्टि कस्येय हाऊस, शहीर भवर्तिसिंग धार, फोर्ट, मुंबई ४०० ००१  
Fax 22661239, Tel 22665233, Email : cis\_rev\_mumbai@cityofmumbai.com  
(भुतागण व भूमि अधिलेख शाखा)

Speed Post

कसमांक - सीएमएलआय/एसडॉनडपल शहर २ व २/२-२/NGT CJA २२१ of २०२४/२०२५  
दिनांक - ३/०४/२०२५, जा. क्र. ८१२

प्रति,

१. भा. अतिरीक्त आयुक्त (शहर), वृहन्मुंबई महानगरपालिका, मुंबई, २ रा मजला, वृहन्मुंबई महानगरपालिका मुख्यालय, महानगरपालिकामार्ग, मुंबई ४०० ००१
२. विभागीय वन अधिकारी, कांदळवन विभाग - उत्तर कोकण यांचे कार्यालय, अभिमान II, पाचवा मजला, तीन हात नाका, नौपाडा ठाणे (पश्चिम), मुंबई ४०० ६०२
३. पोलीस उप आयुक्त, (अभियान) पोलीस आयुक्त वृहन्मुंबई यांचे कार्यालय, डी.एन.रोड, फोर्ट, मुंबई ४०० ००१
४. उपआयुक्त मिठागरे, (Deputy Salt Commissioner), एक्सचेंज बिल्डिंग, ४ था मजला, सर शिबसागर राम गुलाम मार्ग, बेलॉर्ड इस्टेट, मुंबई ४०० ००१.
५. उपजिल्हाधिकारी (अति/निष्का), धारावी विभाग, मुंबई शहर

विषय: Original Application No. 221/2024  
Vanshakti & Anr.  
V/s.  
Dist. Collector, Mumbai City & Ors.

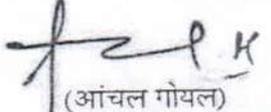
संदर्भ: या कार्यालयाचे जा. क्र. ६५५, दि. २६/०३/२०२५ रोजीचे पत्र.

महोदय,

उपरोक्त विषयांस अनुसरून वनशक्ती व इतर तर्फे स्टॅलिन डी. यांनी वडाळा येथे अनधिकृतपणे भरणी होत असल्याने Registrar, National Green Tribunal, Pune येथे O.A.No. २२१/२०२४ दाखल केले आहे. सदर Original Application No. २२१/२०२४ च्या अनुषंगाने या कार्यालयाने अहवाल National Green Tribunal, Pune येथे अहवाल दाखल केला होता. त्या अनुषंगाने संदर्भीय पत्रान्वये दि. ०३/०४/२०२५ रोजी दुपारी १२.०० वाजता जिल्हाधिकारी, मुंबई शहर यांचे कार्यालयीन दालनात बैठक आयोजित करणेत आली होती.

सदर बैठकीचे इतिवृत्त यासोबत सादर करणेत येत आहे. सदर इतिवृत्तातील मुद्द्यांच्या अनुषंगाने कार्यवाही करून त्याबाबतचा अहवाल उलटटपाली या कार्यालयास सादर करावा.

आपली विश्वासू,

  
(आंचल गोयल)  
जिल्हाधिकारी, मुंबई शहर

प्रत:- श्री. स्टॅलिन डी, नंदकुमार पवार हाऊस, २ रा मजला, जगन्नाथ दर्शनसमोर, एम.डी.केनी मार्ग, भांडुप गाव (पू), मुंबई - ४०० ०४२.

## इतिवृत्त

मा. जिल्हाधिकारी, मुंबई शहर यांचे अध्यक्षतेखाली दिनांक ०३/०४/२०२५ रोजी दुपारी १२.०० वाजता Original Application No. २२१/२०२४ च्या अनुषंगाने बैठक आयोजित करणेत आली होती. सदर बैठकीचे मंजूर इतिवृत्त.

सदर बैठकीमधील उपस्थिती खालीलप्रमाणे :-

अनु. क्र.	अधिकारी / सदस्य यांचे नाव व कार्यालय	पदनाम
१.	श्रीम. आंचल गोयल, जिल्हाधिकारी, मुंबई शहर	जिल्हाधिकारी
२.	श्री. धनाजीराव धायगुडे, जिल्हाधिकारी, मुंबई शहर	अधीक्षक, नगर भूमापन व भूमि अभिलेख
३.	श्री. जयकृष्ण श्री. फड, जिल्हाधिकारी, मुंबई शहर	उपजिल्हाधिकारी, धारावी विभाग (अति/निष्का)
४.	श्री. प्रशांत पानवेकर, जिल्हाधिकारी, मुंबई शहर	उपजिल्हाधिकारी, कुलाबा विभाग (अति/निष्का)
५.	श्री प्रफुल कुमार सिंग, मिठागरे विभाग	अधीक्षक
६.	श्री गजानन जाधव, कांदळवन कक्ष	वनपरिक्षेत्र अधिकारी
७.	श्री सुनिल देठे, बृहन्मुंबई महानगरपालिका	कार्यकारी अभियंता, (घकव्य) प्रचालन
८.	श्री. ज. ह. मुजावर, बृहन्मुंबई महानगरपालिका	सहाय्यक अभियंता, (घकव्य) प्रचालन

प्रथम मा. जिल्हाधिकारी, मुंबई शहर, यांनी उपस्थितांचे स्वागत करून सभेच्या कामकाजास सुरुवात करण्यात आली. सदरच्या बैठकीमध्ये झालेली चर्चा खालीलप्रमाणे आहे :

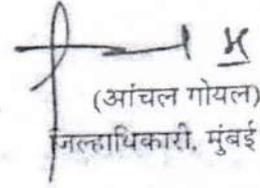
प्रथमतः Original Application No. २२१/२०२४ चे तक्रारदार श्री स्टॅलिन डी. यांना व्ही. सी. व्दारे संपर्क साधला असता, मा. जिल्हाधिकारी यांनी त्यांना त्यांचे म्हणणे सादर करणेबाबत सांगितले. त्यांनी वडाळा येथील सॉल्ट पॅन विभागातील भूकर क्रमांक २१० या क्षेत्रावरील डेब्रिज टाकलेबाबत तक्रार केली जाते. याआधी दोन ते तीन वेळा डेब्रिज उचलणेची कार्यवाही केली गेली आहे. परंतु, डेब्रिज उचललेनंतर पुनश्च: डेब्रिज टाकणेची कार्यवाही केली जाते. तेथे वारंवार ट्रकने डेब्रिज टाकले जाते. तसेच, सदरची जागा ही मीठागर विभागाची असल्याने त्यांचे कार्यालयामार्फत सदर जागेचे संरक्षण केले जात नाही. याबाबत, तक्रारदार यांनी स्टॅलिन डी. यांनी तीव्र नाराजी व्यक्त केली.

यावर मा. जिल्हाधिकारी महोदय यांनी श्री स्टॅलिन डी. यांना याबाबत संबंधित अधिका-यांशी चर्चा करून अहवाल देऊ, असे सांगितले.

तसेच, मा. उच्च न्यायालय, मुंबई यांचेकडील जनहित याचिका क्र. ८७ of २००६ आदेश दि. १७/०९/२०१८ चे आदेश पाहता, मुद्दा क्र. ८ चे (xiii) मधील (c) नुसार सदर प्रकरणी बृहन्मुंबई महानगरपालिका यांना जागेवरील डेब्रिज काढणेबाबतची कार्यवाही करणे अपेक्षित होते. परंतु, सदरची

कार्यवाही अदयापर्यंत झालेली नाही. याबाबत, मा. जिल्हाधिकारी यांनी बृहन्मुंबई महानगरपालिका यांचे कार्यालयामार्फत उपस्थितांना खालीलप्रमाणे सूचना दिल्या.

१. दि. ०४/०४/०२५ रोजी जिल्हाधिकारी कार्यालय, बृहन्मुंबई महानगरपालिका, मीठागर विभाग तसेच कांदळवन विभाग यांनी Original Application २२१/२०२४ च्या अनुषंगाने संयुक्त स्थळपाहणी करावी. स्थळपाहणी अंतो, जागेवर किती डेब्रिज आहे ? याची खात्री करून डेब्रिज उचलणेची कार्यवाही तात्काळ करावी. तसेच, त्याबाबतचा ACTION PLAN WITH ASSOCIATED COST चा अहवाल कांदळवन कक्षास सादर करून त्याची प्रत या कार्यालयास सादर करावी. सादर माहिती दि. १६/०४/२०२५ पूर्वी National Green Tribunal, Pune यांना सादर करावयाचा असल्याने तत्पूर्वी सादर करणेची दक्षता घ्यावी.

  
(आंचल गोयल)  
जिल्हाधिकारी, मुंबई शहर

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH , PUNE  
ORIGINAL APPLICATION NO.33/2024 (WZ)



Madhura Rajesh Tawde

---Applicant

Vs

State of Maharashtra & Ors

---Respondents

**Additional Affidavit on behalf of Respondent -Maharashtra  
Pollution Control Board.**

I, Pratap Jagtap, Age-adult, Occupation -Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Mumbai-I, having my office address at Kalpataru Point, 2<sup>nd</sup> Floor, Near Sion Circle, Sion (East), Mumbai-400 001, do hereby state on solemn affirmation as under:-

- 1) I am filing this Additional -Affidavit in compliance of Order dated 21/02/2025 passed by this Hon'ble NGT, on behalf of the Respondent -Maharashtra Pollution Control Board (MPCB) before this Hon'ble Tribunal.
- 2) I say and submit that in compliance of the Order dated 28/9/2022 and 15/3/2023 passed by this Hon'ble NGT, the Maharashtra Coastal Zone Management Authority(MCZMA) vide Office Order dated 18/4/2023 constituted a Technical

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Committee, to estimate the quantity of C & D Waste in and around the salt pan area of Wadala.



3) I say and submit that as decided in the 2<sup>nd</sup> Meeting of the Task Force Committee held on 10/12/2024, the Technical Committee visited to the site in question on 1/4/2025 and observed as under :

- (i) There are total nine numbers of pits, which were excavated by JCB of MCGM at site on 1/4/2025 upto the original strata, to determine the level of filled C & D Waste along the entire length of the bandh / road within the salt pan premises.
- (ii) The Committee observed that Pit Nos.1 to7 shows, no signs of C & D Waste.
- (iii) The stretch between Pit Nos.8 & 9 observed with mixed C & D waste, which is evident from the photographs etc.

4) I say and submit that the based on the studies and analysis of the Technical Committee, it was concluded as under :-

- (a) Total volume of waste estimated is 12,160 m<sup>3</sup> out of which 5,185 m<sup>3</sup> comprised of mixed C & D Waste alongwith the heap of C & D Wase dumped on the left site of the entrance. The remaining quantum of 6,975 m<sup>3</sup> is freshly filled up soil.



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- (b) Considering the bulk density of C & D waste, the waste is 1900 kg./ m<sup>3</sup>. The total quantum of mixed C & D waste used on the site in the stretch from Pit Nos. 8 & 9 is estimated to be 9,852 MT.
- (c) From the Google Image before 2016, it is observed that the mixed C & D Waste is dumped before 2016.
- (d) The quantum of the soil used for the bund in the stretch between Pit Nos.1 to 7 is estimated to be 10,463 MT mostly of soil having bulk density of 1500 kg/ m<sup>3</sup>. Apart from this, a huge heap of C & D Waste is dumped on the left side entrance of the salt pan.

A copy of the Report of the Technical Committee on Waste Estimation of Salt Pan site at Wadala , April 2025 is annexed as an Exhibit-A.

Solemnly affirmed on this 24<sup>th</sup> day of April, 2025 at Mumbai

For and on behalf of  
Maharashtra Pollution  
Control Board,

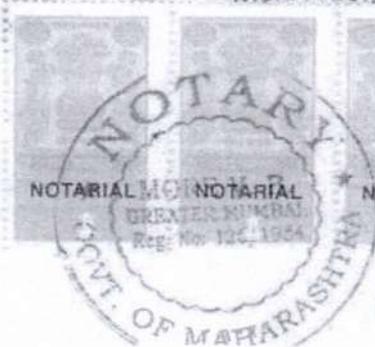
*[Signature]*

(Pratap Jagtap)  
Sub-Regional Officer, Mumbai-I

**BEFORE ME**

*[Signature]*  
07.04.2024

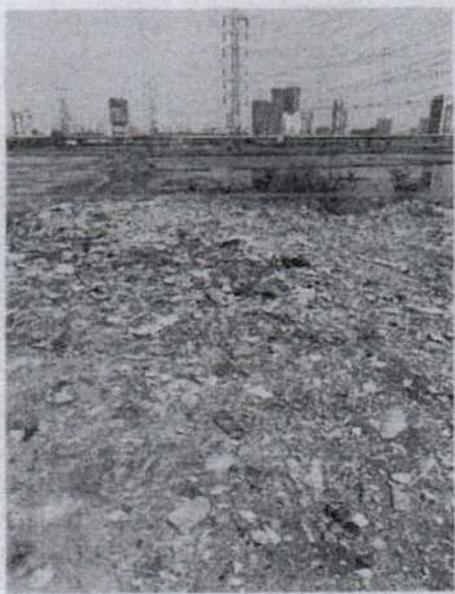
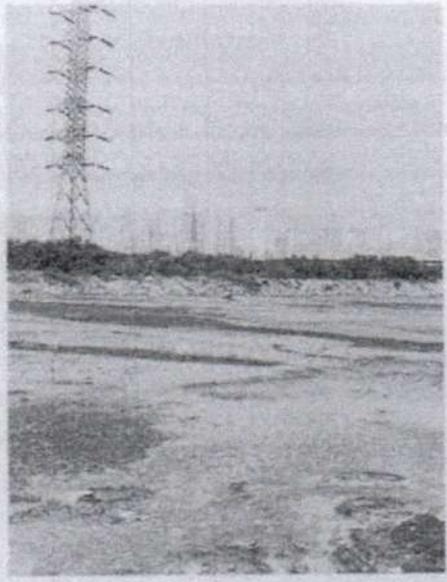
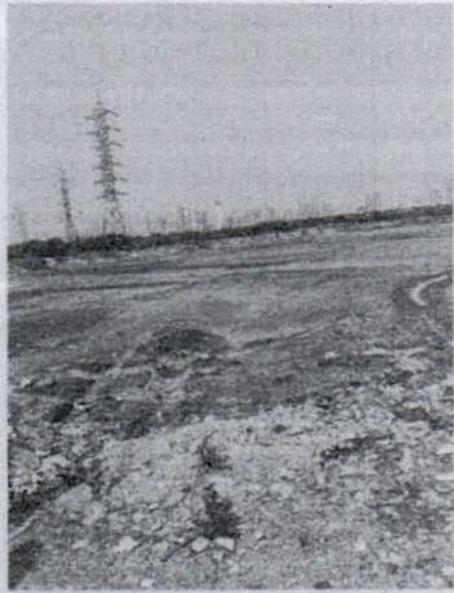
**VASANT B. MORE**  
Notary Gr. Mumbai  
7, Vijaya Saden, Flat No. 304,  
Above Axis Bank,  
Eion West, Mumbai-400022



REGISTER Sr. No. 258/2025

REPORT OF TECHNICAL COMMITTEE  
ON WASTE ESTIMATION OF SALT PAN SITE AT WADALA

IN COMPLIANCE OF THE ORDER OF HON'BLE NGT DT. 15/03/2023 IN THE MATTER OF NGT OA NO 343/2021



APRIL 2025



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- 2. Approach and Methodology:..... 3
- 3. Site Investigations:..... 4
- 4. Site Investigation..... 7
- 5. Conclusion:..... 12
- Annexure – I: Technical Committee Constitution ..... 13
- Annexure – II: Minutes of the 1<sup>st</sup> Meeting of Technical Committee ..... 14
- Annexure – III: Minutes of the 2<sup>nd</sup> Meeting of Technical Committee ..... 15



## Wadala Salt Pan Site: Waste dumping estimation

### 1. Introduction:

The Government of Maharashtra, Department of Environment and Climate Change constituted a technical committee with respect to the compliance of Hon'ble NGT orders dt. 15.03.2023 in the OA no. 343/2021. The committee was constituted (copy attached as **Annexure - I**) to estimate the quantity of C&D waste dumped in and around the salt pan area as mentioned in the above referred Hon'ble NGT order.

### 2. Approach and Methodology:

Accordingly, the committee had its first meeting at the MPCB office, Sion in the chamber of Regional Officer, Mumbai, Kalpataru Point, Sion Circle East on 26.04.2023. The minutes of the said meeting are attached as **Annexure - II**. In the said meeting it was decided to conduct the core test examination for the estimation of the depth of the C & D waste dumped on the periphery of the salt pan site. The MCGM was asked to provide the necessary support for the said investigation. It was also delved to refer the time series images of the Google Earth and satellite images to observe any notable changes in and around the salt pan works.

In compliance with the Hon'ble NGT Order dated 06.03.2025 in OA No. 33/2024, MISC Application 01/2024, 02/2024, and Interlocutory Application No. 60/2025 (WZ), the technical committee had its second meeting at the MPCB Office on 22.01.2025 at 12:30 pm. The meeting commenced with a discussion on the letter from the Deputy Salt Commissioner dated 21.11.2024. The technical committee estimated that 23,084 MT of C&D waste was present at the site, while the salt pan operator reported only 6,000 MT of waste had been dumped and 1,775 MT had been lifted for scientific disposal. It was decided during the meeting to visit the site and verify the current status. The minutes of the said meeting are attached as **Annexure - III**.

In this regard, a site visit was scheduled on 01.04.2025 to re-verify the quantity of C&D waste and submit a revised report based on the current site conditions. The objective of the visit was to assess the actual amount of C&D waste present at the site, taking into account any changes since the previous assessment. The following technical committee members are present during the site visit: -

1. Anil Sharma, Metro Waste Handling Pvt. Ltd,
2. Rahul Koli, Sub Engineer, SWM, F/N ward, MCGM, Matunga, Mumbai.
3. Sanddep Arekar, Maintenance Surveyor, City Survey and Land Record Officer, Collector Office, Mumbai.
4. D. A. Patil, Consultant.
5. Shridhar Pandya, Consultant.
6. Pratap Jagtap, Sub Regional Officer, MPC Board, Mumbai-I.

As per request of the technical committee, P. K. Sing, Superintendent of Salt, RO, Mumbai & S.K. Thakur, Dy. Superintendent of Salt, Wadala, Mumbai are present during the site visit. Shri Muralial Garodia and Shri Manoj Garodia, operator of salt pan is present during the visit.

3. Site Investigations:

A. Time series Google Images and Satellite data analysis

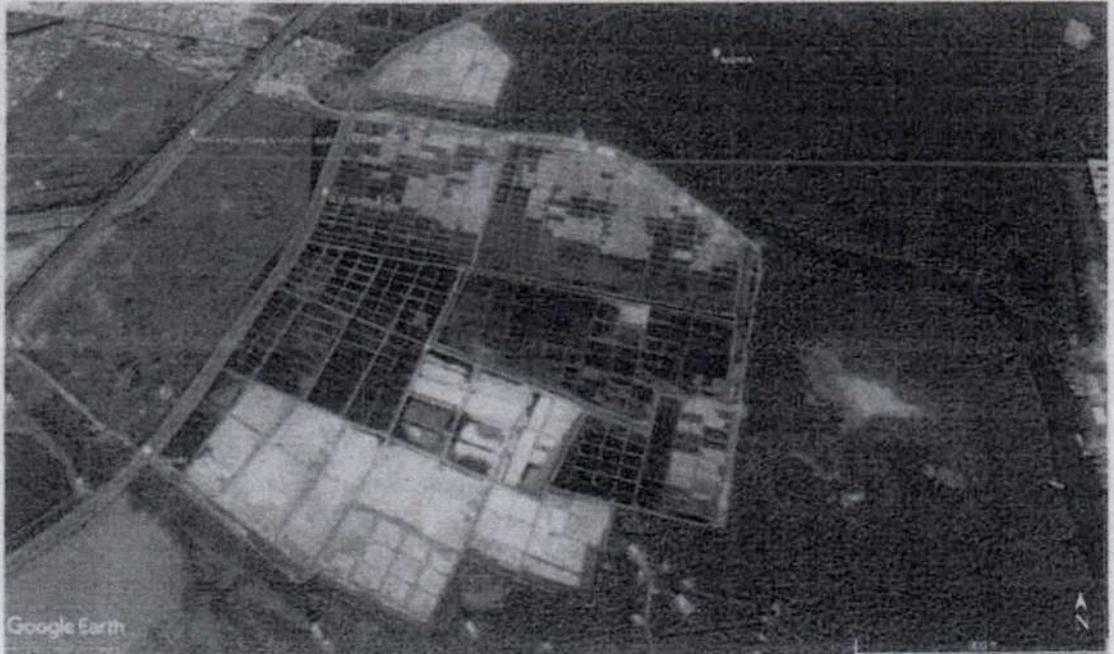
To understand the site geography, the desk assessment of the site was done based on the time series images from the Google Earth. The assessment and details of the google images with visible changes are given below.



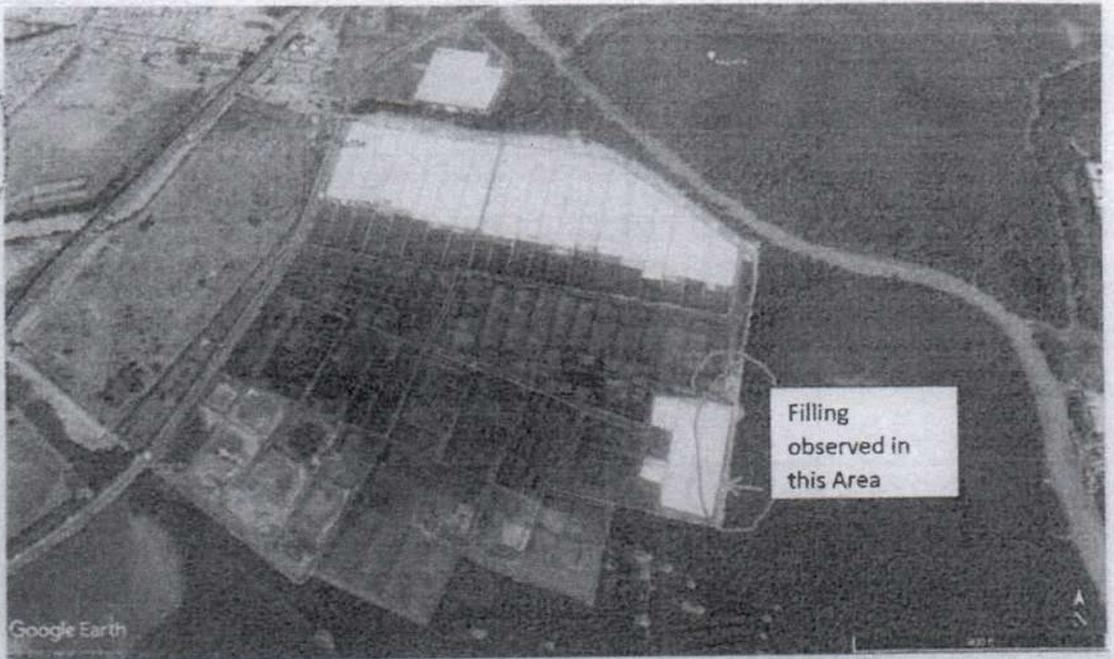
**Feb 2015**



**Nov 2016**



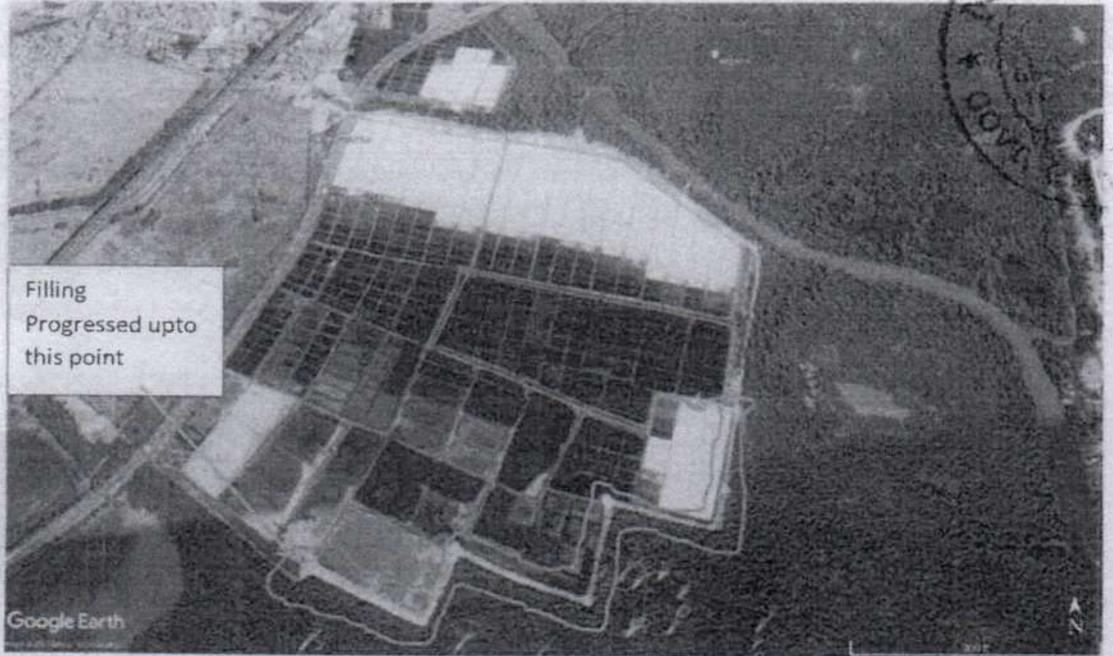
March 2018



Dec - 2021



March 2022



April 2022



4. Site Investigation

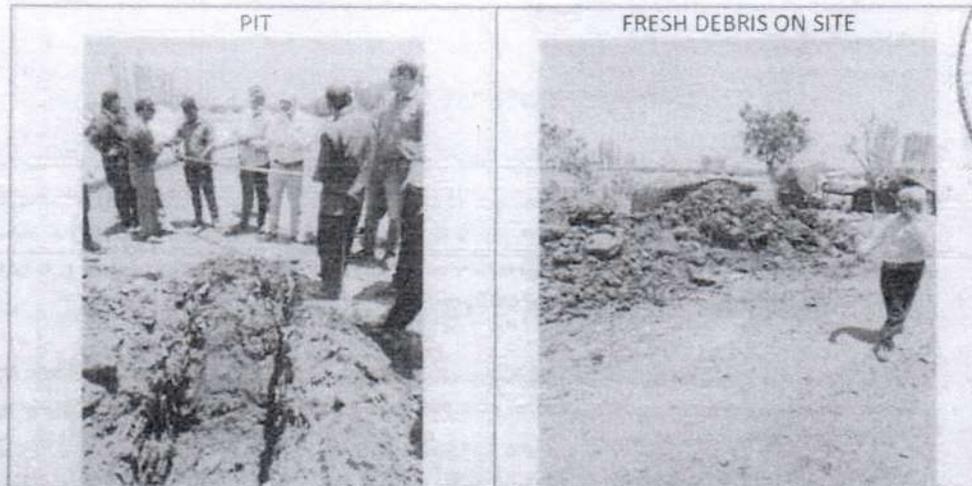
(i) 1<sup>st</sup> site investigation on 03.05.2023

As decided in the first meeting of the Technical Committee held on 26.04.2023, a site visit was done by all the members on 03.05.2023. The purpose of the site visit was to understand the site conditions and assess the C&D waste spread across the site. The main objective of the visit is to assess the extent of the debris filled on the periphery of the site (bunds) and ascertain the methodology of its estimation.

During the site visit, few pits were made to observe the actual depth of the filled up debris by using JCB from MCGM. A total of 6 such pits were taken (Photographs attached) to find out the levels of the filled up C&D waste across the entire length of the bund/Road within the salt pan premises. This is done to estimate the exact depth of the filled up C&D waste, which will help in estimation of the quantity of the C&D waste dumped on site. It was also observed that a fresh debris was also dumped, photograph of the same is attached here.

It was also decided by the members that the survey with respect to ground level be carried out so that the exact volume of the waste be estimated based on the observations of the pit and the depth of filled up C&D waste. The said survey was be done in 2 days i.e.; from 4-5<sup>th</sup> May 2023.





The factual details were recorded and observed by carrying out pits at different locations at certain intervals of the entire stretch where the filling was observed. This was done to identify and distinguish between the original strata and the filled up material and their depths were measured. This was followed by the detailed survey of the stretch to measure the levels with respect to the datum so that the exact nature of the filling can be estimated. As per the permission the survey team carried out the detailed survey about a total of 75 % of the extent of the filling. The occupier didn't allow the team to carry out the remaining part of the survey. Therefore we have estimated the quantum based on the details available with us.

Based on the above studies and analysis a total volume of the waste estimated is 10,493 m<sup>3</sup>. Considering the bulk density of the C&D waste as 2200 kg/m<sup>3</sup>, the total quantum is estimated comes out to 23,084 MT.

**(i) 2<sup>nd</sup> site investigation on 01.04.2025**

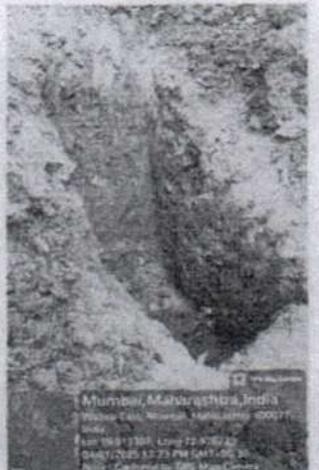
In compliance with the Hon'ble NGT Order dated 06.03.2025 (OA No. 33/2024), the technical committee held its second meeting on 22.01.2025 at the MPCB Office. As per the technical report, the committee had estimated 23,084 MT of C&D waste at the site, while the salt pan operator reported that 6,000 MT had been dumped and 1,775 MT had been lifted for scientific disposal. To address this, a site visit was scheduled to re-verify the actual quantum of C&D waste present on-site.

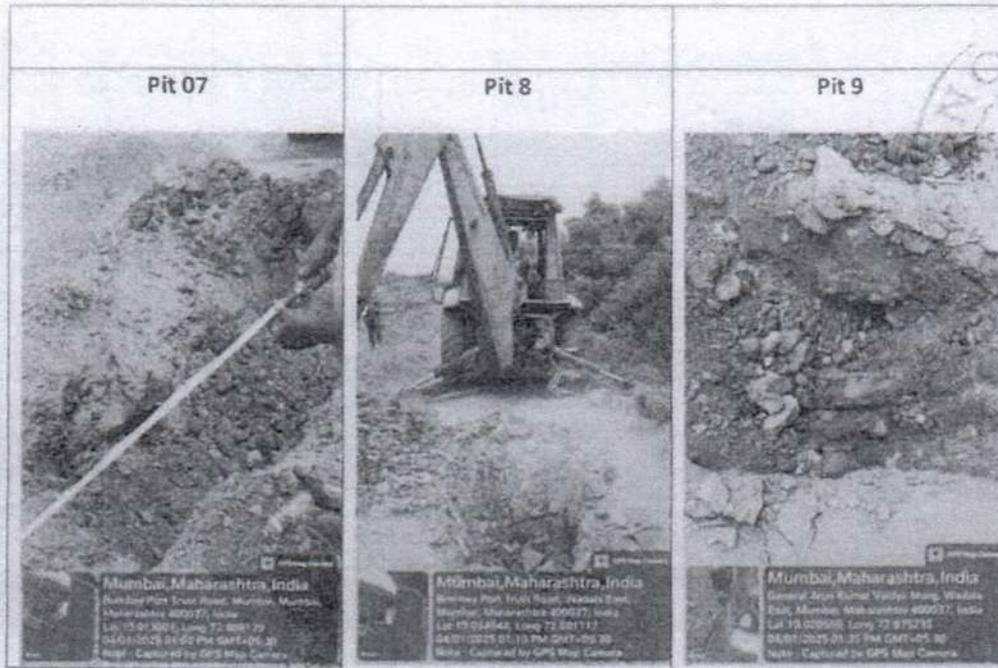
A total of 9 pits were excavated by the JCB of MCGM on site dated 01.04.2025 up to the original strata (photographs given below) to determine the levels of the filled C&D waste along the entire length of the bund/road within the salt pan premises.

TA

SR V. I  
SR MUM  
# 125/120

LAH

<p style="text-align: center;"><b>Pit 01</b></p> 	<p style="text-align: center;"><b>Pit 02</b></p>  <p style="text-align: center;">Mumbai, Maharashtra, India Wada, East, Mumbai, Maharashtra 400017, India Lat: 19°01'33N, Long: 72°47'52E Date: 2015-12-23 PM 04:17:05 Note: Captured by GPS Map Camera</p>	<p style="text-align: center;"><b>Pit 03</b></p>  <p style="text-align: center;">Mumbai, Maharashtra, India Wada, East, Mumbai, Maharashtra 400017, India Lat: 19°01'33N, Long: 72°47'52E Date: 2015-12-23 PM 04:17:05 Note: Captured by GPS Map Camera</p>
<p style="text-align: center;"><b>Pit 04</b></p>  <p style="text-align: center;">Mumbai, Maharashtra, India Wada, East, Mumbai, Maharashtra 400017, India Lat: 19°01'33N, Long: 72°47'52E Date: 2015-12-23 PM 04:17:05 Note: Captured by GPS Map Camera</p>	<p style="text-align: center;"><b>Pit 05</b></p>  <p style="text-align: center;">Mumbai, Maharashtra, India Wada, East, Mumbai, Maharashtra 400017, India Lat: 19°01'33N, Long: 72°47'52E Date: 2015-12-23 PM 04:17:05 Note: Captured by GPS Map Camera</p>	<p style="text-align: center;"><b>Pit 06</b></p>  <p style="text-align: center;">Mumbai, Maharashtra, India Wada, East, Mumbai, Maharashtra 400017, India Lat: 19°01'33N, Long: 72°47'52E Date: 2015-12-23 PM 04:17:05 Note: Captured by GPS Map Camera</p>



Also, the Google coordinates of each pit, along with the corresponding depth and width of the bund/road were taken and are provided in the following table.

Pit No.	Latitude and Longitude	Depth (m)	Width of bund/Road (m)
1	19° 0'49.57"N and 72°52'32.26"E	1.1	5.0
2	19° 0'48.01"N and 72°52'34.30"E	1.4	5.0
3	19° 0'47.40"N and 72°52'36.80"E	0.75	5.0
4	19° 0'47.46"N and 72°52'40.49"E	1.1	5.0
5	19° 0'47.82"N and 72°52'42.54"E	1.1	5.0
6	19° 0'46.77"N and 72°52'45.86"E	0.9	5.0
7	19° 0'49.96"N and 72°52'48.52"E	1.0	5.0
8	19° 0'52.76"N and 72°52'52.13"E	1.0	6.0
9	19° 1'9.62"N and 72°52'37.14"E	0.7	5.5
<b>Total (Avg.)</b>		<b>1.005</b>	<b>5.12</b>

The Committee observed that the pit nos 1 to 7 shows (Stretch Distance 0.9 km) no signs of the C&D waste as it is filled up with the fresh soil. The stretch between the pit no. 8 and 9 (Stretch distance 0.9 km) observed with the mix C&D waste as is evident from the photographs.

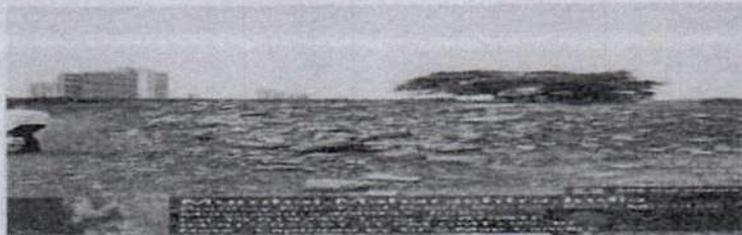
The locations of the pits were marked on the latest Google image (2025) shown below to determine the extent of the dumping area within the premises. The Google image, shown below, shows a clear view of the site, helping to assess the spread and boundaries of the filling along with the locations of the pits.



From the Google image, it was evident that an area of 12,100 m<sup>2</sup> was filled with mix C&D waste up to an average depth of 1.005 m along the entire bund/road within the premises. It was estimated that the volume of mix C&D on site is in the stretch between pit 8 and 9 is 5,185 m<sup>3</sup> out of the total of 12,160 m<sup>3</sup>. The composition of the C&D waste was primarily of concrete, soil, broken tiles, paver blocks and brick indicating a mix of C&D waste. The remaining stretch between Pit 1 to 7 having the volume of 6,975 m<sup>3</sup> is observed with the fresh soil devoid of C&D waste with occasional presence of broken bricks.

Based on the relevant Indian Standards (IS) for construction materials, the density values for concrete, soil, and brick have been considered to estimate quantum of the C&D waste on-site. Below is a table summarizing the density of each material as per the respective IS standards, along with the average density used for the overall waste estimation:

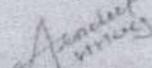
Material	IS Standard	Density (kg/m <sup>3</sup> )
Concrete	IS 456:2000	2,400
Soil	IS 2720-1:1983	1,500
Brick	IS 1077:1992	1,800
<b>Average</b>		<b>1,900</b>

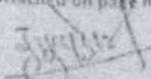


Heap of C&D waste dumped on the left side of the entrance

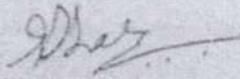
## 5. Conclusion:

1. Based on the above studies and analysis, the total volume of the waste estimated is 12,160 m<sup>3</sup>. Out of this 5,185 m<sup>3</sup> comprise of mix C&D waste along with the heap of C&D waste dumped on the left side of the entrance. The remaining quantum of 6,975 m<sup>3</sup> is a freshly filled up soil.
2. Considering the bulk density of the C&D waste as 1900 kg/m<sup>3</sup>, the total quantum of mix C&D waste used on the site in the stretch from Pit 8 and 9 is estimated to be 9,852 MT.
3. From the Google Image before 2016, it's observed that said mix C & D waste dumped before 2016.
4. The quantum of the soil used for the bund in the stretch between Pit 1 to 7 is estimated to be 10,463 MT mostly of soil having bulk density of 1500 kg/m<sup>3</sup>.
5. Apart from this a huge heap of C&D waste is dumped on the left side entrance of the Salt pan (refer figure attached on page no. 11).

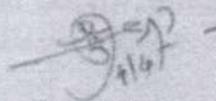
  
 (Sanjeev Arekar)  
 Maintenance Surveyor,  
 City Survey and Land  
 Record Officer, Collector  
 Office, Mumbai.

  
 (Rahul Koli)  
 Sub Engineer,  
 SWM, F/N ward,  
 MCGM, Matunga,  
 Mumbai.

(Anil Sharma)  
 Metro Waste  
 Handling Pvt. Ltd

  
 (Shridhar Pandya)  
 Consultant

  
 (D. A. Patil)  
 Consultant

  
 (Pratap Jagtap)  
 Sub Regional Officer, MPC  
 Board, Mumbai.

## 1. Annexure - I: Technical Committee Constitution



## GOVERNMENT OF MAHARASHTRA

Phone No.- 022-22029388  
E-mail - dir1.mey-mh@govt.mh.in

No. MCZMA 2022 CR 3/TC 4  
Department of Environment and Climate Change, 15<sup>th</sup>  
Floor, New Administrative Building, Madam Cama  
Road, Hutatma Rajguru Chowk, Mantralaya,  
Mumbai-400032  
Date: 18.04.2023

OFFICE ORDER

**Subject: Constitution of Technical Committee for the compliance of Hon'ble NGT order dated 28/9/2022 and 15/3/2023 in the OA No. 343/2021.**

Hon'ble NGT in its order dated 15/3/2022 in the OA No. 343/2021 has directed Principal Secretary, Environment &CC to ensure remedial measures are taken within three months by removing encroachments, lifting all C & D Waste for its appropriate processing and revival of all damaged mangrove plantation at the subject site of Wadala Salt Pan area & around and file the report to Hon'ble NGT before 30/6/2023.

In view of the above, a Technical Committee is hereby constituted as below to estimate the quantity of C & D waste dumps in and around the salt pan area as mentioned in the Hon'ble NGT order.

01	Mr. Anil Sharma, Metro Waste Handling Pvt. Ltd.	Member
02	Executive Engineer, MCGM	Member
03	Mr. Shridhar Pandya, Consultant	Member
04	City Survey and Land Record Officer, Collector Office	Member
05	Mr. D. A. Patil, Consultant	Member
06	Regional Officer, MPCB, Mumbai	Member Convener

RO, MPCB, Mumbai shall make necessary logistic arrangement for site visit / arrangement for meeting etc.

  
(Pravin C. Darade)  
Principal Secretary, Env&CC Dept

Copy for information and necessary action to:

- 1) Member Secretary, MPCB
- 2) Regional Officer (BMW), MPCB Mumbai
- 3) Regional Officer, MPCB, Mumbai

Annexure – II: Minutes of the 1<sup>st</sup> Meeting of Technical Committee

## MINUTES OF FIRST MEETING OF TECHNICAL COMMITTEE

The State Department of Environment & CC vide office order dated 18<sup>th</sup> April 2023 has constituted the Technical Committee in Order to estimate the quantity of C & D waste dumps in and around the salt pan area the status of compliance of Hon'ble NGT order dated 28/09/2022 and 15/03/2023 in OA No. 343/2021.

First meeting of the committee was held on 26. Following officers were present for the meeting

- 1) Mr. Anil Sharma, Metro Waste Handling Pvt. Ltd.,
- 2) Mr. Kurhade, Executive Engineer, MCGM
- 3) Mr. Shridhar Pandya, Consultant
- 4) Mr. D. A. Patil, Consultant
- 5) Mr. Sanjay Bhosale, Regional Officer, MPCB, Mumbai

First meeting of Technical Committee is hold on 26.04.2023 at 11.00 AM in the chamber of Regional Officer, Mumbai at Kalpataru Point, 1st Floor, Sion Circle (E). Mumbai point of discussion is samansed below.

Sr. No	Issue	Status
1	Demarcation of Boundary of Collector land and land of salt pan.	We may call demarcation record / map from concern Authorizes MCGM communicate to office of Salt Commissioner for postal address of land owner/ operator as well as for demarcation record / map
2	Core Test Examination for Examination of depth of C & D waste and quantification.	Permission form Land owner and Collector office is required so MCZMA shall communicated to the authorities.
4	Tentative date for survey and core collection.	03.05.2023 MCGM will provide necessary machinery & consultant will carry out examination & allied activities.
5	Postal address of Salt Pan operator / owner	MCGM to communicate the same to office of Salt commissioner for Postal address of Salt Pan operator / owner MPCB also write letter for postal address of Salt pan operator to office of Salt commissioner

After due deliberation it was decided that it as decide tentative date of survey and core collection on 03/05/2023.

Regional Officer,  
MPCB, Mumbai &  
Member Convenor

Executive Engineer (SWM)  
MCGM, F/North Ward

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Annexure – III: Minutes of the 2<sup>nd</sup> Meeting of Technical Committee

Minutes Second meeting of Technical Committee for the compliance of Hon'ble NGT order dated 28/09/2022 and 15/03/2023 in the OA No. 343/2021 (Madhura Tawade vs GOM).

- Ref :- 1. Constitution of Task Force Committee for monitoring status of compliance of Hon'ble NGT order dated 28/09/2022 and 15/03/2023 in OA No. 343/2021 vide letter dated 18/04/2023.
2. Constitution of Technical Committee vide letter no. MCZMM/2022/CR3/TC4 dated 18/04/2023 by department of Environment & Climate Change, GOM.
3. Report of Technical Committee on waste estimation of salt pan site at Wadala, Mumbai of June 2023.
4. Second meeting of Technical Committee scheduled on 22/01/2025.

Following members are present for the said meeting in the chamber of Regional Officer, MPC Board, Mumbai, Kalpataru Corner, Sion Circle, Sion (E) M-22 on 22/01/2025 at 12:30 PM.

1. Ravindra Andhale, Regional Officer, MPC Board, Mumbai.
2. Anil Sharma, Metro Waste Handling Pvt. Ltd.
3. Banger DD, Executive Engineer, SWM, Zone-II, BMC.
4. Shreedhar Pandya, Consultant.
5. Pratap Jagtap, Sub Regional Officer, MPC Board, Mumbai-I.
6. Mr. D. A. Patil, Consultant through VC.

As per request of committee, Ranjeet Kumar, Dy. Salt Commissioner from Salt Department, GOI, was present for said meeting.

Discussion started with the letter from Deputy Salt Commissioner dated 21/11/2024 regarding assessment of C & D waste dumped at Wadala Site. Member convenor informed that Technical Committee has estimated 23084 MT C & D waste at site, however salt pan operator M/s. Hormoz salt works claimed only 6000 metric ton of C&D waste dumped at the site and lifted 1775 metric ton of C&D waste from the site for scientific disposal. Mr. D. A. Patil Consultant, Member informed that to estimate the quantity of C & D waste dumped at Wadala Salt Pan site, Technical Committee visited the site on 03/05/2023, 6 pits were dugged with the help of JCB to find out the actual depth of the filled C & D Waste debris on 4 & 5<sup>th</sup> May of 2023 and factual details are recorded. Also referred the time series images of the Google Earth

and Satellite images to observe any notable changes in and around the salt pan works. As the owner of salt pan doesn't allow the team to carry out surveys in all areas, committee carried out survey about a total 75 % of the extent of the filling. The committee carried out the estimation with scientific bases based on the pits, its depth and width of the road and arrived at an estimated waste quantity as 23084 Tons. Technical committee members also confirmed that Star Pan Department's salt operator has not submitted any technical/scientific report about the claimed quantity of 6000 MT and the committee insisted that the waste cannot be possible to such a meagre quantity of 6000 MT from the estimated 23084 MT that too without offering any basis of its computation. The Committee unanimously agreed that such a low quantity is not correct with the site situation and facts as present on the site during the earlier visit of the committee. Committee members pointed out that remaining C & D waste shall be lifted on priority by salt operator.

Shreedhar Pandya, Consultant, And Sharma from Metro Waste Handling Pvt Ltd, informed that the Construction & Demolition (C&D) waste processing facility of MCGM has now been commissioned. Moving forward, the and salt operator will be required to dispose of C & D waste at the facility provided by MCGM in accordance with the as C & D Waste Management Rules 2016.

It was jointly decided that the committee members will visit the site and verify the present status.

Meeting ended with vote of Thanks.



(Ravindar Anshale)  
Regional Officer & Member Convener of  
Technical Committee, MPCB, Mumbai.







Annexure-2

901 prwpl3341-16

FARAD CONTINUATION SHEET  
IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

WRIT PETITION (L) NO.3341 OF 2016

Office Notes, Office Memoranda of Coram, Appearances, court's orders or directions and Registrar's orders	Court's or Judge's orders
---	---------------------------

Mr.F.E.De'Vitre, Sr.Counsel a/w Ms.Ankita Singhania i/b M/s.Bachubhai Munim and Co. for the petitioner

Mr.S.R.Rajguru a/w Mr.Bharat Mehta for the respondent

**CORAM : K. K. TATED, J.**  
**DATE : DECEMBER 15, 2016**

**PC.:**

- 1 Not on board. At the request of Advocate for the petitioner, matter is taken on board for urgent orders.
- 2 Heard the learned counsel for the parties.
- 3 By this petition under Article 226 of the Constitution of India, the Petitioner challenges the order dated 1.12.2016 passed by Estate Officer, Office of the Deputy Salt Commissioner under section 5(1) of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 directing petitioner to hand over land admeasuring 84 acres



901 prwpl3341-16

22 gunthas situated at City Survey No.210 of Matunga, in the District of Mumbai City to the respondent Government of India.

4 The learned counsel for the respondent raised preliminary issue about maintainability of the Writ Petition. He submits that against the impugned order passed by the authority, substantive appeal is provided. Hence, Writ Petition is not maintainable and same is required to be dismissed. In support of this contention, he relies on the judgment of this court in the matter of *Edward alias Adward Paul Machado, Mumbai v. J.R.Aryan, Chairperson, Airport, New Delhi and others, 2016(3) ABR 309 paragraph 35.*

5 The learned Senior Counsel for the petitioner submits that this court in the matter of Sir N.P.Vakil Trust and anr. vs. Union of India and Ors., 2016 SCC Online Bom 4913 held that if jurisdiction of the authority itself is challenged then Writ Petition is maintainable. Considering these facts, following order is passed:

- a) Office is directed to place the matter on board on 16.1.2017.
- b) Petitioner to remove all office objections on or before 10.1.2017, failing which Writ Petition shall stand dismissed without referring back to the court.



901 prwpl3341-16

c) Till next date, parties are directed to maintain status quo as of today.

JUDGE

-205-

9 wp3069-16

FARAD CONTINUATION SHEET  
IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION

WRIT PETITION NO.3069 OF 2016

Office Notes, Office Memoranda of Coram, Appearances, court's orders or directions and Prothonotary's orders	Court's or Judge's orders
--	---------------------------

Mr.D.J.Khambata, Sr.Counsel a/w Ms.Ankita Singhanian i/b M/s.Bachubhai Munim & Co. for the petitioner

Mr.S.R.Rajguru a/w Mr.Bharat H. Mehta for the respondents

**CORAM : K. K. TATED, J.**

**DATE : APRIL 4, 2017**

**PC.:**

1 Heard.

2 The learned Counsel for the respondents seeks some time to file additional compilation of documents with copy to the other side. On his request, as a last chance, time is granted till 7.4.2017 to file additional compilation of documents in the Registry of this court with copy to the other side.

3 Matter to appear on board on 12.4.2017.

4 It is made clear that respondent is not permitted to place on record any new document.

5 Interim protection granted on 15.12.2016 earlier to continue till further orders.

JUDGE

Annexure-3

FORM-1A

N.C.R.B.

I.F.-1

पहिली खबर

0157614

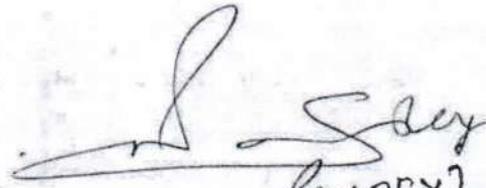
## FIRST INFORMATION REPORT

फौजदारी प्रक्रिया संहितेच्या कलम १५४ अन्वये ( Under Section 154 of Cr.P.)

1. राज्य महाराष्ट्र, जिल्हा मुंबई, पोलीस ठाणे वडावाडी, पहिली खबर क्र. 265, वर्ष 2020 दिनांक 05.11.2020  
State District Police Station FIR No. Year Date
2. (i) अधिनियम Act असे वि. कलमे Sections 447.  
(ii) अधिनियम Act कलमे Sections  
(iii) इतर अधिनियम व कलमे Other Acts and Sections
3. (a) अपराधाची घटना : वार मुंगळवाडी, तारीख पासून 15.09.2020 ते 15.09.2020 वेळ 17:00  
Occurrence of offence : Day Date from Time Date to Time  
वेळेचा अवधी (प्रहर) (योग्य ठिकाणी  अशी खूण करा) (Tick applicable portion).  
(1) 00.00 ते 03.00 (2) 03.00 ते 06.00 (3) 06.00 ते 09.00 (4) 09.00 ते 12.00 (5) 12.00 ते 15.00  
(6) 15.00 ते 18.00 (7) 18.00 ते 21.00 (8) 21.00 ते 24.00 (9) 06.00 ते 18.00 (5) 18.00 ते 06.00
- (b) पो. ठा. ला माहिती मिळाल्याची तारीख 05.11.2020 वेळ 17:00  
Information received at P. S. Date Time
- (c) गुन्हा दाखल झालेचा सर्वसाधारण स्टेशन डायरीचा नोंद क्र. 43/2020 तारीख 05.11.2020 वेळ 18:55  
General Diary Reference : Entry No. Date Time
- माहितीचा प्रकार Type of Information : पत्रलेख लेखी / तोंडी Written / Oral तोंडी
5. गुन्हा घडल्याचे ठिकाण (a) पोलीस ठाण्यापासून अंतर व दिशा चौकी / बीट / दूरक्षेत्र नाव व क्र.  
Place of Occurrence : (a) Direction and distance from P. S. Chouki / Beat / OP Name and No.  
(b) गुन्हा घडल्याचे ठिकाणाचे नाव वडावाडी, तिकार, मुंगळवाडी, मुंबई, महाराष्ट्र  
Address of Occurrence Name No. if any Ward Name of road  
जवळचे ओळख घिन्ह / ठिकाण गाव पोस्ट तालुका जिल्हा राज्य  
Nearest identifiable place Village Post Taluka Dist. State  
(c) पोलीस ठाणेचे हद्दीबाहेर असल्यास त्या पो.स्ट.चे नाव तालुका जिल्हा राज्य  
In case, outside the limit of this Police Station Taluka Dist. State
6. तक्रारदार / खबर देणाराचे नाव व पत्ता Complainant / Informant : Permanent Address.  
(a) नाव सुरेश नाथ यादव (b) वडिलांचे / पत्नीचे नाव सुश्री पारु यादव  
Name Father's / Husband's Name  
(c) जन्म तारीख व वय 55 वर्षे (d) राष्ट्रीयत्व भारतीय फोन नं. 942697322  
Date of Birth and Age Nationality Phone No.  
(e) पारपत्र क्रमांक दिल्याचा दिनांक दिल्याचे ठिकाण (f) व्यवसाय नोकरी  
Passport No. Date of Issue Place of Issue Occupation  
(g) धर्म Religion हिंदू जात Caste जनजात Sub-Caste  
(h) पत्ता गल्ली / सर्व्हे नं. घर / नाव नं. फोन / मो. नं. पॅन नं. वोटर्स नं.  
Address : Ward House/Name No. Phone/Mo. No. PAN No. Card No.  
रस्त्याचे नाव वडावाडी, तिकार, मुंगळवाडी, मुंबई, महाराष्ट्र  
Road Nearest identifiable place Village Post P. Stn.  
तालुका वडावाडी जिल्हा मुंबई राज्य सध्याचा पत्ता  
Taluka Dist. State Present Address
7. माहिती असलेल्या आरोपीचे संपूर्ण नाव व पत्ता (आवश्यक असल्यास स्वतंत्र कागद जोडावा.) (संशयिताचे वर्णन प्र. ख. रिपोर्टच्या फॉर्म 1-B वर  
वेगळ्या शिटवर घेऊन तपासक अंमलदाराच्या प्रथम खबरीला व सं. अभियोक्ता यांच्या फाईलला जोडावे.)  
Details Name and Address of known Accused (Attach separate sheet, if necessary.) (If suspect particular of physical  
feature write on form 1-B of attach FIR 1-B to Case Diary.)  
अज्ञान इतम

श्री कुल्लुनाथ पुरवरी चाल पांडे वय 55 वर्षी वंदा नोवरी  
 रा. ठि. क्र. 1204 विमालय छाया विलींग झानंदनगर डोंबिवळी  
 वेहल. गांचा स्वतंत्र कागदवर मराठिन एकमिस्तीत केलेला  
 जबाब ठीच सहर मुख्याचरी प्रथम खबर समजण्यात  
 येत आहे.

समष्टी



(S.N. LANDEY)

5.11.2020



(सुबिशाल इंगळे)

पोलिसि इपमिस्तीत  
 वडाळा पोलिस ठाणे मुंबई

खरा नवकल



हाजे अमलदार  
 वडाळा पोलीस ठाणे. मुंबई

जबाब

दि.०५/११/२०२०

श्री.सुरेन्द्र नाथ पृथ्वी पाल पांडे, वय ५५ वर्षे, धंदा नोकरी, रा.ठी बी/२०४ हिमालय छाया विल्डाग आनंद नगर, डोबीवली वेस्ट, मा.न.९४२६९६७३२२.

मी वरील प्रमाणे असुन वर नमुद पत्त्यावर मागील ०२ महीण्यापासुन माझे कुटूंबासमवेत रहाण्यास आहे. मी सॉल्ट डिपार्टमेंट मध्ये डेप्युटी सुपरीटेंडंट ऑफ सॉल्ट या पदावर कार्यरत आहे. सध्या मी भांडुप येथे सुप्रीटेंडंट ऑफ साल्ट ऑफीस येथे कार्यरत आहे.

आमचे सॉल्ट डिपार्टमेंट चे कार्यक्षेत्रापैकी वडाळा विभागाचे अंतर्गत मिठागर संरक्षण/पहानी करण्याचे काम माझे कडे दि.१० डीसेंबर २०१८ पासुन देण्यात आले आहे.

दि.१५/०९/२०२० मध्ये आमचे कडे कार्यरत असणारे शिपाई प्रकाश वामन मिरकुटे हे वडाळा मिठागर कस्टम मैदानाचे बाजुस सर्वे नं.२१० दादखुदाई सॉल्ट वर्क या मिठागरात गस्त करीत असताना त्यांचे लक्षात आले की, मिठागरात डेब्रीज भरणी करण्यात आली आहे. सदरची बाब त्यांनी १५/०९/२०२० रोजी मला सांगितली त्यावेळी मी ही सदर परिसरात गस्त केली असता डेब्रीज पडलेले माझे निर्दर्शनास आले. त्यावेळी मी ही सदर बाबत चौकशी केली असता सदर जागेत कोण डेब्रीज टाकत आहे याची कोणतीही माहिती मला मिळाली नाही. त्यानंतर मी दि.०५.१०.२०२० रोजी वडाळा मिठागर कस्टम मैदानाचे बाजुस सर्वे नं.२१० दादखुदाई साल्ट वर्क येथे भेट दिली असता सदर मिठागराचे उघडया जागेत कोणी तरी अज्ञात इसमाने पुन्हा ४० ते ५० टूक डेब्रीज टाकल्याचे माझे लक्षात आले.

दि.०६/१०/२०२० रोजी सॉल्ट खात्याची मिटींग जिल्हाधिकारी कार्यालयात झाली त्यात मी वडाळा विभाग मिठागराचे जागेत डेब्रीज टाकल्या जात असल्याची माहिती जिल्हाधिकारी श्री.राजीव निवतकर यांना दिली. त्यानंतर त्यांनी आमचे म्हणणे ऐकुण वडाळा विभागाचे संरक्षित मिठागरात डेब्रीज टाकाणाऱ्या अज्ञात इसमांचे विरोधात गुन्हा दाखल करण्या संबंधी आदेशित केले. व सदर बाबतचे आदेशाचे पत्र मला आज रोजी प्राप्त झाल्याने मी आज रोजी प्रत्यक्ष पोलीस ठाणेस हजर राहुन वडाळा मिठागर कस्टम मैदानाचे बाजुस सर्वे नं.२१० दादखुदाई सॉल्ट वर्क या संरक्षित मिठागर परिसरात उघडया जागेवर काही अज्ञात इसमांनी बेकायदेशिर रित्या प्रवेश करून डेब्रीज टाकले म्हणुन माझी त्यांचे विरोधात फिर्याद आहे.

माझा वरील जबाब मराठीत लिहला असुन तो मला मराठीत वाचुन हिंदीत समजावुन सांगितला असता तो माझे सांगणे प्रमाणे बरोबर व खरा आहे.

समक्ष,



(सुशिल इंगळे )

पोलीस उप निरीक्षक

वडाळा पोलीस ठाणे मुंबई



(S. N. Khandekar)  
5.11.2020

8. तक्रारदाराने / फिर्यादीने तक्रार करण्याकरिता झालेल्या विलंबाची कारणे ..... निराकारक

9. चोरीस गेलेल्या/अंतर्भूत मालमत्तेचा तपशील (आवश्यकतेनुसार नमुना फॉर्म जोडावा) सविस्तर मजकूर पाठीमागे लिहावे.  
Particulars of properties stolen and involved (Attach necessary Proforma) write down details on blank back page.

10. (a) चोरीस गेलेल्या / अंतर्भूत मालमत्तेचे एकूण मूल्य  
Total Value of properties stolen / involved

(b) चोरीची मिळालेली मालमत्ता (Recovered Properties)

11. अकस्मात मृत्यू / अपघाती मृत्यू असल्यास त्याचा क्रमांक  
Unnatural / Accidental Death Case No., if any

12. पहिल्या थंबरीची थोडक्यात हकिगत (आवश्यक असल्यास स्वतंत्र कागद जोडावा) सविस्तर पाठीमागील कोऱ्या पानावर लिहावे.  
First Information brief contents (Attach separate sheet, if required) : Detail write down back blank page.

आता नव्हते तारीख व ठिकाण संशय 7 मध्ये दाखले आहे। 17  
समाजाचे सुख खाते यांनी संरक्षण कोठ्या वरून मिळाले  
दुसरे मीठ्याचे बाजूने एकेकडे आहे. हात वर वरून आहे  
कुठे या उरुस्य। सांगितले बरेचदा रिवा प्रकरा वरून उरुस्य  
पुढे नव्हते या. वि. क्रमा 447, अन्वय मिळाले आहे

13. केलेली कार्यवाही - 1. वरील फिर्यादीवरून कॉलम नं. 2 मधील कलमाप्रमाणे गुन्हा दाखल करून तपासावर घेतला, तपास करण्याचे आदेश दिले त्या तपासिक अंमलदाराचे नाव व हुदा :

पोलीस इन्स्पेक्टर, पुणे इंगळे

2. तपास नाकारण्यात आला त्याचे कारण,

3. दुसऱ्या पोलीस ठाण्याकडे बर्ग करण्यात आला. पोलीस स्टेशन ..... जिल्हा .....

Action taken : Since the above information reveals Commission of offence (s) u/s as mentioned at Item No. 2 :

(1) Registered the case and took up the Investigation or Directed (Name of I.O.) ..... Rank ..... No. ....  
to take up the Investigation or

(2) Refused investigation due to ..... (3) Transferred to P. S. ....  
District ..... on point of jurisdiction.

तक्रारदाराने / फिर्यादीने फिर्याद वाचून पाहिली. फिर्याद बरोबर लिहिली असल्याचे पाहून / वाचून / ऐकून बरोबर नोंदविली असल्याचे ल्याने मान्य केले व त्याची एक प्रत त्यास विनामूल्य देण्यात आली.

F.I.R. read over to the Complainant / Informant, admitted to be correctly recorded and a copy given to the Complainant / Informant, free of cost.

(R.O.A.C.)

14. तक्रारदाराची सही व अंगठा .....  
Signature and Thumb impression .....  
of the Complainant / Informant.

पोलीस ठाणे प्रभारी अधिकाऱ्याची सही.  
Signature of Officer in-charge, Police Station  
संपूर्ण नाव Name पुणे इंगळे  
पदनाम Rank पोलीस इन्स्पेक्टर  
तपासिक अं. चा कोड क्र.

Posting वडाळी जे ठाणे मुंबई

15. 1. न्यायालयास सादर केल्याची तारीख .....  
1. Date and time of submitted to the Court बुरा नक्कल

2. फिर्यादी, 3. पोलीस-अधीक्षक (संगणक), 4. तपासिक अंमलदार, 5. स्थळ प्रत.  
Copy to 2. Complainant, 3. Supdt. of Police (संगणक) 4. Inv. Officer, 5. Office Copy.

Attachment to item 7 of First Information Report ठाणे अंमलदार  
वडाळी पोलीस ठाणे मुंबई

- 210 -  
Annexure-4

  
 Government of India  
 Office of Dy. Superintendent of Salt  
 Wadala Salt factory

C. No. 3(1)L&amp;B/Wdl/2024/ 363 - 367 o/c

Date : 27-12-2024

To,

The Manager  
M/s Maurer Sanfield

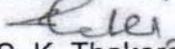
Subject:- Encroachments and Dumping of waste material on CTS 210 (Salt Pan Division)  
- Wadala Salt factory.

\*\*\*\*\*

Sir,

We have come to know that your company is the contract bearer of MCGM contract to repair bearings of flyover related to freeway in Wadala. Despite that we resisted and warned your sub-contractor that land you are occupying is either CTS 1/6 (Salt Pan division) belongs to salt commissioner and CTS 210 of same division is in possession of Ex salt manufacturer. Your sub-contractor Ganesh Hiwalkar who is MNS activist also has did not cared and created labour hutments on these survey number thereby not only encroaching upon but also damaging Mangroves. Now district collector has asked us to take action in this regard. It is expected from you to restore mangroves, remove C & D and do not occupy either of these two survey numbers.

Yours faithfully

  
(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

Copy submitted to :-

1. The Superintendent of Salt, Bhandup for information.
2. The Dy. Salt Commissioner
3. MCGM, F- North *Bhandup & Salt Division*
4. Shri Ganesh Hiwalkar, for necessary action.



*fn*  
*Hiwalkar*  
*29/12/2024*

*Shri*  
*Hiwalkar*  
*29/12/2024*

*Mandave*



Government of India  
Dy. Superintendent of Salt Wadala  
C/o Office of Superintendent of salt  
Bhandup (E), Mumbai

C. No. 3(1)L&B/Wdl/2024/ 324-740

o/c

Date : 06-12-2024

To,

The Assistant Commissioner  
MCGM, F – North Ward  
Mumbai

Subject:- Dumping of Earthen and waste material on Salt Pan land survey No. 210 known as Dadkhudai Salt works near Wadala freeway - regd.

\*\*\*\*\*

Sir,

At CTS 210 (Salt Pan Division) and Salt Pan road near Hanuman Mandir, In front of Anand Nagar someone Raju Ismyle Deshmukh and Salim Ismyle Deshmukh have dumped C & D waste. They are engaged in Coal trading and cement blocks trading there. Another person Dipak Misal is maintaining a Garage and parking there. All these are illegal possessions there. CTS 210 is eco-sensitive place and need to be conserved therefore please take action against them.

Yours faithfully

(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

**RECEIVED**

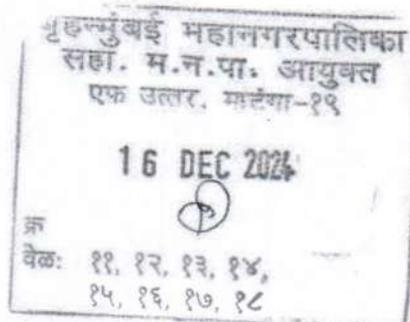
*Handwritten signature and date*  
Date 11/12/24

Dist. Officer

Wadala Police Station, Mum

Copy submitted to :-

1. The Under Secretary (Environment & CC Department), 15<sup>th</sup> floor New Administrative building, opp. Main Mantralay building, Mumbai – 400032
2. Sr. Police Inspector, Wadala.
3. Superintendent of Salt, Bhandup
4. The Dy. Salt Commissioner, Mumbai



Government of India  
Office of Dy. Superintendent of Salt  
Wadala Salt factory c/o Bhandup Salt office

C. N. (1)L&B/Wdl/2024/ 269 - 273

e/c

Date : 28-9-2024

To,

The Regional Transport officer  
Wadala, Mumbai

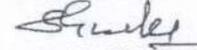
Subject:- Truck parking on CTS 6 & 210 Salt Pan division, Mumbai – regd.

\*\*\*\*\*

Sir,

It has been seen that an un-authorized truck parking is in operation on the said land near to wadala freeway. This is located on periphery of CTS 6 (Revenue land) and CTS 210 (Salt Pan) operated by unknown people. We have also referred this to court which is hearing ownership issue of this Salt pan. Environmentalists have serious concerns about this. Maharashtra government has also notified this land for forest reserves. Please take appropriate action.

Yours faithfully



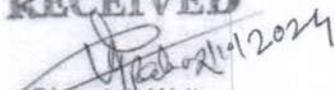
(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory  
sanjaythakore.69@gov.in

Copy submitted to:-

1. The Superintendent of Salt, Custom road, Bhandup (E).
2. The Dy. Salt Commissioner, Exchange building, Bellard Estate, Mumbai.
3. Forest officer, Bhakti park, Wadala.
- ✓ 4. Police station Wadala

RECEIVED

  
Dispatch Writer  
Wadala Police Station, Mumbai

Government of India  
Office of Dy. Superintendent of Salt  
Wadala Salt factory c/o Bhandup Salt office

C. No. 3(1)L&B/Wdl/2024/ 265-268 o/c

Date :27-9-2024

To,

The Dy. Collector (Encroachment & Removal)  
Dharavi Division, Mumbai

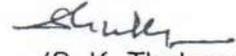
Subject:- Earth material dumping/transit on CTS 6 & 210 Salt Pan division, Mumbai  
- regd.

\*\*\*\*\*

Sir,

It has seen that some people are engaged in dumping/transit of debris and excavated earth material on CTS 6 which is a revenue land and shares boundary with CTS 210 (Dadkhudai Salt Pan land). This people are said to be under umbrella of MNS political party and stopping us coming there saying that this is not a Salt land. Previously they also started a work contract of MCGM regarding repairing of ball bearing of fly over of freeway. This place is near to Khargang Ganesh temple and freeway. Environmentalists have great concern about this as Mangroves and notified forest land is also there. Please look into this matter.

Yours faithfully



(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

Copy submitted to:-

1. The Assistant Commissioner, MCGM, F-ward North,
2. The Superintendent of Salt, Bhandup.
3. The Dy. Salt Commissioner, Mumbai for information.
4. Police station Wadala

बृहन्मुंबई महानगरपालिका  
सहा. म.न.पा. आयुक्त  
एफ उत्तर, माडुंगा-१९  
30 SEP 2024  
क्र  
वेळ: ११, १२, १३, १४,  
१५, १६, १७, १८

RECEIVED  
11/10/24  
Dispatch Writer  
Wadala Police Station, Mui

- 214 -

  
Government of India  
Dy. Superintendent of Salt Wadala  
C/o Office of Superintendent of salt  
Bhandup (E), Mumbai

---

C. No. 3(1)L&B/Wdl/2024/221

Date : 2-8-2024

To,

✓ The Sr. Police Inspector,  
Wadala Police Station  
Mumbai

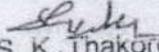
Subject:- Dumping of Earthen and waste material on Salt Pan land survey No. 210 known as Dadkhudai Salt works near Wadala freeway - regd.

\*\*\*\*\*

Sir,

It has been observed since 21-6-2024 that some un-known people dumping waste material on said salt land. This Salt works is lying fallow since long ago. Its ownership is sub judice and Hon'ble High Court, Mumbai has ordered status Quo on 15-12-2016. This happening is also concerned with environment and NGT laws. Please take appropriate action.

Yours faithfully

  
(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

Enclosure: Photo

**RECEIVED**

  
Dispatch Writer  
Wadala Police Station, Mumbai

Copy submitted to :-

1. The Superintendent of Salt, Bhandup
2. The Dy. Salt Commissioner, Mumbai

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भारत सरकार  
कार्यालय उप नमक अधीक्षक वडाला  
द्वारा कार्यालय नमक अधीक्षक भांडुप

C. No. 3(1)L&B/Wdl/2024/ 188 - 191 0/2

दिनांक : 03-7-2024

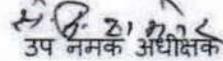
प्रति,  
श्री रवि वर्मा  
निवासी, लाल बहादुर शास्त्री नगर  
कोरबा साल्ट, वडाला, मुंबई

विषय:- अनधिकृत बांधकाम बाबत

\*\*\*\*\*

महोदय,

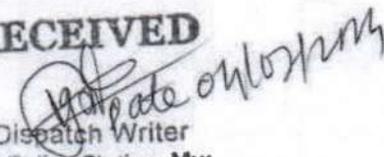
आपके द्वारा पहले से ही निर्मित अनधिकृत आवास को और आगे बढ़ाया जा रहा है। कृपया इसे ध्वस्त कर पूर्व कि स्थिति बहाल करें। उपरोक्त भूमि वडाला साल्ट पेन पथ का हिस्सा है जो कि ५२ फुट चौड़ी सड़क है।

  
उप नमक अधीक्षक  
वडाला नमक क्षेत्र

प्रति सम्मिलित :

1. MCGM, F-ward North, नमक क्षेत्र एक राष्ट्रीय सम्पदा है जिसके संरक्षण में आपकी भूमिका महत्वपूर्ण है
2. वडाला पुलिस स्थानक
3. नमक अधीक्षक, भांडुप

RECEIVED

  
Dispatch Writer  
Wadala Police Station, Mu

बृहन्मुंबई महानगरपालिका  
सहा. म.न.पा. आयुक्त  
एच. वडाला, भांडुप-१९

05 JUL 2024

क्र  
वेळ:- ११.१२.१३.१४.  
१५.१६.१७.१८

- 216 -

  
 Government of India  
 Dy. Superintendent of Salt Wadala  
 C/o Office of Superintendent of salt  
 Bhandup (E), Mumbai

C. No. 3(1)L&amp;B/Wdl/2024/ 169-170

Date : 24-6-2024

To,

The Assistant Commissioner  
 MCGM, F – North Ward  
 Mumbai

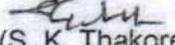
Subject:- Dumping of Earthen and waste material on Salt Pan land survey No. 210 known as Dadkhudai Salt works near Wadala freeway - regd.

\*\*\*\*\*

Sir,

It has been observed since 21-6-2024 that some un-known people dumping waste material on said salt land. This Salt works is lying fallow since long ago. Its ownership is sub judice and Hon'ble High Court, Mumbai has ordered status Quo on 15-12-2016. Please take appropriate action.

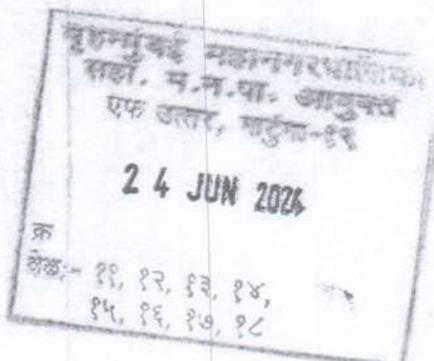
Yours faithfully

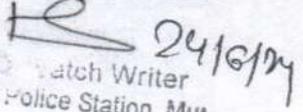
  
 (S. K. Thakore)

Dy. Superintendent of Salt  
 Wadala Salt factory

Copy submitted to :-

1. The Under Secretary (Environment & CC Department), 15<sup>th</sup> floor New Administrative building, opp. Main Mantralay building, Mumbai – 400032
2. Sr. Police Inspector, Wadala.
3. Superintendent of Salt, Bhandup
4. The Dy. Salt Commissioner, Mumbai



RECEIVED  
  
 Watch Writer  
 Wadala Police Station, Mui

217-

Government of India  
Dy. Superintendent of Salt Wadala  
C/o Office of Superintendent of salt  
Bhandup (E), Mumbai

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C. No. 3(1)L&B/Wdl/2024/ 130

Date : 6-5-2024

To,

The Sr. Inspector of police  
Wadala police station

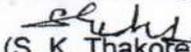
Subject:- Fresh encroachment on Salt Pan road - regd.

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Sir,

On 3<sup>rd</sup> & 4<sup>th</sup> of this month some people along with someone Ganesh Khot and Ganesh Hiruvale made encroachment on Salt Pan road's portion (Survey No. 6 Part) located near Kharganga Ganesh temple near Customs/CPWD campus wall on other side of free way passing near to Sy. No. 210 of Salt pan in Wadala. They tried to prepare sheds to keep their labourers. On intervention by our Ward & Watch staff Shri Ashwini Mokal, they threatened and abused him. This land is a part of Salt Pan Road which is in totality 7.24 Km long and moves through Wadala in form of branches. Width of this road is 52 feet but due to intense encroachments it became narrow at most of the places. This road is owned by the Salt Commissioner, Government of India. Therefore please take action against miscreants if they don't vacate the place.

Yours faithfully

  
(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

E-Mail : sanjaythakore.69@gov.in

Encl: 1, Map + Building register  
copy

Copy submitted to

1. The Superintendent of Salt, Bhandup
2. The Dy. Salt Commissioner, Mumbai
3. MCGM, F-North Ward. If encroachers do not remove their Machine & Material from site BMC may confiscate it as per rule and in consultation with police.

**RECEIVED**

 6/5/24  
Dispatch Officer  
Wadala Police Station, Mur

Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala

C. No. - 9(2) /L&B/Wdl/2023/229-30

Date: 14/08/2023

To,  
The Dy. Salt Commissioner  
Mumbai  
Madam,

Subject :- Complaint - Illegal Marriage functions on Govt. land bearing CTS  
No. 210 of Salt Pan Division under Wadala Salt Factory- Reg.  
Ref. :- Your letter C. No. D11030/Bldg./2005/II/2896, even No. 2894 dt. 21.06.2023

Please refer to the attachments sent with your above referred letter. It is brought to your kind information that we are having report of organizing wedding function on Salt Department land. Mr. Mangesh Bichare might have given permission to them. Recently, may be due to monsoon, we have not noticed organizing of any wedding ceremony on the site, however decorating accessories along with one diesel Generator set is lying at the site. Notice was issued to the decorators and one police complain against him has been lodged. On another side of the salt works few persons are using land for commercial purposes and are indulged in trading of house constructing materials.

Verbally it was told to stop such activities but they did not pay heed to our instructions. We have planned to clear the premise during demolition drive. We have submitted our estimates to take demolition drive on M/s Dadkhudai Salt works bearing CTS No. 210. Once the estimate is sanctioned, we will make all possible efforts to remove the encroachments.

In our earlier letter even No. 133-34 dated 26.05.2023, wherein, Authority of Mr. Rajesh Saraiyya was questioned and it was requested to take all possible measures to detach his authorities from the salt works. Mr. Sarraiyya with his caretaker (Mr. Mangesh) is acting like owner of the land. Immediate action should be taken against both of them.

A kind reference is invited to letter received from Advocate Shaunak Satpute & Co. dated 22.12.22 addressed to senior Inspector of police, Wadala and copy to us, wherein, it was requested to the Police not accept our complains against M/s Dadkhudai Salt works. As salt Department has no authority over CTS no 210. Attachments to the letter states that the said piece of land is acquired by the Maharashtra State through a panchnama on 30<sup>th</sup> April 1970 and the same was reported to the Dy. Salt commissioner, Mumbai by Land Survey officer vide his letter 3<sup>rd</sup> June 1970. (enclosed).

Sorry to state, we could not trace out any documents in our records countering their claims. A copy may kindly be provided to us because for want of such documents, in state offices, we are in very embarrassing position. I have been directed to file an FIR against the Mandap decorator vide your letter even No. 3621 dated 07.08.2023. At this juncture, we are in need of action taken report against the advocate who has forbade Police Department to entertain our letters related to M/s Dadkhudai Salt Works.

to  
Further we are going to take demolition drive in the salt works whose possession is with State Government as per documents available. Let's assume that during demolition, there are huge damages to the property and may be a loss of life, and in that case someone approach to the court who will held be responsible? It may kindly be clarified.

Yours faithfully



Copy submitted to

1. The Superintendent of Salt, Bhandup

Please refer to the attachment with your letter even No 2894 dated 21.06.2023, wherein, authority of Mr. Saraiya is questioned. I am too questioning his authority and requesting to take action against him. However its objection over BEST for supplying electricity is right and genuine. Once electricity is supplied to the temple, entire area will be encroached upon by miscrants.



Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala  
Office at The Superintendent of Salt premises  
BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wdl/2021/192-23

Date: 18/07/2023

To,  
The Dy. Salt Commissioner  
Mumbai  
Madam,

Subject :- Assembly question - Encroachment of Government Land and utilizing for Commercial Purposes-Organizing wedding ceremony on salt Deptt. land at M/s Dadkhudai Salt Works bearing C.S. No.210 - Reg.

Ref :- Assembly question No. 14339

This office is in receipt of a letter from District Collector, Mumbai, requesting to answer para 1 & 4 of one assembly question bearing Number 14339 raised by shri Prasad Lad, regarding use of piece of land under M/s Ddadkhudai salt works, C. S. No. 210, for organizing wedding ceremony. Our reply is as under.

1. Para 1 - Yes, Mr. Saddam is using the piece of land for organizing wedding ceremony. It is observed from record that organizing wedding ceremony might have been started after year 2020. Because land filling to site was going on in November 2020 and an FIR against unknown persons was lodged on 05.11.2020 for dumping activities on the described site.
2. Para 3 - yes, he has encroached our land and he is misusing it.
3. Para 4 - It is observed from the records that on 06<sup>th</sup> June 2022 PSI had called Mr. Saddam and warned him not to use the piece of land for commercial purposes. Later Police complain was lodged against the organizer on 15.12.2022. (copy enclosed). An estimate has been sent to the Salt Commissioner for demolition of various encroachments at M/s Dadkhudai Salt Works. Once the grant is sanctioned entire area will be free from encroachments. Further police complain has been lodged on 17.07.2023 and a notice is issued to the decorator to remove their belongings immediately otherwise it will be confiscated.

Yours faithfully

Copy submitted to

1. The Superintendent of Salt, Bhandup



Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala  
Office at The Superintendent of Salt premises  
BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wdl/2021/191

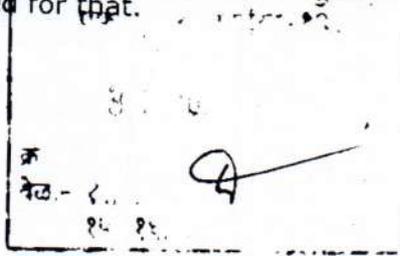
Date: 18/07/2023

To,  
Mr. Saddam  
M. K. mandap Shops  
Wadala

Subject: Encroachment of Government Land and utilizing for Commercial purpose -  
Organizing wedding ceremony on Salt Department land at M/s Dadkhudai  
Salt Works C.S. No.210 - Reg.

During my visit to M/s Dadkhudai salt works, Wadala, bearing C. S. No. 210, it was found that few stacks of bundles of cloths and decorative accessories wrapped in plastics along with one DG set (Diesel Generator Set) was lying there at different corners of the site. It came to my knowledge that you are organizing wedding ceremony at the site.

It reflects that you have encroached upon Government land and utilizing it for commercial purposes which is against the law and necessary action will be taken against you. In the mean time you are directed to remove all your belongings from the site immediately, otherwise, it will be confiscated. Please be ensured that in future, no further ceremony should be organized on this place. It is an offence and you will be punished for that.



Yours faithfully

Copy submitted to

1. The Superintendent of Salt, Bhandup
2. The Dy. Salt commissioner, Mumbai
3. The Assistant Commissioner, F/North Ward, MCG. It is requested to kindly seize the belongings from the site in case he fails to lift his materials.

- 222 -



Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala  
Office at The Superintendent of Salt premises  
BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wdl/2023/72-74

Date-11/04/2023

To,  
The Senior Inspector of Police,  
Wadala Police Station,  
Wadala, Mumbai -37.

**Subject: Complaint for encroachment by the Encroachers over govt. land in CS no. 210 and salt pan road in Salt Pan division. - Reg.**

Sir,

Please find enclosed, herewith, <sup>four</sup> forty (44) no. of photographs revealing therein structures constructed over the central govt. land, falling in CS no. 210 and Salt Pan Road falling under Salt Pan division, illegally/ unauthorizedly. Few photographs are showing land fenced by Tin & Bamboo with intention to grab the land in future. During construction of the illegal structures our watch & ward staff posted at Wadala asked/ warned the encroachers not to do any unauthorized construction over govt. land but the concerned person/s did not heed them and carried out illegal construction on the pretext that "JO SABKA HOGA VO MERA BHI HOGA." Here it is to mention that people residing in the area are encroachers over government land and further extending their existing illegal structures or unauthorizedly occupying the land falling in front of their illegal structure on pretext to keep cleanliness or else.

It is tried to get the name of person/s concerned along with mobile number responsible for constructing illegal structure but they need further verification from the authority before action against them. The name is written on the photo showing the concerned structure. You are requested to take suitable action in the matter against the encroachers in order to prevent the govt. property.

Enclosures - As above.

Yours faithfully,

(S N Pandey)  
Deputy Superintendent of Salt  
Wadala

**Copy submitted to**

- 1) The Superintendent of Salt, Bhandup for information please.
- 2) The Deputy Salt Commissioner, Mumbai for information please.

RECEIVED

12/04/2023

Dispatch Writer  
Wadala Police Station, Mur

ok



Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala  
Office at The Superintendent of Salt premises  
BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wdl/2021/283 - 286

Date: 15/12/2022

To,  
The Senior Inspector of Police  
Wadala Police Station,  
Wadala, Mumbai - 37

**Subject: Request to take action on the enclosed complaint - Reg.**

Sir,

Please find enclosed herewith a copy of online complaint dated 10.12.2022 made by shri D. Stalin, Director - Vanshakti regarding use of salt pan land for social purpose viz. wedding etc. From the letter it appears that the area described is salt pan land of **Messrs. Dad Khudai salt works (C.S.no. 210)** of Wadala. For dumping activity in the area a **FIR no. 265/2020 dated 05.11.2020** has already been lodged with you against unknown persons. For organizing wedding and other functions in the area no any permission is granted from the Sait department authorities. You are, therefore, requested to take suitable action in the matter against the persons involved.

Enclosures - As above.

Yours faithfully,

(S N Pandey)  
Deputy Superintendent of Salt  
Wadala

**Copy submitted for kind information to**

- 1) The Deputy Salt Commissioner, Mumbai with reference to his e mail dated 12.12.2022.
- 2) The Superintendent of Salt, Bhandup.
- 3) Messrs. Dadkhudai Salt Works, Wadala. Since the possession of the salt works is with them, they are requested to take necessary measures to stop misuse/ abuse of salt pan land falling under their jurisdiction.

**RECEIVED**

*S. N. Pandey*  
Dispatch Writer  
Wadala Police Station, Mus



Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala  
Office at The Superintendent of Salt premises  
BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wdl/2021/266-268

Date: 30/11/2022

To,  
The Senior Inspector of Police  
Wadala Police Station,  
Wadala , Mumbai - 37

**Subject: Dumping of debris on government land in CS. No. 210 of Salt Pan Division (Dadkhudai Salt Works), Wadala(East), Mumbai by miscreants. Request to take action against the miscreants.**

Sir,

It is learnt from shri Ashwin Vijay Mokal, our watch & ward staff deployed for Wadala area, that a **truck/dumper no. MH01 CV9078** is caught by him red handed while dumping debris in the salt works area of CS.no. 210 in the evening of 29.11.2022 (around 7 pm) at Wadala and brought to the Wadala Police station for further action in the matter. Please find enclosed herewith a photograph revealing the caught dumper.

Here it may be noted that a **FIR no. 265/2020 dated 05.11.2020** (copy enclosed for ready reference) has already been lodged with Wadala police station against unknown persons for dumping debris in the area.

You are, therefore, requested to take suitable action against the truck owner & the driver involved in illegal debris dumping activity in salt pan area.

Enclosures - As above.

Yours faithfully,

(S N Pandey)  
Deputy Superintendent of Salt  
Wadala

**Copy submitted for kind information to**

- 1) The Deputy Salt Commissioner, Mumbai.
- 2) The Superintendent of Salt, Bhandup.

OK

**RECEIVED**  
Sungale  
WPC-140509  
Dispatch Writer  
Wadala Police Station, Mu





Annexure - 6

-227-



GOVERNMENT OF INDIA  
Office of the Superintendent of Salt  
Circle Office, Bhandup (E) MUMBAI - 400 042  
E-mail: supdtsalt-bnd@gov.in

SCO-22014/24/2024-Regional Office Mumbai / १८५

Date: 23.01.2025

To  
The Senior Inspector of Police,  
Wadala Police Station,  
Wadala, Mumbai - 37

Subject: Police Complaint for Encroachment on Govt. Land in CS No. 210 in Salt Pan Division  
(Dadkhudai Salt Works), Wadala (East), Mumbai.

## Reference:

1. FIR No. 0157614 dated 05.11.2020.
2. C. No. - 1(1) Admn/Wdl/2021/266-268 dated 30.11.2022.
3. C. No. - 1(1) Admn/Wdl/2021/283-286 dated 15.12.2022.
4. C. No. - 1(1) Admn/Wdl/2023/69-71 dated 11.04.2023.
5. C. No. - 3(1) Admn/Wdl/2024/130 dated 06.05.2024.
6. C. No. - 3(1) L&B/Wdl/2024/221 dated 02.08.2024.

Sir,

I am writing to address the matter regarding the filling, dumping, and encroachment activities occurring on the Salt Pan Land situated at C.S. No. 210, Salt Pan Division, Matunga, in the District of Mumbai City, specifically in relation to the Wadala Salt Factory, which is owned by the Government of India through the Salt Department.

The land in question, measuring 84 acres, 28 Gunthas and 00 Annas is currently part of the Dadkhudai Salt Works in Wadala, Mumbai. On 22.09.1891 a registered lease deed was executed for twenty-one years with effect from 01.05.1887 expiring on 30/04/1908 (Copy Enclosed). As per GR No. 4917 dated 1885 only licensing of Salt Works will serve the purpose and no need to execute any additional documents. The de-licensing of the salt industry in July 1996 resulted in the cessation of the salt manufacturers' licensing rights. After cessation of licensing rights, it was directed to execute lease deed. Despite notices issued for executing a new lease with the Government of India, the salt manufacturers, failed to comply. Consequently, notices under the Public Premises (Eviction of Unauthorized Occupants) Act, 1971, were issued on 24.05.2013, and the proceedings culminated in 2016 with the declaration of the salt manufacturers as unauthorized occupants.

In response to these actions, the salt manufacturers filed Writ Petition No. 3069/2016 in the Bombay High Court, which led to a stay order on eviction with directions to maintain a Status quo. The land was given under the possession of Salt Manufacturers. This petition has been pending for the last six years, preventing the execution of eviction orders.

During the pendency of the Writ Petition, it has also come to our notice that unauthorized encroachments have occurred, with debris being dumped on the subject land, and the alleged landholders allowing social functions, including weddings to take place. The situation has worsened with unauthorized parking, further encroachment, and the spreading of construction and demolition (C&D) waste on the salt pan land (Photos enclosed). This illegal activity is altering the land's natural state and poses a threat to the mangroves and the surrounding environment.



We have made several attempts to address these issues by writing to you, MCGM and other relevant authorities; however, we have faced considerable non-cooperation, and since the land is not currently in our possession, we are unable to take direct action. This leaves us with no recourse but to repeatedly alert the concerned authorities and request their intervention.

The occupants Mr. Taher Chinoy and Ors. through their representatives, Mr. Rajesh Sariya and his security in-charge, Mr. Mangesh Vichare, continue to flagrantly violate the status quo order, allowing to operate a marriage venue (creating third party right), allowing heavy vehicles to park, and profiting from these unlawful activities. They are also increasing area of parking ground slowly and consistently by dumping C&D waste on the marshy land endangering environment and nature of salt pan land. This is a blatant disregard for the law and must be addressed immediately.

On 6th January 2025, we received communications from the office of the District Collector, Mumbai City, regarding the illegal dumping and destruction of the natural wetland reserve forest plot at CS No. 210 and wanted a report of action taken by the Salt Department. In response, our office, along with the Forest Department, conducted a survey on 14th January 2025, and a "Panchnama" was signed (copy enclosed).

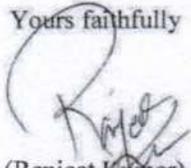
We are in the process of filing an Interim Application in Writ Petition No. 3069/2016 to request the Court to vacate the stay order, allowing us to take appropriate action against the unauthorized occupants.

In the meantime, we request to lodge a formal police complaint against ex-lessee Mr. Taher Chinoy and Ors. through their representatives, Mr. Rajesh Sariya, Mr. Mangesh Vichare, and all others involved in these illegal activities. The continued dumping of C&D waste and the unlawful use of the land for profit-making activities must be halted immediately. Additionally, we insist that any vehicles involved in the transport of C&D waste be seized, and the source of this waste be thoroughly investigated.

We expect prompt action from your end to address this serious breach of law. The land in question belongs to the Government of India, and its protection from illegal occupation and environmental degradation must be treated with utmost urgency. We look forward to your swift and decisive intervention in this matter.

Encl: As stated above and request letters issued to other authorities enclosed herewith.

Yours faithfully

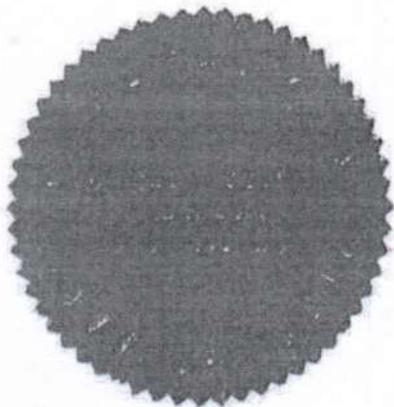
  
(Ranjeet Kumar)  
Superintendent of Salt  
Circle Office, Bhandup

Copy to -

1. Assistant Municipal Commissioner, F/North Ward
- ✓ 2. District Collector, Mumbai City
3. Member Secretary, MCZMA
4. Maharashtra Pollution Control Board (MPCB)

Copy Submitted to -

1. Dy. Salt Commissioner, Mumbai
2. The Salt Commissioner, Jaipur for information.



IN THE HIGH COURT OF JUDICAATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION

INTERIM APPLICATION NO. OF 2023

( for Direction/Injunction )

IN

WRIT PETITION NO. 3069 OF 2016

1. The Deputy Salt Commissioner, Chennai ... Applicants  
having his office at Shastri Bhawan, (Original  
26, Haddow Road, Numgambakkam, Respondents)  
Chennai - 600006.



2. The Estate Officer  
having his Office at Exchange Building,  
Shiv Sagar Ram-Gulam Marg,  
Ballard Estate, Mumbai - 400001.
3. The Assistant Salt Commissioner,  
R.O. Mumbai having his Office at  
Exchange Building, Shiv Sagar Ram-Gulam Marg,  
Ballard Estate, Mumbai - 400001.
4. Union of India  
Ayakar Bhavan, New Marine Lines,  
Mumbai 400 020.

IN THE MATTER BETWEEN

1. Taher Chinoy ... Petitioners  
Since deceased, through Legal Heirs  
and Representatives, the Petitioner Nos.2 to 8
2. Mohamed Obedulla Chinoy  
residing at 64, Citation Drive,  
Toronto, ON, M2K 1S7, Canada.



3. Ameera Rafiq Wahedna  
residing at Wahedna Apartments,  
75, Hill Road, Bandra, Mumbai 400050.
4. Yusuf Noorani  
residing at Belmont, 37D,  
L.Jagmohandas Marg, Mumbai 400036.
5. Anees Yusuf Noorani  
residing at Belmont, 37D,  
L.Jagmohandas Marg, Mumbai 400036.
6. Salman Yusuf Noorani  
residing at Belmont, 37D,  
L.Jagmohandas Marg, Mumbai 400036.
7. Zain F. Kably  
residing at Belmont, 37D,  
L.Jagmohandas Marg, Mumbai 400036.
8. Shahjehan Chinoy  
Residence at 37-11, Block 6,  
P.E.C.H.S. Karachi, Pakistan.

Versus



1. H.K.Sharma ... Respondents  
at present the Deputy Salt Commissioner,  
Chennai, having his office at  
Shastri Bhawan, 26, Haddow Road,  
Numgambakkam, Chennai - 600006.
2. Dr. J. P. Mishra  
having his Office at Exchange Building,  
Shiv Sagar Ram-Gulam Marg,  
Ballard Estate, Mumbai - 400001.
3. C. Raghu, Asst. Salt Commissioner,  
R.O. Mumbai having his Office at  
Exchange Building, Shiv Sagar Ram-Gulam Marg,  
Ballard Estate, Mumbai - 400001.
4. Union of India  
Ayakar Bhavan, New Marine Lines,  
Mumbai 400 020.



TO  
THE HON'BLE CHIEF JUSTICE AND THE OTHER PUSINE  
JUDGES OF THE HON'BLE HIGH COURT OF JUDICATURE  
AT BOMBAY

THE HUMBLE APPLICATION OF THE APPLICANTS  
ABOVENAMED

MOST RESPECTFULLY SHEWETH:

1. That the Applicants through this Application are seeking directions against the Petitioners either to take immediate and appropriate steps to protect the subject land viz. land admeasuring 84 acres 28 gunthas and 00 annas situated in C.S. No.210 of Matunga in the District of Mumbai City, covered by Dadkhudai Salt Works in Wadala Salt Factory owned by the Government of India through the Salt Department, further not to create any 3<sup>rd</sup> party right, title and/or interest by any means in the said land or part thereof. Alternatively, the Applicants are praying for vacating the Stay granted by this Hon'ble Court to the Order dated 01.12.2016 in view of peculiar facts and circumstances of the case. The facts in brief are as under.
  
2. The Applicants state that due to de-licensing of salt industry in July 1996, the license rights held by the salt manufacturers



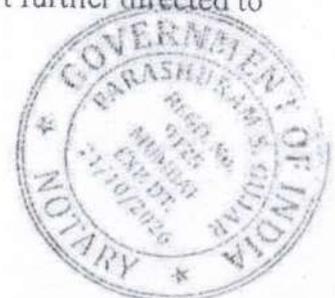
in the said public premises came to an end. They were required to execute lease with the Government of India in respect of the public premises to remain in lawful possession of the same. Despite the notices issued to them, the salt manufacturers/notices (including the Petitioners) did not execute any lease with the Government of India and therefore they were issued notice under sub-section (1) and Clause (B)(ii) of sub-section (2) of Section 4 of the Public Premises (Eviction of Unauthorized Occupants) Act, 1971 on 24.05.2013.

3. The Applicants state that so far as the present subject land viz. land admeasuring 84 acres 28 gunthas and 00 annas situated in C.S. No.210 of Matunga in the District of Mumbai City, covered by Dadkhudai Salt Works in Wadala Salt Factory owned by the Government of India through the Salt Department, is concerned, after hearing parties at length, and after going through the evidence on record, the Respondent No.2 Estate Officer by his reasoned Order dated 01.12.2016 ordered the Petitioners and all persons who may be in



occupation of the said subject land or any part thereof to vacate the said subject land on or before 20.12.2016.

4. The Applicants state that the Petitioners through the above Writ Petition has challenged the show cause notices dated 24.05.2013 and 02.11.2015 and the Order dated 01.12.2016 passed by the Respondent No.2 under the provisions of the sub-section (1) of Section 5 of the Public Premises (Eviction of Unauthorized Occupants) Act, 1971 for taking possession of the lands of Dadkhudai Salt Works situated at Wadala, Mumbai (*annexed at Exh. U @ page no.195 to the Writ Petition*).
  
5. The Applicants state that this Hon'ble Court vide Order dated 15.12.2016 passed in the above Writ Petition, directed the parties to maintain Status Quo. Vide Order dated 13.11.2017, this Hon'ble Court admitted the Writ Petitions and stayed all further proceedings and actions under the Public Premises Act. This Hon'ble Court also ordered not to implement the eviction order until further orders of the Court. In view of narrow issued involved, this Hon'ble Court further directed to



list the Writ Petition for final hearing on 04.12.2017 at 3.00 pm. It is submitted the since then the Writ Petition is pending for final hearing for last 6 years.

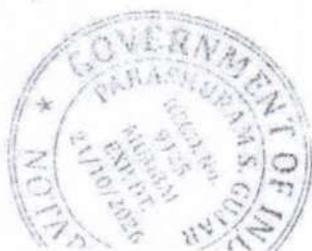
6. The Applicants state and submit that during pendency of the Writ Petition, some anti-social elements started encroaching upon the subject land and started dumping debris on the same. It also appears that various social functions like wedding etc started taking place on the said land since it was not protected by the alleged holders of the said land. Accordingly, the Respondents made various grievances with appropriate authorities, however nothing could prevent the unauthorized use of said land since the same is not fenced and protected. A question in respect of such encroachment was also raised in the State Assembly. Recently, some persons started parking their vehicles illegally and unauthorizedly over the subject land. Hereto annexed and marked as Exhibit 'IA-1' (colly) are copies of some of the communications and the recent photographs. The Applicant crave leave to refer to and to rely upon said complaints/communications in support of their case and the contents thereof be treated as part and parcel of this



Application in order to avoid duplication of paper work. Because of such activities, the suit land is getting grossly endangered and vested as well, as the same would result in multiplicity of the proceedings.

7. It is submitted that it was absolute duty of the Petitioners, while seeking prayer for stay of the vacation order dated 01.12.2016, to protect the subject land and to take steps to prevent vesting of the same. However, it now appears that the Petitioners and/or their agents are renting out the subject land illegally, highhandedly and without consent of the Applicants to various 3<sup>rd</sup> parties for performing marriages as well as for parking and profiteering from the same. As a result, the petitioner has violated the interim orders of Hon'ble Bombay High Court dated 15.12.2016.

8. Being aggrieved by failure on part of the Petitioners and in order to protect the subject land from being vested, the Applicants have approached this Hon'ble Court seeking direction against the Petitioners either to take immediate and appropriate steps to protect the subject land, further not to create any 3<sup>rd</sup> party right, title and/or interest by any means.



Alternatively, the Applicants are praying for vacating the Stay granted by this Hon'ble Court to the Order dated 01.12.2016 in view of peculiar facts and circumstances of the case.

9. The Applicants state and submit that they have a very good case on merits. They would suffer greater hardship than the Petitioners, irreparable injury, injustice and loss of their immovable property if no immediate relief against the Petitioners is granted, which cannot be compensated in terms of moneys. If the relief as prayed for is not granted it will also cause inconvenience to the public at large and severe loss to the Public Exchequer. It is therefore prayed that pending the hearing and final disposal of the present Writ Petition this Hon'ble Court be pleased to grant the reliefs as prayed for.
10. No other Application/Petition/Appeal claiming the same or similar relief has been filed either to the Hon'ble Supreme Court of India or to any other Hon'ble Courts in India.



11. The present applicant is holding additional charge of Assistant Salt Commissioner Mumbai and therefore is filing application as Respondent no.3 herein.
12. The Applicants, therefore, most respectfully pray that Your Lordships in the interest of justice be pleased to: -
- (a) Restrain the Petitioners and/or their agents from creating any 3<sup>rd</sup> party right, title and/or interest by any means in the subject land i.e. land admeasuring 84 acres 28 gunthas and 00 annas situated in C.S. No.210 of Matunga in the District of Mumbai City, covered by Dadkhudai Salt Works in Wadala Salt Factory owned by the Government of India through the Salt Department, or any part thereof, in view of peculiar facts and circumstances of the case, and remove all illegal structures from the subject land and also remove all encroachments, on this subject land;
- (b) Vacate the Order dated 13.11.2017 passed by this Hon'ble Court in present Writ Petition No.3069/2016



granting stay to all further proceedings and actions under the Public Premises Act, in view of peculiar facts and circumstances of the case;

- (c) In Addition to prayer clause (a), direct the Petitioners to take immediate and appropriate steps for protecting the subject land i.e. land admeasuring 84 acres 28 gunthas and 00 annas situated in C.S. No.210 of Matunga in the District of Mumbai City, covered by Dadkhudai Salt Works in Wadala Salt Factory owned by the Government of India through the Salt Department, in view of peculiar facts and circumstances of the case and to report their compliance to this Hon'ble Court;
- (d) Grant ad-interim / interim relief in terms of prayer clause (a) and (b) above;
- (e) Grant/pass such other and further relief /order in the interests of justice in favour of the Applicants, in view of peculiar facts and circumstances of the case;



AND for this act of kindness and justice the Applicants as  
duty bound shall ever pray.

MUMBAI }  
DATED: 16<sup>th</sup> FEBRUARY, 2024 }

*[Signature]*  
16/2/24  
APPLICANT No.3

*N.P. Sharma*

ADVOCATE FOR APPLICANTS.



VERIFICATION

I, Ashwani Kumar, working as Section Officer, DPIIT, Ministry of Commerce and Trade, Government of India and holding Additional Charge of the Assistant Salt Commissioner, Mumbai, the Applicant No.3 above named, do hereby on solemn affirmation say and state that whatever is stated hereinabove in paragraphs No.1 to 10 is true and correct to the best of my knowledge and information derived from my office records including the legal submissions which I believe to be true and the last paragraph No.11 contain our humble prayers.



Solemnly affirmed at Mumbai on }  
 this 16<sup>th</sup> Day of February, 2024. }

*[Signature]*  
 DEPONENT. 16/2/24

Identified & explained by me:

*[Signature]*

Advocate for Applicants

BEFORE ME  
*[Signature]*  
 P. S. GUJAR  
 ADVOCATE & NOTARY  
 UNION OF INDIA  
 GREATER MUMBAI  
 REGD NO. 9125  
 EXP. DT. 31/10/2026  
 BEFORE ME



Sr. No. 225 Reg. No. 03  
 Page No. 80 Dt. 16/2/2024

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IN THE HIGH COURT OF JUDICAATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

INTERIM APPLICATION (L) NO. 14483 OF 2024

IN

WRIT PETITION NO. 3069 OF 2016

The Deputy Salt Commissioner, Chennai

and others ... Applicants

IN THE MATTER BETWEEN

Mohamed Obedulla Chinoy and others ... Petitioners

Versus

H.K.Sharma and others ... Respondents

ADDITIONAL AFFIDAVIT IN SUPPORTON BEHALF OF THE APPLICANTS

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3.	IA-3	Copy of the letter dated 12.11.2024.	63	65
4.	IA-4	Copies of some of the grievances including FIR against the dumping of debris on the suit land.	66	75
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IN THE HIGH COURT OF JUDICAATURE AT BOMBAY

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Versus

H.K.Sharma and others ... Respondents

**ADDITIONAL AFFIDAVIT IN SUPPORT****ON BEHALF OF THE APPLICANTS**

I, Ashwani Kumar, aged 35 years, Indian Inhabitant, working as Section Officer, DPIIT, Ministry of Commerce and Industry, Government of India and holding Additional Charge of the Assistant Salt Commissioner, Mumbai, the Applicants No.3 above named,

A handwritten signature in black ink, appearing to be 'Ashwani Kumar'.

without prejudice to our rights and contentions, do hereby state and declare on solemn affirmation as under :

1. I say and submit that I am filing present affidavit for and on behalf of all the Respondents only for the purposes of bringing out on record of this Hon'ble Court certain facts/points which will enable the Court to adjudicate the controversy involved herein.
  
2. I state that I have gone through the contents of the Affidavit in Reply dated 20.07.2024 of the Petitioners to our IA. I strictly deny each and every allegation and averment made by the said Petitioners in their Affidavit in Reply which is contrary to our submissions in the IA and in this Affidavit. I am filing present Affidavit as stated above, in continuation of our IA, for the limited purpose of bringing on record of this Hon'ble High Court certain true and correct facts of the case subsequent to filing of the IA and the necessity to grant the prayer clause (c) at present *ad-interim* stage in order to secure the land in dispute. Thus, any omission on my part to deny any of the averments specifically may not be construed as admission thereof. I say that nothing



A handwritten signature in black ink, appearing to be the name of the notary, R.V. Singh.

contained in the Affidavit in reply should be admitted by me unless expressly done so. I am filing this short Affidavit without prejudice to our rights & contentions to file further Affidavit.

3. I say that the Applicants through the Interim Application have sought for directions against the Petitioners either to take immediate and appropriate steps to protect the subject land viz. land admeasuring 84 acres 28 gunthas and 00 annas situated in C.S. No.210 of Matunga in the District of Mumbai City, covered by Dadkhudai Salt Works in Wadala Salt Factory owned by the Government of India through the Salt Department; further not to create any 3<sup>rd</sup> party right, title and/or interest by any means in the said land or part thereof. Alternatively, the Applicants have prayed for vacating the Stay granted by this Hon'ble Court to the Order dated 01.12.2016 in view of peculiar facts and circumstances of the case.



4. It is submitted that as stated by us in our IA, during the pendency of the Writ Petition, some anti-social elements

started encroaching the subject land and started dumping debris on the same. It also appears that various social functions like wedding etc. started taking place on the said land since it was not protected by the alleged holders of the said land. Accordingly, the Respondents made various grievances with appropriate authorities, however nothing could prevent the unauthorized use of said land since the same is not fenced and protected. A question in respect of such encroachment was also raised in the State Assembly. Recently, some persons started parking their vehicles illegally and unauthorizedly over the subject land creating a third party right. Because of such activities, the suit land is getting grossly endangered and vested as well as the same would result in multiplicity of the proceedings.

5. Although the Petitioners through their affidavit have not denied the fact of encroachment which the Applicants have proved by the evidence. Nothing on record has been brought in by the Petitioners except mere denial of the averments of the Applicants.



A handwritten signature in black ink, appearing to be "R.V. Singh", written below the notary seal.

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6. Admittedly, till date the Petitioners have not taken any steps to secure the land under dispute. Since there is no court order nor there is any prohibition, the encroachers are being instigated for more encroachments. The photographs annexed herewith and marked as **Exhibit 'IA-2'** are copies of the recent photographs which clearly shows the encroachment types.
7. Being aggrieved, the Respondents immediately approached the local town planning authority viz. MCGM and sought their intervention regarding such encroachment. Hereto annexed and marked as **Exhibit 'IA-3'** is a copy of the letter dated 12.11.2024. The Applicants crave leave to refer to and to rely upon their said communication in support of their case and the contents of those communication be treated as part and parcel of this Affidavit in order to avoid duplication of paperwork.
8. As the land under dispute is without fence,
- (i) some people are using it for throwing the debris in it thereby causing damage not only to the Salt work but



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also damaging the environment friendly eco-system protector viz. the mangroves belt. In spite of numerous complaints with various authorities, including a recent request for lodging a police complaint with the Senior Police Inspector, Wadala, and the filing of an FIR in 2020, nothing could prevent such dumping of debris. Hereto annexed and marked as Exhibit 'IA-4' are the copies of some of the grievances including FIR. The Applicants crave leave to refer to and to rely upon the said communications in support of their case and the contents of those communications be treated as part and parcel of this Affidavit in order to avoid duplication of paperwork. Sometimes, the officers of the Applicants along with officials of other departments also caught the trucks dumping the debris in the suit land and took them to the local police Station, surprisingly the dumping activities are continuing even today.

- (ii) Some people have also encroached upon the land. Accordingly, a notice was issued to such persons and a complaint has been made with the local planning authority, however such activities are continuing even



*[Handwritten signature]*

today, which may result in multiplicity of the proceeding. Hereto annexed and marked as Exhibit 'IA-5' are the copies of some of the grievances. The Applicants crave leave to refer to and to rely upon the said communications in support of their case and the contents of those communications be treated as part and parcel of this Affidavit in order to avoid duplication of paperwork

9. It is submitted that the Applicants received a letter dated 02.01.2025 issued by the Office of the Collector, Mumbai City, based on the complaints received by it, calling upon the Applicants to submit a detailed report in respect of the dumping and encroachment in the disputed land and action taken thereof. Hereto annexed and marked as Exhibit 'IA-6' is the copy of said letter dated 02.01.2025 along with copies of the complaints received by the Office of the Collector. The Applicants crave leave to refer to and to rely upon the said communications in support of their case and the contents of those communications be treated as part and parcel of this Affidavit in order to avoid duplication of paperwork.



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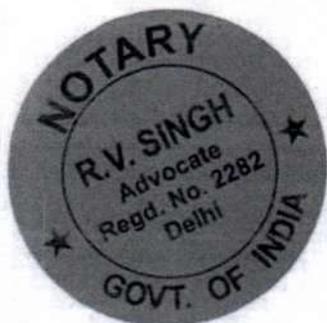
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10. Accordingly, on 14.01.2025 the Applicants carried out a Panchanama with the assistance of Forest Department officials and taken photographs, a copy of which is annexed hereto and marked as Exhibit 'IA-7', which clearly shows the dumping of debris, illegal usage of the encroached portion, etc. The Applicants crave leave to refer to and to rely upon the said panchanama and photographs in support of their case and the contents of the said panchanama and photographs be treated as part and parcel of this Affidavit in order to avoid duplication of paperwork.
11. It is respectfully submitted that till the hearing and final disposal of the Writ Petition, the land in dispute is required to be protected under the orders of this Hon'ble Court. In case, this Hon'ble Court directs the Applicants to take protective measures for the land in dispute, the Applicants are ready to do the same only after the land is restored to its original position by the petitioners, with sole intention of protection of the disputed property.
12. In view of above facts, circumstances and evidence on record,



it is humbly submitted that the aspect of protection of land in dispute be considered in terms of prayer clause (c) at this *ad-interim* stage in order to prevent wastage of the said land.



13. Whatsoever stated above is true and correct to the best of my knowledge and belief and official record.

Solemnly affirmed at Delhi on }

this 17 FEB 2025 th Day of February, 2025.}

I Identified the deponent/executorant who has signed in my presence

Identified & Explained by me.

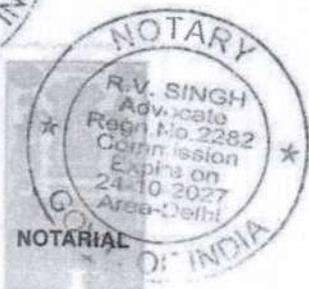
*[Signature]*  
DEPONENT.

Ashwani Kumar  
Assistant Salt Commissioner  
O/o Deputy Salt Commissioner  
Government of India  
Exchange Building, 4th Floor,  
Sir Shivsagar Ramgulam Marg  
Ballard Estate, MUMBAI-400001

Advocate for the Applicants



BEFORE ME.



Solemnly affirmed before me read over & explained to the deponent.

*[Signature]*  
Notary Public, Delhi

17 FEB 2025

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IN THE HIGH COURT OF  
JUDICATURE AT BOMBAY

OOCJ

INT. APPLICATION (L) NO. 14483 OF 2024  
IN  
WRIT PETITION NO. 3069 OF  
2016

The Deputy Salt Commissioner,  
Chennai & others ...  
Applicants

IN THE MATTER BETWEEN

Taher Chinoy and others ... Petitioners

Versus

H.K.Sharma and others ... Respondents



Assistant Salt Commissioner  
Old Deputy Salt Commissioner  
Government of India  
Expenditure Building, 4th Floor  
B-2, Connaught Place, New Delhi  
110028

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ADDITIONAL AFFIDAVIT IN  
SUPPORT ON BEHALF OF THE  
APPLICANTS  
-----

Dated this            th day of February, 2025

NIRANJAN P. SHIMPI

Advocate for the Applicants-Respondents

22, Office No.24, 2<sup>nd</sup> Floor,

105, Abubaker House, Near

BSE, Opp. Bharat House,

Appollo Street, Mumbai

Samachar Marg, Fort, Mumbai

- 400 023.

Email : shimpi.chambers@gmail.com

Mobile : 98200 35783

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Annexure -8

[Published In the Gazette of India, Part-II, Section-3, Sub-section (ii)]  
Ministry of Environment, Forest and Climate Change

**NOTIFICATION**

New Delhi, the 29<sup>th</sup> March, 2016

**G.S.R. 317(E).**-Whereas the Municipal Solid Wastes (Management and Handling) Rules, 2000 published vide notification number S.O. 908(E), dated the 25<sup>th</sup> September, 2000 by the Government of India in the erstwhile Ministry of Environment and Forests, provided a regulatory frame work for management of Municipal Solid Waste generated in the urban area of the country;

And whereas, to make these rules more effective and to improve the collection, segregation, recycling, treatment and disposal of solid waste in an environmentally sound manner, the Central Government reviewed the existing rules and it was considered necessary to revise the existing rules with a emphasis on the roles and accountability of waste generators and various stakeholders, give thrust to segregation, recovery, reuse, recycle at source, address in detail the management of construction and demolition waste.

And whereas, the draft rules, namely, the Solid Waste Management Rules, 2015 with a separate chapter on construction and demolition waste were published by the Central Government in the Ministry of Environment, Forest and Climate Change vide G.S.R. 451 (E), dated the 3<sup>rd</sup> June, 2015 inviting objections or suggestions from the public within sixty days from the date of publication of the said notification;

And Whereas, the objections or suggestions received within the stipulated period were duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sections 6, 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Municipal Solid Wastes (Management and Handling) Rules, 2000, except as respect things done or omitted to be done before such supersession, the Central Government hereby notifies the following rules for Management of Construction and Demolition Waste –

1. **Short title and commencement.**-(1) These rules shall be called the Construction and Demolition Waste Management Rules, 2016.
  - (2) They shall come into force on the date of their publication in the Official Gazette.
2. **Application.**-The rules shall apply to every waste resulting from construction, re-modeling, repair and demolition of any civil structure of individual or organisation or authority who generates construction and demolition waste such as building materials, debris, rubble.
3. **Definitions** –(1) In these rules, unless the context otherwise requires,-
  - (a) "ACT" means the Environment ( Protection) Act, 1986 (29 of 1986);
  - (b) "**construction**" means the process of erecting of building or built facility or other structure, or

building of infrastructure including alteration in these entities,;

- (c) **"construction and demolition waste"** means the waste comprising of building materials, debris and rubble resulting from construction, re-modeling, repair and demolition of any civil structure;
- (d) **"de-construction"** means a planned selective demolition in which salvage, re-use and recycling of the demolished structure is maximized;
- (e) **"demolition"** means breaking down or tearing down buildings and other structures either manually or using mechanical force (by various equipment) or by implosion using explosives.
- (f) **"form"** means a Form annexed to these rules;
- (g) **"local authority"** means an urban local authority with different nomenclature such as municipal corporation, municipality, nagarpalika, nagarnigam, nagarpanchayat, municipal council including notified area committee and not limited to or any other local authority constituted under the relevant statutes such as gram panchayat, where the management of construction and demolition waste is entrusted to such agency;
- (h) **"schedule"** means a schedule annexed to these rules;
- (i) **"service provider"** means authorities who provide services like water, sewerage, electricity, telephone, roads, drainage etc. often generate construction and demolition waste during their activities, which includes excavation, demolition and civil work;
- (j) **"waste generator"** means any person or association of persons or institution, residential and commercial establishments including Indian Railways, Airport, Port and Harbour and Defence establishments who undertakes construction of or demolition of any civil structure which generate construction and demolition waste.

(2) Words and expressions used but not defined herein shall have the same meaning defined in the ACT.

**(4) Duties of the waste generator -**

(1) Every waste generator shall prima-facie be responsible for collection, segregation of concrete, soil and others and storage of construction and demolition waste generated, as directed or notified by the concerned local authority in consonance with these rules.

(2) The generator shall ensure that other waste (such as solid waste) does not get mixed with this waste and is stored and disposed separately.

(3) Waste generators who generate more than 20 tons or more in one day or 300 tons per project in a month shall segregate the waste into four streams such as concrete, soil, steel, wood and plastics, bricks and mortar and shall submit waste management plan and get appropriate approvals from the local authority before starting construction or demolition or remodeling work and keep the concerned

authorities informed regarding the relevant activities from the planning stage to the implementation stage and this should be on project to project basis.

(4) Every waste generator shall keep the construction and demolition waste within the premise or get the waste deposited at collection centre so made by the local body or handover it to the authorised processing facilities of construction and demolition waste; and ensure that there is no littering or deposition of construction and demolition waste so as to prevent obstruction to the traffic or the public or drains.

(5) Every waste generator shall pay relevant charges for collection, transportation, processing and disposal as notified by the concerned authorities; Waste generators who generate more than 20 tons or more in one day or 300 tons per project in a month shall have to pay for the processing and disposal of construction and demolition waste generated by them, apart from the payment for storage, collection and transportation. The rate shall be fixed by the concerned local authority or any other authority designated by the State Government.

**(5) Duties of service provider and their contractors -**

(1) The service providers shall prepare within six months from the date of notification of these rules, a comprehensive waste management plan covering segregation, storage, collection, reuse, recycling, transportation and disposal of construction and demolition waste generated within their jurisdiction.

(2) The service providers shall remove all construction and demolition waste and clean the area every day, if possible, or depending upon the duration of the work, the quantity and type of waste generated, appropriate storage and collection, a reasonable timeframe shall be worked out in consultation with the concerned local authority.

(3) In case of the service providers have no logistics support to carry out the work specified in sub-rules (1) and (2) , they shall tie up with the authorised agencies for removal of construction and demolition waste and pay the relevant charges as notified by the local authority.

**(6) Duties of local authority-**The local authority shall,-

(1) issue detailed directions with regard to proper management of construction and demolition waste within its jurisdiction in accordance with the provisions of these rules and the local authority shall seek detailed plan or undertaking as applicable, from generator of construction and demolition waste;

(2) chalk out stages, methodology and equipment, material involved in the overall activity and final clean up after completion of the construction and demolition ;

(3c) seek assistance from concerned authorities for safe disposal of construction and demolition waste contaminated with industrial hazardous or toxic material or nuclear waste if any;

(4) shall make arrangements and place appropriate containers for collection of waste and shall remove at regular intervals or when they are filled, either through own resources or by appointing private operators;

- (5) shall get the collected waste transported to appropriate sites for processing and disposal either through own resources or by appointing private operators;
- (6) shall give appropriate incentives to generator for salvaging, processing and or recycling preferably in-situ;
- (7) shall examine and sanction the waste management plan of the generators within a period of one month or from the date of approval of building plan, whichever is earlier from the date of its submission;
- (8) shall keep track of the generation of construction and demolition waste within its jurisdiction and establish a data base and update once in a year;
- (9) shall devise appropriate measures in consultation with expert institutions for management of construction and demolition waste generated including processing facility and for using the recycled products in the best possible manner;
- (10) shall create a sustained system of information, education and communication for construction and demolition waste through collaboration with expert institutions and civil societies and also disseminate through their own website;
- (11) shall make provision for giving incentives for use of material made out of construction and demolition waste in the construction activity including in non-structural concrete, paving blocks, lower layers of road pavements, colony and rural roads.

**(7) Criteria for storage, processing or recycling facilities for construction and demolition waste and application of construction and demolition waste and its products-**

- (1) The site for storage and processing or recycling facilities for construction and demolition waste shall be selected as per the criteria given in **Schedule I**;
- (2) The operator of the facility as specified in sub- rules (1) shall apply in **Form I** for authorization from State Pollution Control Board or Pollution Control Committee.
- (3) The operator of the facility shall submit the annual report to the State Pollution Control Board in **Form II**.
- (3) Application of materials made from construction and demolition waste in operation of sanitary landfill shall be as per the criteria given in **Schedule II**.

**(8) Duties of State Pollution Control Board or Pollution Control Committee-**

- (1) State Pollution Control Board or Pollution Control Committee shall monitor the implementation of these rules by the concerned local bodies and the competent authorities and the annual report shall be sent to the Central Pollution Control Board and the State Government or Union Territory or any other State level nodal agency identified by the State Government or Union Territory administration for generating State level comprehensive data. Such reports shall also contain the comments and suggestions of the State Pollution Control Board or Pollution Control Committee with respect to any comments or changes required;

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(2) State Pollution Control Board or Pollution Control Committee shall grant authorization to construction and demolition waste processing facility in **Form-III** as specified under these rules after examining the application received in **Form I**;

(3) State Pollution Control Board or Pollution Control Committee shall prepare annual report in **Form IV** with special emphasis on the implementation status of compliance of these rules and forward report to Central Pollution Control Board before the 31<sup>st</sup> July for each financial year.

**(9) Duties of State Government or Union Territory Administration-**

(1) The Secretary in-charge of development in the State Government or Union territory administration shall prepare their policy document with respect to management of construction and demolition of waste in accordance with the provisions of these rules within one year from date of final notification of these rules.

(2) The concerned department in the State Government dealing with land shall be responsible for providing suitable sites for setting up of the storage, processing and recycling facilities for construction and demolition waste.

(3) The Town and Country planning Department shall incorporate the site in the approved land use plan so that there is no disturbance to the processing facility on a long term basis.

(4) Procurement of materials made from construction and demolition waste shall be made mandatory to a certain percentage (say 10-20%) in municipal and Government contracts subject to strict quality control.

**(10) Duties of the Central Pollution Control Board -** (1) The Central Pollution Control Board shall,-

(a) prepare operational guidelines related to environmental management of construction and demolition waste management;

(b) analyze and collate the data received from the State Pollution Control Boards or Pollution Control Committee to review these rules from time to time;

(c) coordinate with all the State Pollution Control Board and Pollution Control Committees for any matter related to development of environmental standards;

(d) forward annual compliance report to Central Government before the 30<sup>th</sup> August for each financial year based on reports given by State Pollution Control Boards of Pollution Control Committees.

**(11) Duties of Bureau of Indian Standards and Indian Roads Congress** -The Bureau of Indian Standards and Indian Roads Congress shall be responsible for preparation of code of practices and standards for use of recycled materials and products of construction and demolition waste in respect of construction activities and the role of Indian Road Congress shall be specific to the standards and practices pertaining to construction of roads.

**(12) Duties of the Central Government -**

- (1) The Ministry of Urban Development, and the Ministry of Rural Development, Ministry of Panchayat Raj, shall be responsible for facilitating local bodies in compliance of these rules;
- (2) The Ministry of Environment, Forest and Climate Change shall be responsible for reviewing implementation of these rules as and when required.

**13. Timeframe for implementation of the provisions of these rules** -The timeline for implementation of these rules shall be as specified in **Schedule III**:

**14. Accident reporting by the construction and demolition waste processing facilities**-In case of any accident during construction and demolition waste processing or treatment or disposal facility, the officer in charge of the facility in the local authority or the operator of the facility shall report of the accident in **Form-V** to the local authority. Local body shall review and issue instruction if any, to the in-charge of the facility.

**Schedule I****Criteria for Site Selection for Storage and Processing or Recycling Facilities for construction and demolition Waste**

[See Rule 7(1)]

- (1) The concerned department in the State Government dealing with land shall be responsible for providing suitable sites for setting up of the storage, processing and recycling facilities for construction and demolition and hand over the sites to the concerned local authority for development, operation and maintenance, which shall ultimately be given to the operators by Competent Authority and wherever above Authority is not available, shall lie with the concerned local authority.
- (2) The Local authority shall co-ordinate (in consultation with Department of Urban Development of the State or the Union territory) with the concerned organizations for giving necessary approvals and clearances to the operators.
- (3) Construction and demolition waste shall be utilized in sanitary landfill for municipal solid waste of the city or region as mentioned at Schedule I of these rules. Residues from construction and demolition waste processing or recycling industries shall be land filled in the sanitary landfill for solid waste.
- (4) The processing or recycling shall be large enough to last for 20-25 years (project based on-site recycling facilities).
- (5) The processing or recycling site shall be away from habitation clusters, forest areas, water bodies, monuments, National Parks, Wetlands and places of important cultural, historical or religious interest.
- (6) A buffer zone of no development shall be maintained around solid waste processing and disposal facility, exceeding five Tonnes per day of installed capacity. This will be maintained within the

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total area of the solid waste processing and disposal facility. The buffer zone shall be prescribed on case to case basis by the local authority in consultation with concerned State Pollution Control Board.

- (7) Processing or recycling site shall be fenced or hedged and provided with proper gate to monitor incoming vehicles or other modes of transportation.
- (8) The approach and or internal roads shall be concreted or paved so as to avoid generation of dust particles due to vehicular movement and shall be so designed to ensure free movement of vehicles and other machinery.
- (9) Provisions of weigh bridge to measure quantity of waste brought at landfill site, fire protection equipment and other facilities as may be required shall be provided.
- (10) Utilities such as drinking water and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy landfill operations during night hours shall be provided and Safety provisions including health inspections of workers at landfill sites shall be carried out made.
- (11) In order to prevent pollution from processing or recycling operations, the following provisions shall be made, namely:
  - (a) Provision of storm water drains to prevent stagnation of surface water;
  - (b) Provision of paved or concreted surface in selected areas in the processing or recycling facility for minimizing dust and damage to the site.
  - (c) Prevention of noise pollution from processing and recycling plant;
  - (d) provision for treatment of effluent if any, to meet the discharge norms as per Environment (Protection) Rules, 1986.
- (12) Work Zone air quality at the Processing or Recycling site and ambient air quality at the vicinity shall be monitored.
- (13) The measurement of ambient noise shall be done at the interface of the facility with the surrounding area, i.e., at plant boundary.
- (14) The following projects shall be exempted from the norms of pollution from dust and noise as mentioned above:
 

For construction work, where at least 80 percent construction and demolition waste is recycled or reused in-situ and sufficient buffer area is available to protect the surrounding habitation from any adverse impact.
- (15) A vegetative boundary shall be made around Processing or Recycling plant or site to strengthen the buffer zone.

**Schedule II**

**Application of materials made from construction and demolition waste and its products.**

[See Rule 7(3)]

Sl. No.	Parameters	Compliance Criteria
1	<p>Drainage layer in leachate collection system at bottom of Sanitary Landfill                      Gas Collection Layer above the waste at top of Sanitary Landfill and                      Drainage Layer in top Cover System above Gas Collection Layer of Sanitary Landfill                      For capping of sanitary landfill or dumpsite, drainage layer at the top</p>	<p>Only crushed and graded hard material (stone, concrete etc.) shall be used having coarse sand size graded material (2mm – 4.75mm standard sieve size).                      Since the coarse sand particles will be angular in shape (and not rounded as for riverbed sand), protection layers of non-woven geo-textiles may be provided, wherever required, to prevent puncturing of adjacent layers or components.</p>
2	<p>Daily cover</p>	<p>Fines from construction and demolition processed waste having size up to 2 mm shall be used for daily cover over the fresh waste.                      Use of construction and demolition fines as landfill cover shall be mandatory where such material is available. Fresh soil (sweet earth) shall not be used for such places and borrow-pits shall not be allowed. Exception – soil excavated during construction of the same landfill.                      During hot windy days in summer months, some fugitive dust problems may arise. These can be minimised by mixing with local soil wherever available for limited period.</p>
3	<p>Civil construction in a sanitary landfill</p>	<p>Non-structural applications, such as kerb stones, drain covers, paving blocks in pedestrian areas.</p>

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**Schedule III**  
**Timeframe for Planning and Implementation**  
**[See Rule 13]**

Sl. No.	Compliance Criteria	Cities with population of 01 million and above	Cities with population of 0.5-01 million	Cities with population of less than 0.5 million
1	Formulation of policy by State Government	12 months	12 months	12 months
2	Identification of sites for collection and processing facility	18 months	18 months	18 months
3	Commissioning and implementation of the facility	18 months	24 months	36 months
4	Monitoring by SPCBs	3 times a year – once in 4 months	2 times a year – once in 6 months	2 times a year – once in 6 months

*\*The time Schedule is effective from the date of notification of these rules.*

**FORM – I**

See [Rule 7 (2)]

**Application for obtaining authorisation**

To,  
The Member Secretary

\_\_\_\_\_ Name of the local authority or Name of the agency :  
appointed by the municipal authority

Correspondence address Telephone No. Fax No.	
Nodal Officer and designation (Officer authorized by the competent authority or agency responsible for operation of processing or recycling or disposal facility)	
Authorisation applied for (Please tick mark)	Setting up of processing or recycling facility of construction and demolition waste
Detailed proposal of construction and demolition waste processing or recycling facility to include the following Location of site approved and allotted by the Competent Authority. Average quantity (in tons per day) and composition of construction and demolition waste to be handled	

<p>at the specific site.</p> <p>Details of construction and demolition waste processing or recycling technology to be used.</p> <p>Quantity of construction and demolition waste to be processed per day.</p> <p>Site clearance from Prescribed Authority.</p> <p>Salient points of agreement between competent authority or local authority and operating agency (attach relevant document).</p> <p>Plan for utilization of recycled product.</p> <p>Expected amount of process rejects and plan for its disposal (e.g., sanitary landfill for solid waste).</p> <p>Measures to be taken for prevention and control of environmental pollution.</p> <p>Investment on project and expected returns.</p> <p>Measures to be taken for safety of workers working in the processing or recycling plant.</p> <p>Any preventive plan for accident during the collection, transportation and treatment including processing and recycling should be informed to the Competent Authority (Local Authority) or Prescribed Authority</p>	
<p><b>Date:</b></p>	<p><b>Signature of Nodal Officer</b></p>

**Form-II**

See [Rule (7) (3)]

**Format for Issue of Authorisation to the Operator**

File No.: \_\_\_\_\_

Date : \_\_\_\_\_

To,

\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_

**Ref : Your application number \_\_\_\_\_ Dt. ....**

The \_\_\_\_\_ State Pollution Control Board or Pollution Control Committee after examining the proposal hereby authorizes \_\_\_\_\_ having their administrative office at \_\_\_\_\_ to set up and operate construction and demolition waste processing facility at \_\_\_\_\_ on the terms and conditions (including the standards to comply) attached to this authorisation letter.

1. The validity of this authorisation is till \_\_\_\_\_. After expiry of the validity period, renewal of authorisation is to be sought.

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2. The \_\_\_\_\_ State Pollution Control Board or Pollution Control Committee may, at any time, for justifiable reason, revoke any of the conditions applicable under the authorisation and shall communicate the same in writing.

3. Any violation of the provision of the construction and demolition Waste Management Rules, 2016 shall attract the penal provision of the Environment (Protection) Act, 1986 (29 of 1986).

Date:  
Place:

(Member Secretary)  
State Pollution Control Board/  
Pollution Control Committee

**Form -III**

See [Rule 8(2) ]

**Format of Annual Report to be submitted by Local Authority to the State Pollution Control Board**

- (i) Name of the City or Town.....
- (ii) Population.....
- (iii) Name and address of local authority or competent authority

Telephone No : .....

Fax : .....

Email ID: .....

Website: .....

- (iv) Name of In-charge or Nodal Officer dealing with construction and demolition wastes management with designation .....

**1. Quantity and composition of construction and demolition waste including any deconstruction waste**

- (a) Total quantity of construction and demolition waste generated during the whole year in metric ton

Any figures for lean period and peak period generation per day .....

Average generation of construction and demolition waste (TPD)

Total quantity of construction and demolition waste collected per day

Any Processing / Recycling Facility set up in the city .....

Status of the facility

- (b) Total quantity of construction and demolition waste processed / recycled (in metric ton)

Non-structural concrete aggregate :

Manufactured sand :

Ready-mix concrete (RMC) :

Paving blocks :

GSB :

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Others, if any, please specify :

(c) Total quantity of Construction & Demolition waste disposed by land filling without processing (last option) or filling low lying areas

No of landfill sites used :  
 Area used :  
 Whether weigh-bridge : Yes No  
 facility used for quantity estimation?

(d) Whether construction and demolition waste used in sanitary landfill (for solid waste) as per Schedule III : Yes No

**2. Storage facilities**

(a) Area or location or plot or societies covered for collection of Construction and Demolition waste

(b) No. of large Projects (including roadways project) covered

(c) Whether Area or location or plot or societies collection is Practiced (if yes, whether done by Competent Authority or Local Authority or through Private Agency or Non-Governmental Organization) :

(d) Storage Bins : -----  

Specifications (Shape & Size)	Existing Number	Proposed for future

 -----

(i) Containers or receptacle (Capacity) :  
 (ii) Others, please specify :

(e) Whether all storage bins/collection spots are attended for daily lifting : Yes No

(e) Whether lifting of Construction & Demolition Waste from Storage bins is manual or mechanical (please tick mark) please specify mode and equipment used : Manual Mechanical Others, (specify equipment)

**3. Transportation**

-----  
 Existing Actually Required/Proposed number  
 -----

Truck :  
 Truck-Hydraulic :  
 Tractor-Trailer :  
 Dumper-placers :  
 Tricycle :

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Refuse-collector :  
Others (Please specify) :

**4. Whether any proposal has been made to improve Construction and Demolition waste management practices**

**5. Have any efforts been made to involve PPP for processing of Construction & Demolition waste :  
If yes, what is (are) the technologies being used, such as:**

Processing / recycling Technology	(Quantity to be processed)	Steps taken
Dry Process	:	
Wet Process	:	
Others, if any, Please specify	:	

**6. What provisions are available to check unauthorized operations of:**

Encroachment on river bank or wet bodies :  
Unauthorized filling of low line areas :  
Mixing with solid waste :  
Encroachment in Parks, Footpaths etc. :

**7. How many slums are provided with construction and demolition waste receptacles facilities:**

**8. Are municipal magistrates appointed**

**for taking penal action for non-compliance with these rules:** Yes No  
[ If yes, how many cases registered & settled during last three years (give year wise details)]

**Dated:**  
**Commissioner**

**Signature of Municipal**

**Form -IV**

**See [Rule (8)(3)]**

**Format of Annual Report to be submitted by the State Pollution Control Board / Committees to the  
Central Pollution Control Board**

To,

The Chairman,  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi-110032

1. Name of the State/Union territory :
2. Name & address of the State Pollution Control Board/Pollution Control Committee :
3. Number of municipal authorities responsible for management of municipal solid wastes in the State/Union territory under these rules :
4. A Summary Statement on progress made by municipal authorities in respect of implementation of **Schedule III]** : Please attach as Annexure-I
5. A Summary Statement on progress made by municipal authorities in respect of implementation of **Schedule IV** : Please attach as Annexure-II

**Date:**

**Chairman or the Member Secretary  
State Pollution Control Board/  
Pollution Control Committee**

**Place:**

**Form -V  
See [ Rule14]  
Accident reporting**

1. Date and time of accident :
2. Sequence of events leading to accident :
3. The type of construction and demolition waste involved in accident :
4. Assessment of the effects of the accidents
  - a. on traffic, drainage system and the environment :
5. Emergency measures taken :
6. Steps taken to alleviate the effects
  - a. of accidents :
7. Steps taken to prevent the recurrence
  - a. of such an accident :
8. Regular monthly health checkup of workers at

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- a. Processing / recycling site shall be made
9. Any accident during the collection,
- a. transportation and treatment including
  - b. processing and recycling should be informed
  - c. to the Competent Authority (Local Authority) or
  - d. Prescribed Authority

Date :

Place:

Authorized Signatory  
Designation

[18-6/2014-HSMD]  
Bishwanath Sinha, Joint Secretary

**MUNICIPAL CORPORATION OF GREATER MUMBAI**  
**SOLID WASTE MANAGEMENT**

Dy.Ch.E / SWM / 928 / Operation dtd. 24 / 05 / 2019

**SUB - Uploading of Legal C & D permissions by Builders/Developers for online for SWM's (WMP) approval.**

The Builders/Developers are getting the permission papers from designated unloading site owners (proposed) for disposal of the C & D as per approved Waste Management Plan(WMP).

All Zonal Executive Engineers (SWM) are hereby directed to check the number of permissions uploaded by builder/developer through their architect for C&D, quantity and submission of the documents.

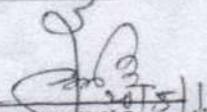
All Zonal Executive Engineers (SWM) are hereby instructed to submit the details of the C&D Waste Management Plan (WMP) approved online & offline by them in the following format -

Sr. No.	Name of the builder/ Developer/ architect	Site location/ Address	Permitted Designated unloading site	Permitted Quantity in brass	Check the permissions issued to the builder for the unloading site is given by original owner or its authorized representative as approved by Ch.Eng.(SWM).	Remarks

All Zonal Executive Engineers (SWM) are hereby directed to submit the above report before 15<sup>th</sup> of June, 2019 & submit the same regularly every fortnightly.

All Zonal Executive Engineers (SWM) are hereby directed that if the original site owner's permission or its authorized representative as approved by Ch.Eng.(SWM) is not seen in the uploaded documents or the approval are given by 2<sup>nd</sup> or 3<sup>rd</sup> party (other than approved party) then it shall be immediately brought to the notice of higher authority and the action shall be initiated against the builder/developer for submitting wrong/modified or false documents as the case may be and same shall be informed to D.P. Section for necessary action.

No. Dy. Ch. Eng./SWM/928/OP.  
28-5-19.

  
Dy.Ch.Eng.(SWM)Operation

Executive Engineer (SWM) Zone I TO VII

Annexure-10 -271-

1

ITEM NO.10

COURT NO.7

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) No.D23708/2017

(Arising out of impugned final judgment and order dated 26-02-2016 in CA No. 221/2013 29-02-2016 in CA No. 221/2013 04-05-2017 in RP No. 3720/2017 passed by the High Court Of Judicature At Bombay)

MAHARASHTRA CHAMBER OF HOUSING INDUSTRY  
VERSUS

Petitioner(s)

MUNICIPAL CORPORATION OF GREATER MUMBAI &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.73411/2017-CONDONATION OF DELAY IN FILING and IA No.73415/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.73414/2017-PERMISSION TO FILE LENGTHY LIST OF DATES )

Date : 15-03-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Shyam Divan, Sr. Adv.  
Mr. Kunal Vajani, Adv.  
Ms. Padhma Lakshmi Iyengar, Adv.  
Mr. Nikhil Rohtgi, Adv.  
Ms. Priyakshi Bhatnagar, Adv.  
Mr. Shashank Khurana, Adv.  
Mr. Pranaya Goyal, AOR

For Respondent(s) Mr. Ranjit Kumar, Sr. Adv.  
Mr. Dhruv Mehta, Sr. Adv.  
Mr. J.J. Xavier, Adv.  
Mr. Ashish Wad, Adv.  
Mrs. Jayashree Wad, Adv.  
Ms. Sukriti Jaggi, Adv.  
For M/S. J S Wad And Co, AOR

Mr. C.U. Singh, Sr. Adv.  
Mr. Rishabh Parikh, Adv.  
Mr. E. C. Agrawala, AOR  
Mr. Arnav Behari, Adv.

Signature Not Verified

Digitally signed by  
SANJAY KUMAR  
Date: 2018.03.16  
16:16:07 IST  
Reason:

UPON hearing the counsel the Court made the following  
O R D E R

These petitions have been preferred by the petitioner for seeking permission to carry on the construction which has been prohibited by the impugned judgment and order/s passed by the High Court.

We make it clear that this order is not intended to set aside or modify the aforesaid impugned judgment. We have considered the matter only in order to explore the possibility of safe method of permitting certain constructions in the city of Mumbai for a limited period to pave the way for further orders that may be passed.

*Prima facie*, we are satisfied that a total prohibition, though selective, has serious ramifications on housing sector which is of great significance in a city like Mumbai. It also has a serious impact on the financial loans which have been obtained by the developers and builders. Such a ban makes serious inroads into the rights of citizens under Article 19, 21 and 300A of the Constitution of India. Though it might be equally true that the activities and the neglect in disposing of the debris invades the rights of other citizens under Article 21 etc. That issue is left open for a proper determination.

We have heard the matter on several occasions and we are of the considered view that the following order should govern the construction activities in the city of Mumbai :

Primarily, the ban has been imposed by the Bombay High Court because of alarming impact of the inability of Respondent No.1 -

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3

Municipal Corporation of Greater Mumbai (for short, the 'Municipal Corporation') to deal with and safely dispose of the solid waste and construction debris that is generated by the activities of construction of buildings.

It was however argued before us that this construction debris can be safely disposed of at designated sites, whoever they belong to, provided the same are available for receiving and storing this debris. This, no doubt, assumes that construction activity will go on and that itself has deleterious effect on the population because of the waste particles which are dispersed in the air.

We therefore direct that any construction that is permitted hereafter for the purpose of this order shall be only after adequate safeguards are employed by the builders for preventing dispersal of particles through the air. This shall be incorporated in the IOD, unless it is already so incorporated.

According to the Municipal Corporation, ten sites have been located and inspected along with the representative/s of the Monitoring Committee. The land owners have given the consent or 'No Objection Certificate' (NOC) for bringing such debris onto specified locations which require to be filled with earth. In another words, these sites require land filling which will be done by this debris.

The Municipal Corporation shall permit a builder or developer to carry on construction on their sites by imposing the conditions in the IOD or any such permission, that the construction debris generated from this particular site, shall be transported and deposited in specific site inspected and approved by the Municipal

Corporation.

The Municipal Corporation shall specify such a site meant for deposit of construction debris in the building permission or IOD. It shall also ensure compliance by regular inspection of both, the construction site and the landfill site. Any breach will entail the cancellation of the building permission or IOD and the work will be liable to be stopped immediately.

The landfill site shall be governed by the Construction and Demolition Waste Management Rules, 2016, which came into force with effect from 29.3.2016. In particular, the landfill sites shall be the "Sanitary landfill sites" as defined in the Solid Waste Management Rules, 2016. The Municipal Corporation shall ensure that the criteria "for development of facilities at the sanitary land-fills" shall be applied to the landfill sites as specified in paragraph (B) of Schedule I to the Solid Waste Management Rules, 2016. These Rules will apply to the extent they are relevant and necessary in relation to the landfill sites which are permitted to be used for disposal of construction debris under this order.

The Municipal Corporation shall not permit any construction whether in respect of pre-existing IOD or fresh IOD unless it has first located a landfill site and has obtained 'No Objection Certification' or consent of the land owner that such debris may be deposited on that particular site. The Municipal Corporation shall incorporate in the IOD the condition that the construction is being permitted only if such construction debris is deposited.

In so far as the 'small generators' of Construction and Demolition ["C&D"] Waste are concerned, the C&D Waste shall be

disposed of in accordance with the 'Debris On-Call Scheme' initiated by Respondent No.1 Municipal Corporation, whereunder the agencies appointed by the Respondent No.1 Municipal Corporation shall through its authorised appointed agencies pick up and collect the C&D Waste which shall be transported to/unloaded at the designated disposal sites and used for creating infrastructure facility of dumping grounds, covering of Municipal Solid Waste and preparation of internal roads/loops within the dumping ground premises as well as in accordance with the provisions of Construction and Demolition Waste Management Rules, 2016.

In so far as the 'large generators' of C&D Waste are concerned, the C&D Waste shall be disposed of as per the Waste/Debris Management Plan submitted by the owner/developer at the time of applying for an IOD and as approved by the Solid Waste Management department of Respondent No.1 Municipal Corporation, wherein neither Deonar nor Mulund dumping sites shall be included as designated disposal sites as well as in accordance with the provisions of Construction and Demolition Waste Management Rules, 2016.

In the event for any reason whatsoever the consent given by the disposal site owner/authority is revoked and/or in the event the time limit during which the disposal site was available has expired, the relevant construction activity will be stopped after issuance of a Show Cause Notice and till such the Waste Management Plan/Debris Management Plan has been appropriately amended to provide a new disposal site for dumping of C&D Waste and is approved by Respondent No.1 Municipal Corporation.

The applicant for development permissions shall give the Bank Guarantee to the tune of Rs.5 lacs to Rs.50 lacs depending upon the size project and mode of development, which bank guarantee shall remain in force solely for the purpose of ensuing compliance of the Waste Management Plan/Debris Management Plan approved by Respondent No.1 Municipal Corporation from time to time, till the grant/issuance of the Occupation Certificate.

The Monitoring Committee shall be entitled to inspect the record of the Municipal Corporation for pertaining to the grant of IODs and shall also be entitled to visit and inspect the landfill sites. The Monitoring Committee shall be entitled to bring to the notice of the Municipal Corporation any breach in the permission or in the conditions of IOD of building permission. The Municipal Corporation shall pass a speaking order on such objections within a period of one month.

In view of the above, the Municipal Corporation shall submit a detailed report to this Court after the expiry of six months. This order shall remain in force for a period of six months from today.

It is made clear that no construction debris will be carried for disposal to the Deonar and Mulund dumping sites.

List the matter after six months along with the report of Respondent No.1 Municipal Corporation.

(SANJAY KUMAR-II)  
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)  
ASST. REGISTRAR

MUNICIPAL CORPORATION OF GREATER MUMBAI c/13

Circular No. D.M.C./S.W.M./ 67, dated 6 APR 2018

Hon. Supreme Court of India has passed orders in the Special Leave Petition (Civil) No. D 23708 / 2017 dated 15/03/2018. Accordingly MCGM shall permit a builder or developer to carry on Construction at their sites for deposition of C & D waste subject to following procedure. The approval to the C & D "Waste Management Plan" (WMP) for transportation of C & D waste to designated unloading sites shall be provided by applicant on line.

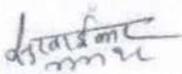
**A) For Existing designated unloading sites -**

1. Consent Letter along with notarized documents from the land owner of the designated unloading site and mentioning Quantity of C & D Waste that can be accommodated along with time period.
2. Name, address, contact person of the transporting agency.

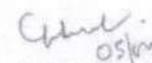
**B) For Approval of New C & D waste unloading sites -**

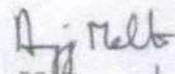
The builder/developer shall apply to Solid Waste Management Department with following details :-

1. The Owner/ POA shall submit an Application for the purpose of declaring the Site/Land as "Approved designated Unloading site" for unloading of C & D waste as per C & D Waste Management Rules, 2016.
2. The Application shall accompany with
  - (i) Property card and/ or 7/12 extract, Location Plan, Plot Boundary with Contour Map, Quantity of C & D waste which can be unloaded and Period.
  - (ii) Title Report from Advocate in practice having 5 years of experience, indicating the title of applicant.
3. The site will be inspected by Zonal E.E. (SWM) for its suitability for unloading of C & D waste within 15 days of application. If site is found to be acceptable, the Approval shall be granted to the new site as "designated unloading site" to receive C & D Waste. This site shall be made available for on line approval of C & D "Waste Management Plan".
4. The builder / developer shall pay Bank Guarantee online as per annexure-A based on the plot area of construction site.

  
Ch.E. (S.W.M.)

  
D.M.C. (S.W.M.)

  
A.M.C. (E.S.)

  
M.E. 5/4/18

**MUNICIPAL CORPORATION OF GREATER MUMBAI**

No. CHE/DP/ 2373 /GEN Dtd. 25.4.18

N-5

**SUB-** Bank guarantee amount to be recovered as per Supreme Court 's. order in SLP (Civil) No. D 23708/2017.

**Ref -1)** This office report u/no. CHE/DP/674/Gen dtd. 06.04.2018.  
2) MCP/6090 of 07.04.2018.

Reference is please requested to this office detailed reports as regards the order of Supreme Court dtd. 15.03.2018 for disposal of construction debris & solid waste generated by the activity of construction of buildings at designated site and integration of application for generating the auto remarks of SWM deptt as SWCS. Hon'ble M.C.'s approval thereon may please be seen. Accordingly, the same was circulated to the concerned deptt & uploaded on the MCGM website u/no. CHE/DP/04/Gen/18-19 for taking the cognizance & implementing the same by SWM deptt. & Building Proposal deptt. So far in respect of 62 of nos of file auto remarks of SWM deptt. as SWCS have been generated & bank guarantee have been deposited.

The SWM deptt. has also circulated the circular in view of the Supreme Court of India order dtd. 15.03.2018 (copy attached).

The Supreme Court has directed to take the cognizance of various major issues which are elaborated in earlier note dtd. 06.04.2018. As per one of the directive "*the applicant for development permission shall give the bank guarantee to tune of 5 Lakh to 50 Lakh depending upon the size project & mode of development, which bank guarantee shall remain enforce solely for the purpose of ensuing compliance of the Waste Management Plan/Debris Management Plan approved by the Municipal Corporation from time to time, till the grant /issuance of the occupation certificate*".

As per the earlier circular dtd. 06.04.2018, it was proposed to insist the BG of amount from 5 Lakh to 50 Lakh based on gross plot area adm. upto 750 sq.mtr. to more than 5000 sq.mtr. (copy attached). It was proposed that, for miscellaneous category proposals involving total generation of debris below 20 M.T. in quantity, the concern applicant shall avail the facility of "debris on call" initiated by the MCGM.

Meeting was held on 13/4/18 under the chairmanship of Hon. M.C; when DMC (SWM), Ch E (DP); Law Officer and representatives of MCHI, NAREDCO, PEATA were present.

This office is in receipt of written suggestions/objections from PEATA and NAREDCO on submission of BG. The suggestions/objections are follows:'

**C) Representation of NAREDCO:**

In respect of B.G. It is proposed to fix the BG amount based on the unconsumed built up area of gross plot area. Tabulation is as follows:'

SR. NO.	Balance Built up potential for which C.C is yet to be issued out of total permissible BUA OR Net Plot Area whichever is min.	Min.B.G. amount to be insisted in Rs. (Lakhs).
1	Upto10% or NPA upto 1000 sq.mt.	05.0
2	More than 10% upto 25% or NPA between 1001 to 2500 sq.mt.	12.50
3	More than 25% upto 50% or NPA between 2501 to 5000 sq.mt.	25.0
4	More than 50% upto 70% or NPA between 5001 to 7500 sq.mt	35.0
5	More than 70% upto 90% or NPA between 7501 to 10,000 sq.mt.	45.0
6	100% or NPA more than 10,000 sq.mt.	50.0

Sr.no	Description of Representation	This office Remarks
1	The Bank Guarantee shall be on the Net Plot Area and/or proportionate to the work.	A table is prepared based on balance built up potential for which CC is yet to be issued out of total permissible BUA or net plot area whichever is minimum. Suggestion is partially acceptable.
2	The above Bank Guarantee shall be reduced for Educational and Medical Institutes.	There is no mention of exemption for educational and medical institutions in the order of Hon. Supreme Court. This is also discussed in the meeting held under the Chairmanship of Hon. M.C. on 13-04-2018. Suggestion is not acceptable.
3	The minimum B.G shall be Rs.5.0 Lakhs and the maximum B.G shall be Rs.50.0 Lakhs.	As per the Hon. Supreme Court order dtd. 15-03-2018, the BG shall be to the tune of Rs. 5lakh to 50 lakh depending upon the size of project and mode of development. Suggestion is acceptable.
4	For all miscellaneous proposals, change of user, compound wall, substation, temporary shed, clubhouse, etc, the deposit of B.G shall not be applicable (No I.O.D)	There is no mention of exemption for miscellaneous proposals, proposal of change of user, compound wall, substation, temporary shed, clubhouse, etc in the order of Hon. Supreme Court. This was also discussed in the meeting held under the Chairmanship of Hon. M.C. on 13-04-2018. As in such cases also I.O.D/ L.O.A is required to be issued. Hence cognizance of the Hon. Supreme Court Order needs to be taken. Suggestion is not acceptable.
5	In case of larger layout where more than 1 building is proposed and the Developer has obtained Occupation Certificate for 1 building, the Bank Guarantee pertaining to the balance potential shall be held on releasing the amount proportionate to the work completed.	As per Hon. M.C's approval circular is issued u/no. Ch.E/DP/04/Gen/18-19 dtd. 06-04-2018. As per the said circular, in case of layout if more than one building, the B.G amount shall be equally distributed on all the ongoing building. The B.G amount shall be minimum 5 lakhs per building.
6	If Occupation Certificate is received by the Developer, then B.G. shall be released within 7 days from the date of receipt of Occupation Certificate.	In case of single building where B.G is submitted, the same shall be released within 15 days from the receipt of OC.
7	If there is zero debris (debris generated from construction work to be used in site itself) and only dust Pollution, then in such cases, Bank Guarantee for purpose of ensuing compliance of the Waste Management Plan/Debris Management Plan should be minimum of Rs.	The B.G table is self explanatory. As per the said tabulation in case of balanced CC is upto 10% of the total permissible built up area then the minimum B.G amount is 5 lakh.

	5Lacs.	
8	The Proposals which are at Part O.C/Full O.C stage should not require NOC from SWM Dept with minor changes in plan.	In such cases, it appears that IOD's and CCs are already issued with valid SWM remarks. However, as per the Hon. Supreme Court order dtd. 15-03-2018, the BG needs to be deposited to the tune of Rs. 5lakh to 50 lakh depending upon the size of project and mode of development. Suggestion is not acceptable.
9	The C&D Debris produced during construction which is to be used within the Layout, in that case, B.G shall not be applicable.	As per the C & D waste Management regulation 2016, a C & D management plan needs to be submitted. Since C & D debris produced during construction is disposed within the layout it should be done as per the approved C & D management plan. Hence as per the Hon. Supreme Court order dtd. 15-03-2018, the BG needs to be deposited to the tune of Rs. 5lakh to 50 lakh depending upon the size of project and mode of development, for the purpose of ensuring the compliance of C & D Management Plan. Suggestion not accepted.
10	For all small works, miscellaneous works, etc. where debris is not going to cross more than 20 tonnes, in that case SWM NOC/B.G. will not be required. Only Undertaking to be taken from the applicant to the effect to remove the debris through "DEBRIS ON CALL".	As per the Hon. Supreme Court directives so far as the small generators of C & D Waste are concerned the same shall be disposed of in accordance with the "DEBRIS ON CALL" scheme of SWM department. However B.G of minimum 5lakh needs to be insisted.

**D) Representation of PEATA:**

**TABLE**  
**WHERE C.C. IS REQUIRED UPTO PLINTH/BUILDING / REMAINING WORK**

Sr. No.	Plot potential (Balance FSI of Building/Layout for which application is made)	Rate per sq.mt.	Bank Guarantee amount	Remarks
1.	Upto 2500 sq. mts.	@ Rs.200/-	Rs. 5.0 lakhs	In case of Layout with more than one Building, the B.G. amount shall be equally distributed on all the on-going Buildings
2.	Upto 4000 sq. mts.	@ Rs.200/-	Rs. 8.0 lakhs	
3.	Upto 10000 sq. mts.	@ Rs.200/-	Rs. 20.0 lakhs	
4.	Upto 20000 sq. mts.	@ Rs.200/-	Rs. 40.0 lakhs	
5.	Upto 25000 sq. mts. & above	@ Rs.200/-	Max. Rs.50lakhs	

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Sr.no	Description of Representation	This office Remarks
(i)	The Bank Guarantee shall be on actual area multiplied by the above rate proportionately.	As per sr.no. 1 of table A of NAREDCO. Suggestion of PEATA is not acceptable.
(ii)	The above Bank Guarantee shall be reduced for Education & Medical Institutes: (a) For Private Ownership – 50% of total (b) For Regd. Charitable Institute – 10% of total (c) For Hotel / I.T. – ITES/I.T. Park – 50% of total.	As per sr.no.2 of representation of NAREDCO. Suggestion is not acceptable.
(iii)	The minimum B.G. shall be Rs. 5.0 lakhs and The maximum B.G. shall be Rs.50.0 lakhs.	As per sr.no.3 of representation of NAREDCO. Suggestion is acceptable.
(iv)	For all Miscellaneous proposals, change of user, compound wall, sub-station, temporary shed, Club House, etc., the deposit of B.G. shall not be applicable (No I.O.D.).	As per Sr. No. 4 of representation of NAREDCO.
1	As per High Court Order dt. 04.05.2017, applications made prior to 11.03.2016 are excluded from getting this permission. Since the High Court Order is not modified/not quashed, hence it becomes operative in toto. The cases where N.O.C. from S.W.M. Dept. is not required are mentioned in the High Court Order dt. 04.05.2017 need to be followed.	The directive of Hon. Supreme court is applicable in respect of pre-existing IOD or fresh IOD. Suggestion is not acceptable.
2	The proposals which are at Part O.C./Full O.C. stage should not require N.O.C. from S.W.M. Dept. with minor changes in plan.	As per sr.no.8 of Representation of NAREDCO. Suggestion is not acceptable.
3	For on-going Project, the permission issued in the past by Ward Office/ S.W.M. Dept. / Collector is valid, and such proposals are to be cleared by the E.E.B.P. at their level and with the required Undertaking to comply the remaining aspects as mentioned in the Supreme Court Order dt. 15.03.2018, if applicable, if any.	As per sr.no.8 of representation of NAREDCO. Suggestion is not acceptable
4	C&D debris produced during construction which is to be used within the layout; in that case, B.G. shall not be applicable.	As per sr.no.9 of representation of NAREDCO. Suggestion is not acceptable.
5	For all small works, miscellaneous work, etc. where debris is not going to cross more than 20 tonnes, in that case, SWM NOC/and B.G. will not be required. Only Undertaking to be taken from applicant to the effect to remove the debris through "Debris on call".	As per sr.no. 10 of representation of NAREDCO.
6	Procedure of giving Bank Guarantee should be simplified in 7 days	As per sr.no.6 of representation of NAREDCO.

Considering all about aspects the following line of action is proposed.

- 2) In respect of BG it is proposed to fix the BG amount based on the balance built up potential for which C.C. is yet to be issued out of total permissible BUA OR Net Plot Area whichever is min. Tabulation is as follows:

Sr. No.	Balance built up potential for which C.C. is yet to be issued out of total permissible BUA OR Net Plot Area whichever is min.	Min. BG amount to be insisted in Rs. (Lakhs)
1	Upto 10% Or NPA upto 1000 sq.mt.	05.0
2	More than 10% upto 25% Or NPA between 1001 to 2500 sq.mt.	12.50
3	More than 25% upto 50% Or NPA between 2501 to 5000 sq.mt.	25.0
4	More than 50% upto 70% Or NPA between 5001 to 7500 sq.mt.	35.0
5	More than 70% upto 90% Or NPA between 7501 to 10,000 sq.mt.	45.0
6	100% Or NPA more than 10,000 sq.mt.	50.0

In case of layout with more than one building, the B.G. amount shall be distributed equally on all ongoing buildings. The B.G amount shall be minimum 5lakhs per bldg. or actual which ever is maximum.

**Note:**

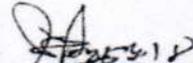
1. In case of buildings where full C.C. is issued and buildings are completed in all respect as certified by L.S. and BCC is submitted & only O.C. is to be issued the BG of 5 Lakh shall be insisted. U/T from owner/developer/arch about zero generation of C & D waste shall be insisted.
2. For Educational /Institutional/ Hospitals building being developed by a Charitable Trust, the amount of BG shall be as per above table only.
3. The BG shall be accepted by the office of Zonal Building Proposal Deptt. & proper register shall be maintained with respect to name of developer/Architect, CTS No., Village, Ward, name of bank, amount, date of expiry, date of renewal etc.
4. The B.P. deptt shall deposit the BG in the safe custody of C.A (Finance) deptt.
5. The format of the BG is attached.
6. The B.P/SWM/C.A(Finance) deptt shall ensure the renewal of BG well in advance till the O.C. is issued by the Building Proposal deptt.
7. For small generators <sup>i.e.</sup> miscellaneous category proposals such as change of user, compound wall, substation, temporary shed, clubhouse, addition/alternations without involving FSI component etc, involving total generation of debris below 20 M.T. in quantity, the concerned applicant shall avail the facility of "debris on call" initiated by the MCGM subject to compliance of Supreme Court order. However B.G of minimum 5lakh needs to be insisted.
8. Where valid permission for handling & transportation of waste generated under C&D Management plan is issued prior to Supreme court order dated 15.03.2018, fulfilling the requirements of Supreme Court order, in such cases required BG shall be insisted without insisting fresh SWM remarks.
9. As per the C & D waste Management regulation 2016, a C & D management plan needs to be submitted. Since C & D debris produced during construction is disposed within the layout it should be done as per the approved C & D management plan. Hence as per the Hon. Supreme Court order dtd. 15-03-2018, the BG needs to be deposited as per the above table.
10. If Occupation Certificate is received by the Developer, then B.G. shall be released within 15 days from the date of receipt of Occupation Certificate.

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11. It is to be stated that the above referred methodology/table for bank guarantee will be made applicable from the date of sanction of above report & where the bank guarantee as per earlier approved report is not deposited. Further the bank guarantee deposited as per earlier circular will not be adjusted as per above table/or will not be refunded for accepting new bank guarantee.

On receipt of approval, this report will be uploaded on MCGM website as well as circulated to the Building Proposal, SWM deptt for taking the cognizance.

DMC (SWM) is requested to submit the report for approval of Hon'ble M.C.

  
(S.P. Darade)

Chief Engineer (D.P.)

(Shri. Vishwash Shankarwar)

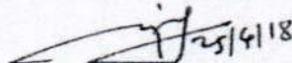
DMC (SWM)

(Shri. Ajoy Mehta)

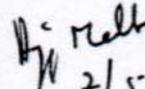
Hon'ble M.C.

Sir,

Submitted for approval pl.

  
25/4/18  
D.M.C. (SWM)  
Vishvas V. Shankarwar  
D. M. C. (S. W. M.)

Approved as per enclosed

  
7/5/18

Municipal Commissioner

बृहन्मुंबई महानगरपालिका उप आयुक्त (उप कर्मचारी व्यवस्थापक)	
25 APR 2018	
(NF)	353
उप आयुक्त/उ.क.व्य./	

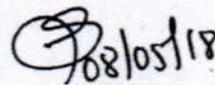
25/4/18

बृहन्मुंबई महानगरपालिका आयुक्ताचे कार्यालय			
26 APR 2018			
समय	११, १२, १३, १४.	१५, १६, १७, १८.	
क्रमांक	MCP/6995		

8-5-18

CH.E. (D.P.)

EECDP/P&R

  
7/5/18  
+ प्रमुख अभियंता  
विकास नियोजन

बृहन्मुंबई महानगरपालिका प्रमुख अभियंता (विकास नियोजन) याचे कार्यालय			
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१	- 8 MAY 2018		५
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क्र.प्र.अ./वि.नि./			
साधारण	शहर	पूर्व. उप	प. उप
मा. अधि.	टिडीआर	लेखा	कुशास्था

# MUNICIPAL CORPORATION OF GREATER MUMBAI

(Solid Waste Management Department)

## Stage Wise Approval to C and D Waste Management Plan (WMP)

Sr. No.	Stage of approval	Process	Requirement from Architect/ Developer
1	a) At the time of approval of IOD.	Online	Submit Total Estimated quantity of C and D waste expected to be generated in whole project as certified by Architect along with WMP and auto generated permission of SWM. On submission of same IOD can be issued. However for issue of CC, Sr. No. 3 shall be followed as mentioned hereunder.
	b) At the time of approval of CC for pre-existing IODs.		
2	Application for Miscellaneous works		
	a) Quantity of C and D waste generated is Nil or Consumed insitu.	Online	a) Undertaking stating C and D waste generated is Nil or Consumed insitu. (As certified by Architect) No SWM remarks required.
	b) Quantity of C and D waste generated is Less than 300 MT in whole project.		b) If the C and D waste generation is less than 300 MT, then Application to MCGM for 'Debris on Call' system.
	c) Quantity of C and D waste generated is More than 300 MT in whole project.	Online	C) (i) NOC from owner of the designated unloading site. (ii) Name of Transporter Agency. (iii) Quantity to be transported. (iv) Collector's permission for the quantity of excavation of C and D waste, if required.

3 Application for New Building & Redevelopment proposal		
a) Quantity of C and D waste generated is Nil or Consumed insitu.	Online	a) Undertaking stating C and D waste generated is Nil or Consumed insitu. (As certified by Architect) No SWM remarks required.
b) Quantity of C and D waste generated is Less than 300 MT in whole project.	b) For quantity less than 300 MT, then as per 'debris on call' Zonal E.E.(S.W.M.) to issue NOC & date on which C and D waste shall be collected and transported till online process is developed by M/s. Softech	b) If the C and D waste generation is less than 300 MT, (As certified by Architect) then Application to MCGM for 'Debris on Call' system.
c) Quantity of C and D waste generated is More than 300 MT in whole project.	Online 1. C1) (i) Approval at the time of demolition activity of existing structure. 2. C2) Approval at the time of start of construction activity of excavation work. 3. C3) Approval at the time of completion of plinth level construction, if required. 4. C4) Approval at the time of vertical construction, as and when C and D waste is required to be transported.	C1) (i) NOC from owner of the designated unloading site. (ii) Name of Transporter Agency. (iii) Quantity to be transported. C2) As per C1) above and Collector's permission for the quantity of excavation of C and D waste.  For C3), C4), all documents as per C1) above.
<p>Note: 1) If any Information submitted by Applicant/ Architect/ Builder/Developer/ Licence Surveyor / Licence Town Planner is found to be false/wrong, then the work will be stopped by MCGM and penal action shall be initiated against them.</p> <p>2) Builder/Developer to keep the record (at construction site) of C and D waste generated, transported and unloaded at designated unloading site. Builder/Developer shall submit record monthly on MCGM autodcr system.</p> <p>3) C and D WMP shall be amended whenever required as stipulated in the Hon. Supreme Court's order.</p> <p>4) Bank Guarantee as stipulated in the circular under No. Ch.E./DP/2373/GEN dated 25/04/18 shall be insisted.</p>		

*[Signature]*  
Ch. E. (S.W.M.)

*[Signature]*  
Ch. E. (D.P.)

*[Signature]*  
D.M.C. (SWM)

*[Signature]*  
A.M.C. (E.S.)

*[Signature]*  
M.C. / 4

# Municipal Corporation of Greater Mumbai

No. Dy.Ch.Eng./SWM/3957/Op. dt. /09/2018

## CIRCULAR

28-9-2018

**Subject:** Implementation of the Construction and Demolition Waste Management Rules, 2016

**Reference:** i) Hon'ble Supreme Court's order in the Special Leave Petition (civil) No. D 23708/2017, dated 15/03/2018  
ii) Hon'ble M.C. Sir's Approval u/no. MGC/F/7076 dtd. 30.08.2018

The Construction and Demolition Waste Management Rules, 2016 is applicable to 'every waste resulting from construction, re-modeling, repair and demolition of any civil structure of individual or organisation or authority who generates construction and demolition waste such as building materials, debris, rubble'.

Hon'ble Supreme Court vide order dated 15/03/2018, has directed to dispose of construction and demolition waste material by following due procedure in accordance with the provisions of the Construction and Demolition Waste Management Rules, 2016''.

In order to put curb on the un-authorisedly dumped waste, it is essential to control it by asking ward Maintenance department or any MCGM department to issue work permission only after assessing the total estimated quantity of C&D waste likely to be generated out of repairs / construction / trenching work or any such civil works, and asking them to make payment in advance or in stages of waste generation for the 'Debris on Call' system or transport C&D waste to designated unloading site.

**Following standard operating procedure is proposed to be adopted:**

- 1) MCGM department like A. E. (Maintenance), A. E. (B&F), H.E., S.O., S.P., M.S.D.P., W.S.P., S.W.D., S.W.M., C.E., B.C., B.M., Roads, Bridges, etc. carrying out civil work / repairs works etc. shall put condition in the tender / quotation / work order to dispose of C&D waste generated either by (i) 'Debris on Call' scheme if generation of C&D waste is less than 300MT for entire project or (ii) contractor shall transport to designated unloading site approved by MCGM S.W.M. department by following due procedure if C&D waste is more than 300MT for entire project.
- 2) The estimated quantity of the C&D waste generated shall be certified by A.E. (Maintenance) Ward or the concerned department.
- 3) If quantity of C&D waste is less than 300MT, A. E. (S.W.M.) Ward will issue Challan for making payment as per 'Debris on call' scheme on approval from Zonal Ex. Eng. (S.W.M.).
- 4) If quantity of C&D waste is more than 300MT, the contractor / agency will submit C&D waste management plan complete with requisite documents to Zonal Ex. Eng. (S.W.M.). On approval, the contractor / citizen / agency carrying out the civil works will be allowed to transport the C&D waste material to the designated unloading site.
- 5) The contractor / citizen / agency carrying out the civil works shall maintain & submit the appropriate record like date, quantity of C&D waste transported, vehicle No., Challan of Receipt of C&D waste from unloading site etc.
- 6) The whole system of issuing NOC for C&D waste transportation and payment will be made ONLINE and for this M/S. Softtech will be asked to develop appropriate software on the basis of existing norms being done for auto-DCR portal.
- 7) The proposals will be processed manually till the complete system fully operational online.
- 8) All the contractors / agencies using designated unloading site must maintain proper record of the C&D waste generated and transported along with date and vehicles through which C&D is transported & the copies of Challans from unloading site for having unloaded the C&D waste and submit the same to A.E. (S.W.M.) ward through concerned department.

Sd/-07/08/2018  
Ch. Eng. (S.W.M.)

Sd/-07/08/2018  
D.M.C. (S.W.M.)

Sd/-10/08/2018  
A.M.C.(E.S.)

Sd/-29/08/2018  
Municipal Commissioner

EE(SWM)Z-PT Forwarded for information and compliance please

*[Signature]*  
23/9/18  
Dy. Ch. Eng. (SWM) Op.

मुंबई महानगरपालिका  
कार्यकारी अभियंता (घकव्य)  
परि-5/6 कार्यालय  
04 OCT 2018  
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ज. कार्य. अभि./घकव्य/ परि-5/6

प्रशासकीय अधिकारी (घकव्य) परि-5/6  
दुष्पन अभियंता (घकव्य) कार्यालय  
सहायक अभियंता (सहायक) कार्यालय  
श्री/श्रीमती  
पुढील कार्यवाही

कार्यकारी अभियंता  
(घकव्य) परि-5/6

d53

**S.O.P. for taking action against various Lapses / Violation of  
Conditions of S.W.M. C & D waste Management permissions.**

**A. ISSUES OF APPLICANTS / CONSTRUCTION SITES**

Sr. No.	Nature of Lapses	Actions to be taken	Action by
1.	Non uploading proper consent letter from designated unloading site	1) Intimation through online system to correct it within 07 days.	E.E. (S.W.M.) Zone
2.	Uploading consent letter for less quantity than that mentioned in S.W.M. C & D NOC	2) Further Show Cause of 07 Days for compliance.	
3.	Not renewing / revalidating S.W.M. NOC in case of expiry of unloading site.	3) Hearing by Zonal E.E. (S.W.M.) & passing of reasoned order within 15 days.	
4.	Not submitting proper record of transportation of C & D waste to designated unloading site (Challans in format, etc.)	4) Cancellation of C & D NOC in case of non-compliance is confirmed in reasoned order.	
5.	Records of transportation of C& D waste not tallying with actual transportations	5) For violation Sr. No. 4 in addition to above action, action under MRTP Act and Penal action under Cleanliness And Sanitation Byelaws will be initiated if found dumping unauthorized on sites other than designated unloading site	
6.	C & D waste material not unloaded at designated unloading sites.		
7.	Not responding to messages through 'Correspondence Tab or 'Show Cause' notices for clarification / rectification of lapses.		
8.	Any other lapses		
9.	Submitting fraudulent / Forged Documents.	Revoking and cancellation of approval given on confirmation of these lapses after giving show cause notice of 15 days period.	
10.	On Cancellation of SWM C & D NOC.	The action regarding encashment of BG will be initiated by the concerned Zonal EE (BP) on receipt of specific remarks from SWM department. As regards issue of Stop Work Notice, concerned Zonal EE (BP) will forward the remarks to the Ward Designated Officer to issue Stop Work Notice and to submit the compliance report immediately to EE (BP) / SWM Deptt.	E.E. (S.W.M.) Zone / E.E.(B.P.) / Ward Designated Officer

11.	Request for release of Bank Guarantee Amount	Confirmation on ONLINE portal, that the applicant has complied with all the conditions of SWM C & D waste Management NOC and the lapses pointed out, if any and has uploaded the mandatory details of transportation of C & D waste material to the designated unloading site.	E.E. (S.W.M.) Zone
12.	Release of Bank Guarantee Amount	BG amount will be released only after receipt of Online specific NOC from the SWM Deptt.	E.E. (S.W.M.) Zone / E.E.(B.P.)

**B. ISSUES AT DESIGNATED UNLOADING SITES**

Sr. No.	Nature of Lapses	Actions to be taken	Action by
1.	No proper Entry / Exit gate or Enclosure on the periphery of the unloading site	1) Intimation through online system to correct it within 07 days.	E.E. (S.W.M.) Zone
2.	Non availability of proper security cabin (manned 24 x7) with registers for records of entry and exit of vehicles	2) Show Cause of 07 Days for compliance.	
3.	Non availability non functioning of CCTV at Entry / Exit gate	3) Hearing by Zonal E.E. (S.W.M.) & passing of reasoned order within 15 days.	
4.	Not submitting proper record of unloading of C & D waste at designated unloading site.	4) Cancellation of C & D unloading site permission in case of non-compliance is confirmed in Hearing order.	
5.	Records of transportation of C& D waste not tallying with actual transportations		
6.	Any other lapses		
7.	Submitting fraudulent / Forged Documents.	Revoking and cancellation of approval given on confirmation of this lapses after giving show cause notice of 15 days period.	
8.	The owner / authorised representative of the designated unloading site has to submit Bank Guarantee for ensuring compliance of conditions, as per following based on permitted capacity of the unloading site. The B G shall be renewed as per requirement.		
i.	Up to 25,000 Brass	Rs. 3 Lakh	The valid B G shall be submitted in the office of respective E E SWM Zone.
ii.	From 25,000 Brass to 50,000 Brass	Rs. 5 Lakh	
iii.	From 50,000 Brass to 75,000 Brass	Rs. 7 Lakh	
iv.	From 75,000 Brass to 1,00,000 Brass	Rs. 10 Lakh	
v.	Above 1,00,000 Brass	Rs. 15 Lakh	

*[Signature]*  
Dy. Ch.E.(S.W.M.)Op.  
1/c

*[Signature]*  
Ch.E.(S.W.M.)

*[Signature]*  
10/12/18  
Ch.E.(D.P.)

*[Signature]*  
13/12/18  
D.M.C.(S.W.M.)

*[Signature]*  
A.M.C.C.E.S)

# Municipal Corporation of Greater Mumbai

(Solid Waste Management Department)

No. Dy. Ch. Eng./SWM/ 709 OP.

14-5-2019

**Subject:** Approval of designated unloading sites for C&D Waste Material

**Reference:** DMC/SWM/67 Dt. 06.04.2018

The proposals for approval of designated unloading sites for C&D Waste material are initiated by Zonal Ex. Eng. (SWM). It has been observed that there is no uniformity in compliance of documents required which results in different norms. Hence to adopt uniform policy and to avoid discrepancies in processing such proposals, instructions are issued.

Respective Zonal Ex. Eng. (SWM) shall thoroughly scrutinise the documents (especially those related to ownership of the land and NOC, Remarks of collector, Tehshildar, CRZ and Forest department etc.) submitted by the applicant and visit the site personally and prepare calculations sheet for quantity of C&D Waste Material that can be allowed to be permitted as per site conditions. The proposal shall be complete with all essential documents as per attached check list which shall be attached with proposal file. deviations, if any, shall be specially mentioned in the proposal.

Also following points to be complied after approval but **before uploading** of the unloading site on "Auto-DCR" Portal.

- i) Submission of Bank Guarantee of appropriate amount.
- ii) Compliance of conditions of SOP viz
  - a) Proper Entry / Exit gate / Enclosure
  - b) Security cabin with register
  - c) CCTV arrangement, etc.



Dy. Ch. Eng. (S.W.M.) Op.

✓ Ex. Eng. (SWM) Z - I / II / III / IV / V / VI / VII

वृहन्मुंबई नगरपालिका  
 कार्यालय (पश्चिम) (अ/ब)  
 परिसर - 4/5, भा. 4, व. 1, मुंबई

**14 MAY 2019**

Online C&D Details C&D Waste Mgr. docx

181

क्र. कार्य. अंश/पत्र/परि-4/6

प्रशासकीय अधिकारी (घटक) परि-5/6  
 मुख्य अधिकारी (घटक) प्रचालन  
 सहायक अधिकारी (घटक) प्रचालन  
 श्री/श्रीमती .....

37

कार्यकारी अभियंता  
(घटक) परि-4/6

# Municipal Corporation of Greater Mumbai

Check list for compliance of documents required for approval of designated unloading site for C&D Waste material

Sr. No.	Description	Compliance	Page No.
1	Application by Owner / POA mentioning a) quantity b) type of C&D Waste required c) Time period (Maximum time period permissible is one year from date of issue of approval letter)		
2	Authority letter (POA) agreement between landowner & applicant representative (Notarised).		
3	Undertaking on Rs. 200 Stamp Paper in prescribed format stating i) compliance of Conditions of C&D Rules, 2016 ii) Payment of Bank Guarantee.		
4	Property Card and / or 7x12 extract.		
5	Consent from all stake holders mentioned on property card / 7x12 extract.		
6	Title Report from Advocate in practice having 5 years of experience, indicating the title of applicant.		
7	Site visit report by Zonal Executive Engineer with calculation sheet. a) Date of receipt of application b) Date of site visit		
8	Photographs of site.		
9	Contour Map.		
10	Location Map (Showing Plot Boundary).		
11	NOC From Collector / Tahsildar		
12	NOC / Remarks of CRZ / Forest department etc. as applicable.		
13	NOC from Ward Officer & SWD Department (For plots in MCGM Jurisdiction).		
14	Details of contact / Communication person a) Name b) Mobile Number c) E-mail ID		

**MUNICIPAL CORPORATION OF GREATER MUMBAI**  
**SOLID WASTE MANAGEMENT**

Dy.Ch.E / SWM / 928 / Operation dtd. 24 / 05 / 2019

**SUB -** Uploading of Legal C & D permissions by Builders/Developers for online for SWM's (WMP) approval.

The Builders/Developers are getting the permission papers from designated unloading site owners (proposed) for disposal of the C & D as per approved Waste Management Plan(WMP).

All Zonal Executive Engineers (SWM) are hereby directed to check the number of permissions uploaded by builder/developer through their architect for C&D, quantity and submission of the documents.

All Zonal Executive Engineers (SWM) are hereby instructed to submit the details of the C&D Waste Management Plan (WMP) approved online & offline by them in the following format -

Sr. No.	Name of the builder/ Developer/ architect	Site location/ Address	Permitted Designated unloading site	Permitted Quantity in brass	Check the permissions issued to the builder for the unloading site is given by original owner or its authorized representative as approved by Ch.Eng.(SWM).	Remarks

All Zonal Executive Engineers (SWM) are hereby directed to submit the above report before 15<sup>th</sup> of June, 2019 & submit the same regularly every fortnightly.

All Zonal Executive Engineers (SWM) are hereby directed that if the original site owner's permission or its authorized representative as approved by Ch.Eng.(SWM) is not seen in the uploaded documents or the approval are given by 2<sup>nd</sup> or 3<sup>rd</sup> party (other than approved party) then it shall be immediately brought to the notice of higher authority and the action shall be initiated against the builder/developer for submitting wrong/modified or false documents as the case may be and same shall be informed to D.P. Section for necessary action.

No. Dy. Ch. Eng./SWM/ 928 /OP.  
28-5-19.

Dy.Ch.Eng.(SWM)Operation

Executive Engineer (SWM) Zone F TO VII

-293 -  
ANNEXURE - R2-14

Email: dsaltcom.mum@nic.in  
Phone: 022-20825206,20822192



सत्यमेव जयते  
भारत सरकार

GOVERNMENT OF INDIA

उपनमक आयुक्त कार्यालय

**Office of the Deputy Salt Commissioner**

चौथी मंजिल, एक्सचेंज बिल्डिंग, / 4<sup>th</sup> floor, Exchange Building,

सर शिवसागर रामगुलाम मार्ग / Sir Shivsagar Ramgulam Marg

बैलार्ड एस्टेट, मुंबई - 400 001 / Ballard Estate, **MUMBAI - 400 001**

Ref: SCO-22014/8/2025 – Regional Office Mumbai/ 2541

Date: 05.06.2025

To

✓ The District Collector  
Mumbai City

**Subject: Urgent Action Required for Removal of Construction & Demolition Waste and Encroachments at Survey No. 210, Wadala Salt Factory, Mumbai – In reference to Original Application No. 22/2024 before the Hon'ble National Green Tribunal (Western Zone Bench)**

**Reference:** Letter No. SCO-22014/8/2025-Regional Office Mumbai/1739 dated 22.04.2025

Sir/Madam,

This is in reference to Original Application No. 221/2024, currently pending before the Hon'ble National Green Tribunal (Western Zone Bench), wherein the Salt Department has been arrayed as Respondent No. 2 and your esteemed office, as the District Collector – Mumbai City and Chairman, District Coastal Zone Monitoring Committee, is Respondent No. 1.

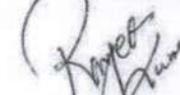
2. The aforementioned application seeks immediate directions for the removal of encroachments and construction & demolition (C&D) waste from Sites I and II, as identified in Exhibit-H of the petition. These sites are located within Survey No. 210, Wadala, adjacent to the Eastern Freeway.
3. It is respectfully submitted that the land in question, measuring 84 acres and 28 gunthas, forms part of the Dadkhudai Salt Works and is owned by the Government of India under the administrative jurisdiction of the Salt Department. However, due to ongoing proceedings in Writ Petition No. 3069/2016 before the Hon'ble Bombay High Court, physical possession of the land is presently not with the Salt Department. The matter is subject to interim stay and status quo orders (**Annexure 1**).
4. Further, it is pertinent to highlight the following:

- i. The area is classified as ecologically sensitive under CRZ-I, being part of an intertidal zone and designated wetland, as confirmed in the National Wetland Atlas (2010 & 2021).
  - ii. Satellite imagery and photographs presented to the Hon'ble Tribunal indicate persistent illegal dumping and encroachment activities since prior to December 2019, resulting in serious damage to mangroves and wetland ecosystems, and constituting violations under applicable Coastal Regulation Zone (CRZ) notifications.
  - iii. The ongoing violations include unauthorized dumping of debris, parking of trucks and tankers, hosting of public functions (e.g., weddings), and illegal construction of commercial structures.
5. Despite several representations (**Annexure 2**), filing of an FIR (**Annexure 3**), and execution of a Panchanama (**Annexure 4**), the encroachments and environmental violations remain unaddressed.
6. Your kind attention is invited to the joint site inspection conducted on 04.04.2025, involving your office in coordination with the Brihanmumbai Municipal Corporation (BMC), Salt Department, and the Mangrove Cell, as resolved in the meeting dated 03.04.2025 concerning the said NGT proceedings.
7. A letter dated 22.04.2025 (as referenced above) (**Annexure 5**) was submitted by this office, detailing the estimated quantity of C&D waste requiring removal from Survey No. 210, and highlighting the constraints preventing direct action by the Salt Department.
8. These constraints include:
  - a) Lack of physical possession of the land;
  - b) Absence of dedicated manpower and requisite machinery; and
  - c) Legal limitations restricting independent intervention.
9. In light of the above, we respectfully request that urgent and time-bound remedial measures be initiated by your office, considering:
  - i. Your dual role as Respondent No. 1 in the ongoing NGT proceedings and as Chairman of the District Coastal Zone Monitoring Committee;
  - ii. The responsibility of local and state authorities in enforcing the provisions of the Construction & Demolition Waste Management Rules, 2016, CRZ notifications, and Wetland (Conservation and Management) Rules.
10. We earnestly request the following actions:
  - a) Immediate removal of unauthorized C&D waste and encroachments at Sites I & II as identified in Exhibit-H of the application;
  - b) Enforcement of CRZ and wetland regulations to prevent further environmental degradation;
  - c) Initiation of penal action against those responsible for the unauthorized occupation and ecological violations.
11. The Salt Department remains fully committed to cooperating with your office and other agencies in ensuring the protection of the environment and restoration of the land. However, we reiterate that removal of waste and prevention of encroachments

presently falls under the jurisdiction and capability of local/state enforcement authorities.

12. We trust this matter will receive your immediate attention, given the gravity of environmental concerns and the ongoing proceedings before the Hon'ble National Green Tribunal.

Yours faithfully



(Ranjeet Kumar)  
Superintendent of Salt  
Regional Office, Mumbai

**Enclosures: -**

As above.

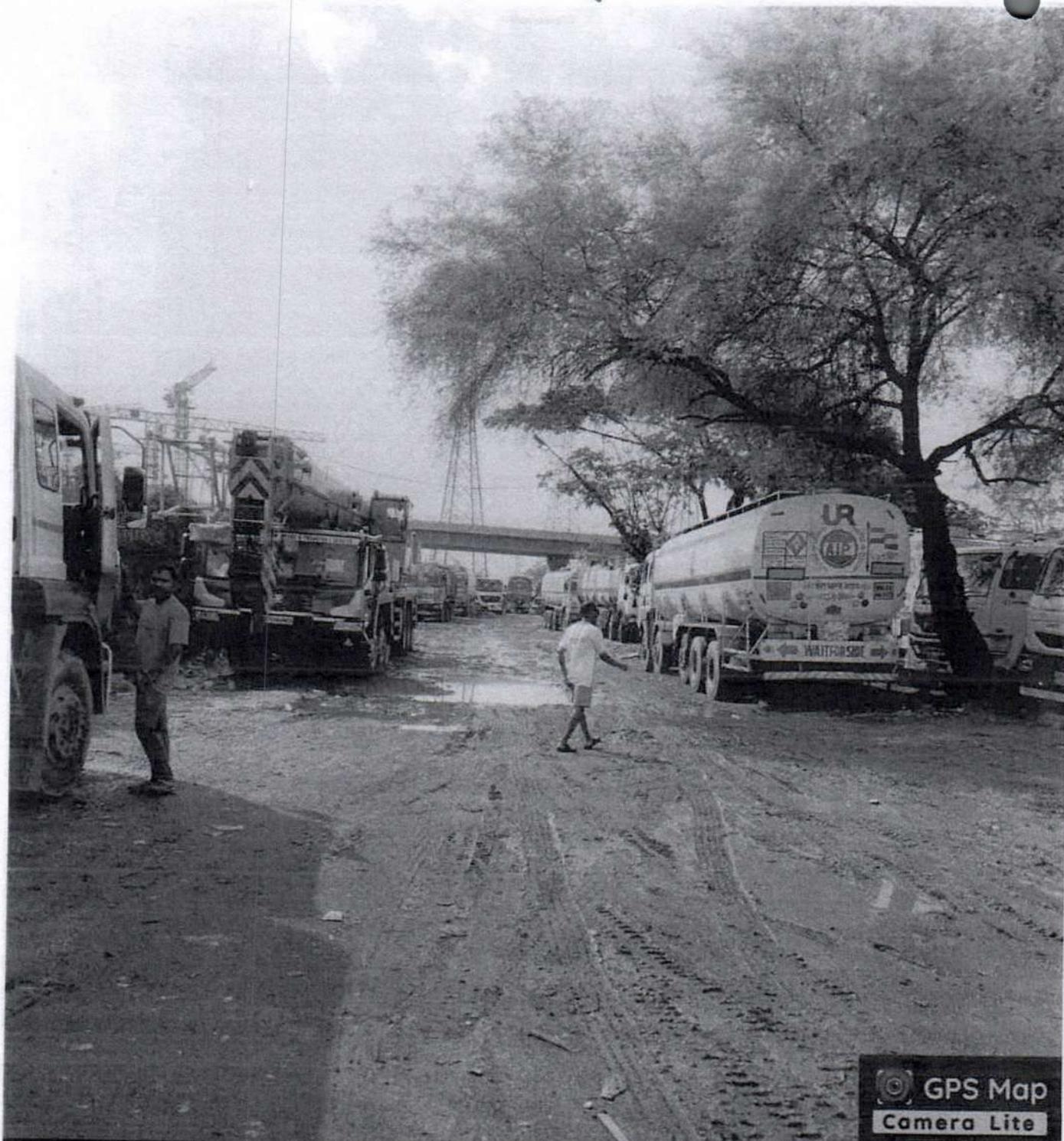
**Copy submitted to: -**

1. The Salt Commissioner, Jaipur for information.

**Copy to: -**

1. The Superintendent of Salt, Bhandup.
2. The Deputy Superintendent of Salt, Wadala.
3. Land & Building Section, Regional Office, Mumbai.

Recent Photographs of the site



GPS Map  
Camera Lite

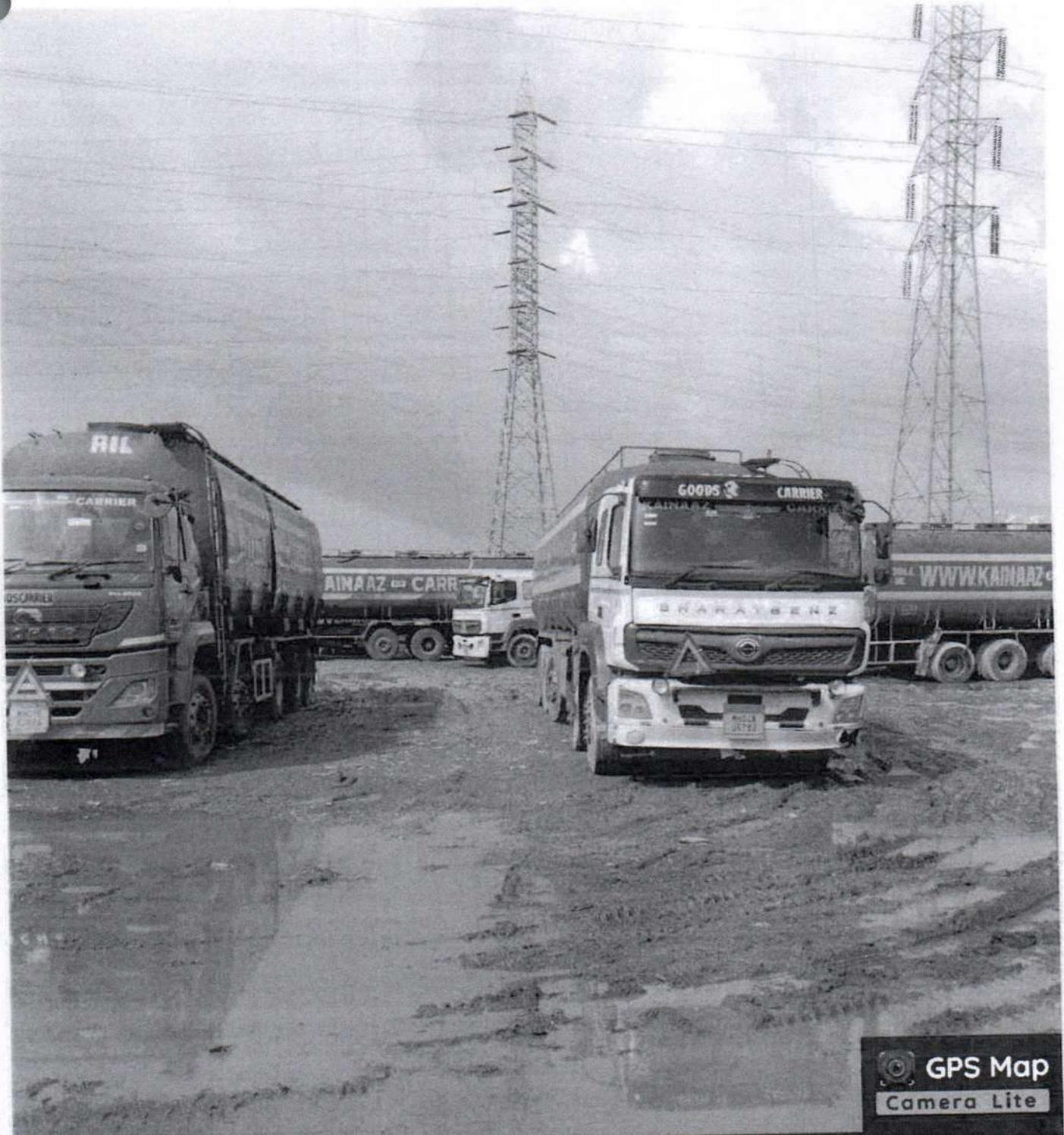
Dinbandhu Nagar, Wadala, Mumbai, Maharashtra 400037, India

Latitude  
19.01714925°

Longitude  
72.87085466°

Local 09:24:45 AM  
GMT 03:54:45 AM

Altitude 5 meters  
Sunday, 01.06.2025



GPS Map  
Camera Lite

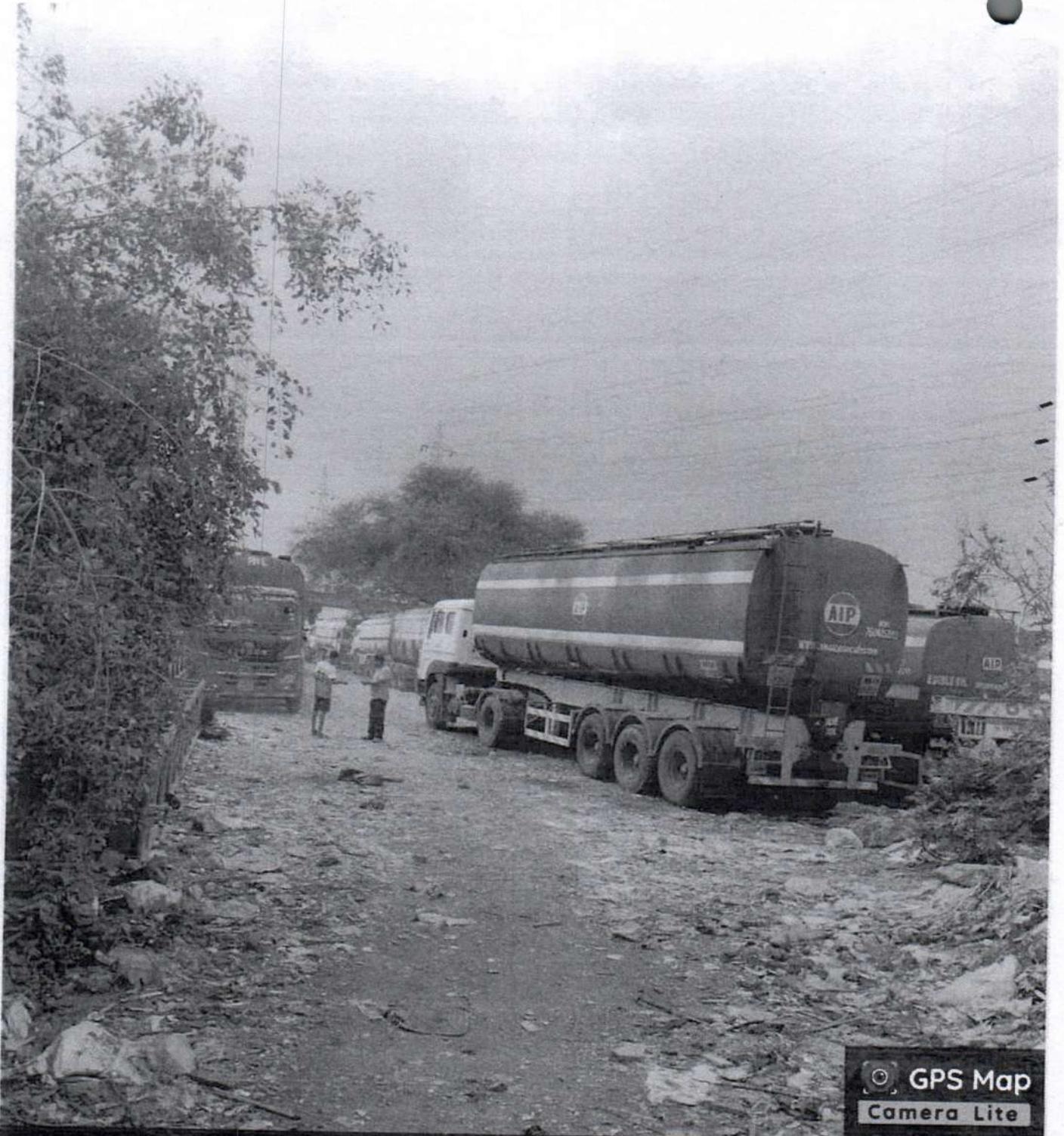
Dinbandhu Nagar, Wadala, Mumbai, Maharashtra 400037, India

Latitude  
19.01714632°

Local 09:25:03 AM  
GMT 03:55:03 AM

Longitude  
72.87083838°

Altitude 5 meters  
Sunday, 01.06.2025



GPS Map  
Camera Lite

Dinbandhu Nagar, Wadala, Mumbai, Maharashtra 400037, India

Latitude  
19.0174044°

Longitude  
72.87061458°

Local 09:20:13 AM  
GMT 03:50:13 AM

Altitude 5 meters  
Tuesday, 20.05.2025

-299-



GPS Map  
Camera Lite

Dinbandhu Nagar, Wadala, Mumbai, Maharashtra 400037, India

Latitude  
19.01713523°

Longitude  
72.87083077°

Local 09:25:11 AM  
GMT 03:55:11 AM

Altitude 5 meters  
Sunday, 01.06.2025



Eastern Fw, Wadala, Mumbai, Maharashtra 400037, India

Latitude  
19.01609267°

Local 09:25:13 AM  
GMT 03:55:13 AM

Longitude  
72.87193456°

Altitude 4 meters  
Tuesday, 20.05.2025

-301-



GPS Map  
Camera Lite

Eastern Fw, Wadala, Mumbai, Maharashtra 400037, India

Latitude  
19.01609853°

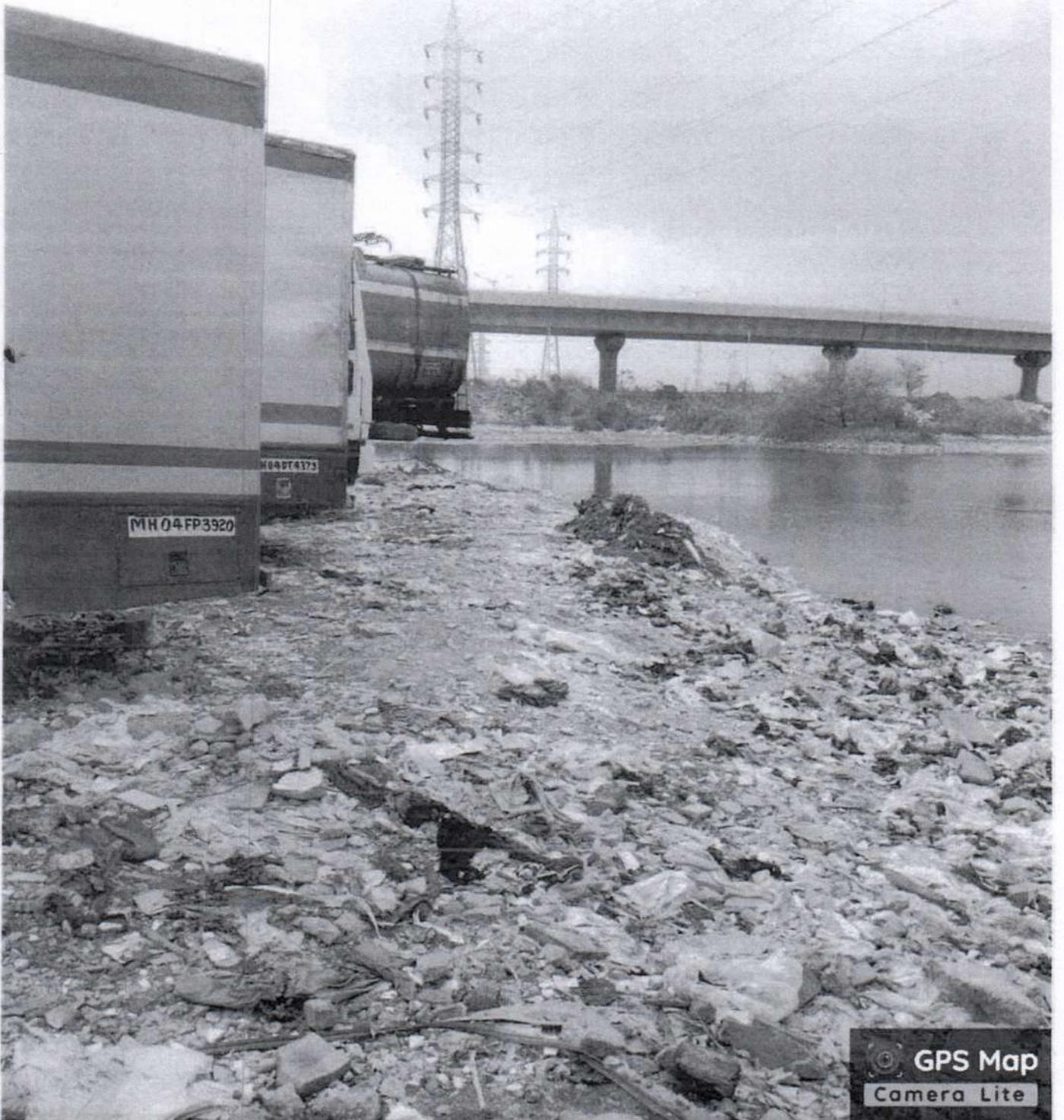
Longitude  
72.87189633°

Local 09:24:50 AM  
GMT 03:54:50 AM

Altitude 4 meters  
Tuesday, 20.05.2025

- 302 -

537



GPS Map  
Camera Lite

Dinbandhu Nagar, Wadala, Mumbai, Maharashtra 400037, India

Latitude  
19.01630473°

Local 09:22:12 AM  
GMT 03:52:12 AM

Longitude  
72.87094075°

Altitude 3 meters  
Tuesday, 20.05.2025

Annexure - 1 - 303 -

901 prwpl3341-16

FARAD CONTINUATION SHEET  
IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

WRIT PETITION (L) NO.3341 OF 2016

Office Notes, Office Memoranda of Coram, Appearances, court's orders or directions and Registrar's orders

Court's or Judge's orders

Mr.FE.DeVitre, Sr.Counsel a/w Ms.Ankita Singhania i/b M/s.Bachubhai Munim and Co. for the petitioner

Mr.S.R.Rajguru a/w Mr.Bharat Mehta for the respondent

CORAM : K. K. TATED, J.

DATE : DECEMBER 15, 2016

PC.:

- 1 Not on board. At the request of Advocate for the petitioner, matter is taken on board for urgent orders.
- 2 Heard the learned counsel for the parties.
- 3 By this petition under Article 226 of the Constitution of India, the Petitioner challenges the order dated 1.12.2016 passed by Estate Officer, Office of the Deputy Salt Commissioner under section 5(1) of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 directing petitioner to hand over land admeasuring 84 acres

Mohite

1/3

901 prwpl3341-16

22 gunthas situated at City Survey No.210 of Matunga, in the District of Mumbai City to the respondent Government of India.

4 The learned counsel for the respondent raised preliminary issue about maintainability of the Writ Petition. He submits that against the impugned order passed by the authority, substantive appeal is provided. Hence, Writ Petition is not maintainable and same is required to be dismissed. In support of this contention, he relies on the judgment of this court in the matter of *Edward alias Adward Paul Machado, Mumbai v. J.R.Aryan, Chairperson, Airport, New Delhi and others, 2016(3) ABR 309 paragraph 35.*

5 The learned Senior Counsel for the petitioner submits that this court in the matter of Sir N.PVakil Trust and anr. vs. Union of India and Ors., 2016 SCC Online Bom 4913 held that if jurisdiction of the authority itself is challenged then Writ Petition is maintainable. Considering these facts, following order is passed:

- a) Office is directed to place the matter on board on 16.1.2017.
- b) Petitioner to remove all office objections on or before 10.1.2017, failing which Writ Petition shall stand dismissed without referring back to the court.

Mohite

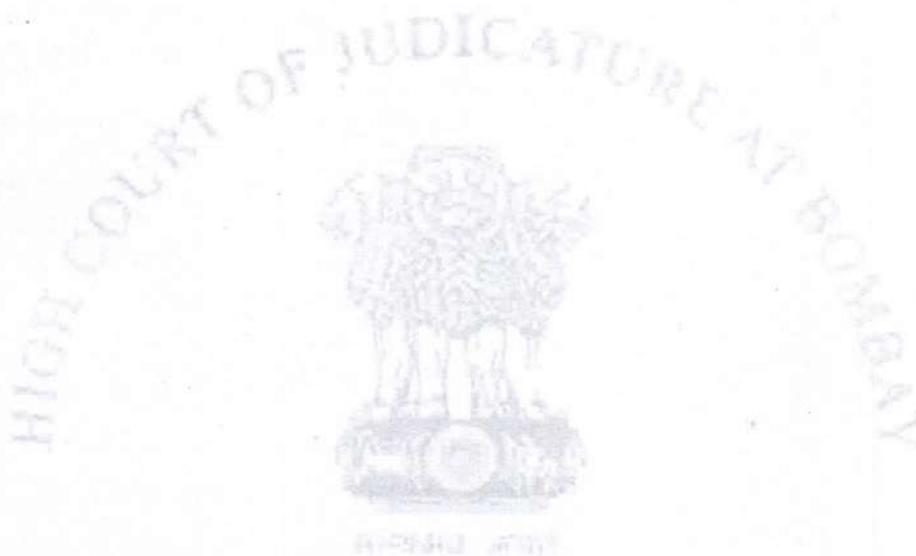
2/3

- 305 -

901 prwpl3341-16

c) Till next date, parties are directed to maintain status quo as of today.

JUDGE



Mohite

3/3

-306-

9 wp3069-16

**FARAD CONTINUATION SHEET  
IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION**

**WRIT PETITION NO.3069 OF 2016**

Office Notes, Office Memoranda of Coram, Appearances, court's orders or directions and Prothonotary's orders	Court's or Judge's orders
--	---------------------------

Mr.D.J.Khambata, Sr.Counsel a/w Ms.Ankita Singhania i/b M/s.Bachubhai Munim & Co. for the petitioner  
Mr.S.R.Rajguru a/w Mr.Bharat H. Mehta for the respondents

**CORAM : K. K. TATED, J.**

**DATE : APRIL 4, 2017**

**P.C.:**

- 1 Heard.
- 2 The learned Counsel for the respondents seeks some time to file additional compilation of documents with copy to the other side. On his request, as a last chance, time is granted till 7.4.2017 to file additional compilation of documents in the Registry of this court with copy to the other side.
- 3 Matter to appear on board on 12.4.2017.
- 4 It is made clear that respondent is not permitted to place on record any new document.
- 5 Interim protection granted on 15.12.2016 earlier to continue till further orders.

JUDGE

Mohite

1/1

Annexure -2 -307-

  
 Government of India  
 Office of Dy. Superintendent of Salt  
 Wadala Salt factory

C. No. 3(1)L&amp;B/Wdl/2024/ 363 - 367 o/c

Date : 27-12-2024

To,

The Manager  
M/s Maurer Sanfield

Subject:- Encroachments and Dumping of waste material on CTS 210 (Salt Pan Division)  
- Wadala Salt factory.

\*\*\*\*\*

Sir,

We have come to know that your company is the contract bearer of MCGM contract to repair bearings of flyover related to freeway in Wadala. Despite that we resisted and warned your sub-contractor that land you are occupying is either CTS 1/6 (Salt Pan division) belongs to salt commissioner and CTS 210 of same division is in possession of Ex salt manufacturer. Your sub-contractor Ganesh Hiwalkar who is MNS activist also has did not cared and created labour hutments on these survey number thereby not only encroaching upon but also damaging Mangroves. Now district collector has asked us to take action in this regard. It is expected from you to restore mangroves, remove C & D and do not occupy either of these two survey numbers.

Yours faithfully

*S. K. Thakore*  
(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

Copy submitted to :-

1. The Superintendent of Salt, Bhandup for information.
2. The Dy. Salt Commissioner
3. MCGM, F- North *Bhandup for info District*
4. Shri Ganesh Hiwalkar, for necessary action.



*kn*  
*Shri Hiwalkar*  
*27/12/2024*

*Shri Hiwalkar*  
*27/12/2024*

*Mandaw*

-308-

  
 Government of India  
 Dy. Superintendent of Salt Wadala  
 C/o Office of Superintendent of salt  
 Bhandup (E), Mumbai

C. No. 3(1)L&amp;B/Wdl/2024/ 326-340

o/c

Date : 06-12-2024

To,

The Assistant Commissioner  
 MCGM, F – North Ward  
 Mumbai

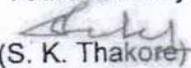
Subject:- Dumping of Earthen and waste material on Salt Pan land survey No. 210 known as Dadkhudai Salt works near Wadala freeway - regd.

\*\*\*\*\*

Sir,

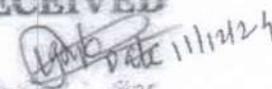
At CTS 210 (Salt Pan Division) and Salt Pan road near Hanuman Mandir, In front of Anand Nagar someone Raju Ismyle Deshmukh and Salim Ismyle Deshmukh have dumped C & D waste. They are engaged in Coal trading and cement blocks trading there. Another person Dipak Misal is maintaining a Garage and parking there. All these are illegal possessions there. CTS 210 is eco-sensitive place and need to be conserved therefore please take action against them.

Yours faithfully

  
 (S. K. Thakore)

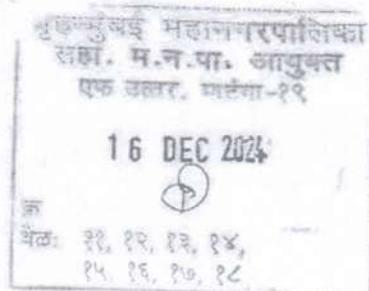
Dy. Superintendent of Salt  
 Wadala Salt factory

**RECEIVED**

  
 Officer  
 Wadala Police Station, Mumbai

Copy submitted to :-

1. The Under Secretary (Environment & CC Department), 15<sup>th</sup> floor New Administrative building, opp. Main Mantralay building, Mumbai – 400032
2. Sr. Police Inspector, Wadala.
3. Superintendent of Salt, Bhandup
4. The Dy. Salt Commissioner, Mumbai



- 309 -

Government of India  
Office of Dy. Superintendent of Salt  
Wadala Salt factory c/o Bhandup Salt office

C. N. (1) L&amp;B/Wdl/2024/ 259 - 273

ofc

Date : 28-9-2024

To,

The Regional Transport officer  
Wadala, Mumbai

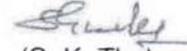
Subject:- Truck parking on CTS 6 & 210 Salt Pan division, Mumbai – regd.

\*\*\*\*\*

Sir,

It has been seen that an un-authorized truck parking is in operation on the said land near to wadala freeway. This is located on periphery of CTS 6 (Revenue land) and CTS 210 (Salt Pan) operated by unknown people. We have also referred this to court which is hearing ownership issue of this Salt pan. Environmentalists have serious concerns about this. Maharashtra government has also notified this land for forest reserves. Please take appropriate action.

Yours faithfully



(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory  
sanjaythakore.69@gov.in

Copy submitted to:-

1. The Superintendent of Salt, Custom road, Bhandup (E).
2. The Dy. Salt Commissioner, Exchange building, Bellard Estate, Mumbai.
3. Forest officer, Bhakti park, Wadala.
- ✓ 4. Police station Wadala

RECEIVED



Dispatch Writer

Wadala Police Station, Mumbai

Government of India  
Office of Dy. Superintendent of Salt  
Wadala Salt factory c/o Bhandup Salt office

C. No. 3(1)L&B/Wdl/2024/ 265-268 o/c

Date :27-9-2024

To,

The Dy. Collector (Encroachment & Removal)  
Dharavi Division, Mumbai

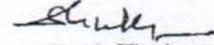
Subject:- Earth material dumping/transit on CTS 6 & 210 Salt Pan division, Mumbai  
- regd.

\*\*\*\*\*

Sir,

It has seen that some people are engaged in dumping/transit of debris and excavated earth material on CTS 6 which is a revenue land and shares boundary with CTS 210 (Dadkhudai Salt Pan land). This people are said to be under umbrella of MNS political party and stopping us coming there saying that this is not a Salt land. Previously they also started a work contract of MCGM regarding repairing of ball bearing of fly over of freeway. This place is near to Khargang Ganesh temple and freeway. Environmentalists have great concern about this as Mangroves and notified forest land is also there. Please look into this matter.

Yours faithfully



(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

Copy submitted to:-

1. The Assistant Commissioner, MCGM, F-ward North,
2. The Superintendent of Salt, Bhandup.
3. The Dy. Salt Commissioner, Mumbai for information.
4. Police station Wadala

बृहन्मुंबई महानगरपालिका  
सहा. म.न.पा. आयुक्त  
एफ उत्तर, महुंगा-१९

30 SEP 2024

क्र  
वेळ: ११, १२, १३, १४,  
१५, १६, १७, १८

RECEIVED  
11/10/24  
Dispatch Writer  
Wadala Police Station, Mur

- 311 -

  
 Government of India  
 Dy. Superintendent of Salt Wadala  
 C/o Office of Superintendent of salt  
 Bhandup (E), Mumbai

C. No. 3(1)L&amp;B/Wdl/2024/221

Date : 2-8-2024

To,

✓  
 The Sr. Police Inspector,  
 Wadala Police Station  
 Mumbai

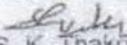
Subject:- Dumping of Earthen and waste material on Salt Pan land survey No. 210 known as Dadkhudai Salt works near Wadala freeway - regd.

\*\*\*\*\*

Sir,

It has been observed since 21-6-2024 that some un-known people dumping waste material on said salt land. This Salt works is lying fallow since long ago. Its ownership is sub judice and Hon'ble High Court, Mumbai has ordered status Quo on 15-12-2016. This happening is also concerned with environment and NGT laws. Please take appropriate action.

Yours faithfully

  
 (S. K. Thakore)

Dy. Superintendent of Salt  
 Wadala Salt factory

Enclosure: Photo

**RECEIVED**

  
 Dispatch Writer  
 Wadala Police Station, Mur

Copy submitted to :-

1. The Superintendent of Salt, Bhandup
2. The Dy. Salt Commissioner, Mumbai

भारत सरकार  
कार्यालय उप नमक अधीक्षक वडाला  
द्वारा कार्यालय नमक अधीक्षक भांडुप

C. No. 3(1)L&B/Wdl/2024/ 186 - 191 ०/८

दिनांक : 03-7-2024

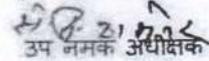
प्रति,  
श्री रवि वर्मा  
निवासी, लाल बहादुर शास्त्री नगर  
कोरबा साल्ट, वडाला, मुंबई

विषय:- अनधिकृत बांधकाम बाबत

\*\*\*\*\*

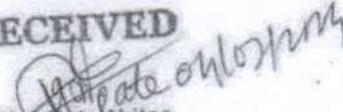
महोदय,

आपके द्वारा पहले से ही निर्मित अनधिकृत आवास को और आगे बढ़ाया जा रहा है. कृपया इसे ध्वस्त कर पूर्व कि स्थिति बहाल करें. उपरोक्त भूमि वडाला साल्ट पेन पथ का हिस्सा है जो कि ५२ फुट चौड़ी सड़क है.

  
उप नमक अधीक्षक  
वडाला नमक क्षेत्र

प्रति सम्मिलित :

1. MCGM, F-ward North, नमक क्षेत्र एक राष्ट्रीय सम्पदा है जिसके संरक्षण में आपकी भूमिका महत्वपूर्ण है
2. वडाला पुलिस स्थानक
3. नमक अधीक्षक, भांडुप

RECEIVED  
  
District Writer  
Wadala Police Station, Mu

मुंबई महानगरपालिका  
सहा. म.न.पा. आयुक्त  
एक वडाला, मार्ग-१९  
05 JUL 2024  
क्र.  
वेळ:- ११.११.११.११  
११.११.११.११

Government of India  
Dy. Superintendent of Salt Wadala  
C/o Office of Superintendent of salt  
Bhandup (E), Mumbai

C. No. 3(1)L&B/Wdl/2024/ 168-170

Date : 24-6-2024

To,

The Assistant Commissioner  
MCGM, F – North Ward  
Mumbai

Subject:- Dumping of Earthen and waste material on Salt Pan land survey No. 210 known as Dadkhudai Salt works near Wadala freeway - regd.

\*\*\*\*\*

Sir,

It has been observed since 21-6-2024 that some un-known people dumping waste material on said salt land. This Salt works is lying fallow since long ago. Its ownership is sub judice and Hon'ble High Court, Mumbai has ordered status Quo on 15-12-2016. Please take appropriate action.

Yours faithfully

(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

Copy submitted to :-

1. The Under Secretary (Environment & CC Department), 15<sup>th</sup> floor New Administrative building, opp. Main Mantralay building, Mumbai – 400032
2. Sr. Police Inspector, Wadala.
3. Superintendent of Salt, Bhandup
4. The Dy. Salt Commissioner, Mumbai

वृहन्मुंबई महानगरपालिका  
सहा. प.न.प. अधिकारी  
एक वरिष्ठ, बंधुप-१२

24 JUN 2024

क्र. ११, १२, १३, १४,  
१५, १६, १७, १८

RECEIVED

24/6/24

Watch Writer  
Wadala Police Station, Mu

Government of India  
Dy. Superintendent of Salt Wadala  
C/o Office of Superintendent of salt  
Bhandup (E), Mumbai

C. No. 3(1)L&BWdl/2024/ 130

Date : 6-5-2024

To,

The Sr. Inspector of police  
Wadala police station

Subject:- Fresh encroachment on Salt Pan road - regd.

\*\*\*\*\*

Sir,

On 3<sup>rd</sup> & 4<sup>th</sup> of this month some people along with someone Ganesh Khot and Ganesh Hiruvale made encroachment on Salt Pan road's portion (Survey No. 6 Part) located near Kharganga Ganesh temple near Customs/CPWD campus wall on other side of free way passing near to Sy. No. 210 of Salt pan in Wadala. They tried to prepare sheds to keep their labourers. On intervention by our Ward & Watch staff Shri Ashwini Mokal, they threatened and abused him. This land is a part of Salt Pan Road which is in totality 7.24 Km long and moves through Wadala in form of branches. Width of this road is 52 feet but due to intense encroachments it became narrow at most of the places. This road is owned by the Salt Commissioner, Government of India. Therefore please take action against miscreants if they don't vacate the place.

Yours faithfully

*[Signature]*  
(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

E-Mail : sanjaythakore.69@gov.in

Encl: 1 Map + Building register  
copy

Copy submitted to

1. The Superintendent of Salt, Bhandup
2. The Dy. Salt Commissioner, Mumbai
3. MCGM, F-North Ward. If encroachers do not remove their Machine & Material from site BMC may confiscate it as per rule and in consultation with police.

RECEIVED

*[Signature]* 6/5/24

Dispatch Officer

Wadala Police Station, Mu

- 315 -

Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala

C. No. - 9(2) /L&B/Wdl/2023/229-30

Date: 14/08/2023

To,  
The Dy. Salt Commissioner  
Mumbai  
Madam,

Subject :- Complaint - Illegal Marriage functions on Govt. land bearing CTS  
No. 210 of Salt Pan Division under Wadala Salt Factory- Reg.  
Ref. :- Your letter C. No. D11030/Bldg./2005/II/2896, even No. 2894 dt. 21.06.2023

Please refer to the attachments sent with your above referred letter It is brought to your kind information that we are having report of organizing wedding function on Salt Department land. Mr. Mangesh Bichare might have given permission to them. Recently, may be due to monsoon, we have not noticed organizing of any wedding ceremony on the site, however decorating accessories along with one diesel Generator set is lying at the site. Notice was issued to the decorators and one police complain against him has been lodged. On another side of the salt works few persons are using land for commercial purposes and are indulged in trading of house constructing materials.

Verbally it was told to stop such activities but they did not pay heed to our instructions. We have planned to clear the premise during demolition drive. We have submitted our estimates to take demolition drive on M/s Dadkhudai Salt works bearing CTS No. 210. Once the estimate is sanctioned, we will make all possible efforts to remove the encroachments.

In our earlier letter even No. 133-34 dated 26.05.2023, wherein, Authority of Mr. Rajesh Saraiyya was questioned and it was requested to take all possible measures to detach his authorities from the salt works. Mr. Sarraiyya with his caretaker (Mr. Mangesh) is acting like owner of the land. Immediate action should be taken against both of them.

A kind reference is invited to letter received from Advocate Shaunak Satpute & Co. dated 22.12.22 addressed to senior Inspector of police, Wadala and copy to us, wherein, it was requested to the Police not accept our complains against M/s Dadkhudai Salt works. As salt Department has no auythority over CTS no 210. Attachments to the letter states that the said piece of land is acquired by the Maharastra State through a panchnama on 30<sup>th</sup> April 1970 and the same was reported to the Dy. Salt commissioner, Mumbai by Land Survey officer vide his letter 3<sup>rd</sup> June 1970. (enclosed).

Sorry to state, we could not trace out any documents in our records countering their claims. A copy may kindly be provided to us because for want of such documents, in state offices, we are in very embarrassing position. I have been directed to file an FIR against the Mandap decorator vide your letter even No. 3621 dated 07.08.2023. At this juncture, we are in need of action taken report against the advocate who has forbade Police Department to entertain our letters related to M/s Dadkhudai Salt Works.

Further we are going <sup>to</sup> take demolition drive in the salt works whose possession is with State Government as per documents available. Let's assume that during demolition, there are huge damages to the property and may be a loss of life, and in that case someone approach to the court who will held be responsible? It may kindly be clarified.

Yours faithfully



Copy submitted to

1. The Superintendent of Salt, Bhandup

Please refer to the attachment with your letter even No 2894 dated 21.06.2023, wherein, authority of Mr. Saraya is questioned. I am too questioning his authority and requesting to take action against him. However its objection over BEST for supplying electricity is right and genuine. Once electricity is supplied to the temple, entire area will be encroached upon by miscreants.

-317-



Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala  
Office at The Superintendent of Salt premises  
BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wdl/2021/191-23

Date: 18/07/2023

To,  
The Dy. Salt Commissioner  
Mumbai  
Madam,

Subject :- Assembly question - Encroachment of Government Land and utilizing for Commercial Purposes-Organizing wedding ceremony on salt Deptt. land at M/s Dadkhudai Salt Works bearing C.S. No.210 - Reg.

Ref :- Assembly question No. 14339

This office is in receipt of a letter from District Collector, Mumbai, requesting to answer para 1 & 4 of one assembly question bearing Number 14339 raised by shri Prasad Lad, regarding use of piece of land under M/s Ddadkhudai salt works, C. S. No. 210, for organizing wedding ceremony. Our reply is as under.

1. Para 1 - Yes, Mr. Saddam is using the piece of land for organizing wedding ceremony. It is observed from record that organizing wedding ceremony might have been started after year 2020. Because land filling to site was going on in November 2020 and an FIR against unknown persons was lodged on 05.11.2020 for dumping activities on the described site.
2. Para 3 - yes, he has encroached our land and he is misusing it.
3. Para 4 - It is observed from the records that on 06<sup>th</sup> June 2022 PSI had called Mr. Saddam and warned him not to use the piece of land for commercial purposes. Later Police complain was lodged against the organizer on 15.12.2022. (copy enclosed). An estimate has been sent to the Salt Commissioner for demolition of various encroachments at M/s Dadkhudai Salt Works. Once the grant is sanctioned entire area will be free from encroachments. Further police complain has been lodged on 17.07.2023 and a notice is issued to the decorator to remove their belongings immediately otherwise it will be confiscated.

Yours faithfully

Copy submitted to

1. The Superintendent of Salt, Bhandup



Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala  
Office at The Superintendent of Salt premises  
BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wdl/2021/191

Date: 18/07/2023

To,  
Mr. Saddam  
M. K. mandap Shops  
Wadala

Subject: Encroachment of Government Land and utilizing for Commercial purpose -  
Organizing wedding ceremony on Salt Department land at M/s Dadkhudai  
Salt Works C.S. No.210 - Reg.

During my visit to M/s Dadkhudai salt works, Wadala, bearing C. S. No. 210, it was found that few stacks of bundles of cloths and decorative accessories wrapped in plastics along with one DG set (Diesel Generator Set) was lying there at different corners of the site. It came to my knowledge that you are organizing wedding ceremony at the site.

It reflects that you have encroached upon Government land and utilizing it for commercial purposes which is against the law and necessary action will be taken against you. In the mean time you are directed to remove all your belongings from the site immediately, otherwise it will be confiscated. Please be ensured that in future, no further ceremony should be organized on this place. It is an offence and you will be punished for that.

ॐ  
ॐ - ॐ  
ॐ ॐ

Yours faithfully

Copy submitted to

1. The Superintendent of Salt, Bhandup
2. The Dy. Salt commissioner, Mumbai
3. The Assistant Commissioner, F/North Ward, MCG. It is requested to kindly seize the belongings from the site in case he fails to lift his materials.

- 319 -



Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala  
Office at The Superintendent of Salt premises  
BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wdl/2023/72-74

Date-11/04/2023

To,  
The Senior Inspector of Police,  
Wadala Police Station,  
Wadala, Mumbai -37.

**Subject: Complaint for encroachment by the Encroachers over govt. land in CS no. 210 and salt pan road in Salt Pan division. - Reg.**

Sir,

Please find enclosed, herewith, <sup>four</sup> forty (44) no. of photographs revealing therein structures constructed over the central govt. land, falling in CS no. 210 and Salt Pan Road falling under Salt Pan division, illegally/ unauthorizedly. Few photographs are showing land fenced by Tin & Bamboo with intention to grab the land in future. During construction of the illegal structures our watch & ward staff posted at Wadala asked/ warned the encroachers not to do any unauthorized construction over govt. land but the concerned person/s did not heed them and carried out illegal construction on the pretext that "JO SABKA HOGA VO MERA BHI HOGA." Here it is to mention that people residing in the area are encroachers over government land and further extending their existing illegal structures or unauthorizedly occupying the land falling in front of their illegal structure on pretext to keep cleanliness or else.

It is tried to get the name of person/s concerned along with mobile number responsible for constructing illegal structure but they need further verification from the authority before action against them. The name is written on the photo showing the concerned structure. You are requested to take suitable action in the matter against the encroachers in order to prevent the govt. property.

Enclosures - As above.

Yours faithfully,

(S N Pandey)  
Deputy Superintendent of Salt  
Wadala

**Copy submitted to**

- 1) The Superintendent of Salt, Bhandup for information please.
- 2) The Deputy Salt Commissioner, Mumbai for information please.

RECEIVED

Dispatch Writer  
Wadala Police Station, Mur

ok



Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala  
Office at The Superintendent of Salt premises  
BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wdl/2021/283 - 286

Date: 15/12/2022

To,  
The Senior Inspector of Police  
Wadala Police Station,  
Wadala, Mumbai - 37

**Subject: Request to take action on the enclosed complaint - Reg.**

Sir,

Please find enclosed herewith a copy of online complaint dated 10.12.2022 made by shri D. Stalin, Director - Vanshakti regarding use of salt pan land for social purpose viz. wedding etc. From the letter it appears that the area described is salt pan land of **Messrs. Dad Khudai salt works (C.S.no. 210)** of Wadala. For dumping activity in the area a **FIR no. 265/2020 dated 05.11.2020** has already been lodged with you against unknown persons. For organizing wedding and other functions in the area no any permission is granted from the Sait department authorities. You are, therefore, requested to take suitable action in the matter against the persons involved.

Enclosures - As above.

Yours faithfully,

(S N Pandey)

Deputy Superintendent of Salt  
Wadala

**Copy submitted for kind information to**

- 1) The Deputy Salt Commissioner, Mumbai with reference to his e mail dated 12.12.2022.
- 2) The Superintendent of Salt, Bhandup.
- 3) Messrs. Dadkhudai Salt Works, Wadala. Since the possession of the salt works is with them, they are requested to take necessary measures to stop misuse/ abuse of salt pan land falling under their jurisdiction.

**RECEIVED**

*SKL-304*

Dispatch Writer  
Wadala Police Station, Mur

- 321 -



Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala  
Office at The Superintendent of Salt premises  
BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wdl/2021/268-268

Date: 30/11/2022

To,  
The Senior Inspector of Police  
Wadala Police Station,  
Wadala, Mumbai - 37

**Subject: Dumping of debris on government land in CS. No. 210 of Salt Pan Division (Dadkhudai Salt Works), Wadala(East), Mumbai by miscreants. Request to take action against the miscreants.**

Sir,

It is learnt from shri Ashwin Vijay Mokal, our watch & ward staff deployed for Wadala area, that a **truck/dumper no. MH01 CV9078** is caught by him red handed while dumping debris in the salt works area of CS.no. 210 in the evening of 29.11.2022 (around 7 pm) at Wadala and brought to the Wadala Police station for further action in the matter. Please find enclosed herewith a photograph revealing the caught dumper.

Here it may be noted that a **FIR no. 265/2020 dated 05.11.2020** (copy enclosed for ready reference) has already been lodged with Wadala police station against unknown persons for dumping debris in the area.

You are, therefore, requested to take suitable action against the truck owner & the driver involved in illegal debris dumping activity in salt pan area.

Enclosures - As above.

Yours faithfully,

(S N Pandey)  
Deputy Superintendent of Salt  
Wadala

**Copy submitted for kind information to**

- 1) The Deputy Salt Commissioner, Mumbai.
- 2) The Superintendent of Salt, Bhandup.

ok

RECEIVED

*Singhella*  
10/12/2022  
Dispatch Writer  
Wadala Police Station, Mu

Annexure-3

FORM-LA

N.G.R.B  
I.F.R.

पहिली खबर

0157614

FIRST INFORMATION REPORT

फौजदारी प्रक्रिया संहितेच्या कलम १५४ अन्वये (Under Section 154 of Cr.P.C.)

1. राज्य महाराष्ट्र जिल्हा मुंबई पोलीस ठाणे ठाणे पहिली खबर क्र. 265, वर्ष. 2020 दिनांक 05.11.2020  
State District Police Station FIR No. Year Date

2. (i) अधिनियम Act. 312 वि कलमे Sections. 447.  
(ii) अधिनियम Act.  
(iii) इतर अधिनियम व कलमे Other Acts and Sections.

3. (a) अपराधाची घटना : वार मंगळवार 15.04.2020 ते सुट्यापयची  
Occurrence of offence : Day Date from Time Date to Time  
वेळेचा अवधी (प्रहर) (योग्य ठिकाणी ✓ अशी खूण करा) (Tick applicable portion).  
(1) 00.00 ते 03.00 (2) 03.00 ते 06.00 (3) 06.00 ते 09.00 (4) 09.00 ते 12.00 (5) 12.00 ते 15.00  
(6) 15.00 ते 18.00 (7) 18.00 ते 21.00 (8) 21.00 ते 24.00 (9) 06.00 ते 18.00 (5) 18.00 ते 06.00

(b) पो. वा. ता. माहिती मिळाल्याची तारीख 05.11.2020 वेळ 17:00  
Information received at P. S. Date Time  
(c) गुन्हा दाखल झालेचा सर्वसाधारण स्टेशन डायरीचा नोंद क्र. 43/2020 तारीख 05.11.2020 वेळ 18:55  
General Diary Reference : Entry No. Date Time

माहितीचा प्रकार Type of Information : वाचक लेखी / तोंडी Written / Oral लिखित

5. गुन्हा घडल्याचे ठिकाण (a) पोलीस ठाण्यापासून अंतर व दिशा चौकी / बीट / दूरक्षेत्र नाव व क्र.  
Place of Occurrence : (a) Direction and distance from P. S. Chouki / Beat / P. Name and No.  
(b) गुन्हा घडल्याचे ठिकाणाचे नाव लडावी तालुका मुंबई जिल्हा महाराष्ट्र राज्य  
Address of Occurrence Name No. if any Taluka Dist. State  
जवळचे ओळख चिन्ह / ठिकाण गाव पोस्ट तालुका जिल्हा राज्य  
Nearest identifiable place Village Post Taluka Dist. State  
(c) पोलीस ठाणेचे हद्दीबाहेर असल्यास त्या पो.स्ट.चे नाव तालुका जिल्हा राज्य  
In case, outside the limit of this Police Station Taluka Dist. State

6. तक्रारदार / खबर देणाराचे नाव व पत्ता Complainant / Informant : Permanent Address.  
(a) नाव सुब्रह्मनाथ पंडे (b) वडिलांचे / पतीचे नाव सुब्रह्मनाथ पंडे  
Name Father's / Husband's Name

(c) जन्म तारीख व वय 55 वर्षे (d) राष्ट्रीयत्व भारतीय फोन नं. 9426967322  
Date of Birth and Age Nationality Phone No.

(e) पारपत्र क्रमांक दिव्याचा दिनांक दिव्याचे ठिकाण (f) व्यवसाय नोकरी  
Passport No. Date of Issue Place of Issue Occupation

(g) धर्म Religion हिंदू जात Caste जत जात Sub-Caste पॅन नं. वोटर्स नं.  
(h) पत्ता गल्ली / सव्हे नं. घर / नाव नं. फोन / मो. नं. PAN No. Card No.

Address : Ward House/Name No. Phone/Mo. No. PAN No. Card No.  
रस्त्याचे नाव 1/204 वरुचे विमान 4 Ed 1411 व. वि. पो. 411116 नं. 411116 डो. वि. पो. 411116

Road Nearest identifiable place Village Post P. Stn.  
तालुका ठाणे जिल्हा महाराष्ट्र सध्याचा पत्ता  
Taluka Dist. State Present Address

7. माहिती असलेल्या आरोपीचे संपूर्ण नाव व पत्ता (आवश्यक असल्यास स्वतंत्र कागद जोडावा.) (सशयिताचे वर्णन प्र. ख. रिपोर्टच्या फॉर्म 1-B वर  
वेगळ्या शिटवर घेऊन तपासक अंमलदाराच्या प्रथम खबरीला व सं. अभियोक्ता यांच्या फाईलला जोडावे.)  
Details Name and Address of known Accused (Attach separate sheet, if necessary.) (If suspect particular of physical  
feature write on form 1-B of attach FIR 1-B to Case Diary.)

सुब्रह्मनाथ पंडे

- 323 -

की कुरेन्द्रनाथ सुखी चाल पाँडे वय 55 वर्षे धंय नोळी  
 रा.ठि की / 204 विमालय छाया विडींग आनंदनगर डोंबिवळी  
 वेल्ड. यांचा स्वतंत्र काजदावर मटाठिन एकविस्तीत केलेला  
 जबाब ठीच खर मुख्याची प्रथम खबर लसणधान  
 येत आहे.

समष्टा

  
 (सुखील इंगळे)

पोळसि इपमिपिबळ  
 वडाळा पोळसि ठाणे मुंबई

  
 (C.S.N. LANDEY)

5.11.2020.

खरा नवकल

  
 तापो अमलदार  
 नवाळा पोलीस ठाणे, मुंबई

जबाब

दि.०५/११/२०२०

श्री.सुरेन्द्र नाथ पृथ्वी पाल पाडे, वय ५५ वर्षे, धंदा नोकरी, रा.ठी बी/२०४ हिमालय छाया बिल्डिंग आनंद नगर, डी.बी.वली वेस्ट, पो.नं.९४२६९, ६७३२२.

मी वरील प्रमाणे असुन वर नमुद पत्त्यावर मागील ०२ महीण्यापासुन माझे कुटूबासमवेत रहाण्यास आहे. मी सॉल्ट डिपार्टमेंट मध्ये डेप्युटी सुपरीटेंडंट ऑफ सॉल्ट या पदावर कार्यरत आहे. सध्या मी भांडुप येथे सुप्रीटेंडंट ऑफ सॉल्ट ऑफिस येथे कार्यरत आहे.

आमचे सॉल्ट डिपार्टमेंट चे कार्यक्षेत्रापैकी वडाळा विभागाचे अंतर्गत मिठागर संरक्षण/पहानी करण्याचे काम माझे कडे दि.१० डीसेंबर २०१८ पासुन देण्यात आले आहे.

दि.१५/०९/२०२० मध्ये आमचे कडे कार्यरत असणारे शिपाई प्रकाश वामन मिरकुटे हे वडाळा मिठागर कस्टम मैदानाचे बाजुस सर्वे नं.२१० दादखुदाई सॉल्ट वर्क या मिठागरात गस्त करित असताना त्यांचे लक्षात आले की, मिठागरात डेब्रीज भरणी करण्यात आली आहे. सदरची बाब त्यांनी १५/०९/२०२० रोजी मला सांगितली त्यावेळी मी ही सदर परिसरात गस्त केली असता डेब्रीज पडलेले माझे निर्दर्शनास आले. त्यावेळी मी ही सदर बाबत चौकशी केली असता सदर जागेत कोण डेब्रीज टाकत आहे याची कोणतीही माहीती मला मिळाली नाही. त्यानंतर मी दि.०५.१०.२०२० रोजी वडाळा मिठागर कस्टम मैदानाचे बाजुस सर्वे नं.२१० दादखुदाई सॉल्ट वर्क येथे भेट दिली असता सदर मिठागराचे उघडया जागेत कोणी तरी अज्ञात इसमाने पुन्हा ४० ते ५० टूक डेब्रीज टाकल्याचे माझे लक्षात आले.

दि.०६/१०/२०२० रोजी सॉल्ट खात्याची मिटींग जिल्हाधिकारी कार्यालयात झाली त्यात मी वडाळा विभाग मिठागराचे जागेत डेब्रीज टाकल्या जात असल्याची माहीती जिल्हाधिकारी श्री.राजीव निवतकर यांना दिली. त्यानंतर त्यांनी आमचे म्हणणे ऐकुण वडाळा विभागाचे संरक्षित मिठागरात डेब्रीज टाकाणाऱ्या अज्ञात इसमांचे विरोधात गुन्हा दाखल करण्या संबंधी आदेशित केले. व सदर बाबतचे आदेशाचे पत्र मला आज रोजी प्राप्त झाल्याने मी आज रोजी प्रत्यक्ष पोलीस ठाणेस हजर राहुन वडाळा मिठागर कस्टम मैदानाचे बाजुस सर्वे नं.२१० दादखुदाई सॉल्ट वर्क या संरक्षित मिठागर परिसरात उघडया जागेवर काही अज्ञात इसमांनी बेकायदेशिर रित्या प्रवेश करून डेब्रीज टाकले म्हणुन माझी त्यांचे विरोधात फिर्याद आहे.

माझा वरील जबाब मराठीत लिहला असुन तो मला मराठीत वाचुन हिदीत समजावुन सांगितला असता तो माझे सांगणे प्रमाणे बरोबर व खरा आहे.

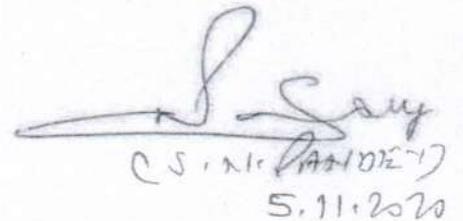
समक्ष,



(सुशिल इंगळे)

पोलीस उप निरीक्षक

वडाळा पोलीस ठाणे मुंबई



(S. N. Patil)  
5.11.2020

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8. तक्रारदाराने / फिर्यादीने तक्रार करण्याकरिता झालेल्या विलंबाची कारणे  
Reasons for delay in reporting by the Complainant / Informant
9. चोरीस गेलेल्या/अंतर्भूत मालमतेचा तपशील (आवश्यकतेनुसार नमुना फॉर्म जोडावा) सविस्तर मजकूर पाठीमागे लिहावे.  
Particulars of properties stolen and involved (Attach necessary Proforma) write down details on blank back page.

10. (a) चोरीस गेलेल्या / अंतर्भूत मालमतेचे एकूण मूल्य  
Total Value of properties stolen / involved
- (b) चोरीची मिळालेली मालमत्ता (Recovered Properties)

11. अकस्मात मृत्यू / अपघाती मृत्यू असल्यास त्याचा क्रमांक  
Unnatural / Accidental Death Case No., if any

12. पहिल्या खबरीची थोडक्यात हकिगत (आवश्यक असल्यास स्वतंत्र कागद जोडावा) सविस्तर पाठीमागील कोऱ्या पानावर लिहावे.  
First Information brief contents (Attach separate sheet, if required) : Detail write down back blank page.

आम जखम तारीख वेळ व ठिकाण ही स्थिति क. 7 मध्ये नमुने शक्य  
सलमाने साहजिक स्वतः यांनी तपशील देऊन असा मिळालेला  
दुसरा मालमतेचा बाबत तपशील देऊन असा मिळालेला  
सुद्धा या 3882 या 21/1/2020 तक्रारदाराच्या तक्रारीतून असा  
दुसरा मालमतेचा 21/1/2020 तक्रारदाराच्या तक्रारीतून असा

13. केलेली कार्यवाही - 1. वरील फिर्यादीवरून कॉलम नं. 2 मधील कलमाप्रमाणे गुन्हा दाखल करून तपासावर घेतला, तपास करण्याची अंदाज दिले  
त्या तपासक अमलदाराचे नाव व हुदा :

पोलीस अधीक्षक, कुर्बिल इंगळे

2. तपास नाकारण्यात आला त्याचे कारण,

3. दुसऱ्या पोलीस ठाण्याकडे वर्ग करण्यात आला. पोलीस स्टेशन ..... जिल्हा: .....
- Action taken : Since the above information reveals Commission of offence (s) u/s as mentioned at Item No. 2 :

- (1) Registered the case and took up the investigation or Directed (Name of I.O.) ..... Rank, ..... No. ....  
to take up the investigation or

- (2) Refused investigation due to ..... (3) Transferred to P. S. ....  
District ..... on point of jurisdiction.

तक्रारदाराने / फिर्यादीने फिर्याद बाबत पाहिली. फिर्याद बरोबर लिहिली असल्याचे पाहून / वाचून / ऐकून बरोबर नोंदविली असल्याचे त्याने मान्य  
केले व त्याची एक प्रत त्यास विनामूल्य देण्यात आली.

F.I.R. read over to the Complainant / Informant, admitted to be correctly recorded and a copy given to the Complainant /  
Informant, free of cost.

(R.O.A.C.)

14. तक्रारदाराची सही व अंगठ  
Signature and Thumb impression  
of the Complainant / Informant.

पोलीस ठाणे प्रभारी अधिकारीची सही

Signature of Officer in-charge, Police Station

संपूर्ण नाव Name कुर्बिल इंगळे

पदनाम Rank पोलीस अधीक्षक

तपासक अं. चा कोड क्र.

Posting वडाबागे जे. ए. ए. मुंबई

Code No. of I. O.

15. 1. न्यायालयास सादर केल्याची तारीख  
1. Date and time of submitted to the Court

प्रत, 2. फिर्यादी, 3. पोलीस अधीक्षक (संगणक)

Copy to 2. Complainant, 3. Supdt. of Police

Attachment to item 7 of First Information Report

4. तपासक अंमलदार, 5. स्थळ प्रत.

4. Inv. Officer, 5. Office Copy

ठाणे अंमलदार  
पोलीस ठाणे, मुंबई







GOVERNMENT OF INDIA  
Office of the Superintendent of Salt  
Circle Office, Bhandup (E) MUMBAI - 400 042  
E-mail: supdtsalt-bnd@gov.in

SCO-22014/24/2024-Regional Office Mumbai / 82-88

Date: 23.01.2025

To  
The Senior Inspector of Police,  
Wadala Police Station,  
Wadala, Mumbai - 37

Subject: Police Complaint for Encroachment on Govt. Land in CS No. 210 in Salt Pan Division (Dadkhudai Salt Works), Wadala (East), Mumbai.

Reference:

1. FIR No. 0157614 dated 05.11.2020.
2. C. No. - 1(1) Admn/Wdl/2021/266-268 dated 30.11.2022.
3. C. No. - 1(1) Admn/Wdl/2021/283-286 dated 15.12.2022.
4. C. No. - 1(1) Admn/Wdl/2023/69-71 dated 11.04.2023.
5. C. No. - 3(1) Admn/Wdl/2024/130 dated 06.05.2024.
6. C. No. - 3(1) L&B/Wdl/2024/221 dated 02.08.2024.

Sir,

I am writing to address the matter regarding the filling, dumping, and encroachment activities occurring on the Salt Pan Land situated at C.S. No. 210, Salt Pan Division, Matunga, in the District of Mumbai City, specifically in relation to the Wadala Salt Factory, which is owned by the Government of India through the Salt Department.

The land in question, measuring 84 acres, 28 Gunthas and 00 Annas is currently part of the Dadkhudai Salt Works in Wadala, Mumbai. On 22.09.1891 a registered lease deed was executed for twenty-one years with effect from 01.05.1887 expiring on 30/04/1908 (Copy Enclosed). As per GR No. 4917 dated 1885 only licensing of Salt Works will serve the purpose and no need to execute any additional documents. The de-licensing of the salt industry in July 1996 resulted in the cessation of the salt manufacturers' licensing rights. After cessation of licensing rights, it was directed to execute lease deed. Despite notices issued for executing a new lease with the Government of India, the salt manufacturers, failed to comply. Consequently, notices under the Public Premises (Eviction of Unauthorized Occupants) Act, 1971, were issued on 24.05.2013, and the proceedings culminated in 2016 with the declaration of the salt manufacturers as unauthorized occupants.

In response to these actions, the salt manufacturers filed Writ Petition No. 3069/2016 in the Bombay High Court, which led to a stay order on eviction with directions to maintain a Status quo. The land was given under the possession of Salt Manufacturers. This petition has been pending for the last six years, preventing the execution of eviction orders.

During the pendency of the Writ Petition, it has also come to our notice that unauthorized encroachments have occurred, with debris being dumped on the subject land, and the alleged landholders allowing social functions, including weddings to take place. The situation has worsened with unauthorized parking, further encroachment, and the spreading of construction and demolition (C&D) waste on the salt pan land (Photos enclosed). This illegal activity is altering the land's natural state and poses a threat to the mangroves and the surrounding environment.

**RECEIVED**

Dispatch Writer  
Wadala Police Station, Mumbai.

*date 23/01/2025*

वृहन्मुंबई महानगरपालिका  
सहा. म.न.पा. वडास्त  
एक उत्तर, सर्वेस-३२९

24 JAN 2025

क्र. ११, १२, १३, १४,  
१५, १६, १७, १८

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GOVERNMENT OF INDIA  
Office of the Superintendent of Salt  
Circle Office, Bhandup (E) MUMBAI - 400 042  
E-mail: supdtsalt-bnd@gov.in

SCO-22014/24/2024-Regional Office Mumbai / 82-88

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The Senior Inspector of Police,  
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During the pendency of the Writ Petition, it has also come to our notice that unauthorized encroachments have occurred, with debris being dumped on the subject land, and the alleged landholders allowing social functions, including weddings to take place. The situation has worsened with unauthorized parking, further encroachment, and the spreading of construction and demolition (C&D) waste on the salt pan land (Photos enclosed). This illegal activity is altering the land's natural state and poses a threat to the mangroves and the surrounding environment.

We have made several attempts to address these issues by writing to you, MCGM and other relevant authorities; however, we have faced considerable non-cooperation, and since the land is not currently in our possession, we are unable to take direct action. This leaves us with no recourse but to repeatedly alert the concerned authorities and request their intervention.

The occupants Mr. Taher Chinoy and Ors. through their representatives, Mr. Rajesh Sariya and his security in-charge, Mr. Mangesh Vichare, continue to flagrantly violate the status quo order, allowing to operate a marriage venue (creating third party right), allowing heavy vehicles to park, and profiting from these unlawful activities. They are also increasing area of parking ground slowly and consistently by dumping C&D waste on the marshy land endangering environment and nature of salt pan land. This is a blatant disregard for the law and must be addressed immediately.

On 6th January 2025, we received communications from the office of the District Collector, Mumbai City, regarding the illegal dumping and destruction of the natural wetland reserve forest plot at CS No. 210 and wanted a report of action taken by the Salt Department. In response, our office, along with the Forest Department, conducted a survey on 14th January 2025, and a "Panchnama" was signed (copy enclosed).

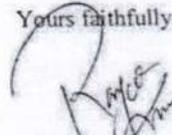
We are in the process of filing an Interim Application in Writ Petition No. 3069/2016 to request the Court to vacate the stay order, allowing us to take appropriate action against the unauthorized occupants.

In the meantime, we request to lodge a formal police complaint against ex-lessee Mr. Taher Chinoy and Ors. through their representatives, Mr. Rajesh Sariya, Mr. Mangesh Vichare, and all others involved in these illegal activities. The continued dumping of C&D waste and the unlawful use of the land for profit-making activities must be halted immediately. Additionally, we insist that any vehicles involved in the transport of C&D waste be seized, and the source of this waste be thoroughly investigated.

We expect prompt action from your end to address this serious breach of law. The land in question belongs to the Government of India, and its protection from illegal occupation and environmental degradation must be treated with utmost urgency. We look forward to your swift and decisive intervention in this matter.

Encl: As stated above and request letters issued to other authorities enclosed herewith.

Yours faithfully

  
(Ranjeet Kumar)  
Superintendent of Salt  
Circle Office, Bhandup

o/c

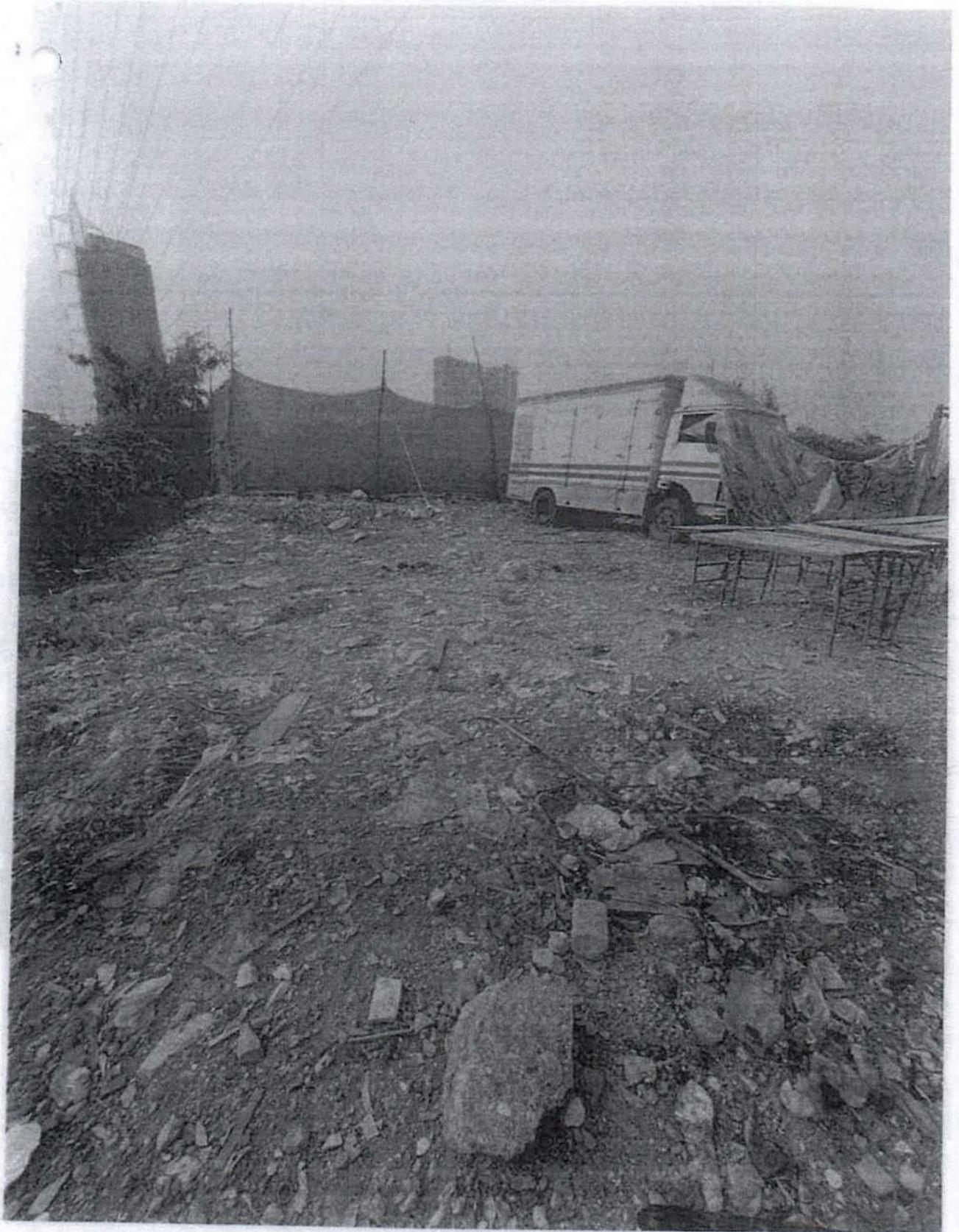
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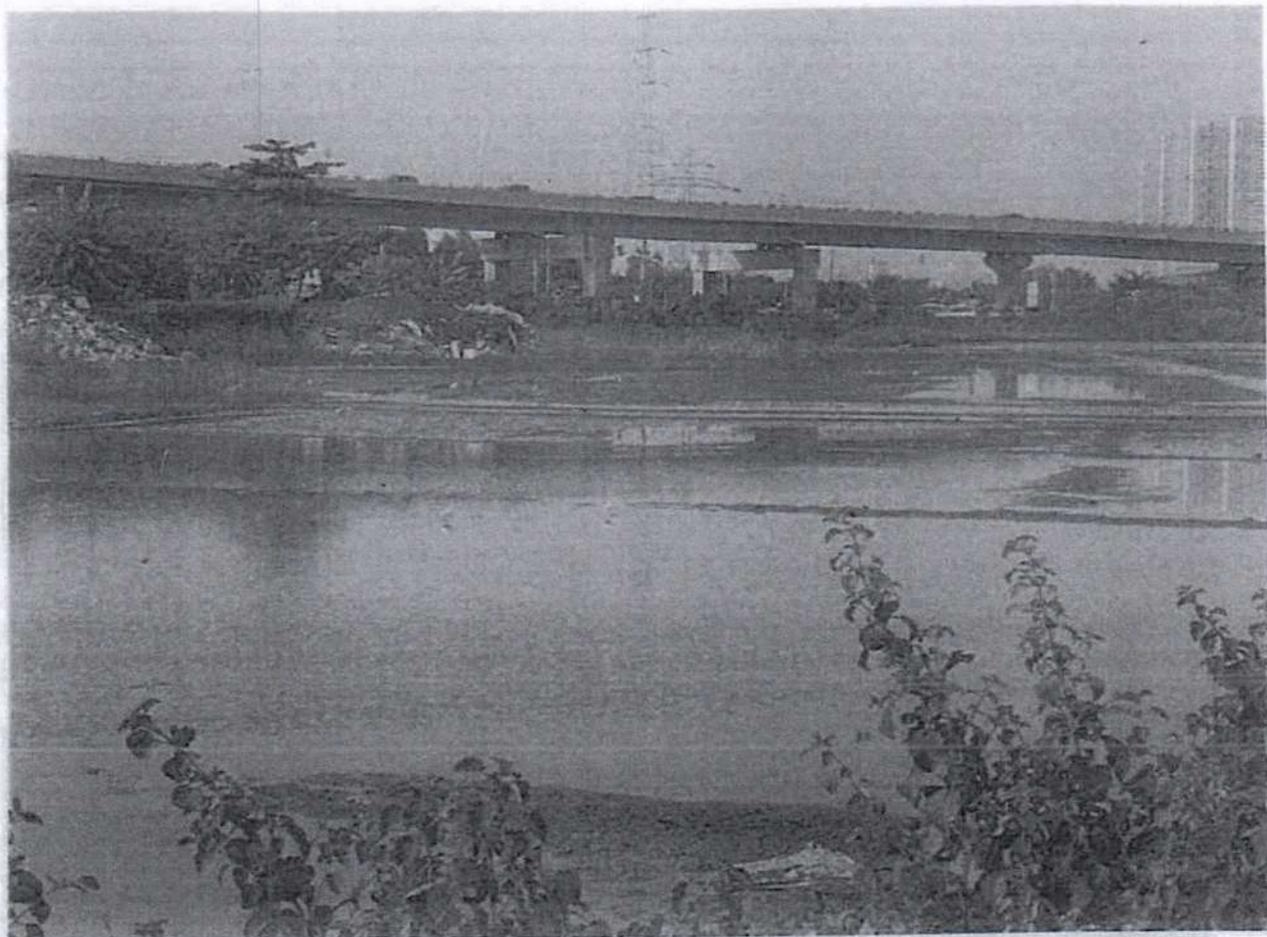
1. Assistant Municipal Commissioner, F/North Ward
2. District Collector, Mumbai City
3. Member Secretary, MCZMA
4. Maharashtra Pollution Control Board (MPCB)

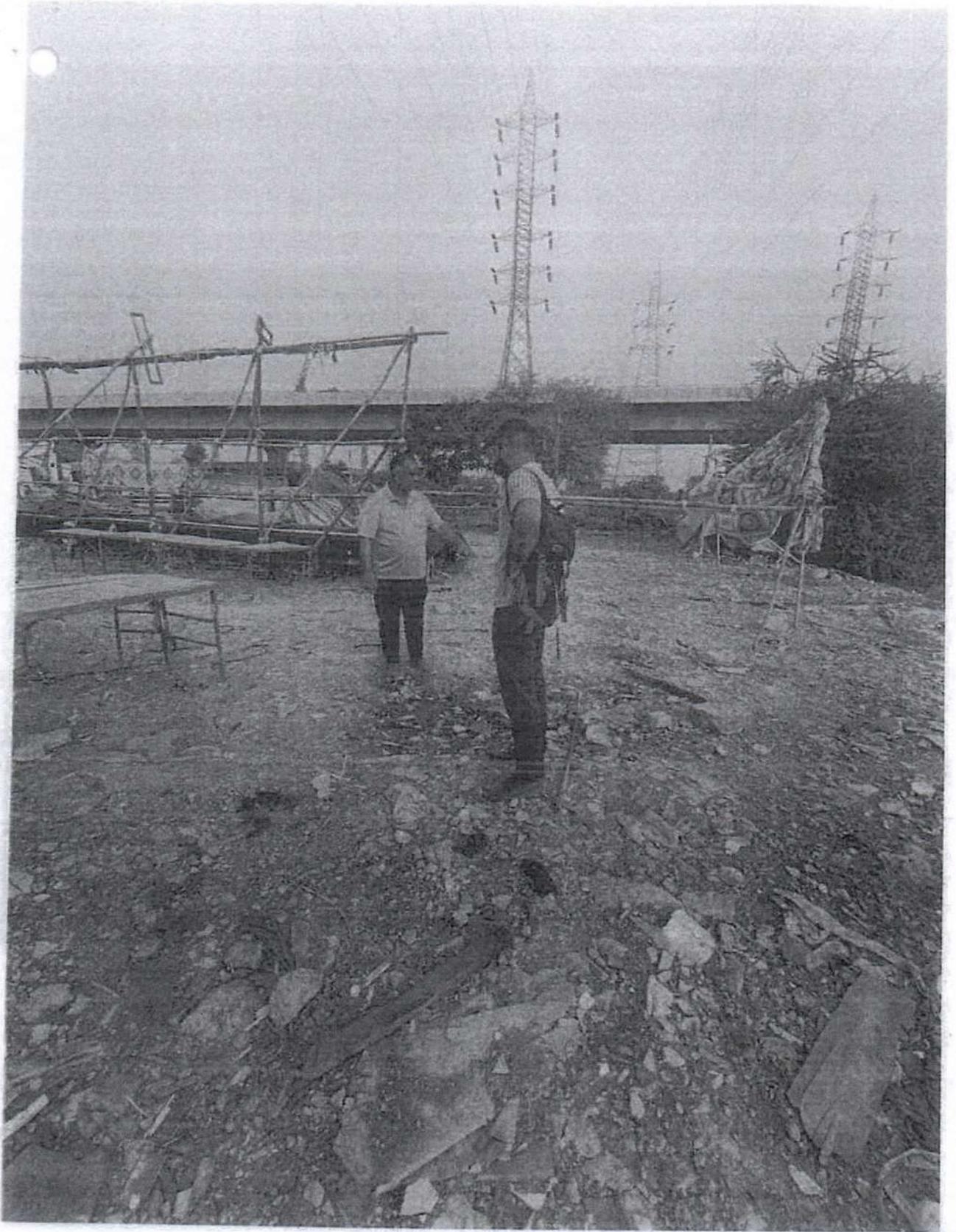
Copy Submitted to -

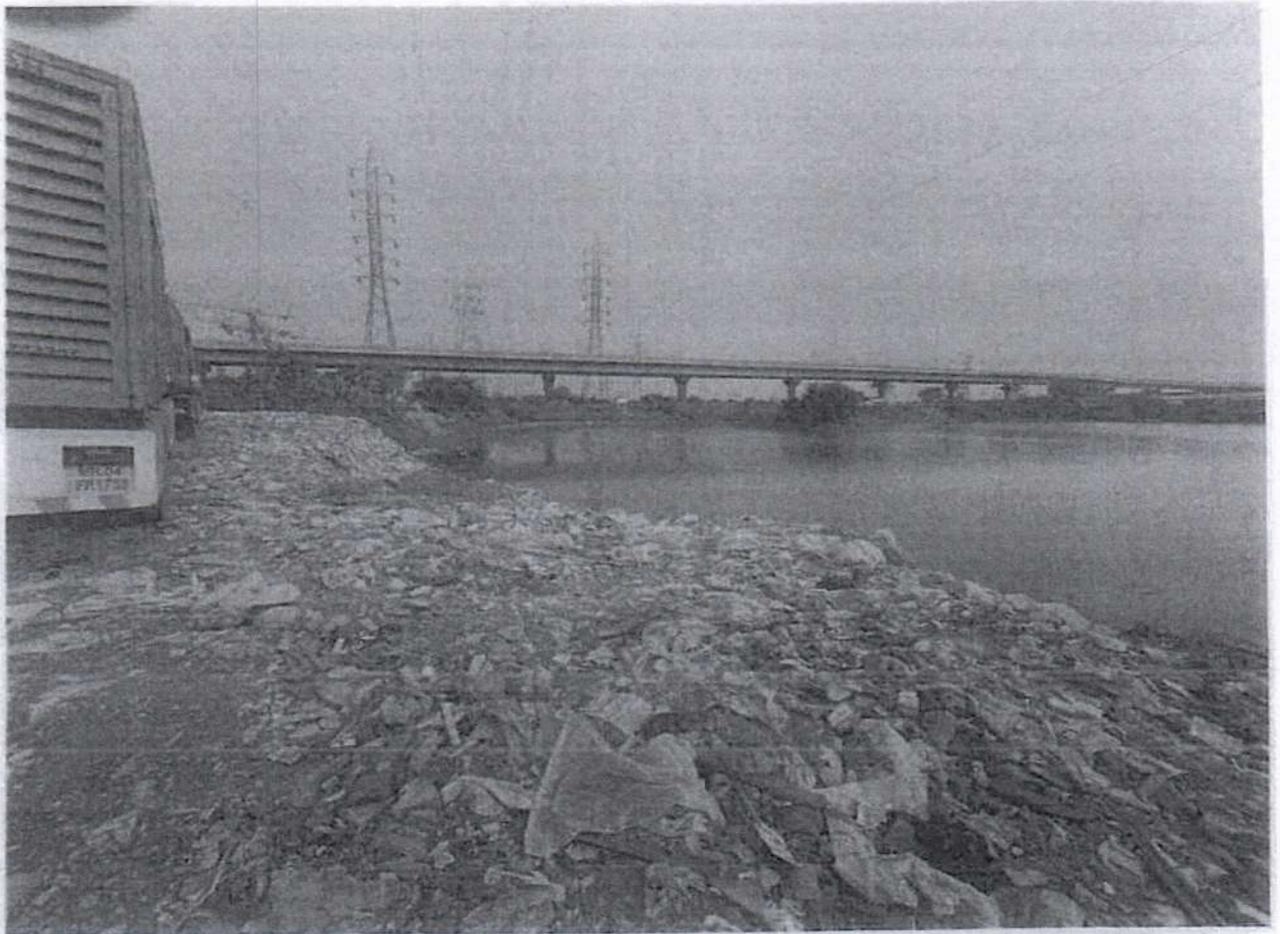
1. Dy. Salt Commissioner, Mumbai
2. The Salt Commissioner, Jaipur for information.

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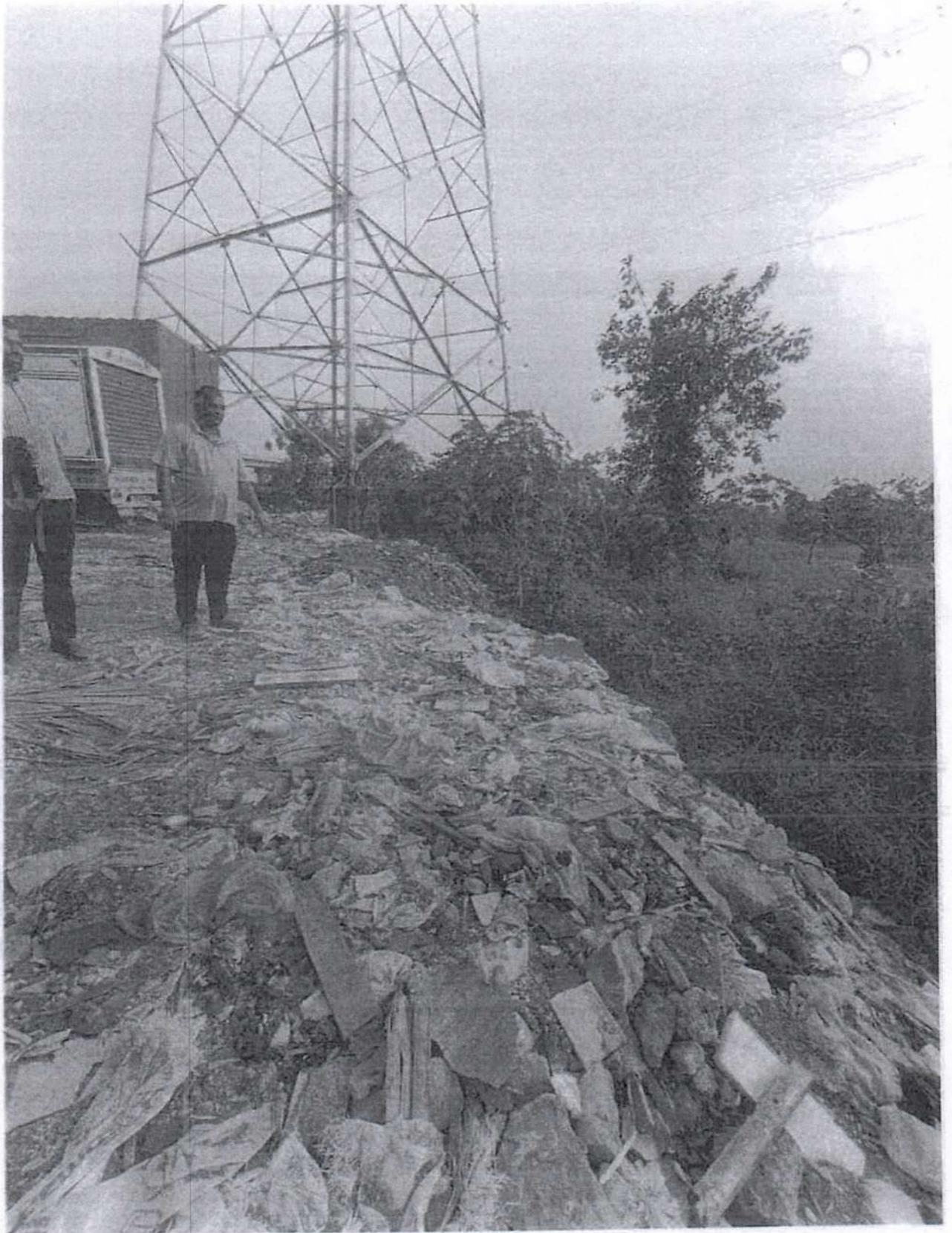










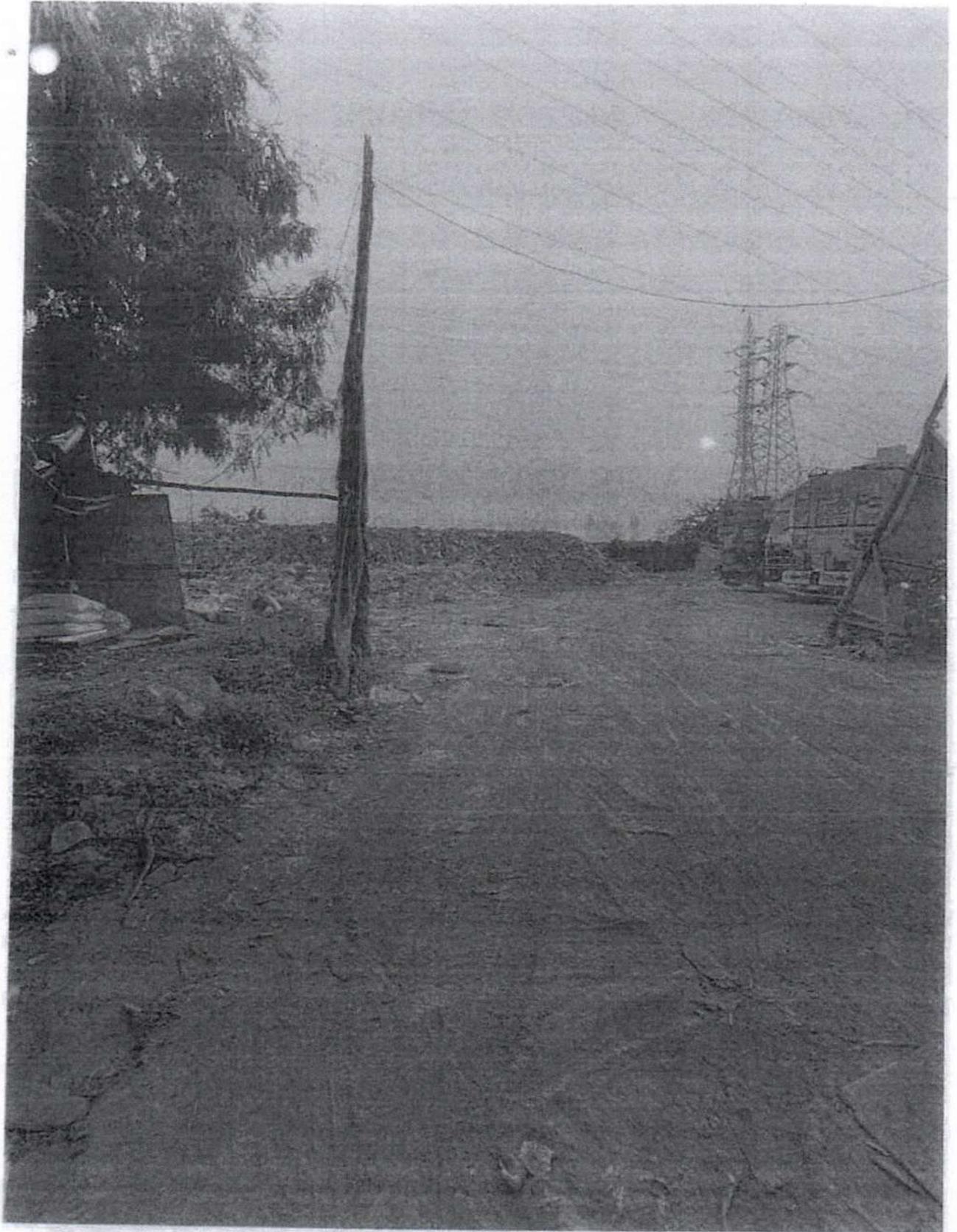




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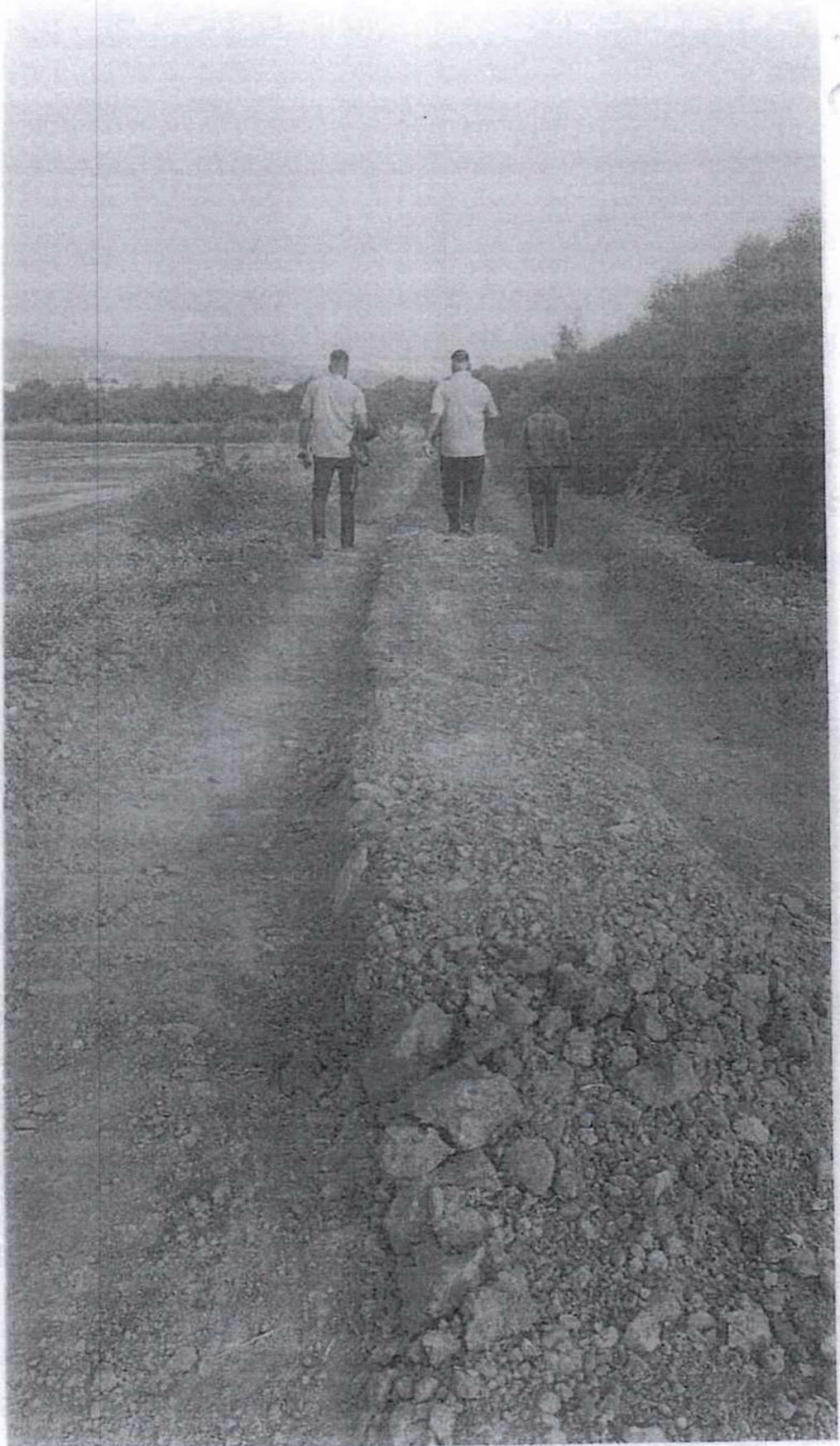
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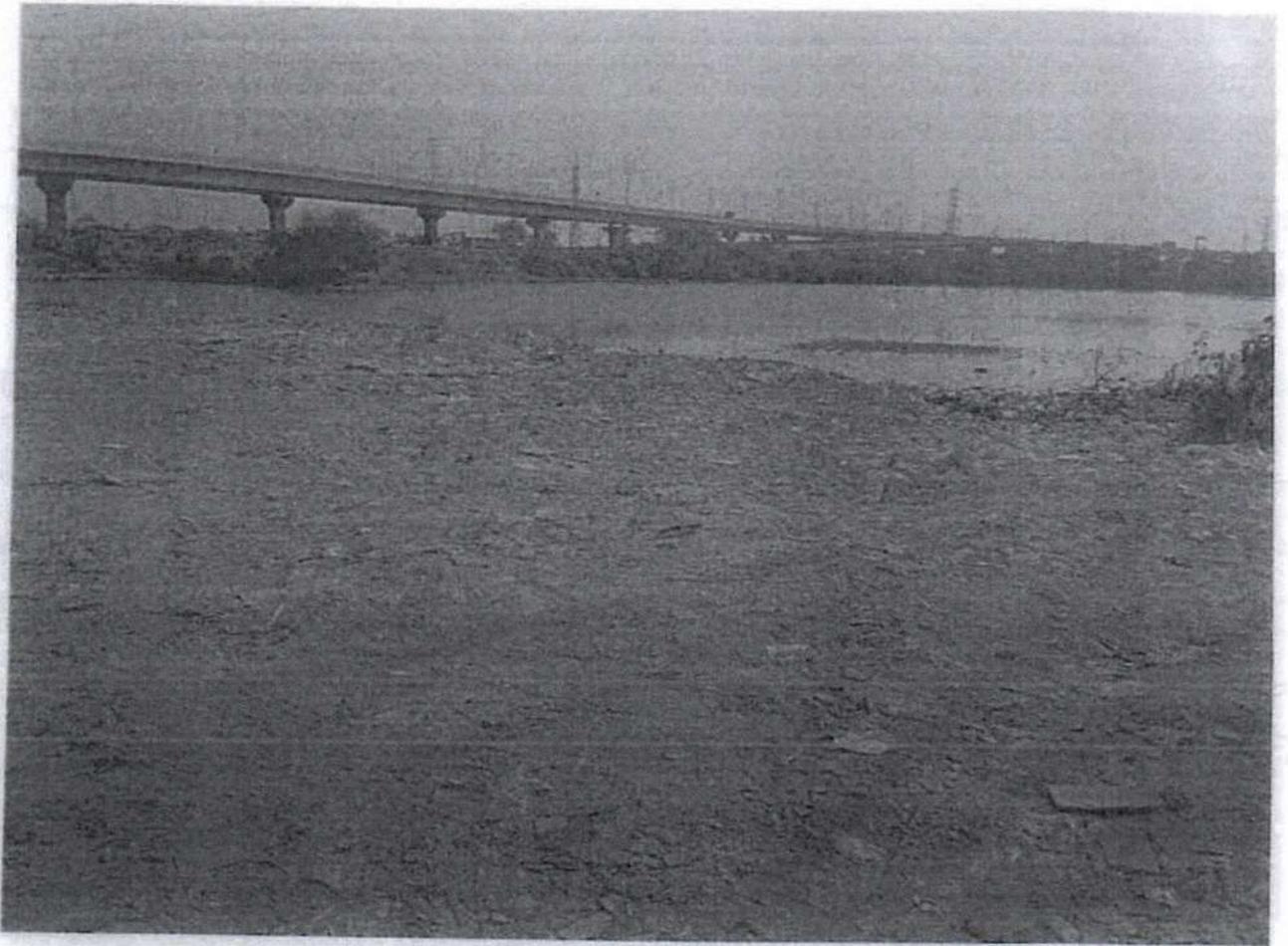


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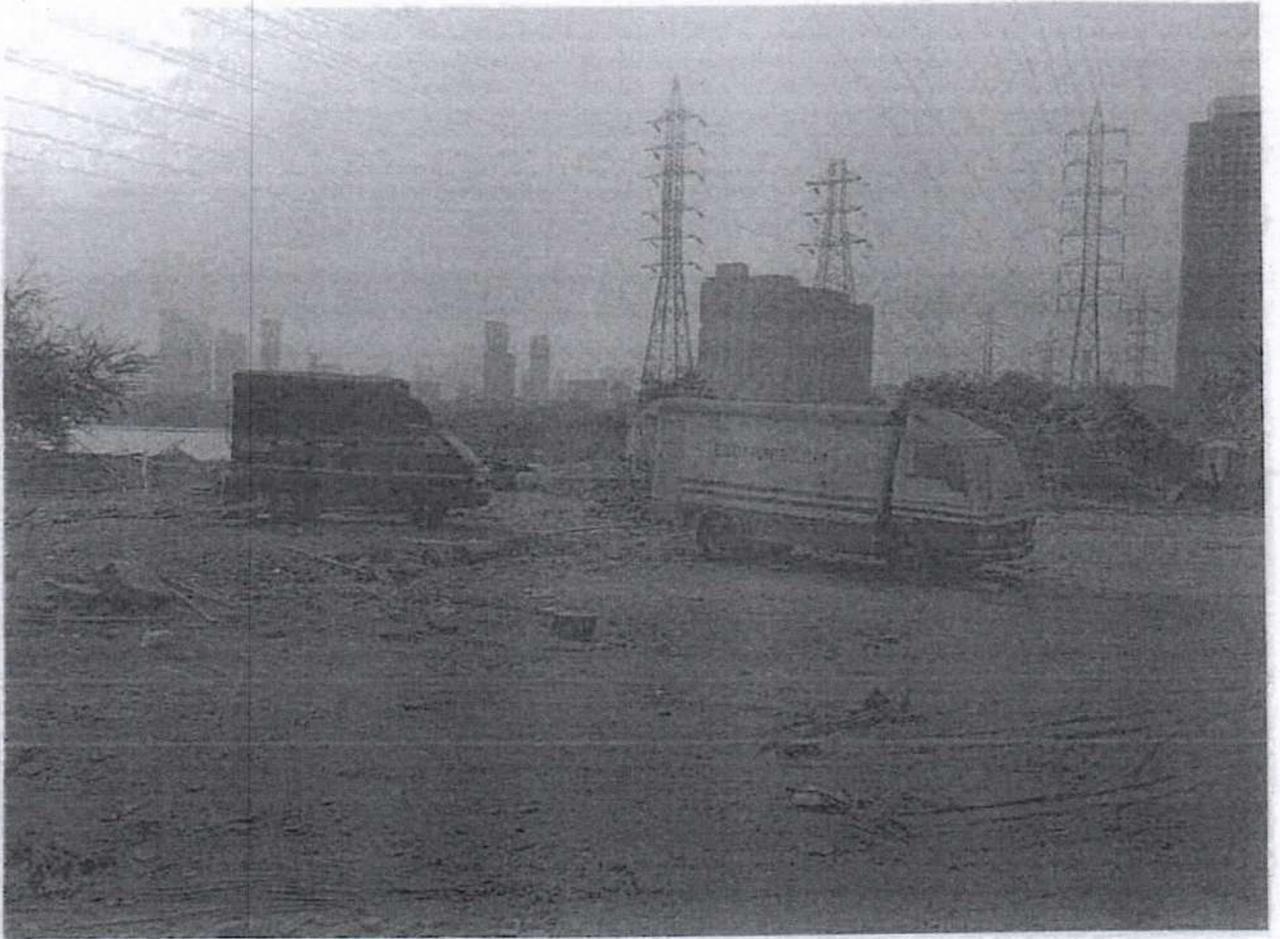


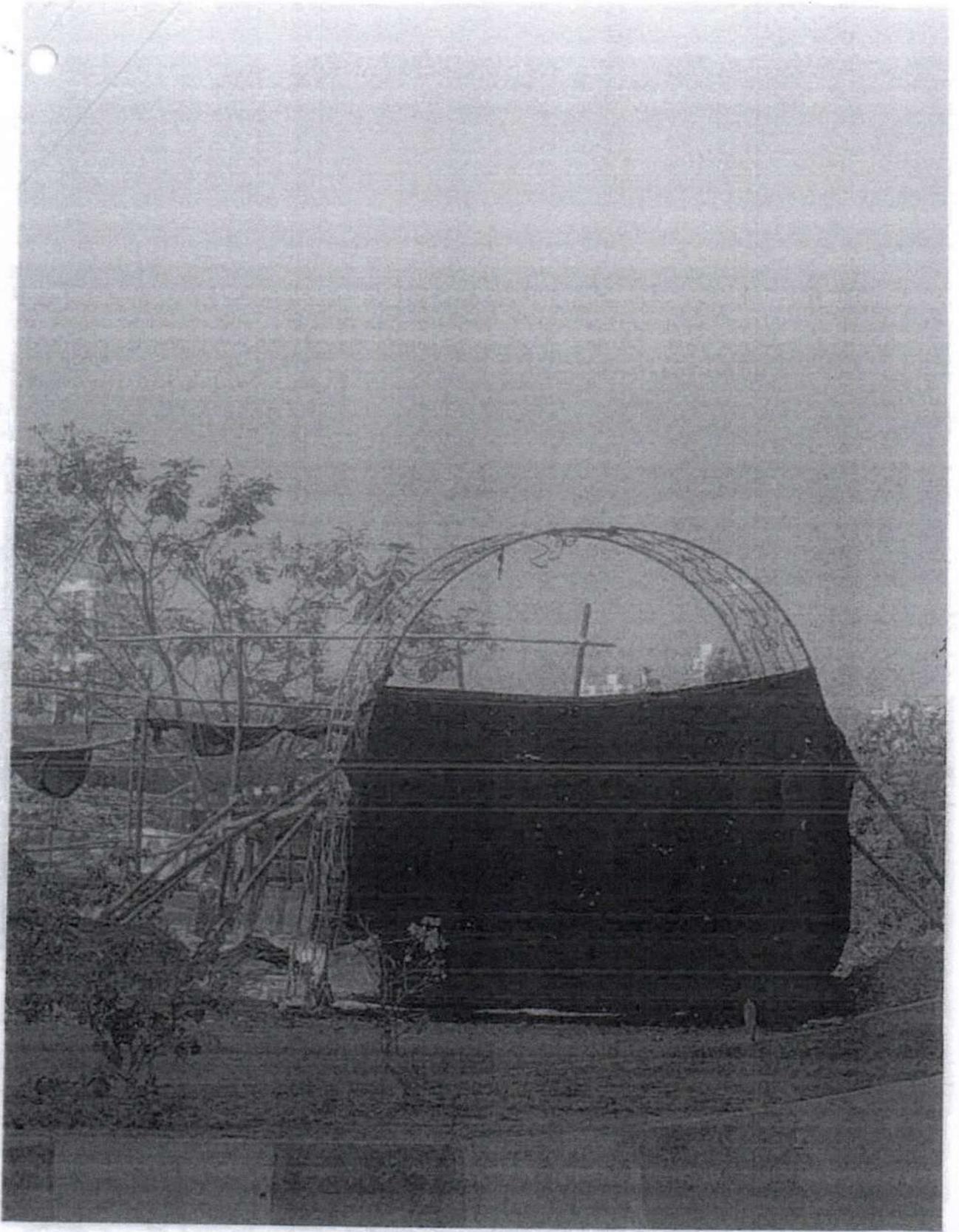
-341-



















OPPO 416  
07/20/12

Annexure 5



GOVERNMENT OF INDIA  
Office of the Deputy Salt Commissioner  
Exchange Building, 4<sup>th</sup> floor, Sir Shivsagar Ramgulam Marg, Ballard Estate,  
MUMBAI - 400 001  
Phone: 2082 5206, 2082 2192  
E-mail: dsaltcom.mum@nic.in

SCO-22014/8/2025-Regional Office Mumbai/1738

Date:22.04.2025

To  
The Additional Principal Chief Conservator of Forests  
& Mangroove Cell Head Mumbai.

Subject: Submission of Estimated Quantity for Removal of Construction & Demolition Waste from Survey No. 210, Wadala Salt Factory, Mumbai and Request for Immediate Action.

Sir/Madam,

With reference to the joint site inspection conducted on 04.04.2025 by the Office of the District Collector, Mumbai City, in coordination with the Brihanmumbai Municipal Corporation (BMC), the Salt Department, and your esteemed office, as per the decisions taken during the meeting held on 03.04.2025 regarding Original Application No. 221/2024 filed before the Hon'ble National Green Tribunal, the undersigned hereby submits the following information along with an associated action plan for your kind consideration and necessary action.

During the site inspection, three locations were excavated to determine the depth of Construction and Demolition (C&D) waste deposited at the site. These excavations were carried out on Survey Numbers 6 and 210, which fall within the salt pan land under the jurisdiction of the Wadala Salt Factory.

At Survey No. 210, the depth of C&D waste was measured at approximately 2.80 meters. This survey number covers an area of 4,095.91 square meters, as per official mapping records. Based on the measured depth and area, the approximate volume of C&D waste at the location has been estimated to be 11,469 cubic meters. Accordingly, the total quantity of mixed C&D debris lying at Survey No. 210 is assessed to be approximately 21,790 metric tonnes (MT).

It is evident from the inspection that a substantial amount of C&D waste has been illegally dumped at the site in question. The detailed inspection report, including the methodology used for estimations, is enclosed herewith as **Annexure 1**.

It is also brought to your attention that the land in question, measuring 84 acres and 28 gunthas, is part of the Dadkhudai Salt Works in Wadala, Mumbai, which is Government of India property. However, its ownership is under legal dispute pending adjudication in Writ Petition No. 3069 of 2016 before the Hon'ble Bombay High Court.

The land was formerly leased to salt manufacturers for a 21-year term, which expired on 30.04.1908. Post de-licensing of the salt industry in 1996, notices for lease renewal were issued but not complied with. Consequently, eviction proceedings were initiated in May 2013 under

the Public Premises (Eviction of Unauthorized Occupants) Act, 1971, resulting in the declaration of the salt manufacturers as unauthorized occupants in 2016.

Challenging the same, the salt manufacturers filed Writ Petition No. 3069/2016, which led to a stay on eviction and an order to maintain status quo (enclosed as **Annexure 2**). This petition has remained pending for over six years, effectively preventing the Salt Department from taking physical possession of the land.

During the pendency of the matter, repeated incidents of unauthorized dumping of C&D waste on the land have been observed. This is being carried out, as per our records, mostly during odd hours by alleged landholders/salt manufacturers – Shri Taher Chinoy and Others, represented by their Power of Attorney holder Shri Rajesh Sariya and their manager Shri Mangesh Vichare & others.

Moreover, unauthorized activities including encroachments, social functions (such as weddings), and illegal heavy vehicles parking have become rampant on the land, causing extensive environmental degradation, especially affecting the nearby mangrove ecosystem, which is of critical ecological importance.

Despite submitting multiple complaints to relevant authorities, including the filing of an FIR in 2020 (**Annexure 3**) and repeated representations to the Municipal Corporation of Greater Mumbai (MCGM) and the Office of District Collector (**Annexure 4**), no significant action has been taken. The Salt Department is unable to act directly due to lack of physical possession of the land, leaving us with only repeated written recourses.

A Panchanama was conducted on January 14, 2025, by the Salt Department along with Forest Officials, documenting the illegalities (**Annexure 5**). A formal request for registration of a police complaint was submitted on January 23, 2025, to the Senior Police Inspector, Wadala Police Station, but no action has been taken thus far (**Annexure 6**).

An Interim Application (L) No. 14483 of 2024 has also been filed in the aforementioned Writ Petition (**Annexure 7**) seeking directions from the Hon'ble Court to either prevent further encroachments and dumping or to vacate the stay order to allow eviction of unauthorized occupants.

We wish to reaffirm our commitment to support all concerned agencies in restoring the land to its natural state. However, enforcement of the C&D Waste Management Rules, 2016 (**Annexure 8**) lies under the jurisdiction of the MCGM and relevant state authorities. As per MCGM's circular dated 24.05.2019 (**Annexure 9**), permission from the original landowner is mandatory for any dumping of C&D waste. The Salt Department has never granted any such permission for disposal of waste on salt pan lands.

The unauthorized dumping is in violation of MCGM regulations, C&D Waste Management Rules, 2016, and the Hon'ble Supreme Court's Order dated 15.03.2018 in SLP (Civil) No. D23708/2017 (**Annexure 10**). Copies of relevant MCGM circulars governing C&D waste movement are also enclosed (**Annexure 11**).

In view of the above, it is respectfully submitted that, since the Salt Department, not being in physical possession of the said land, cannot be held responsible for the removal of the construction and demolition waste dumped thereon. It is, therefore, earnestly requested that the

concerned authorities may issue necessary directions to the alleged landholders/salt manufacturers to immediately remove the debris at their own cost. In the event of non-compliance, appropriate legal and penal action may kindly be initiated against the violators in accordance with the applicable laws and regulations.

Yours faithfully

(Ranjeet Kumar)

Superintendent of Salt  
Regional Office, Mumbai

**Enclosures: -**

As above.

**Copy submitted to: -**

- ✓ 1. The Salt Commissioner, Jaipur for information.
2. The Office of District Collector, Mumbai City
3. Municipal Corporation of Greater Mumbai (MCGM),

**Copy to: -**

1. The Superintendent of Salt, Bhandup.
2. The Deputy Superintendent of Salt, Wadala.
3. Land & Building Section, Regional Office, Mumbai.

ANNEXURE-R2-15

44

IN THE HIGH COURT OF JUDICAATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

INTERIM APPLICATION (L) NO. 14483 OF 2024

IN

WRIT PETITION NO. 3069 OF 2016

The Deputy Salt Commissioner, Chennai

and others ... Applicants

IN THE MATTER BETWEEN

Mohamed Obedulla Chinoy and others ... Petitioners

Versus

H.K.Sharma and others ... Respondents

ADDITIONAL AFFIDAVIT IN SUPPORT

ON BEHALF OF THE APPLICANTS

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3.	IA-3	Copy of the letter dated 12.11.2024.	63	65
4.	IA-4	Copies of some of the grievances including FIR against the dumping of debris on the suit land.	66	75
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6.	IA-6	Copy of the letter dated 02.01.2025 issued by the Office of the Collector, Mumbai City, based on the complaints and copies of such complaints.	84	89
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IN THE HIGH COURT OF JUDICAATURE AT BOMBAY

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Versus

H.K.Sharma and others ... Respondents

**ADDITIONAL AFFIDAVIT IN SUPPORT**

**ON BEHALF OF THE APPLICANTS**



I, Ashwani Kumar, aged 35 years, Indian Inhabitant, working as Section Officer, DPIIT, Ministry of Commerce and Industry, Government of India and holding Additional Charge of the Assistant Salt Commissioner, Mumbai, the Applicants No.3 above named,

without prejudice to our rights and contentions, do hereby state and declare on solemn affirmation as under :

1. I say and submit that I am filing present affidavit for and on behalf of all the Respondents only for the purposes of bringing out on record of this Hon'ble Court certain facts/points which will enable the Court to adjudicate the controversy involved herein.
  
2. I state that I have gone through the contents of the Affidavit in Reply dated 20.07.2024 of the Petitioners to our IA. I strictly deny each and every allegation and averment made by the said Petitioners in their Affidavit in Reply which is contrary to our submissions in the IA and in this Affidavit. I am filing present Affidavit as stated above, in continuation of our IA, for the limited purpose of bringing on record of this Hon'ble High Court certain true and correct facts of the case subsequent to filing of the IA and the necessity to grant the prayer clause (c) at present *ad-interim* stage in order to secure the land in dispute. Thus, any omission on my part to deny any of the averments specifically may not be construed as admission thereof. I say that nothing



contained in the Affidavit in reply should be admitted by me unless expressly done so. I am filing this short Affidavit without prejudice to our rights & contentions to file further Affidavit.

3. I say that the Applicants through the Interim Application have sought for directions against the Petitioners either to take immediate and appropriate steps to protect the subject land viz. land admeasuring 84 acres 28 gunthas and 00 annas situated in C.S. No.210 of Matunga in the District of Mumbai City, covered by Dadkhudai Salt Works in Wadala Salt Factory owned by the Government of India through the Salt Department; further not to create any 3<sup>rd</sup> party right, title and/or interest by any means in the said land or part thereof. Alternatively, the Applicants have prayed for vacating the Stay granted by this Hon'ble Court to the Order dated 01.12.2016 in view of peculiar facts and circumstances of the case.



4. It is submitted that as stated by us in our IA, during the pendency of the Writ Petition, some anti-social elements

A handwritten signature in black ink, appearing to be the initials 'R.V.' followed by a stylized flourish.

started encroaching the subject land and started dumping debris on the same. It also appears that various social functions like wedding etc. started taking place on the said land since it was not protected by the alleged holders of the said land. Accordingly, the Respondents made various grievances with appropriate authorities, however nothing could prevent the unauthorized use of said land since the same is not fenced and protected. A question in respect of such encroachment was also raised in the State Assembly. Recently, some persons started parking their vehicles illegally and unauthorizedly over the subject land creating a third party right. Because of such activities, the suit land is getting grossly endangered and vested as well as the same would result in multiplicity of the proceedings.

5. Although the Petitioners through their affidavit have not denied the fact of encroachment which the Applicants have proved by the evidence. Nothing on record has been brought in by the Petitioners except mere denial of the averments of the Applicants.



6. Admittedly, till date the Petitioners have not taken any steps to secure the land under dispute. Since there is no court order nor there is any prohibition, the encroachers are being instigated for more encroachments. The photographs annexed herewith and marked as **Exhibit 'IA-2'** are copies of the recent photographs which clearly shows the encroachment types.

7. Being aggrieved, the Respondents immediately approached the local town planning authority viz. MCGM and sought their intervention regarding such encroachment. Hereto annexed and marked as **Exhibit 'IA-3'** is a copy of the letter dated 12.11.2024. The Applicants crave leave to refer to and to rely upon their said communication in support of their case and the contents of those communication be treated as part and parcel of this Affidavit in order to avoid duplication of paperwork.

8. As the land under dispute is without fence,

- (i) some people are using it for throwing the debris in it thereby causing damage not only to the Salt work but



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also damaging the environment friendly eco-system protector viz. the mangroves belt. In spite of numerous complaints with various authorities, including a recent request for lodging a police complaint with the Senior Police Inspector, Wadala, and the filing of an FIR in 2020, nothing could prevent such dumping of debris. Hereto annexed and marked as Exhibit 'IA-4' are the copies of some of the grievances including FIR. The Applicants crave leave to refer to and to rely upon the said communications in support of their case and the contents of those communications be treated as part and parcel of this Affidavit in order to avoid duplication of paperwork. Sometimes, the officers of the Applicants along with officials of other departments also caught the trucks dumping the debris in the suit land and took them to the local police Station, surprisingly the dumping activities are continuing even today.



- (ii) Some people have also encroached upon the land. Accordingly, a notice was issued to such persons and a complaint has been made with the local planning authority, however such activities are continuing even

*[Handwritten signature]*

today, which may result in multiplicity of the proceeding. Hereto annexed and marked as Exhibit 'IA-5' are the copies of some of the grievances. The Applicants crave leave to refer to and to rely upon the said communications in support of their case and the contents of those communications be treated as part and parcel of this Affidavit in order to avoid duplication of paperwork

9. It is submitted that the Applicants received a letter dated 02.01.2025 issued by the Office of the Collector, Mumbai City, based on the complaints received by it, calling upon the Applicants to submit a detailed report in respect of the dumping and encroachment in the disputed land and action taken thereof. Hereto annexed and marked as Exhibit 'IA-6' is the copy of said letter dated 02.01.2025 along with copies of the complaints received by the Office of the Collector. The Applicants crave leave to refer to and to rely upon the said communications in support of their case and the contents of those communications be treated as part and parcel of this Affidavit in order to avoid duplication of paperwork.



A handwritten signature in black ink, appearing to be the initials "A.S." or similar, located at the bottom right of the page.

10. Accordingly, on 14.01.2025 the Applicants carried out a Panchanama with the assistance of Forest Department officials and taken photographs, a copy of which is annexed hereto and marked as Exhibit 'IA-7', which clearly shows the dumping of debris, illegal usage of the encroached portion, etc. The Applicants crave leave to refer to and to rely upon the said panchanama and photographs in support of their case and the contents of the said panchanama and photographs be treated as part and parcel of this Affidavit in order to avoid duplication of paperwork.

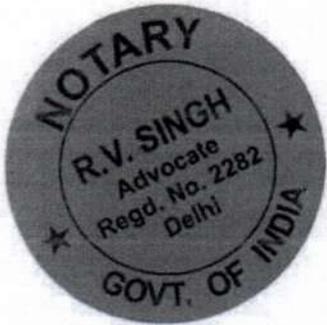
11. It is respectfully submitted that till the hearing and final disposal of the Writ Petition, the land in dispute is required to be protected under the orders of this Hon'ble Court. In case, this Hon'ble Court directs the Applicants to take protective measures for the land in dispute, the Applicants are ready to do the same only after the land is restored to its original position by the petitioners, with sole intention of protection of the disputed property.



12. In view of above facts, circumstances and evidence on record,

A handwritten signature in black ink, appearing to be a stylized 'S' or similar character.

it is humbly submitted that the aspect of protection of land in dispute be considered in terms of prayer clause (c) at this *ad-interim* stage in order to prevent wastage of the said land.



13. Whatsoever stated above is true and correct to the best of my knowledge and belief and official record.

Solemnly affirmed at Delhi on }

this 17 FEB 2025 th Day of February, 2025.}

I Identified the deponent/executant who has signed in my presence

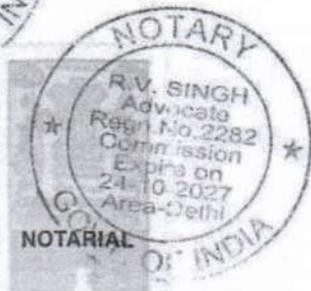
Identified & Explained by me.

*(Signature)*  
DEPONENT.

Ashwani Kumar  
Assistant Salt Commissioner  
O/o Deputy Salt Commissioner  
Government of India  
Exchange Building, 4th Floor,  
Sir Shivsagar Ramgulam Marg  
Ballard Estate, MUMBAI-400001

Advocate for the Applicants

BEFORE ME.



Solemnly affirmed before me read over & explained to the deponent.

*(Signature)*  
Notary Public, Delhi

17 FEB 2025

IN THE HIGH COURT OF  
JUDICATURE AT BOMBAY

OOCJ

INT. APPLICATION (L) NO. 14483 OF 2024  
IN  
WRIT PETITION NO. 3069 OF  
2016

The Deputy Salt Commissioner,  
Chennai & others ...  
Applicants

IN THE MATTER BETWEEN

Taher Chinoy and others ... Petitioners

Versus

H.K.Sharma and others ... Respondents



Ashwani Kumar  
Assistant Salt Commissioner  
D/o Deputy Salt Commissioner  
Government of India  
Esplanade Building, 4th Floor  
The Salt Commissioner's Office  
Mumbai

-----  
ADDITIONAL AFFIDAVIT IN  
SUPPORT ON BEHALF OF THE  
APPLICANTS  
-----

Dated this            th day of February, 2025

NIRANJAN P. SHIMPI

Advocate for the Applicants-Respondents

22, Office No.24, 2<sup>nd</sup> Floor,

105, Abubaker House, Near

BSE, Opp. Bharat House,

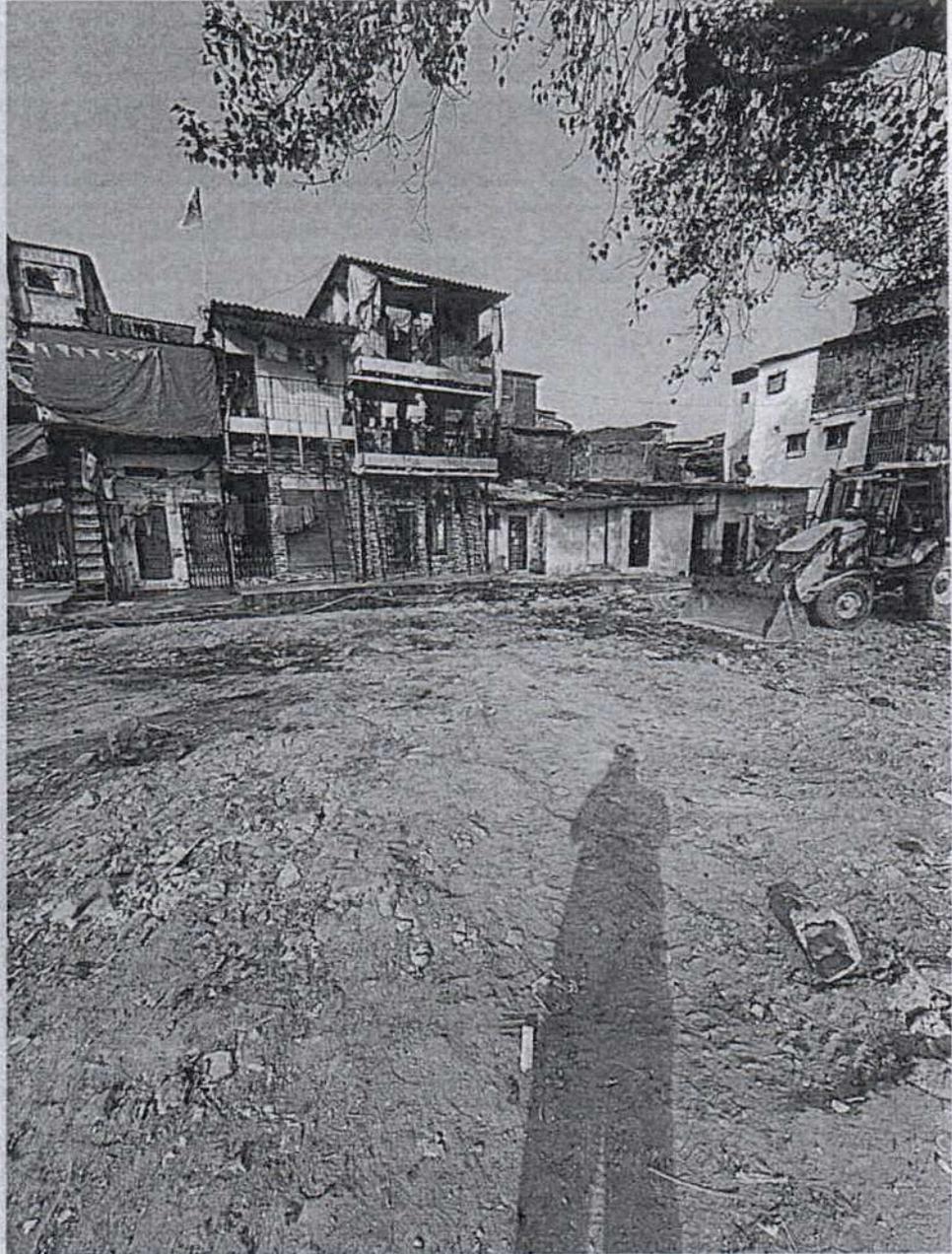
Appollo Street, Mumbai

Samachar Marg, Fort, Mumbai

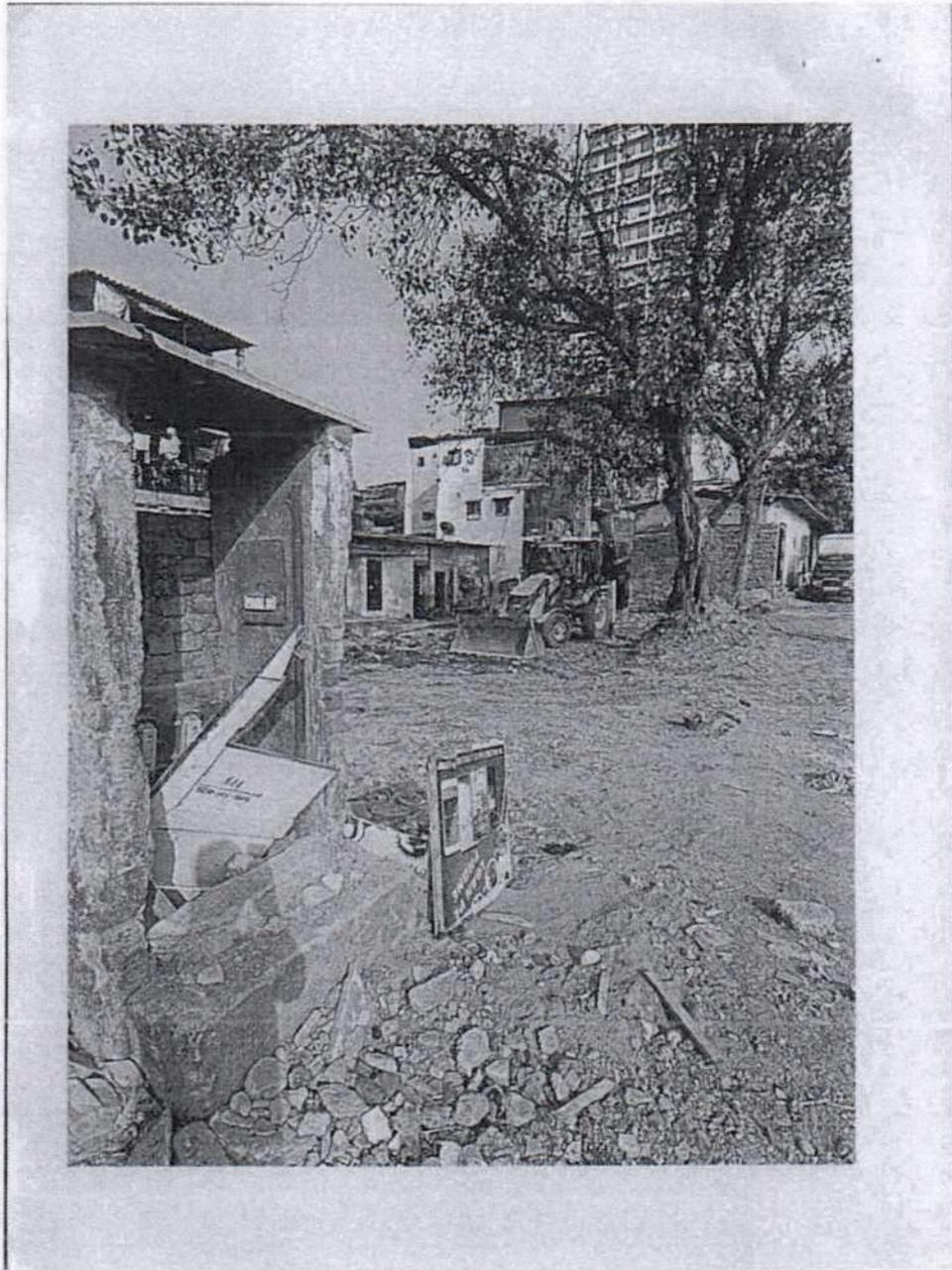
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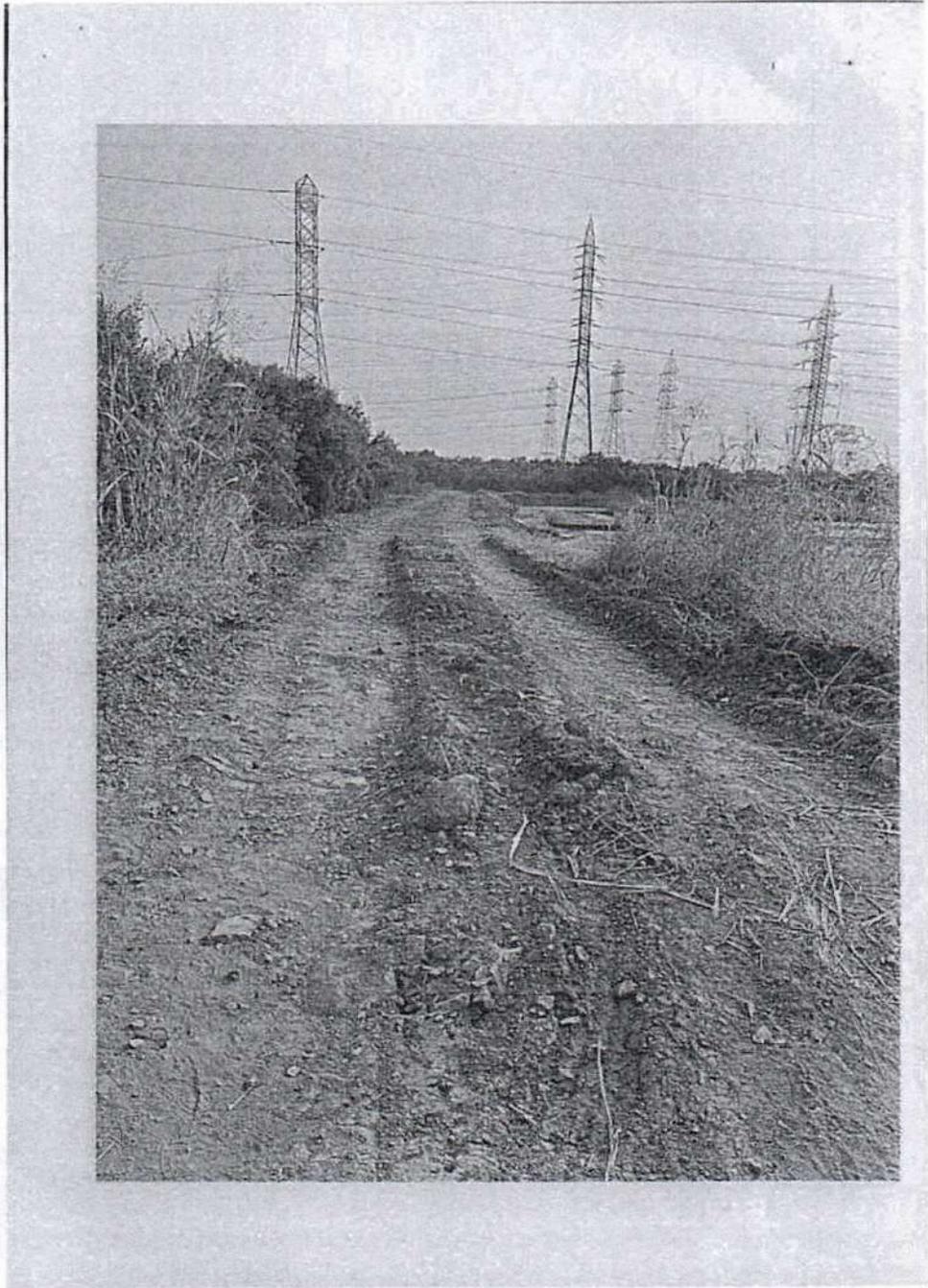
Email : shimpi.chambers@gmail.com

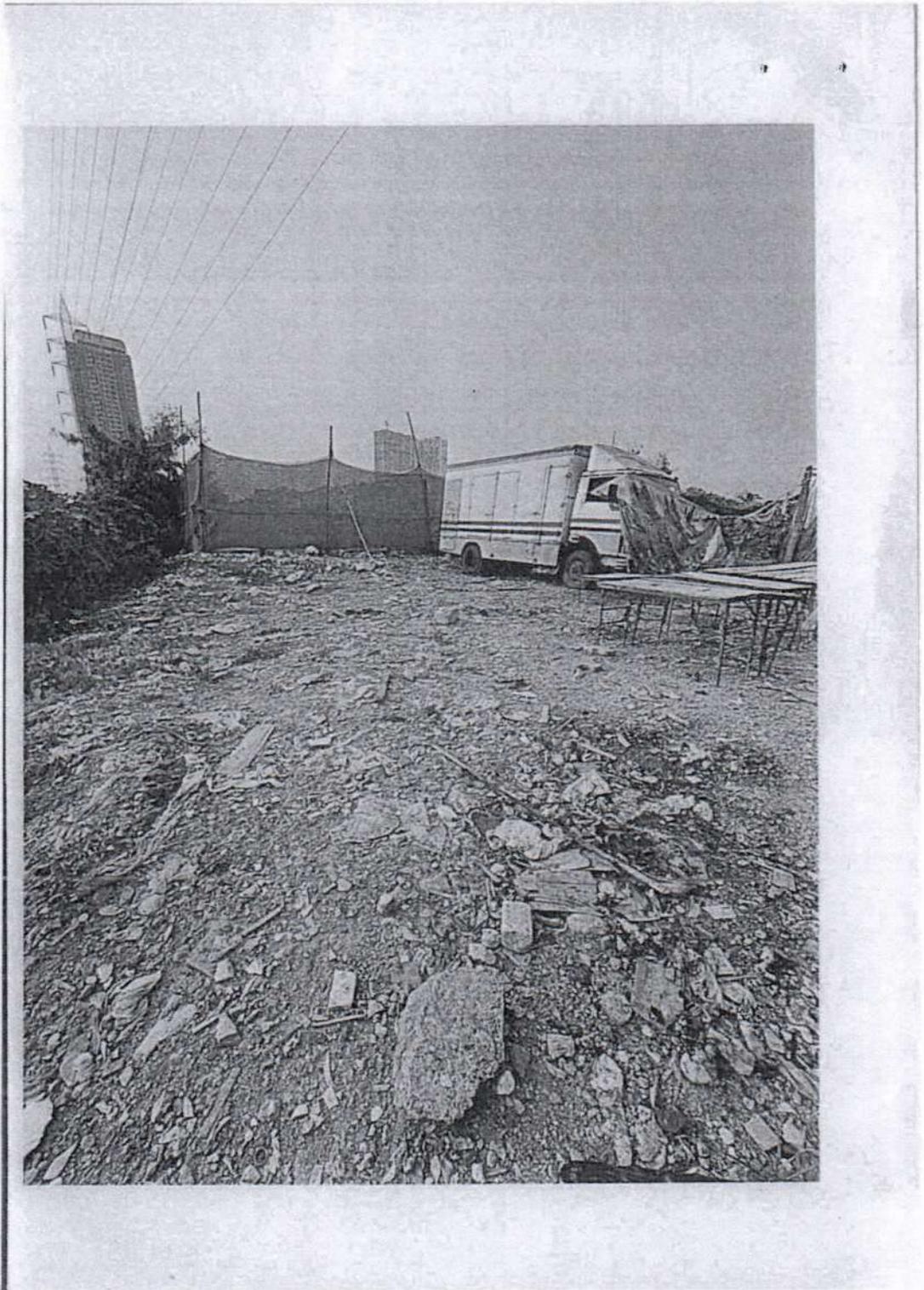
Mobile : 98200 35783



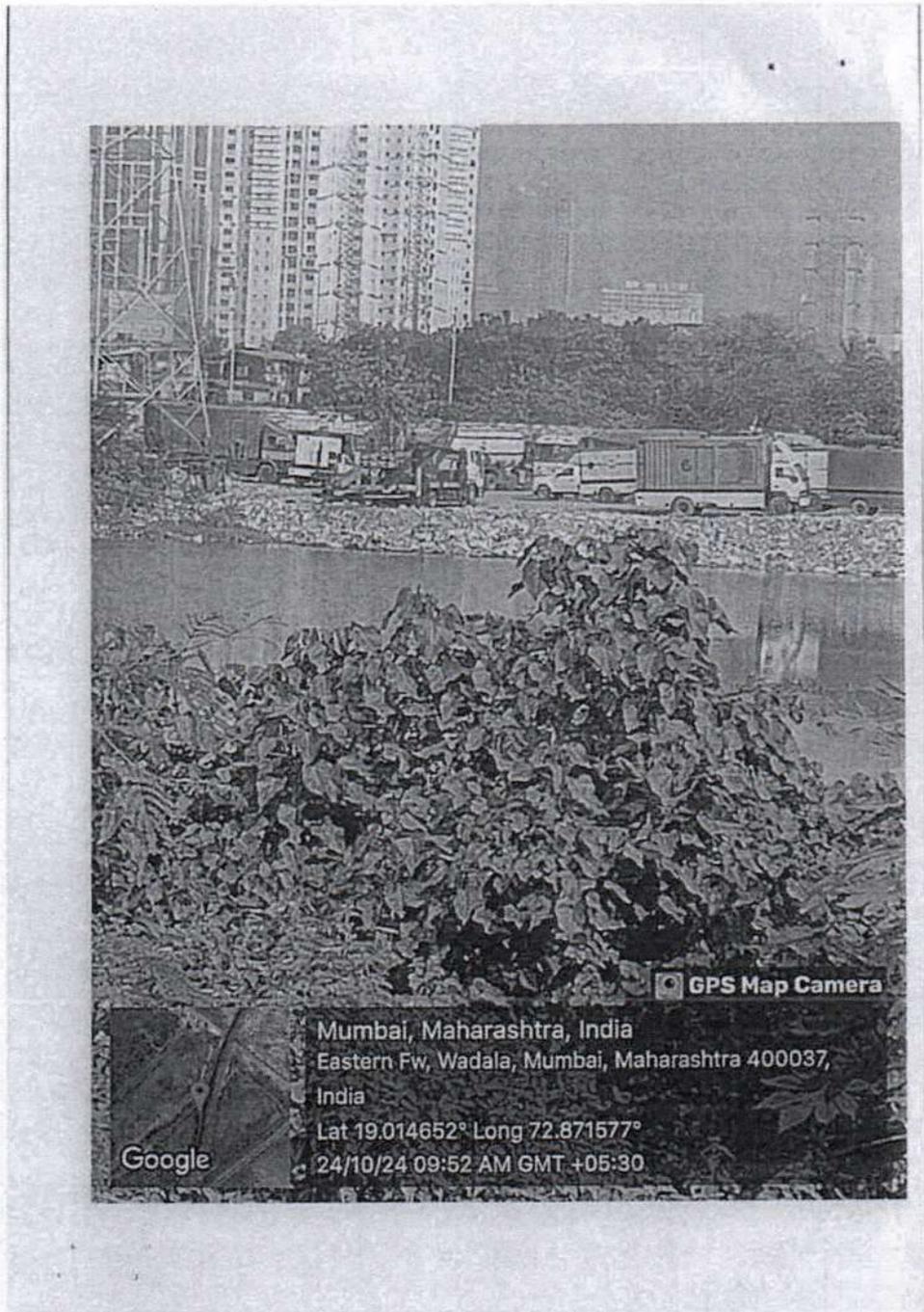
NOTARY  
R.V. SINGH  
Advocate  
Regn. No. 2282  
Commission  
Expire on  
24-10-2027  
Area-Delhi  
GOVT. OF INDIA



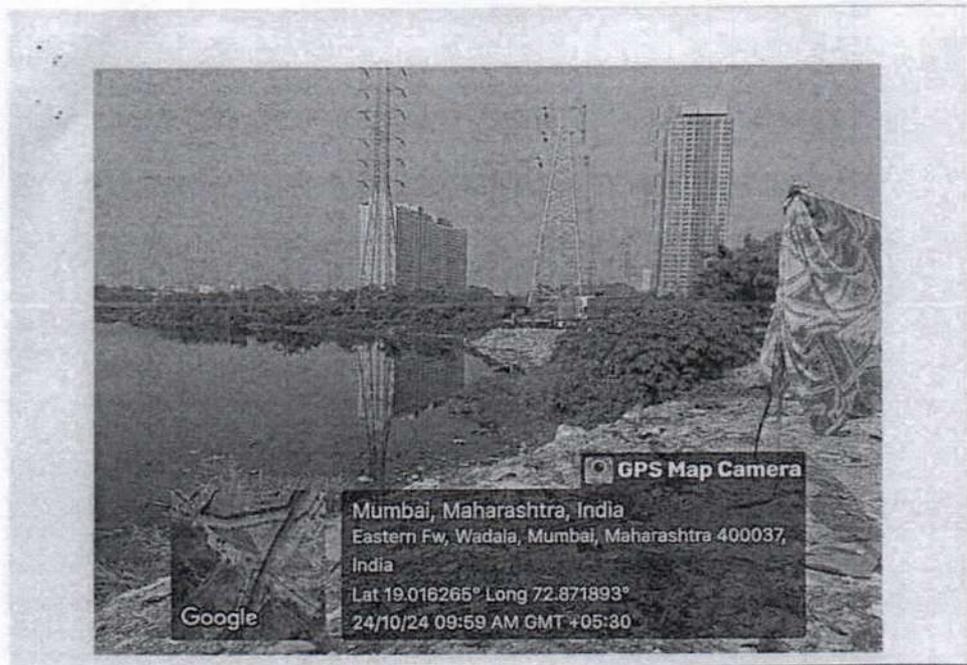
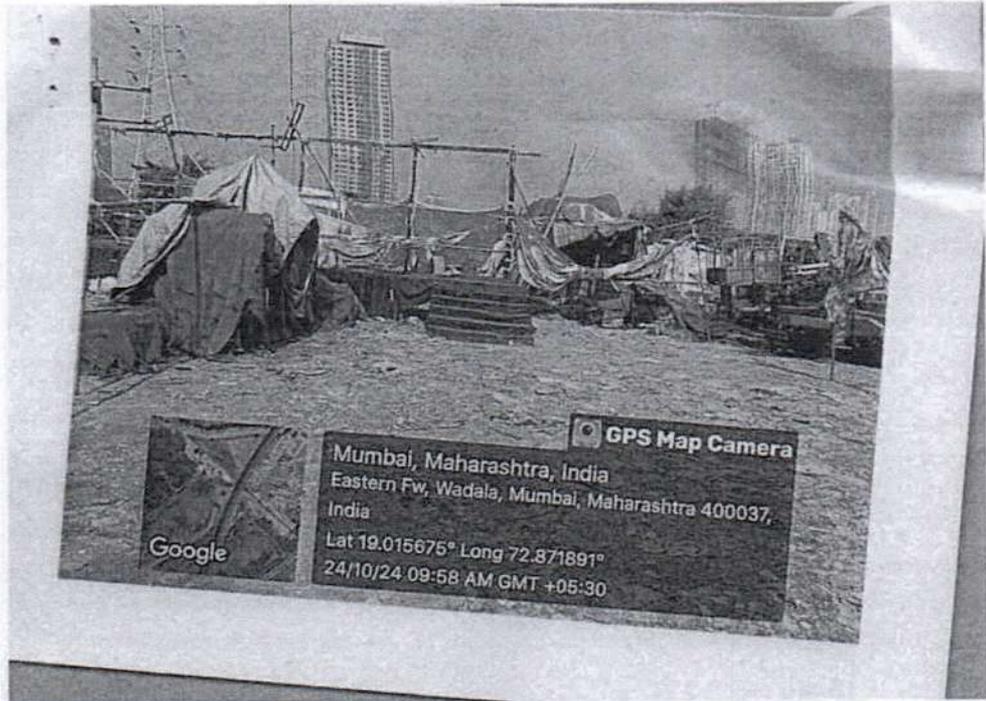




NOTARY  
R.V. SINGH  
Regn. No. 2282  
Address  
Expire on  
24.10.2027  
Area-Delhi  
GOVT. OF INDIA







- 872 -



GOVERNMENT OF INDIA  
Office of the Deputy Salt Commissioner  
Exchange Building, 4<sup>th</sup> floor, Sir Shivsagar Ramgulam Marg, Ballard Estate,  
MUMBAI - 400 001  
Phone: 2082 5206, 2082 2192  
E-mail: dsaltcom.mum@nic.in

C. No. SCO-22014/(24)/2024-RO Mumbai/ 4348

Dt: -11-2024

To,  
The Assistant Commissioner  
F/North Ward,  
Matunga, Mumbai

Subject: Urgent Request for Intervention Regarding Land Encroachment in Wadala.

With reference to above cited subject, I would like to inform you of on ongoing legal matter regarding illegal encroachment and illegal activities on Salt land situated in CS No. 210 of salt Pan division, covering an area of 84 acres, 28 gunthas, and 00 annas.

This land originally owned by the Government of India through salt department was previously leased to salt manufactures Shri Tahir Chinoy and others. The leased expired on April 30, 1908, and was not renewed thereafter. Several show cause notices were issued to manufacturers, and ultimately eviction order under the Public Premises Act 1971 was issued by the estate officer on December 1, 2016. The salt manufacturer challenged this eviction order in WP (3069). The enforcement of the order has been stayed by the Hon'ble High Court, which has directed that Status quo be maintained. The land was in possession of salt manufacturers.

Currently, the matter is pending in court, However, during this prolonged period, power of attorney holder (caretaker) misusing the land and not maintaining status quo order. They have highly rented a portion of land for mandaps service where wedding functions is being organised. The issue of organizing wedding functions on government land has been raised in State

fw  
12/11/24  
@4pm



- 373 -

Assembly. In respect to which earlier many police complains were made but no action was being taken. Furthermore, they have illegally and unauthorizedly utilized another portion of the land for parking heavy vehicles. Complaints have been lodged with the police regarding this issue as well, yet no action has been taken to rectify the situation.

Despite lodging repeated police complaints, no action has been taken. Day by day, the encroachers become more emboldened, which not only gives them more power but also undermines the rule of law and threatens the integrity of the land. This lack of intervention sends a concerning message that illegal activities can go unchallenged, further complicating efforts to restore the area and protect its ecological significance.

Closer to the salt works, some portions of the land are covered with mangrove forests in marshy areas, where encroachers have started dumping waste. They are also attempting to convert these protected areas for other uses, which is entirely against forest regulations and possess a significant threat to the local ecosystem. The destruction of mangroves not only harms biodiversity but also disrupts natural flood protection and contributes to soil erosion. This reckless activity undermines conservation efforts and endangers the livelihoods of local communities who depend on a healthy environment. Immediate intervention is essential to halt these violations and restore the ecological balance of the area

Numerous complaints have been filed by the Salt Department and concerned NGOs, yet little action has been taken to address these encroachments. This situation not only violates legal mandates but also poses significant environmental risks. If no action is taken, it will result in considerable inconvenience to the public and lead to severe losses for the public exchequer. The continued neglect of this issue threatens the integrity of the land and undermines the efforts of those striving to protect our natural resources.

We kindly request your intervention to facilitate the removal of these encroachments and to uphold the law regarding public premises. Your support in this matter is crucial to restore the integrity of this Salt Pan land and ensuring compliance with existing legal orders.

Your prompt action on this matter is crucial to prevent further degradation of the salt pan lands. I urge you to take all necessary measures to protect these lands and uphold the regulations governing their use.



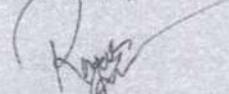
-374-

Movement and dumping of C & D waste is prohibited therefore MCGM should prevent its any use /dumping in the salt land-possessor should not use land other than salt manufacturing.

Your prompt attention to this matter is earnestly requested.

Encl: As above

Your Faithfully,



Ranjeet Kumar  
Superintendent of Salt  
Regional office Mumbai

Copy to: -

1. MPCB (Maharashtra Pollution Control Board)
2. The Deputy Conservator of Forests (Mangrove Cell),302, Wakefield house, near Britania Restaurant, Ballard Estate, Mumbai
3. The Deputy Commissioner Police Part Zone, Ballard Pier
4. The Superintendent of Salt, Bhandup
5. The Deputy Superintendent of Salt, Wadala  
Adv. Niranjan Shimpi



-375-

  
 Government of India,  
 Office of the Deputy Superintendent of Salt  
 Wadala  
 Office at The Superintendent of Salt premises  
 BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wdl/2021/266-268

Date: 30/11/2022

To,  
 The Senior Inspector of Police  
 Wadala Police Station,  
 Wadala, Mumbai - 37

**Subject: Dumping of debris on government land in CS. No. 210 of Salt Pan Division (Dadkhudai Salt Works), Wadala(East), Mumbai by miscreants. Request to take action against the miscreants.**

Sir,

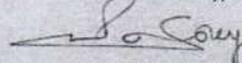
It is learnt from shri Ashwin Vijay Mokal, our watch & ward staff deployed for Wadala area, that a **truck/dumper no. MH01 CV9078** is caught by him red handed while dumping debris in the salt works area of CS.no. 210 in the evening of 29.11.2022 (around 7 pm) at Wadala and brought to the Wadala Police station for further action in the matter. Please find enclosed herewith a photograph revealing the caught dumper.

Here it may be noted that a **FIR no. 265/2020 dated 05.11.2020** (copy enclosed for ready reference) has already been lodged with Wadala police station against unknown persons for dumping debris in the area.

You are, therefore, requested to take suitable action against the truck owner & the driver involved in illegal debris dumping activity in salt pan area.

Enclosures - As above.

Yours faithfully,



(S N Pandey)  
 Deputy Superintendent of Salt  
 Wadala

Copy submitted for kind information to

- 1) The Deputy Salt Commissioner, Mumbai.
- 2) The Superintendent of Salt, Bhandup.

**RECEIVED**

*Singh*  
 2022-11-30  
 Typist Writer  
 Wadala Police Station, Mu

OK





Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala  
Office at The Superintendent of Salt premises  
BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wd/2021/283 - 286

Date: 15/12/2022

To,  
The Senior Inspector of Police  
Wadala Police Station,  
Wadala, Mumbai - 37

**Subject: Request to take action on the enclosed complaint - Reg.**

Sir,

Please find enclosed herewith a copy of online complaint dated 10.12.2022 made by shri D. Stalin, Director - Vanshakti regarding use of salt pan land for social purpose viz. wedding etc. From the letter it appears that the area described is salt pan land of Messrs. Dad Khudai salt works (C.S.no. 210) of Wadala. For dumping activity in the area a FIR no. 265/2020 dated 05.11.2020 has already been lodged with you against unknown persons. For organizing wedding and other functions in the area no any permission is granted from the Salt department authorities. You are, therefore, requested to take suitable action in the matter against the persons involved.

Enclosures - As above.

Yours faithfully,

(S N Pandey)  
Deputy Superintendent of Salt  
Wadala

**Copy submitted for kind information to**

- 1) The Deputy Salt Commissioner, Mumbai with reference to his e mail dated 12.12.2022.
- 2) The Superintendent of Salt, Bhandup.
- 3) Messrs. Dadkhudai Salt Works, Wadala. Since the possession of the salt works is with them, they are requested to take necessary measures to stop misuse/ abuse of salt pan land falling under their jurisdiction.

**RECEIVED**

Dispatch Writer  
Wadala Police Station, Mu





Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala  
Office at The Superintendent of Salt premises  
BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wdl/2023/69-71

Date-11/04/2023

To,  
The Senior Inspector of Police,  
Wadala Police Station,  
Wadala, Mumbai -37.

**Subject: Complaint for encroachment by the Encroachers over govt. land in CS no. 210 in Salt Pan division on pretext of the temple renovation. - Reg.**

Sir,

Please find enclosed, herewith, a photograph revealing therein unauthorized construction in the name of renovation of illegal Shiv Temple constructed over the central govt. land, falling in CS no. 210 under Salt Pan division. During construction of the illegal structure our watch & ward staff posted at Wadala asked/ warned the encroachers not to do any unauthorized construction over govt. land but the concerned person/s did not heed them and carried out illegal construction. It is learnt from enquiry that following persons are involved behind the activity -

- 1) Shri Prathmesh Anantrao Jadhav (Mobile no. 9773606010)
- 2) Shri Vishal Dadasaheb Waghmare (Mobile no. 7977177051)
- 3) Shri Satyawar (Mobile no. 9819237194).

You are requested to take suitable action in the matter against the persons named above in order to prevent the encroachment over govt. property.

Enclosures - As above.

Yours faithfully,

(S N Pandey)  
Deputy Superintendent of Salt  
Wadala

**Copy submitted to**

- 1) The Superintendent of Salt, Bhandup for information please.
- 2) The Deputy Salt Commissioner, Mumbai for information please.

o/c  
**RECEIVED**

11/04/2023  
Dispatch Writer  
Wadala Police Station, Mu.





Government of India,  
Office of the Deputy Superintendent of Salt  
Wadala  
Office at The Superintendent of Salt premises  
BHANDUP (East), MUMBAI - 400042.

C. No. - 1(1) Admn/Wdl/2023/72-74

Date-11/04/2023

To,  
The Senior Inspector of Police,  
Wadala Police Station,  
Wadala, Mumbai -37.

**Subject: Complaint for encroachment by the Encroachers over govt. land in CS no. 210 and salt pan road in Salt Pan division. - Reg.**

Sir,

Please find enclosed, herewith, <sup>four</sup> forty (44) no. of photographs revealing therein structures constructed over the central govt. land, falling in CS no. 210 and Salt Pan Road falling under Salt Pan division, illegally/ unauthorizedly. Few photographs are showing land fenced by Tin & Bamboo with intention to grab the land in future. During construction of the illegal structures our watch & ward staff posted at Wadala asked/ warned the encroachers not to do any unauthorized construction over govt. land but the concerned person/s did not heed them and carried out illegal construction on the pretext that "JO SABKA HOGA VO MERA BHI HOGA." Here it is to mention that people residing in the area are encroachers over government land and further extending their existing illegal structures or unauthorizedly occupying the land falling in front of their illegal structure on pretext to keep cleanliness or else.

It is tried to get the name of person/s concerned along with mobile number responsible for constructing illegal structure but they need further verification from the authority before action against them. The name is written on the photo showing the concerned structure. You are requested to take suitable action in the matter against the encroachers in order to prevent the govt. property.

Enclosures - As above.

Yours faithfully,

(S N Pandey)  
Deputy Superintendent of Salt  
Wadala

**Copy submitted to**

- 1) The Superintendent of Salt, Bhandup for information please.
- 2) The Deputy Salt Commissioner, Mumbai for information please.

RECEIVED

Dispatch Writer  
Wadala Police Station, Mu



-379-



GOVERNMENT OF INDIA  
Office of the Superintendent of Salt  
Circle Office, Bhandup (E) MUMBAI - 400 042  
E-mail: supdtsalt-bnd@gov.in

SCO-22014/24/2024-Regional Office Mumbai/82-88

Date: 23.01.2025

To  
The Senior Inspector of Police,  
Wadala Police Station,  
Wadala, Mumbai - 37

Subject: Police Complaint for Encroachment on Govt. Land in CS No. 210 in Salt Pan Division (Dadkhudai Salt Works), Wadala (East), Mumbai.

Reference:

1. FIR No. 0157614 dated 05.11.2020.
2. C. No. - 1(1) Admn/Wdl/2021/266-268 dated 30.11.2022.
3. C. No. - 1(1) Admn/Wdl/2021/283-286 dated 15.12.2022.
4. C. No. - 1(1) Admn/Wdl/2023/69-71 dated 11.04.2023.
5. C. No. - 3(1) Admn/Wdl/2024/130 dated 06.05.2024.
6. C. No. - 3(1) L&B/Wdl/2024/221 dated 02.08.2024.

Sir,

I am writing to address the matter regarding the filling, dumping, and encroachment activities occurring on the Salt Pan Land situated at C.S. No. 210, Salt Pan Division, Matunga, in the District of Mumbai City, specifically in relation to the Wadala Salt Factory, which is owned by the Government of India through the Salt Department.

The land in question, measuring 84 acres, 28 Gunthas and 00 Annas is currently part of the Dadkhudai Salt Works in Wadala, Mumbai. On 22.09.1891 a registered lease deed was executed for twenty-one years with effect from 01.05.1887 expiring on 30/04/1908 (Copy Enclosed). As per GR No. 4917 dated 1885 only licensing of Salt Works will serve the purpose and no need to execute any additional documents. The de-licensing of the salt industry in July 1996 resulted in the cessation of the salt manufacturers' licensing rights. After cessation of licensing rights, it was directed to execute lease deed. Despite notices issued for executing a new lease with the Government of India, the salt manufacturers, failed to comply. Consequently, notices under the Public Premises (Eviction of Unauthorized Occupants) Act, 1971, were issued on 24.05.2013, and the proceedings culminated in 2016 with the declaration of the salt manufacturers as unauthorized occupants.

In response to these actions, the salt manufacturers filed Writ Petition No. 3069/2016 in the Bombay High Court, which led to a stay order on eviction with directions to maintain a Status quo. The land was given under the possession of Salt Manufacturers. This petition has been pending for the last six years, preventing the execution of eviction orders.

During the pendency of the Writ Petition, it has also come to our notice that unauthorized encroachments have occurred, with debris being dumped on the subject land, and the alleged landholders allowing social functions, including weddings to take place. The situation has worsened with unauthorized parking, further encroachment, and the spreading of construction and demolition (C&D) waste on the salt pan land (Photos enclosed). This illegal activity is altering the land's natural state and poses a threat to the mangroves and the surrounding environment.



We have made several attempts to address these issues by writing to you, MCGM and other relevant authorities; however, we have faced considerable non-cooperation, and since the land is not currently in our possession, we are unable to take direct action. This leaves us with no recourse but to repeatedly alert the concerned authorities and request their intervention.

The occupants Mr. Taher Chinoy and Ors. through their representatives, Mr. Rajesh Sariya and his security in-charge, Mr. Mangesh Vichare, continue to flagrantly violate the status quo order, allowing to operate a marriage venue (creating third party right), allowing heavy vehicles to park, and profiting from these unlawful activities. They are also increasing area of parking ground slowly and consistently by dumping C&D waste on the marshy land endangering environment and nature of salt pan land. This is a blatant disregard for the law and must be addressed immediately.

On 6th January 2025, we received communications from the office of the District Collector, Mumbai City, regarding the illegal dumping and destruction of the natural wetland reserve forest plot at CS No. 210 and wanted a report of action taken by the Salt Department. In response, our office, along with the Forest Department, conducted a survey on 14th January 2025, and a "Panchnama" was signed (copy enclosed).

We are in the process of filing an Interim Application in Writ Petition No. 3069/2016 to request the Court to vacate the stay order, allowing us to take appropriate action against the unauthorized occupants.

In the meantime, we request to lodge a formal police complaint against ex-lessee Mr. Taher Chinoy and Ors. through their representatives, Mr. Rajesh Sariya, Mr. Mangesh Vichare, and all others involved in these illegal activities. The continued dumping of C&D waste and the unlawful use of the land for profit-making activities must be halted immediately. Additionally, we insist that any vehicles involved in the transport of C&D waste be seized, and the source of this waste be thoroughly investigated.

We expect prompt action from your end to address this serious breach of law. The land in question belongs to the Government of India, and its protection from illegal occupation and environmental degradation must be treated with utmost urgency. We look forward to your swift and decisive intervention in this matter.

Encl: As stated above and request letters issued to other authorities enclosed herewith.

Yours faithfully

(Ranjeet Kumar)  
Superintendent of Salt  
Circle Office, Bhandup

o/c

Copy to -

1. Assistant Municipal Commissioner, F/North Ward
2. District Collector, Mumbai City
3. Member Secretary, MCZMA
4. Maharashtra Pollution Control Board (MPCB)

Copy Submitted to -

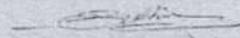
1. Dy. Salt Commissioner, Mumbai
2. The Salt Commissioner, Jaipur for information.

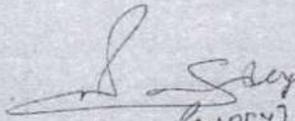




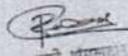
मी कुलकर्णी व सखी पाल पांडे वय ५९ वर्षे वय नोकर  
 २३ फी. वी. / २०५-बिनालय हामा बिडींग बानंदनगर डोंबिवळी  
 वरत याचा हक्काने काजदार मटाकिन टंकलियन केलेला  
 जगाव हीच सहर गुज्याची प्रथम खबर समजावत  
 येत आहे

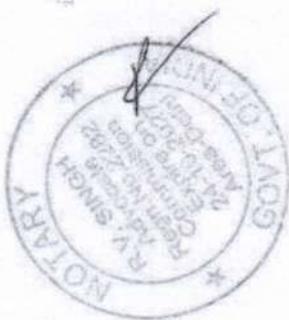
समस्त

  
 (सुबाल इंगळे)  
 जिल्हाधिकारी इपनिशिषक  
 वडावा जिल्हा मंडळ

  
 (C.S.N. LANDEY)  
 5.11.2020

खरी नक्कल

  
 वरत अंमलदार  
 वडावा जिल्हा मंडळ





जबाब

दि.०५/११/२०२०

श्री.सुरेंद्र नाथ पृथ्वी पाल पांडे, वय ५५ वर्ष, धंदा नोकरी, रा.ठी बी/२०४ हिमालय लक्ष्मी मल्हाग आनंद नगर, डा.बोवली मॅन्ड, भा.न.९४२६९६७३२२.

मी वरील प्रमाणे असून वर नमुद पत्त्यावर मागील ०२ महौणयापासुन पाझे वुदुबासमवेत रहाण्यास आहे. मी सॉल्ट डिपार्टमेंट मध्ये डेप्युटी सुपरिटेन्डंट ऑफ सॉल्ट या पदावर कार्यरत आहे. सध्या मी भांडुप येथे सुप्रिटेन्डंट ऑफ सॉल्ट ऑफीस येथे कार्यरत आहे.

आमचे सॉल्ट डिपार्टमेंट चे कार्यक्षेत्रापकी वडाळा विभागाचे अंतर्गत मिठागर संरक्षण/पहानी करण्याचे काम माझे कडे दि.१० डीसेंबर २०१८ पासुन देण्यात आले आहे .

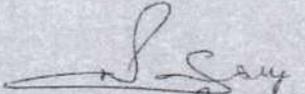
दि.१५/०९/२०२० मध्ये आमचे कडे कार्यरत असणारे शिपाई प्रकाश वामन मिरकुटे हे वडाळा मिठागर कस्टम मैदानाचे बाजुस सर्वे नं.२१० दादखुदाई सॉल्ट वर्क या मिठागरात गस्त करीत असताना त्यांचे लक्षात आले की, मिठागरात डेब्रीज भरणी करण्यात आली आहे. सदरची बाब त्यांनी १५/०९/२०२० रोजी मला सांगितली त्यावेळी मी ही सदर परिसरात गस्त केली असता डेब्रीज पडलेले माझे निर्दर्शनास आले. त्यावेळी मी ही सदर बाबत चौकशी केली असता सदर जागेत कोण डेब्रीज टाकत आहे याची कोणतीही माहिती मला मिळाली नाही. त्यानंतर मी दि.०५.१०.२०२० रोजी वडाळा मिठागर कस्टम मैदानाचे बाजुस सर्वे नं.२१० दादखुदाई सॉल्ट वर्क येथे भेट दिली असता सदर मिठागराचे उघडया जागेत कोणी तरी अज्ञात इसमाने पुन्हा ४० ते ५० टूक डेब्रीज टाकल्याचे पाझे लक्षात आले.

दि.०६/१०/२०२० रोजी सॉल्ट खात्याची मिटींग जिल्हाधिकारी कार्यालयात झाली त्यात मी वडाळा विभाग मिठागराचे जागेत डेब्रीज टाकल्या जात असल्याचा माहिती जिल्हाधिकारी श्री.राजीव निवतकर यांना दिली. त्यानंतर त्यांनी आमचे म्हणणे ऐकुण वडाळा विभागाचे संरक्षित मिठागरात डेब्रीज टाकाणाऱ्या अज्ञात इसमांचे विरोधात गुन्हा दाखल करण्या संबधी आदेशित केले.स सदर बाबतचे आदेशाचे पत्र मला आज रोजी प्राप्त झाल्याने मी आज रोजी प्रत्यक्ष पोलीस ठाणेस हजर राहुन वडाळा मिठागर कस्टम मैदानाचे बाजुस सर्वे नं २१० दादखुदाई सॉल्ट वर्क या संरक्षित मिठागर परिसरात उघडया जागेवर काही अज्ञात इसमांनी बेकायदेशिर रित्या प्रवेश करून डेब्रीज टाकले म्हणुन माझी त्यांचे विरोधात फिर्याद आहे.

माझा वरील जबाब मराठीत लिहला असुन तो मला मराठीत वाचुन हिंदीत समजावुन सांगितला असता तो माझे सांगणे प्रमाणे बरोबर व खरा आहे.

समक्ष,

  
(सुशिल इंगळे )  
पोलीस उप निरीक्षक  
वडाळा पोलीस ठाणे मुंबई

  
CS. S. I. (M. D. E. T.)  
5.11.2020



- 385 -

Government of India  
Dy. Superintendent of Salt Wadala  
C/o Office of Superintendent of salt  
Bhandup (E), Mumbai

C. No. 3(1)L&B/Wdl/2024/ 196

Date : 6-5-2024

To,

The Sr. Inspector of police  
Wadala police station

Subject- Fresh encroachment on Salt Pan road - regd.

Sir,

On 3<sup>rd</sup> & 4<sup>th</sup> of this month some people along with someone Ganesh Khot and Ganesh Hiruvale made encroachment on Salt Pan road's portion (Survey No. 6 Part) located near Kharganga Ganesh temple near Customs/CPWD campus wall on other side of free way passing near to Sy. No. 210. of Salt pan in Wadala. They tried to prepare sheds to keep their labourers. On intervention by our Ward & Watch staff Shri Ashwini Mokal, they threatened and abused him. This land is a part of Salt Pan Road which is in totality 7.24 Km long and moves through Wadala in form of branches. Width of this road is 52 feet but due to intense encroachments it became narrow at most of the places. This road is owned by the Salt Commissioner, Government of India. Therefore please take action against miscreants if they don't vacate the place.

Yours faithfully

*(Signature)*  
(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

E-Mail : sanjaythakore.69@gov.in

*Encl: Map + Building register copy*

Copy submitted to

- 1. The Superintendent of Salt Bhandup
- 2. The Dy. Salt Commissioner, Mumbai
- 3. MCGM, F-North Ward. If encroachers do not remove their Machine & Material from site BMC may confiscate it as per rule and in consultation with police.

**RECEIVED**

*(Signature)* 6/5/24  
Dispatr or  
Wadala Police Station, Mur



Government of India  
Dy. Superintendent of Salt Wadala  
C/o Office of Superintendent of salt  
Bhandup (E), Mumbai

C. No. 3(1)L&B/Wdl/2024/ 169-170

Date : 24-6-2024

To,

The Assistant Commissioner  
MCGM, F - North Ward  
Mumbai

Subject:- Dumping of Earthen and waste material on Salt Pan land survey No. 210 known as Dadkhurda Salt works near Wadala freeway - regd.

Sir,

It has been observed since 21-6-2024 that some un-known people dumping waste material on said salt land. This Salt works is lying fallow since long ago. Its ownership is sub judice and Hon'ble High Court, Mumbai has ordered status Quo on 15-12-2016. Please take appropriate action.

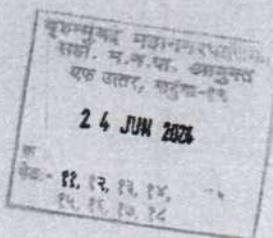
Yours faithfully

(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

Copy submitted to :-

1. The Under Secretary (Environment & CC Department), 15<sup>th</sup> floor New Administrative building, opp. Main Mantralay building, Mumbai - 400032
2. Sr. Police Inspector, Wadala.
3. Superintendent of Salt, Bhandup
4. The Dy. Salt Commissioner, Mumbai



RECEIVED  
24/6/24  
Patil Writer  
Wadala Police Station, Mui



-387-

भारत सरकार  
कार्यालय उप नमक अधीक्षक वडाला  
द्वारा कार्यालय नमक अधीक्षक भाद्रुप

C. No. 3(1)L&B/Wd/2024/ 188 - 191 ०/८

दिनांक : 03-7-2024

प्रति,  
श्री रवि वर्मा  
निवासी, लाल बहादुर शास्त्री नगर  
कोरबा साल्ट, वडाला, मुंबई

विषय:- अनधिकृत बांधकाम बाबत

महोदय,

आपके द्वारा पहले से ही निर्मित अनधिकृत आवास को और आगे बढ़ाया जा रहा है, कृपया इसे ध्वस्त कर पूर्व कि स्थिति बहाल करें. उपरोक्त भूमि वडाला साल्ट पेन पथ का हिस्सा है जो कि ५२ फुट चौड़ी सड़क है.

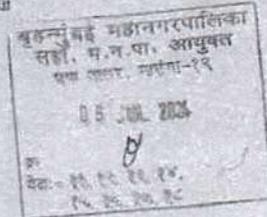
*[Signature]*  
उप नमक अधीक्षक  
वडाला नमक क्षेत्र

प्रति सम्बन्धित :

1. MCGM, F-ward North, नमक क्षेत्र एक राष्ट्रीय सम्पदा है जिसके संरक्षण में आपकी भूमिका महत्वपूर्ण है
2. वडाला पुलिस स्थानक
3. नमक अधीक्षक, भाद्रुप

RECEIVED

*[Signature]*  
Dispatch Writer  
Wadala Police Station, Mu



Government of India  
Dy. Superintendent of Salt Wadala  
C/o Office of Superintendent of salt  
Bhandup (E), Mumbai

C. No. 3(1)L&B/Wdl/2024/ 221

Date : 2-8-2024

To,  
✓ The Sr. Police Inspector,  
Wadala Police Station  
Mumbai

Subject:- Dumping of Earthen and waste material on Salt Pan land survey No. 210 known as Dadkhuda Salt works near Wadala freeway - regd.

Sir,

It has been observed since 21-6-2024 that some un-known people dumping waste material on said salt land. This Salt works is lying fallow since long ago. Its ownership is sub judice and Hon'ble High Court, Mumbai has ordered status Quo on 15-12-2016. This happening is also concerned with environment and NGT laws. Please take appropriate action.

Yours faithfully  
*S. K. Thakre*  
(S. K. Thakre)  
Dy. Superintendent of Salt  
Wadala Salt factory

Enclosure: Photo

RECEIVED

*[Signature]*  
Despatch Writer  
Wadala Police Station, Mus

Copy submitted to :-

1. The Superintendent of Salt, Bhandup
2. The Dy Salt Commissioner, Mumbai



- 389 -

Government of India  
Office of Dy. Superintendent of Salt  
Wadala Salt factory c/o Bhandup Salt office

C. No. 3(1)L&B/Wdl/2024/ 265-268 o/c

Date :27-9-2024

To,

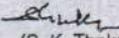
The Dy. Collector (Encroachment & Removal)  
Dharavi Division, Mumbai

Subject:- Earth material dumping/transit on CTS 6 & 210 Salt Pan division, Mumbai  
- regd.

Sir,

It has been seen that some people are engaged in dumping/transit of debris and excavated earth material on CTS 6 which is a revenue land and shares boundary with CTS 210 (Dadkhudai Salt Pan land). This people are said to be under umbrella of MNS political party and stopping us coming there saying that this is not a Salt land. Previously they also started a work contract of MCGM regarding repairing of ball bearing of fly over of freeway. This place is near to Khargang Ganesh temple and freeway. Environmentalists have great concern about this as Mangroves and notified forest land is also there. Please look into this matter.

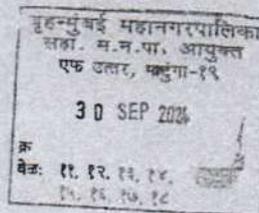
Yours faithfully

  
(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory

Copy submitted to:-

1. The Assistant Commissioner, MCGM, F-ward North,
2. The Superintendent of Salt, Bhandup.
3. The Dy. Salt Commissioner, Mumbai for information.
4. Police station Wadala



RECEIVED  
11/10/24  
Dy. Sitch Writer  
Wadala Police Station, Mu



Government of India  
Office of Dy. Superintendent of Salt  
Wadala Salt factory c/o Bhandup Salt office

C. N. (1)L&B/Wdl/2024/ 269 - 273 *etc*

Date : 28-9-2024

To,  
The Regional Transport officer  
Wadala, Mumbai

Subject:- Truck parking on CTS 6 & 210 Salt Pan division, Mumbai – regd.

Sir,

It has been seen that an un-authorized truck parking is in operation on the said land near to wadala freeway. This is located on periphery of CTS 6 (Revenue land) and CTS 210 (Salt Pan) operated by unknown people. We have also referred this to court which is hearing ownership issue of this Salt pan. Environmentalists have serious concerns about this. Maharashtra government has also notified this land for forest reserves. Please take appropriate action.

Yours faithfully

*S. K. Thakore*  
(S. K. Thakore)

Dy. Superintendent of Salt  
Wadala Salt factory  
sanjaythakore.69@gov.in

Copy submitted to:-

- 1. The Superintendent of Salt, Custom road, Bhandup (E).
- 2. The Dy. Salt Commissioner, Exchange building, Bellard Estate, Mumbai.
- 3. Forest officer, Bhakti park, Wadala.
- ✓ 4. Police station Wadala

RECEIVED

*28/09/2024*  
Dispatch Writer  
Wadala Police Station, Muz



-391-

  
 Government of India  
 Dy. Superintendent of Salt Wadala  
 C/o Office of Superintendent of salt  
 Bhandup (E), Mumbai

C. No. 3(1)L&B/Wd/2024/ 32-340 o/c

Date : 06-12-2024

To,  
 The Assistant Commissioner  
 MCGM, F – North Ward  
 Mumbai

Subject:- Dumping of Earthen and waste material on Salt Pan land survey No. 210 known as Dadkhudai Salt works near Wadala freeway - regd.

Sir,

At CTS 210 (Salt Pan Division) and Salt Pan road near Hanuman Mandir, In front of Anand Nagar someone Raju Ismyle Deshmukh and Salim Ismyle Deshmukh have dumped C & D waste. They are engaged in Coal trading and cement blocks trading there. Another person Dipak Misal is maintaining a Garage and parking there. All these are illegal possessions there. CTS 210 is eco-sensitive place and need to be conserved therefore please take action against them.

Yours faithfully

*(Signature)*  
 (S. K. Thakore)

Dy. Superintendent of Salt  
 Wadala Salt factory

**RECEIVED**

Wadala Police Station, Mu

Copy submitted to :-

1. The Under Secretary (Environment & CC Department), 15<sup>th</sup> floor New Administrative building, opp. Main Mantralay building, Mumbai – 400032
2. Sr. Police Inspector, Wadala.
3. Superintendent of Salt, Bhandup
4. The Dy. Salt Commissioner, Mumbai

वडलाचे महानगरपालिका  
 सहा. म.न.पा. जाडुवता  
 एक उलार, मजगा-१९  
**16 DEC 2024**  
 क्र. ११, १२, १३, १४,  
 १५, १६, १७, १८



Government of India  
Office of Dy. Superintendent of Salt  
Wadala Salt factory

C. No. 3(1)L&B/Wdl/2024/ 563 - 367 o/c

Date : 27-12-2024

To,  
The Manager  
M/s Maurer Sanfield

Subject- Encroachments and Dumping of waste material on CTS 210 (Salt Pan Division)  
- Wadala Salt factory.

Sir,

We have come to know that your company is the contract bearer of MCGM contract to repair bearings of flyover related to freeway in Wadala. Despite that we resisted and warned your sub-contractor that land you are occupying is either CTS 1/6 (Salt Pan division) belongs to salt commissioner and CTS 210 of same division is in possession of Ex salt manufacturer. Your sub-contractor Ganesh Hiwalkar who is MNS activist also has did not cared and created labour hutments on these survey number thereby not only encroaching upon but also damaging Mangroves. Now district collector has asked us to take action in this regard. It is expected from you to restore mangroves, remove C & D and do not occupy either of these two survey numbers.

Yours faithfully

(S. K. Thakoré)

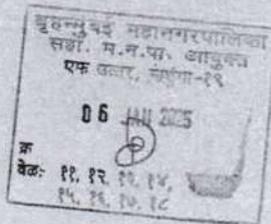
Dy. Superintendent of Salt  
Wadala Salt factory

Copy submitted to :-

1. The Superintendent of Salt, Bhandup for information.
2. The Dy. Salt Commissioner
3. MCGM, F-North *Bhandup for info Department*
4. Shri Ganesh Hiwalkar, for necessary action.

*for*  
*Hiwalkar*  
*27/12/2024*

*Shri*  
*Hiwalkar*  
*27/12/2024*  
*Mandav*



- 393 -

## जिल्हाधिकारी व जिल्हादंडाधिकारी कार्यालय, मुंबई शहर

ओल्ड कस्टम हाऊस, शाहीद भगतसिंग मार्ग, फोर्ट, मुंबई - ४०० ००१

Fax 22661239, Tel. 22665233, Email [office@deputy.com](mailto:office@deputy.com)

(धूम्रपान व भूषण अधिनियम शाखा)

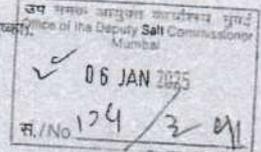
### Important / Speed Post

क्र. सीएसएलआर/एसएनडएलआर-१/टि-१/कांदळवन तार/२०२४-२५  
दि. १२/०१/२०२५, जा. क्र. ५४१

प्रति,

उप आयुक्त मिठागरे,  
(Deputy Salt Commissioner)  
एक्सचेंज बिल्डिंग, ४ था मजला,  
सर शिवसागर रामगुलाम मार्ग,  
बेलाड इस्टेट, मुंबई - ४०० ००१

उप जिल्हाधिकारी (आति/निष्का),  
धरावी विभाग,  
मुंबई शहर



विषय:- Illegal dumping in and destruction of Natural Area  
Wetland Reserve Forest Plot CS No २१० of Salt Pan  
Division in MCGM F/North Ward at Wadala, adjoining  
the Eastern Freeway.

संदर्भ:- श्री. झोरु भायेना यांचेकडील दि. २१/०४/२०२४ रोजीचे पत्र.

उपरोक्त विषयास अनुसरून संदर्भाय पत्रांतून श्री झोरु भायेना यांनी सोल्ट पॅन येथील भूकर क्रमांक २१० मध्ये अनधिकृत पणे भरणी होत असलेबाबत तक्रार केली आहे. सदर तक्रारीच्या अनुषंगाने दि. ०५/०७/२०२४ रोजी या कार्यालयाकडील परिरक्षण भूमापक व वनविभाग (कांदळवन) यांचेकडील वनपाल व वनरक्षक यांच्या समवेत स्थळपाहणी केली असता, सदर तक्रार अर्जात नमूद जागेवर अनधिकृतरीत्या भरणी केलेल्याचे दिसून आले. सदर जागेच्या भूकर क्रमांकाची खात्री केली असता, सदर अनधिकृतरीत्या भरणी केलेल्या जागेचा काही भाग भूकर क्रमांक ६(पै.) व काही भाग २१० (पै.) मध्ये येत असल्याचे आढळून आले. प्रत्यक्ष जागेवर वनविभाग यांचेकडील एस.आर.सिंग नकाशाचे आधारे केली असता, भूकर क्रमांक २१० व ६ मध्ये अधिसूचित कांदळवन क्षेत्राच्या हद्दीच्या बाहेरील भाग असल्याचे वनपाल व वनरक्षक यांनी सांगितले.

तसेच, तक्रार अर्जात नमूद २०२१ च्या गुगल इमेज मध्ये दाखविल्याप्रमाणे अनधिकृत भरणी केलेल्या जागेवर पाकिंगसाठीचा वापर करत असल्याचे व भूकर क्रमांक २१० वरील पाणचळ क्षेत्रात डंपिंग करत असल्याचे स्थळपाहणी घेऊन आढळून आले. सदर अनधिकृत भरणी व डंपिंग बाबत उपस्थित व्यक्तीकडे चौकशी केली असता सदरचे काम श्री मंगेश विघारे यांचे मार्फत होत असल्याचे समजले.

त्या अनुषंगाने प्रस्तुत प्रकरणी कळविण्यात येते की, सोल्ट पॅन महसूल विभागातील भूकर क्रमांक २१० वरील अनधिकृत धरावासाबत मीठ विभागाकडून आणि भूकर क्रमांक ६ वरील अनधिकृत धरावासाबत उपजिल्हाधिकारी (आति/निष्का) धरावी विभाग यांनी तक्रारदार श्री झोरु भायेना यांच्या तक्रारीच्या अनुषंगाने तात्काळ पुढील योग्य ती कार्यवाही त्वरीत करून त्याबाबतचा स्वयंप्रयत्न अहवाल या कार्यालयास तात्काळ सादर करावा.

*(संजय यादव)*  
21/25

जिल्हाधिकारी, मुंबई शहर



## जिल्हाधिकारी व जिल्हादंडाधिकारी कार्यालय, मुंबई शहर

ओल्ड कस्टम हाऊस, शहीद भगतसिंग मार्ग, फोर्ट, मुंबई - ४०० ००१

Fax 22661239, Tel. 22669333, Email [info@jdhadandadikari.mumbai.gov.in](mailto:info@jdhadandadikari.mumbai.gov.in)

(भूमापन व भूमि अभिलेख शाखा)

### Important/Speed Post

क्र. सीएसएलआर/एसअॅन्डएलआर-१/टे-१/कांदळवन तक्रार/२०२४-२५

दि. २/०१/२०२५, जा. क्र. १३८

प्रति,

उप आयुक्त मिठागरे,  
(Deputy Salt Commissioner)  
एक्सचेंज बिल्डिंग, ४ धा मजला,  
सर शिवसागर रामगुलाम मार्ग,  
बेलाई इस्टेट, मुंबई - ४०० ००१

२. उपजिल्हाधिकारी (अति/निष्का)

धारावी विभाग,  
मुंबई शहर

उप नमद आयुक्त कार्यालय, मुंबई  
Office of the Deputy Salt Commissioner  
Mumbai

06 JAN 2025

सं/No. 125/2

विषय:- Last Complaint before filling legal case (wadala lake reclamation/  
land reclamation/illegal constructions)

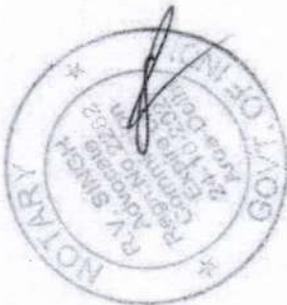
संदर्भ:- श्री स्टॅलिन डी. यांचा दिनांक १६/०९/२०२४ रोजीचा मेल.

उपरोक्त विषयास अनुसरून संदर्भाय मेल अन्वये श्री स्टॅलिन डी. यांनी wadala lake reclamation/ land reclamation/illegal constructions बाबत तक्रार केली आहे. सदर तक्रारीच्या अनुषंगाने दि. १९/१२/२०२४ रोजी या कार्यालयकांडील परिरक्षण भूमापक व वनविभागाचे प्रतिनिधी यांनी तक्रारदार श्री स्टॅलिन डी. यांच्या प्रमत्त स्वतःपाहणी केली असता, सदर जागा ही खारगेशा गणपती मंदिर समोर व कस्टम विभागाच्या भितीला लागून व वडाळा शिखडी मार्गाने वाजूस असून सदर जागी डेब्रिज टाकलेले होते. रस्त्याच्या व डेब्रिज टाकलेल्या जागेच्या मध्ये पथ्याचे थोपकाम व पथ्याचे जोड तुटलेल्या अवस्थेत दिसून आले. ते काढून टाकण्याचे काम चालू होते. तसेच, सदर जागी MCGM यांचे नाव असलेला पॉटेबल कंटेनर दिसून आला. याबाबत इकडील कार्याकडील अभिलेख पाहता, सदर जागा ही सॉल्ट पॅन विभागातील भूकर क्रमांक ६ पैकी मध्ये येत असल्याचे दिसून आले. तसेच, वडाळा शिखडी रोड, पश्चिमेस भूकर क्रमांक ६ (पै) चे क्षेत्र, उत्तरेस कस्टम विभागाच्या क्षेत्राची भित व दक्षिणेस भूकर क्रमांक २१० चे क्षेत्र येत असून सदर जागेवर अनधिकृतरीत्या तलावामध्ये भरणी केल्यामुळे तलाव कमी झालेला दिसून आले. तसेच तलावाच्या बाजूला भरणी करून रस्ता तयार केलेचे दिसून आले. सदर जागा ही भूकर क्रमांक ६ (पै) व २१० (पै) मध्ये येत असून सदरचे क्षेत्र हे वन विभागाच्या अखत्यारीत येत असलेचे वन विभाग मुंबई, कांदळवन संवर्धन घटक मध्य मुंबईच्या कार्यालयीन प्रतिनिधी यांनी सांगितले.

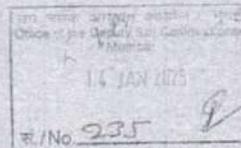
त्याअनुषंगाने प्रस्तुत प्रकरणी कळविण्यात येते की, सॉल्ट पॅन महसूल विभागातील भूकर क्रमांक २१० या मिळकत पत्रिकेमधील रकना क्रमांक १७ मधील नोंदीचे अनुषंगाने सदर मिळकत मोठागर विभागाचे हितसंबंध असल्याचे दिसून येताने. सबब, भूकर क्रमांक ६ ही शासकीय असल्याने उपजिल्हाधिकारी (अति/निष्का), धारावी विभाग व भूकर क्रमांक २१० बाबत उप आयुक्त मिठागरे यांनी स्टॅलिन डी. यांच्या तक्रारीच्या अनुषंगाने तात्काळ पुढील योग्य ती कार्यवाही त्वरीत करून त्याबाबतचा रवयंसाष्ट अहवाल या कार्यालयास तात्काळ सादर करावा.

*(संजय यादव)*  
21/1/25

(संजय यादव)  
जिल्हाधिकारी, मुंबई शहर



-395-



**From**  
 Lopes Fernandez,  
 2709, Lotus Height, Bhakri Park,  
 Near Bhaktipark Mararail Station,  
 Wadala, Mumbai-400 037  
 Email: jagrukhindia@yahoo.co.  
 Date: 13<sup>th</sup> Jan., 2025

**To,**

1. The Additional Principal Chief Conservator Of Forest,  
 Revenue & Forest Deptt.,  
 Mantralaya Mumbai,  
 Madam Cama Rama Road,  
 Mantralaya Mumbai- 400 032.
2. The Additional Chief Conservator of Forest & Mangrove Cell,  
 Room No.302, 3<sup>rd</sup> Floor, Wierfield House,  
 Near Britannia Restaurant,  
 Ballard Estate, Mumbai- 400 001.

**Sub:** Dumping of debris & destruction of Mangroves in Salt Pan at Wadala,  
 dereliction duties of Salt Officer.

I have regrettfully state that at Wadala Salt Pan land there is dumping of debris is going since last two-three years without any hesitation & fear of Salt Department Officer, Forest Officers & MCGM officer. There is nexus among the debris mafia & all officers. When I contacted MCGM and Police station Wadala they told Salt Pan land is owned by the Salt Department/Central Government. The officers of Salt Department are well aware about the dumping of debris in Salt Pan land but they keep silence because they are getting regularly haffas and it goes up to higher authority of their Department. During last two-three years they even hardly filed any complaint or filed FIR against the debris mafia. The Salt Department Officers are well aware who is doing this business but they keep silence. In addition dumping of debris there are several heavy vehicles are parked in the Salt Pan area and also the land mafia also installed marriage hall in the Salt Pan land and charging Rs. One lac per marriage. Under whose shelter this business is going on, enclosed photographs shows all bloody activities. Whether it is run on the instruction Honorable Minister Shri Piyush Goyal ji, who is Minister of Commerce & Industry under whom the Salt Department is come. So, it needs to enquired deeply and filed criminal cases



against the officer who are involved this bloody business. The Salt Department officers should be kicked officer from the Government Services.

I humbly request you, please take up the matter with the Honorable Minister of Commerce & Industry for taking strict action on the Salt Department Officers who are involved in this bloody business.

Yours Sincerely,

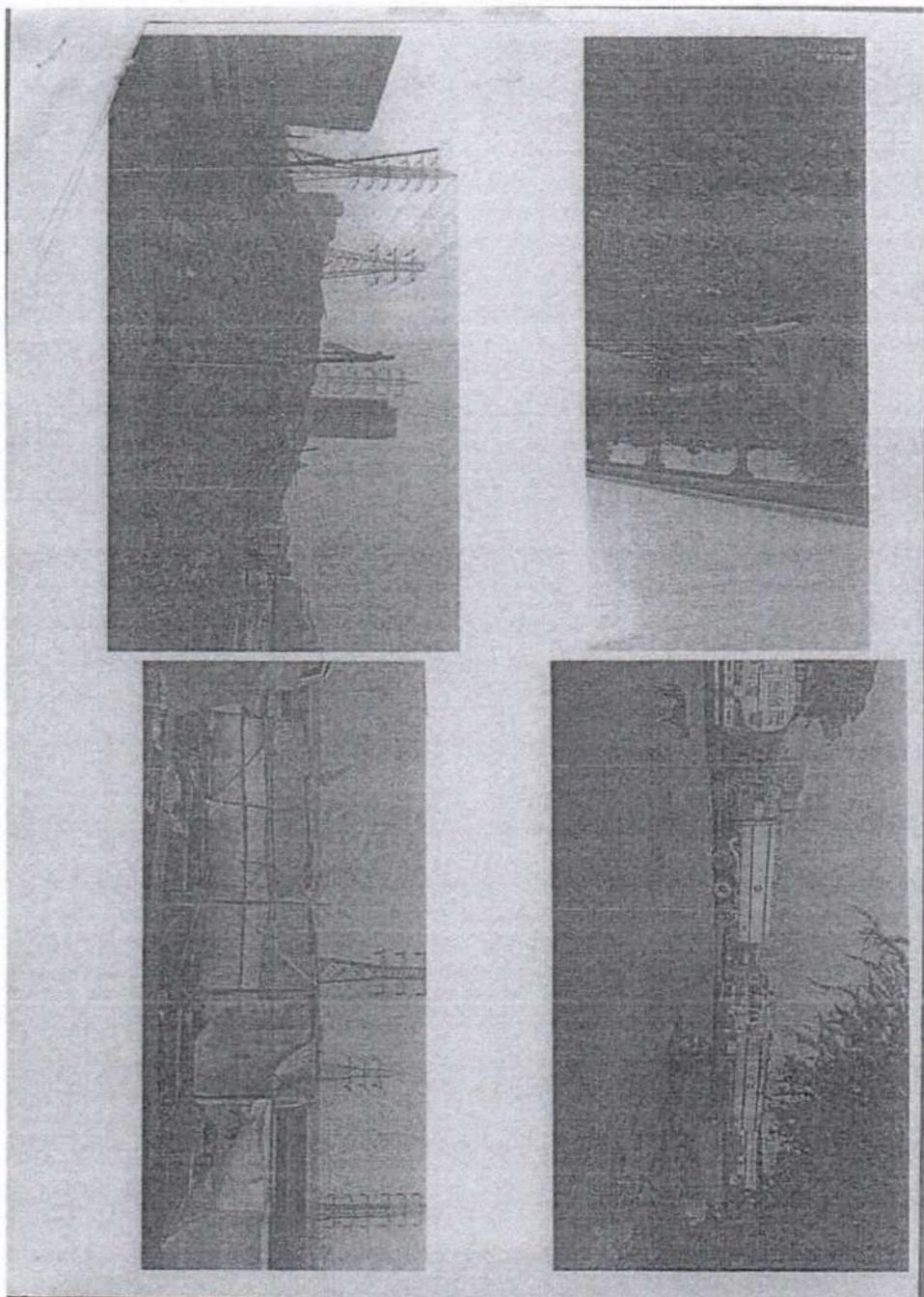
*Lopes*  
(Lopes Fernandez)

Copy to:

- 1) The Minister of Commerce & Industry, New Delhi
- 2) Purna Joshi, Salt Commissioner, Ministry of commerce & Industry, New Delhi
- 3) The Police Commissioner, Mumbai Police for taking action against the Salt Department officer & filing criminal case against them.
- 4) Deputy Commissioner Salt, Ballard Estate, Near Hindustan Petrol Pump, Mumbai-400 001.
- 5) Salt office Bhandup. Under your nose the bloody business is going on & you simply keep silence. you have responsibility or not ?



-397-



From  
 Mr. Stalin,  
 2<sup>nd</sup> Floor, Nandkumar Pawar House,  
 Opp Jagannath Darshan, MD Koul Road,  
 Nalur (E) Mumbai-400 042  
 Mo: 9820242302,  
 Date: 14.01.2025.

Office of the Deputy Salt Commissioner  
 15 JAN 2025  
 S/No \_\_\_\_\_

To  
 The Divisional Commissioner,  
 Konkan Division, Konkan Bhavan,  
 CBD, Belapur, Navi-Mumbai-400 614.

**Sub: Destruction of Mangrove & dumping of mangrove in Salt Pan land at Wadala.**

During the last meeting held at Konkan Bhavan, it was decided to lodge FF against the Salt Department officer who are protecting the land mafia and help them for dumping of debris. Till date they yet to clear the debris issue in Salt pan land near Shantinagar Wadala and they simply told they have filed FIR against the Salt Manufacture for the dumping.

Principle Chief Conservator of Forest also threaten them if you have not remove the debris then Salt Department officer should be prosecuted. It seem that they a shameless officer, they have not complied the instructions.

And, again in another Salt pan land near proposed GST Bhavan there is dumping is going on systematic way. Till now he has dumped more 10 ten thousand truck and prepared land for heavy vehicle parking and this is going on with the help Salt Officers.

It is requested to bring this fact to the officer of Salt Department and also file case against them.

Yours sincerely,  
*Stalin*

Copy to: 1. The deputy salt commissioner, Mumbai, Exchange Bldg, Ballard Estate, Mumbai  
 2. The Police Commissioner, Mumbai Police for lodging FIR against the land mafia





निम्नलिखित स्थानों पर निर्देशित - (निर्देशित स्थानों) की जांच की जाएगी  
निम्नलिखित स्थानों पर निर्देशित - GPS डिवाइस से प्राप्त की जाएगी

D N 19 00 58.2      W N 19 02 00.4  
E 72 52 18.1      E 72 52 15.2

D N 19 01 01.1  
E 72 52 14.0

उपरोक्त स्थानों पर GPS डिवाइस से प्राप्त की जाएगी (निर्देशित स्थानों)  
की जांच की जाएगी

उपरोक्त स्थानों पर निर्देशित स्थानों की जांच की जाएगी (निर्देशित स्थानों)  
की जांच की जाएगी (निर्देशित स्थानों) की जांच की जाएगी (निर्देशित स्थानों)  
की जांच की जाएगी (निर्देशित स्थानों) की जांच की जाएगी (निर्देशित स्थानों)

निम्नलिखित स्थानों पर निर्देशित स्थानों की जांच की जाएगी (निर्देशित स्थानों)

निम्नलिखित स्थानों

निम्नलिखित स्थानों - निर्देशित स्थानों की जांच की जाएगी

दिनांक: 14/01/2015

1) Sharma  
2) Sharma

Sharma  
निम्नलिखित स्थानों  
की जांच की जाएगी (निर्देशित स्थानों)

Sharma

निम्नलिखित स्थानों की जांच की जाएगी (निर्देशित स्थानों)  
निम्नलिखित स्थानों की जांच की जाएगी (निर्देशित स्थानों)

Sharma  
निम्नलिखित स्थानों की जांच की जाएगी (निर्देशित स्थानों)

Sharma  
(R.N. Centre)  
DSS, R.O. Mumbai

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